

LOK SABHA DEBATES

(English Version)

Fifth Session
(Fifteenth Lok Sabha)



General & Debates Section
Parliamentary Secretariat Building
Room No. PB-025
Block 'G'

Acc. No. 30
Date 22.11.2010

(Vol. XI contains Nos. 11 to 20)

LOK SABHA SECRETARIAT
NEW DELHI

Price : Rs. 80.00

EDITORIAL BOARD

P.D.T. Achary
Secretary General
Lok Sabha

Brahm Dutt
Joint Secretary

Kamla Sharma
Director

Piyush C. Dutta
Additional Director

G.S. Chauhan
Joint Director

Shailesh Kumar
Assistant Editor

© 2010 LOK SABHA SECRETARIAT

None of the material may be copied, reproduced, distributed, republished, downloaded, displayed, posted or transmitted in any form or by any means, including but not limited to, electronic, mechanical, photocopying, recording, or otherwise, without the prior permission of Lok Sabha Secretariat. However, the material can be displayed, copied, distributed and downloaded for personal, non-commercial use only, provided the material is not modified and all copyright and other proprietary notices contained in the material are retained.

Original English proceedings included in English Version will be treated as authoritative and not the English translation of the speeches made in Hindi and other languages included in it. For complete authoritative version please see Original Version of Lok Sabha Debates.

CONTENTS

[Fifteenth Series. Vol. XI, Fifth Session, 2010/1932 (Saka)]

No. 16, Monday, August 16, 2010/Sravana 25, 1932 (Saka)

| SUBJECT | COLUMNS |
|--|---------------------|
| ORAL ANSWER TO QUESTION | |
| *Starred Question No. 301 | 1—9 |
| WRITTEN ANSWERS TO QUESTIONS | |
| Starred Question Nos. 302 to 320 | 9—69 |
| Unstarred Question Nos. 3446 to 3675 | 69—502 |
| PAPERS LAID ON THE TABLE | 503—504, 516—518 |
| MESSAGE FROM RAJYA SABHA | 504 |
| ELECTION TO COMMITTEE | 504—505 |
| Central Advisory Committee for the National Cadet Corps | |
| STATEMENTS BY MINISTERS | 505—506, 514—416 |
| (i) Status of implementation of the recommendations contained in the 8th Report of the Standing Committee on Information Technology on Demands for Grants (2010-11), pertaining to the Department of Telecommunication, Ministry of Communication and Information Technology | |
| Shri A. Raja | 505 |
| (ii) Status of implementation of the recommendations contained in the 7th Report of the Standing Committee on Rural Development on Demands for Grants (2010-11), pertaining to the Department of Land Resources, Ministry of Rural Development | |
| Dr. C.P. Joshi | 505—506 |
| (iii) Situation caused by cloudburst in Leh, Jammu and Kashmir | |
| Shri P. Chidambaram | 514—516 |
| REPATRIATION OF PRISONERS (AMENDMENT) BILL, 2010 | 506—507 |
| MATTERS UNDER RULE 377 | 507—514 |
| (i) Need to revive the HMT factories and undertake pay-revision of the employees of HMT factories | |
| Shri Charles Dias | 507—508 |

*The sign + marked above the name of a Member indicates that the Question was actually asked on the floor of the House by that Member.

| SUBJECT | COLUMNS |
|---|---------|
| (ii) Need to take steps to make Surat in Gujarat as an International Diamond Hub and suitably amend the proposed Direct Tax Code Bill to provide relief to diamond merchants Shri Satpal Maharaj..... | 508—509 |
| (iii) Need to provide special financial package for revival of textile industries in Siricilla and other towns of Karim Nagar Constituency in Andhra Pradesh Shri Ponnam Prabhakar..... | 509—510 |
| (iv) Need to take welfare measures for the workers engaged in Sanitation work Shrimati Santosh Chowdhary..... | 510 |
| (v) Need to confer Bharat Ratna on Shri Vinayak Damodar Savarkar posthumously Shri Hansraj G. Ahir..... | 511 |
| (vi) Need to provide funds for construction of roads under Pradhan Mantri Gram Sadak Yojana in Kaushambi Parliamentary Constituency, Uttar Pradesh Shri Shailendra Kumar..... | 511 |
| (vii) Need to open a Computerized Railway Reservation Centre at Sambhal, Moradabad, Uttar Pradesh Dr. Shafiqur Rahman Barq..... | 511—512 |
| (viii) Need to bring the management of sick tea gardens under the control of the Central Government and expand the purview of various welfare schemes to the tea garden workers Shri Mahendra Kumar Roy..... | 512 |
| (ix) Need to review the decision to invite Private investors for setting up foodgrains storage facilities in the country Shri Jayant Chaudhary..... | 512—513 |
| (x) Need to start work on Subarnarekha Barrage-cum-Dolong Dam Project in West Bengal Shri Prabodh Panda..... | 513 |
| (xi) Need to take steps to check the spread of Swine flue in Maharashtra Shri Raju Shetti..... | 514 |
| ANNEXURE I | |
| Member-wise Index to Starred Questions..... | 519 |
| Member-wise Index to Unstarred Questions..... | 520—526 |
| ANNEXURE II | |
| Ministry-wise Index to Starred Questions..... | 527—528 |
| Ministry-wise Index to Unstarred Questions..... | 527—528 |

OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Meira Kumar

THE DEPUTY SPEAKER

Shri Karia Munda

PANEL OF CHAIRMEN

Shri Basu Deb Acharia

Shri P.C. Chacko

Shrimati Sumitra Mahajan

Shri Inder Singh Namdhari

Shri Francisco Cosme Sardinha

Shri Arjun Charan Sethi

Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Shri Beni Prasad Verma

Dr. Girija Vyas

SECRETARY GENERAL

Shri P.D.T. Achary

LOK SABHA DEBATES

LOK SABHA

Monday, August 16, 2010/Sravana 25, 1932 (Saka)

The Lok Sabha met at Eleven of the Clock.

[MADAM SPEAKER *in the Chair*]

[*Translation*]

...(Interruptions)

MADAM SPEAKER: Question No. 301.

Shri Prashant Kumar Majumdar.

...(Interruptions)

11.00 hrs.

At this stage, Shri A.T. Nana Patil, Shri Shailendra Kumar and some other Hon. Members came and stood on the floor near the Table

...(Interruptions)

MADAM SPEAKER: Be quiet.

...(Interruptions)

MADAM SPEAKER: Let the question hour run.

...(Interruptions)

11.01 hrs.

ORAL ANSWER TO QUESTION

[*English*]

EPF Claims

+
*301. SHRI PRASANTA KUMAR MAJUMDAR:
SHRI MANOHAR TIRKEY:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the number of cases of Employees Provident Fund (EPF) claims received, settled and pending at various

offices of EPF Organisation in the country during each of the last three years and the current year, State-wise;

(b) the reasons for the pendency of a large number of such cases;

(c) whether the Government has taken/proposed to take any special/effective steps for the speedy disposal of the pending cases; and

(d) if so, the details thereof alongwith the time by which the said pending cases are likely to be cleared?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) to (d) A Statement is laid on the Table of the House.

Statement

(a) The number of cases of settlement of Employees' Provident Fund claims received, settled and pending State-wise for the years 2007-08, 2008-09 and 2009-10 are given at Annexure-I, II and III.

(b) The main reasons for delay in Settlement of claims are as under:

(i) Submission of Incomplete forms by the claimants.

(ii) Increased inflow of claims for 'Final Settlement'.

(c) and (d) Following steps are being taken by the Employees' Provident Fund Organisation for speedy disposal of pending claims:

(i) Upgradation of existing offices and by opening new offices.

(ii) Computerization of settlement process.

(iii) Recruitment of staff.

With the above steps, it is expected that the pendency levels will come down substantially.

Annexure I*EPF Claims (final Settlement + Partial withdrawals (2007-08))*

| Regions | Opening Balance | Received During the year | Workload for the year | Claims Returned | Claims Rejected | Total Claims Settled | Closing Balance as on 31.03.2008 |
|------------------|-----------------|--------------------------|-----------------------|-----------------|-----------------|----------------------|----------------------------------|
| Delhi | 7095 | 249961 | 257056 | 40231 | 2570 | 196520 | 17735 |
| Haryana | 3409 | 237513 | 240922 | 39194 | 4105 | 178052 | 19571 |
| Himachal Pradesh | 419 | 27120 | 27539 | 6215 | 1810 | 19337 | 177 |
| Punjab | 3304 | 165120 | 168424 | 26058 | 2992 | 136572 | 2802 |
| Uttar Pradesh | 449 | 175829 | 176278 | 27659 | 4693 | 143093 | 833 |
| Uttarakhand | 1825 | 19305 | 21130 | 3204 | 992 | 16230 | 704 |
| North Zone | 16501 | 874848 | 891349 | 142561 | 17162 | 689804 | 41822 |
| Bihar | 1441 | 15681 | 17122 | 3317 | 346 | 11888 | 1571 |
| West Bengal | 2456 | 180356 | 182812 | 36627 | 1744 | 128747 | 15694 |
| Jharkhand | 733 | 26627 | 27360 | 3990 | 177 | 22517 | 676 |
| Orissa | 104 | 55446 | 55550 | 10462 | 443 | 42153 | 2492 |
| NER | 558 | 26343 | 26901 | 6769 | 1464 | 17896 | 772 |
| East Zone | 5292 | 304453 | 309745 | 61165 | 4174 | 223201 | 21205 |
| Karnataka | 12320 | 674965 | 687285 | 76576 | 5765 | 585719 | 19225 |
| Andhra Pradesh | 2173 | 267534 | 269707 | 41356 | 4415 | 209868 | 14068 |
| Kerala | 171 | 196165 | 196336 | 23209 | 3046 | 169171 | 910 |
| Tamil Nadu | 15096 | 560977 | 576073 | 103150 | 4967 | 449311 | 18645 |
| South Zone | 29760 | 1699641 | 1729401 | 244291 | 18193 | 1414069 | 52848 |
| Chhattisgarh | 61 | 19064 | 19125 | 2714 | 474 | 15875 | 62 |
| Goa | 6 | 20049 | 20055 | 1909 | 385 | 17555 | 206 |
| Gujarat | 16954 | 226624 | 243578 | 25822 | 1101 | 211365 | 5290 |
| Maharashtra | 8664 | 659999 | 668663 | 112665 | 4243 | 520495 | 31260 |
| Madhya Pradesh | 971 | 106625 | 107596 | 15049 | 3672 | 88535 | 340 |
| Rajasthan | 0 | 98038 | 98038 | 13388 | 2345 | 82305 | 0 |
| West Zone | 26656 | 1130399 | 1157055 | 171547 | 12220 | 936130 | 37158 |
| Total | 78209 | 4009341 | 4087550 | 619564 | 51749 | 3263204 | 153033 |

Annexure II*EPF Claims (Final Settlement + Partial Withdrawals (2008-09))*

| Region | Opening Balance | Received During the Year | Workload | Returned | Rejected | Total Claims Settled | Closing Balance as on 31.03.2009 |
|-------------------|-----------------|--------------------------|----------------|---------------|--------------|----------------------|----------------------------------|
| Delhi | 17735 | 305317 | 323052 | 54834 | 1997 | 234142 | 32079 |
| Haryana | 19571 | 288965 | 308536 | 35902 | 5207 | 242841 | 24586 |
| Himachal Pradesh | 177 | 35859 | 36036 | 6567 | 1429 | 25517 | 2523 |
| Punjab | 2802 | 192040 | 194842 | 29358 | 4229 | 155954 | 5301 |
| Uttar Pradesh | 833 | 202922 | 203755 | 33073 | 4157 | 164682 | 1843 |
| Uttarakhand | 704 | 31342 | 32046 | 5545 | 852 | 24128 | 1521 |
| North Zone | 41822 | 1056445 | 1098267 | 165279 | 17871 | 847264 | 67853 |
| Bihar | 1571 | 17265 | 18836 | 3899 | 176 | 14566 | 195 |
| West Bengal | 15694 | 178972 | 194666 | 42378 | 1091 | 140667 | 10530 |
| Jharkhand | 676 | 38117 | 38793 | 7403 | 232 | 30094 | 1064 |
| Orissa | 2492 | 55224 | 57716 | 10203 | 706 | 45610 | 1197 |
| North East Region | 772 | 25805 | 26577 | 5703 | 489 | 19579 | 806 |
| East Zone | 21205 | 315383 | 336588 | 69586 | 2694 | 250516 | 13792 |
| Karnataka | 19225 | 611178 | 630403 | 93077 | 4466 | 475357 | 57503 |
| Andhra Pradesh | 14068 | 323678 | 337746 | 53809 | 5060 | 268405 | 10472 |
| Kerala | 910 | 152243 | 153153 | 20887 | 2589 | 128912 | 765 |
| Tamil Nadu | 18645 | 792735 | 811380 | 106809 | 4269 | 669053 | 31249 |
| South Zone | 52848 | 1879834 | 1932682 | 274582 | 16384 | 1541727 | 99989 |
| Chhattisgarh | 62 | 23477 | 23539 | 3286 | 297 | 19953 | 3 |
| Goa | 206 | 25170 | 25376 | 1547 | 865 | 22427 | 537 |
| Gujarat | 5290 | 303277 | 308567 | 32408 | 3010 | 267670 | 5479 |
| Maharashtra | 31260 | 832318 | 863578 | 128980 | 6554 | 664374 | 63670 |
| Madhya Pradesh | 340 | 114520 | 114860 | 17524 | 3306 | 93877 | 153 |
| Rajasthan | 0 | 108906 | 108906 | 17806 | 4147 | 86953 | 0 |
| West Zone | 37158 | 1407668 | 1444826 | 201551 | 18179 | 1155254 | 69842 |
| Total | 153033 | 4659330 | 4812363 | 710998 | 55128 | 3794761 | 251476 |

Figures are as per the Annual Report for the year 2008-09

Annexure III*EPF Claims (Final Settlement + Partial Withdrawals (2009-10))*

| Region | Opening Balance | Received During the Year | Workload | Returned | Rejected | Total Claims Settled | Closing Balance as on 31.03.2009 |
|-------------------|-----------------|--------------------------|----------------|---------------|---------------|----------------------|----------------------------------|
| Delhi | 32079 | 394900 | 426979 | 58151 | 18023 | 321068 | 29737 |
| Haryana | 24586 | 327144 | 351730 | 30243 | 15496 | 257870 | 48121 |
| Himachal Pradesh | 2523 | 31017 | 33540 | 6855 | 222 | 26463 | 0 |
| Punjab | 5301 | 183989 | 189290 | 26199 | 3759 | 156874 | 2458 |
| Uttar Pradesh | 1843 | 208598 | 210441 | 34617 | 4284 | 170339 | 1201 |
| Uttarakhand | 1521 | 40118 | 41639 | 5394 | 1784 | 30358 | 4103 |
| North Zone | 67853 | 1185766 | 1253619 | 161459 | 43568 | 962972 | 85620 |
| Bihar | 195 | 15477 | 15672 | 2839 | 223 | 12565 | 45 |
| West Bengal | 10530 | 223862 | 234392 | 37018 | 1399 | 188614 | 7361 |
| Jharkhand | 1064 | 37753 | 38817 | 6615 | 220 | 30637 | 1345 |
| Orissa | 1197 | 55707 | 56904 | 8810 | 1000 | 44949 | 2145 |
| North East Region | 806 | 25017 | 25823 | 6540 | 301 | 18887 | 95 |
| East Zone | 13792 | 357816 | 371608 | 61822 | 3143 | 295652 | 10991 |
| Karnataka | 57503 | 598228 | 655731 | 108038 | 13438 | 515635 | 18620 |
| Andhra Pradesh | 10472 | 358489 | 368961 | 49788 | 3620 | 295147 | 20406 |
| Kerala | 765 | 138037 | 138802 | 19057 | 3020 | 115138 | 1587 |
| Tamil Nadu | 31249 | 656472 | 687721 | 90690 | 8909 | 544898 | 43224 |
| South Zone | 99989 | 1751226 | 1851215 | 267573 | 28981 | 1470818 | 83837 |
| Chhattisgarh | 3 | 25624 | 25627 | 3880 | 512 | 21210 | 25 |
| Goa | 537 | 25886 | 26423 | 3088 | 312 | 22843 | 180 |
| Gujarat | 5479 | 295303 | 300782 | 39385 | 5733 | 236606 | 19058 |
| Maharashtra | 63670 | 927356 | 991026 | 141176 | 14673 | 758525 | 76652 |
| Madhya Pradesh | 153 | 108709 | 108862 | 14030 | 5826 | 87768 | 1238 |
| Rajasthan | 0 | 118524 | 118524 | 18092 | 4581 | 90900 | 4951 |
| West Zone | 69842 | 1501402 | 1571244 | 219651 | 31637 | 1217852 | 102104 |
| Total | 251476 | 4796210 | 5047686 | 710505 | 107335 | 3947294 | 282552 |

*(Figures are aprovisional for 2009-10)

SHRI PRASANTA KUMAR MAJUMDAR: There are always complaints against the field officers of EPF regarding abnormal delay in payments...*(Interruptions)*. The CPF Commissioner had issued a circular on the 27th January, 2009 saying that if any officer is found guilty of harassing a PF member by abnormally delaying the payments, such officer would be punished...*(Interruptions)*

[Translation]

MADAM SPEAKER: Let the question hour run.

...*(Interruptions)*

[English]

SHRI PRASANTA KUMAR MAJUMDAR: I want to know from the hon. Minister how many complaints have been received; how many cases have been registered; and how many officers have been punished so far?...*(Interruptions)*

WRITTEN ANSWERS TO QUESTIONS

[English]

Employees' Pension

*302. SHRI KABINDRA PURKAYASTHA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the pension of persons in the organised sector has not been revised for a considerable time under the Employees Pension Scheme (EPS), 1995;

(b) if so, the details thereof and the reasons therefor,

(c) the terms of reference and composition of the Expert Committee, which reviewed the pension under EPS, 1995;

(d) whether the said committee has submitted its report;

(e) if so, the main recommendations thereof; and

(f) the follow-up action taken thereon?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) and (b) The pension of persons in the organised sector under the Employees' Pension Scheme, 1995 was last increased with effect from 1st April, 2000. Thereafter, there is no revision in pension benefit. After 1st April, 2000, annual valuations of the Employees' Pension Fund have not revealed actuarial surplus, therefore no relief could be granted by the Central Government after the year 2000.

(c) The Central Government appointed an Expert Committee under the Chairmanship of Additional Secretary (Labour and Employment) to look into the Employees' Pension Scheme, 1995 in June, 2009 to give expert views on the Scheme. The composition of the Committee is given below:

| | |
|---|---------------------|
| 1. Additional Secretary (Labour and Employment) | Chairman |
| 2. Central Provident Fund Commissioner | Member |
| 3. Joint Secretary (Social Security) (Labour and Employment) | Member |
| 4. Dr. K.C. Sharma, Director, National Insurance Academy, Pune | Member |
| 5. Sh. Nalin Thakor, President, Social Security Research Centre, Ahmedabad | Member |
| 6. Sh. Bhudev Chatterjee, Actuary | Member |
| 7. Sh. S.P. Subhedar, Fellow of Institute of Actuaries of India, AIA (UK), Retd. M.D. of LIC of India | Member |
| 8. Dr. R. Kannan, Actuary, Insurance Regulatory Development Authority | Member |
| 9. Sh. Nirmal Ghosh, Organizing Secretary, INTUC, Kolkata | Member |
| 10. Sh. J.P. Chowdhary, Member, Central Board of Trustees, EPF | Member |
| 11. Additional Central Provident Fund Commissioner (Pension) | Member Secretary |

(d) The Committee submitted its report to the Central Government on 5th August, 2010.

(e) The Committee has recommended either of the two options below:

(i) Introduction of a Provident Fund-cum-Pension Annuity Scheme.

OR

(ii) Modifications in the existing Employee's Pension Scheme, 1995

(f) At present, the recommendations of the Expert Committee are under examination of the Central Government for taking further steps.

[Translation]

Census of BPL

*303. SHRI RAMKISHUN: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Government has finalised the parameters to be used for deciding the eligibility for incorporation of rural people in the Below Poverty Line (BPL) list for the forthcoming BPL census;

(b) if so, the details thereof;

(c) the manner in which those parameters were decided;

(d) whether these parameters will be different from the last BPL census conducted in 2002; and

(e) if so, the details thereof and the reasons therefor?

THE MINISTER OF RURAL DEVELOPMENT AND MINISTER OF PANCHAYATI RAJ (DR. C.P. JOSHI): (a) No, Madam.

(b) to (e) Do not arise.

[English]

Local Call Rates For Long Distance Calls

*304. SHRI AMBICA BANERJEE: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether calls between Delhi-Mumbai and vice-versa are charged at local rates within the Mahanagar Telephone Nigam Limited (MTNL) network;

(b) if so, whether the Government proposes to charge local call rates amongst other Metro cities; and

(c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI A. RAJA): (a) Yes, Madam. The calls between Delhi and Mumbai and *vice-versa* within MTNL Network are being charged at Local Call Rates.

(b) No, Madam.

(c) There is no such proposal in MTNL and BSNL for other Metro cities. So far as MTNL is concerned, it does not have network in any other Metro city. In case of BSNL, which has pan-India operation (except Delhi and Mumbai), it will not be possible to extend such facilities to other Metro cities. If BSNL allows such facility to subscribers of other Metro cities, there will be similar demand from subscribers of other cities also, which will not be Financially/Commercially viable.

FDI Inflows

*305. SHRI K.J.S.P. REDDY:
SHRI BIBHU PRASAD TARAI:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the details of the Foreign Direct Investment (FDI) inflows in India as compared to countries like China;

(b) whether the growth of FDI inflows during the last two consecutive years and in the current quarter has come down;

(c) if so, the details thereof alongwith the reasons therefor;

(d) whether the Government proposes to further liberalise FDI regime; and

(e) if so, the details thereof alongwith the steps taken for accelerating the growth of FDI?

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI ANAND SHARMA): (a) Details of Foreign Direct Investment (FDI) inflows during the years 2007, 2008, and 2009, in respect of India, China and other countries, as per the UNCTAD's World Investment Report, 2010, are as under:

FDI INFLOWS DURING 2009

(Amount in million US\$)

| Rank | Country | FDI Inflows |
|------|--------------------|-------------|
| 1 | U.S.A | 129,883 |
| 2 | China | 95,000 |
| 3 | France | 59,628 |
| 4 | Hong Kong | 48,449 |
| 5 | U.K | 45,676 |
| 6 | Russian Federation | 38,722 |
| 7 | Germany | 35,606 |
| 8 | Saudi Arabia | 35,514 |
| 9 | India | 34,613 |

FDI INFLOWS DURING 2008

(Amount in million US\$)

| Rank | Country | FDI Inflows |
|------|------------------------|-------------|
| 1 | United States | 324,560 |
| 2 | Belgium | 109,956 |
| 3 | China | 108,312 |
| 4 | U.K | 91,487 |
| 5 | Russian Federation | 75,461 |
| 6 | Spain | 73,293 |
| 7 | France | 62,257 |
| 8 | Hungary | 61,993 |
| 9 | Hong Kong | 59,621 |
| 10 | Canada | 55,270 |
| 11 | Australia | 46,722 |
| 12 | Brazil | 45,058 |
| 13 | British Virgin Islands | 44,619 |
| 14 | India | 40,418 |

FDI INFLOWS DURING 2007

(Amount in million US\$)

| Rank | Country | FDI Inflows |
|------|--------------------|-------------|
| 1 | 2 | 3 |
| 1 | United States | 265,957 |
| 2 | United Kingdom | 186,381 |
| 3 | Belgium | 118,403 |
| 4 | Netherlands | 115,365 |
| 5 | Canada | 108,414 |
| 6 | France | 96,221 |
| 7 | China | 83,521 |
| 8 | Germany | 76,543 |
| 9 | Hungary | 71,485 |
| 10 | Spain | 64,264 |
| 11 | Russian Federation | 55,073 |

| 1 | 2 | 3 |
|----|------------------------|--------|
| 12 | Hong Kong, China | 54,341 |
| 13 | Switzerland | 51,681 |
| 14 | Australia | 45,477 |
| 15 | Italy | 40,202 |
| 16 | Singapore | 35,778 |
| 17 | Brazil | 34,585 |
| 18 | Austria | 31,154 |
| 19 | British Virgin Islands | 28,547 |
| 20 | Mexico | 27,440 |
| 21 | Sweden | 27,157 |
| 22 | India | 25,001 |

(b) and (c) Notwithstanding the global slowdown in FDI inflows during 2008 and 2009, India's FDI inflows, as per UNCTAD's figures, which are compiled on a calendar-year basis, as per international practices for calculation of FDI, had shown a rise from US\$ 25.0 billion during 2007, to US\$ 40.4 billion in 2008 and remained over US\$ 34.6 billion in 2009. The FDI equity inflows, during the period from January, 2010 to June, 2010, have been US\$ 10.7 billion. These figures do not include reinvested earnings and are thus not comparable to UNCTAD figures. India is the second most attractive destination for FDI for 2010-12, as per UNCTAD World Investment Report, 2010.

(d) and (e) Foreign Direct Investment (FDI) policy is reviewed on an ongoing basis through inter-Ministerial consultations. Government has put in place an investor-friendly policy on FDI, under which FDI, up to 100%, is permitted on the automatic route, in most sectors/activities. Significant changes have been made in the FDI policy regime in the recent times, to ensure that India remains increasingly attractive and investor-friendly.

The Government plays an active role in investment promotion, through dissemination of information on the investment climate and opportunities in India and by advising prospective investors about investment policies and procedures and opportunities. International Cooperation for industrial partnerships is achieved through both bilateral and multilateral arrangements. At bilateral level, this is achieved through a number of joint

commissions and joint working groups, for promoting industrial, technical and scientific cooperation with select countries. The Government has also set up CEOs' Forums/Business Leaders' Forum with some countries for active business-to-business cooperation and for developing a road map for partnership and industrial cooperation. It also coordinates with apex industry associations, such as FICCI, CII and ASSOCHAM, in their activities relating to promotion of industrial cooperation, both through bilateral and multilateral initiatives intended to stimulate inflow of foreign direct investment into India, besides participating in the Joint Business Councils and other interactive sessions organized by them.

Submarine Fleet

*306. DR. SANJEEV GANESH NAIK:
SHRI ANANDRAO ADSUL:

Will the Minister of DEFENCE be pleased to state:

(a) whether the Indian Navy will be hit by the delay in the manufacturing of the French Scorpene Submarines;

(b) if so, the details thereof;

(c) whether the delivery of submarines has also been adversely affected due to the work overload on Mazagon Dockyard;

(d) if so, the details thereof;

(e) whether the Government proposes to associate indigenous/foreign private shipping companies; and

(f) if so, the details thereof?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):

(a) and (b) The delay in the scheduled delivery is likely to have an impact on the envisaged force level. However, the gap in submarine capacity has been addressed by modernization/upgradation with the state-of-the-art weapon and sensor fit on the existing submarines which have significantly enhanced their combat worthiness against any eventuality.

(c) and (d) The delay is not due to work overload on Mazagon Dock Limited (MDL). MDL has a separate line for submarine construction and is in the process of making one more line. However, delivery schedule of submarines was adversely affected due to initial teething problems, absorption of technology, augmentation of MDL infrastructure and procurement of MDL Purchased Material (MPM) items.

(e) and (f) There are no indigenous/foreign private companies in India that could have individually made full Scorpene submarines. However, MDL is outsourcing works relating to this project to capable Indian companies.

ITIs as Centres of Excellence

*307. SHRIMATI BOTCHA JHANSHI LAKSHMI:
SHRI. M. ANANDAN:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the Government proposes to upgrade some Industrial Training Institutes (ITIs)/Industrial Training Centres (ITCs) as centres of excellence through Public Private Partnership (PPP) mode;

(b) if so, the details thereof alongwith the ITIs/ITCs identified for the purpose during each of the last three years and the current year, State-wise;

(c) the funds allocated, released and utilized for the purpose during the said period, State-wise and year-wise;

(d) whether the Government has produced multi-skilled workforce comparable to world standards through such ITIs/ITCs; and

(e) if so, the details thereof alongwith the number of persons trained thereunder during the said period, State-wise and year-wise?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) to (e) Yes, there is a proposal to upgrade 266 ITIs as Centres of Excellence through PPP in different states under the scheme "Upgradation of 1396 Government ITIs through Public Private Partnership" since 2007-08.

The Statewise list of such of ITIs identified for the purpose during the last 3 years and the current year is annexed as Statement-I.

Funds allocated/released and utilized statewise and yearwise during each of the last three years and the current year are annexed as Statement-II.

The Centre of Excellence (CoE) is introduction of multi-skilling courses of two years duration. Out of 266 ITIs proposed for Centre of Excellence (CoE) courses as above, 82 ITIs have started courses. 7872 trainees are undergoing training in these courses. Details are annexed as Statement-III.

Statement I

Details of ITIs proposed Centre of Excellence (CoE) courses under the Scheme "Upgradation of 1396 Government ITIs through Public Private Partnership" during the last three years:

Year: 2007-08

| Sl.No. | State/Year | Name of the ITI | Proposed CoE Sector |
|--------|----------------|----------------------------------|-----------------------------------|
| 1 | 2 | 3 | 4 |
| 1. | Andhra Pradesh | ITI, Medchal | Electrical |
| 2. | | ITI, Ongole | Production and Manuf. |
| 3. | | ITI, Tada | Fabrication (Fitting/Welder) |
| 4. | | ITI, DLTC, Guntur | Electrical |
| 5. | | ITI, Sanathnagar | Electronics |
| 6. | | ITI, (W), Visakhapatnum | Apparel |
| 7. | | ITI, Bhongir | Production and Manufacturing |
| 8. | | ITI (W), Etcherla Srikakulam | Electrical |
| 9. | | ITI, Alwal | Electronics |
| 10. | | ITI, Srisailam | Electrical |
| 11. | | ITI, Karvetinagaram | Electronics |
| 12. | | ITI, Dhone | Electrical |
| 13. | | ITI, DLTC Gudur | Electrical |
| 14. | | ITI, Venkatagiri | Production and Manufacturing |
| 15. | | ITI, Anantapur | Production and Manufacturing |
| 16. | | ITI,/DLTC, Mallepally, Hyderabad | Information Technology |
| 17. | | ITI,/DLTC Mahabubnagar | Production and Manufacturing |
| 18. | | ITI,/DLTC Srikakulam | Production and Manufacturing |
| 19. | Assam | ITI, Tinsukia (W) | Hair and Skin Care |
| 20. | | ITI, Nalbari | Information Technology |
| 21. | Bihar | ITI, Gannipur, Muzarffarpur | Information Technology |
| 22. | | ITI, Dheri On-Sone | Fabrication, fitting and welding |
| 23. | | ITI, Hajipur | Food processing |
| 24. | Chandigarh | ITI, GCCI (W), Chandigarh | Information Technology |
| 25. | Gujarat | ITI, Valiya | Chemical |
| 26. | | ITI, Lunawada | Fabrication (Fitting and Welding) |

| 1 | 2 | 3 | 4 |
|-----|-------------------|-------------------------|------------------------------------|
| 27. | | ITI, Dhandhuka | Chemical |
| 28. | | ITI, Dwarka | Chemical |
| 29. | | ITI, Rajula | Fabrication (Fitting and Welding) |
| 30. | | ITI, Mahuva (Bhavnagar) | Fabrication (Fitting and Welding) |
| 31. | Haryana | ITI, Bahdurgarh | Refrigeration and Air Conditioning |
| 32. | | ITI, Nagina | Production and Manufacturing |
| 33. | Himachal Pradesh | ITI (W), Hamirpur | Apparel |
| 34. | Jammu and Kashmir | ITI, Samba | Information and Technology |
| 35. | Karnataka | ITI, Sira | Electrical |
| 36. | | ITI, Tumkur | Production and Manufacturing |
| 37. | Kerala | ITI, Attingal | Fabrication (Fitting and Welding) |
| 38. | | ITI, Chengannur | Electronics |
| 39. | | ITI, Kozhikode | Fabrication (Fitting and Welding) |
| 40. | | ITI, Kannur | Fabrication (Fitting and Welding) |
| 41. | | ITI, Kasaragode | Information Technology |
| 42. | Madhya Pradesh | ITI, (W) Indore | Information Technology |
| 43. | | ITI, (W) Sehore | Electrician |
| 44. | Maharashtra | ITI, (Girls) Nashik | Electronics |
| 45. | | ITI, Sinner | Fabrication (Fitting and Welding) |
| 46. | | ITI, Niphad | Refrigeration and Air Conditioning |
| 47. | | ITI, Yeola | Construction and Wood Working |
| 48. | | ITI, Shrigonda | Production and Manufacturing |
| 49. | | ITI, Shirpur | Apparel |
| 50. | | ITI, Purander (Saswad) | Production and Manufacturing |
| 51. | | ITI, Khed | Production and Manufacturing |
| 52. | | ITI, Pandharpur | Production and Manufacturing |
| 53. | | ITI, Badnapur | Construction and wood working |
| 54. | | ITI, Basmatnagar | Fabrication |
| 55. | | ITI, Dharmabad | Production and Manufacturing |
| 56. | | ITI, Latur (W) | Electronics |
| 57. | | ITI, Mozari | Production and Manufacturing |

| 1 | 2 | 3 | 4 |
|-----|---------------|-------------------------------|------------------------------------|
| 58. | | ITI, Manglurpeer | Agriculture |
| 59. | | ITI, Deori | Automobile |
| 60. | | ITI, Tiroda | Electrical |
| 61. | | ITI, Bhindara (W) | Electronics |
| 62. | | ITI, Tumsar | Fabrication |
| 63. | | ITI, Boriwali | Hospitality |
| 64. | | ITI, Shindewahi | Production and Manufacturing |
| 65. | | ITI, Shirur | Plastic Processing |
| 66. | | ITI, Savner | Construction and Wood Working |
| 67. | | ITI (W), Dist. Aundh, Pune | Electronics |
| 68. | | ITI, Warora | Fabrication |
| 69. | Punjab | ITI, (SC) Fategarh, Churian | Agriculture Machinery |
| 70. | | ITI, Nabha (W) | Apparel |
| 71. | | ITI, Baba Bakala | Information Technology |
| 72. | | ITI, Derababananak (W) | Apparel |
| 73. | | ITI, Barnala (W) | Textile |
| 74. | | ITI, Pathankot (W) | Tourism |
| 75. | | ITI, Anandpur Sahib (W) | Tourism |
| 76. | | ITI, Soondh, Nawanshahr | Construction and civil work |
| 77. | | ITI, Neelpur, Rajpura (W) | Apparel |
| 78. | | ITI, Patiala (W) | Apparel |
| 79. | | ITI, Hoshiarpur (W) | Apparel |
| 80. | Rajasthan | ITI, Bhilwara | Textile |
| 81. | | ITI, Banswara | Electrician |
| 82. | Tripura | ITI, Indranagar, Agartala (W) | Information Technology |
| 83. | Uttar Pradesh | ITI, Mainpuri | Refrigeration and Air Conditioning |
| 84. | | ITI, Azamgarh | Electrical |
| 85. | | ITI, Gonda | Fabrication (Fitting and Welding) |
| 86. | | ITI, Etah | Electrical |
| 87. | | ITI, Shahjahanpur | Electrical |
| 88. | | ITI, Faizabad | Fabrication (Fitting and Welding) |

| 1 | 2 | 3 | 4 |
|------|-------------|---------------------------|---|
| 89. | | ITI, Fatehpur | Electrical |
| 90. | | ITI, Unnao | Refrigeration and Air Conditioning |
| 91. | | ITI, Hardoi | Fabrication (Fitting and Welding) |
| 92. | | ITI, Sitapur | Fabrication (Fitting and Welding) |
| 93. | | ITI, Charbagh, Lucknow | Refrigeration and Air Conditioning |
| 94. | | ITI, Chaukaghat, Varanasi | Fabrication (Fitting and Welding) |
| 95. | | ITI, Mau | Electrical |
| 96. | | ITI, Chandausi | Electrical |
| 97. | | ITI, Budaun | Electrical |
| 98. | | ITI, Farrukhabad | RAC |
| 99. | | ITI, Orai | Electrical |
| 100. | | ITI, Deoria | Automobile |
| 101. | | ITI, Banda | Fabrication (Fitting and Welding) |
| 102. | | ITI, Mathura | Production and Manufacturing |
| 103. | | ITI, Pilibhit | Production and Manufacturing |
| 104. | | ITI, Rampur (W) | Apparel |
| 105. | | ITI, Jaunpur | Production and Manufacturing |
| 106. | | ITI, Mahova | Fabrication |
| 107. | | ITI, Partapgarh | Fabrication |
| 108. | Uttarakhand | ITI, Sitarganj | Production and Manufacturing |
| 109. | | ITI, Mussoorie | Hospitality and Tourism |
| 110. | | ITI, Almora | Electrical/Production and Manufacturing |
| 111. | | ITI, Sald Mahadev | Fabrication |
| 112. | West Bengal | ITI, Suri | Electrical |
| 113. | | ITI, Malda | Food processing |
| 114. | | ITI, Raiganj | Food processing |
| 115. | | ITI (W), Kolkata | Constructions wood working |

Year: 2008-09

| | | | |
|----|----------------|--------------------------|------------------------|
| 1. | Andhra Pradesh | ITI (W), Shivaji Nagar | Information Technology |
| 2. | | ITI (Minorities), Bodhan | Electrical |
| 3. | | ITI, Vikarabad | Automobile |

| 1 | 2 | 3 | 4 |
|-----|------------------------|---------------------------|--|
| 4. | Assam | ITI, Barpeta | Construction |
| 5. | | ITI, Bongaigaon | Service |
| 6. | | ITI, Morigaon | Agricultural Machinery |
| 7. | Bihar | ITI, Begusarai | Electrical, Production and Manufacturing |
| 8. | | ITI, Buxar | Electrical |
| 9. | | ITI, Marhowrah | Electrical |
| 10. | | ITI, Patna | Electrical |
| 11. | Dadra and Nagar Haveli | ITI, Silavassa | Information Technology |
| 12. | Delhi | ITI, Mayur Vihar | Electrical |
| 13. | Gujarat | ITI, Dhoraji | Automobile |
| 14. | | ITI, Dharampur | Electrical |
| 15. | | ITI, Gorwa | Fabrication |
| 16. | | ITI, Zalod | Production and Manufacturing |
| 17. | | ITI, Balashinor | Electrical |
| 18. | | ITI, Kaloj | Production and Manufacturing |
| 19. | Haryana | ITI, Bahdurgarh (W) | Apparel Manufacturing |
| 20. | Himachal Pradesh | ITI, Paplog, Mandi | Automobile |
| 21. | Karnataka | ITI, Nippani | Electrical |
| 22. | | ITI, Pavazada | Electrician |
| 23. | | ITI, Gokak | Electrical |
| 24. | Kerala | ITI, Chennerkara | Electronics |
| 25. | | ITI, Kattappana | Electrical |
| 26. | | ITI, Areacode, Malappuram | Automobile |
| 27. | | ITI, Kozhikode (W) | Information and Technology |
| 28. | Maharashtra | ITI, Andheri | Aviation |
| 29. | | ITI, Solapur (W) | Apparel |
| 30. | | ITI, Sangola | Fabrication |
| 31. | | ITI, Ambajogai | Fabrication |
| 32. | | ITI, Murbad | Production and Manufacturing |
| 33. | | ITI, Kumbharmath, Malvan | Construction and Wood Working |
| 34. | | ITI, Hingoli | Automobiles |

| 1 | 2 | 3 | 4 |
|-----|---------------|---------------------|------------------------------|
| 35. | | ITI, Omerga | Automobiles |
| 36. | | ITI, Chikhali | Automobiles |
| 37. | | ITI, Lakhandur | Automobile |
| 38. | | ITI, Pauni | Automobile |
| 39. | | ITI, Samudrapur | Electrical |
| 40. | | ITI, Narkhed | Electrical |
| 41. | | ITI, Bhivapur | Electrical |
| 42. | | ITI, Parseoni | Electrical |
| 43. | | ITI, Hinga | Electrical |
| 44. | | ITI, Digras | Automobile |
| 45. | | ITI, Ghantanji | Information and Technology |
| 46. | | ITI, Mohadi | Electrical |
| 47. | | ITI, Ariunimoraaon | Electrical |
| 48. | | ITI, Bhatkuli | Fabrication |
| 49. | | ITI, Achalpur | Fabrication |
| 50. | | ITI, Gangapur | Production and Manufacturing |
| 51. | | ITI, Karjat | Hospitality |
| 52. | | ITI, Welhe | Production and Manufacturing |
| 53. | | ITI, Shirol | Production and Manufacturing |
| 54. | | ITI, Parner | Fabrication |
| 55. | | ITI, Sangamner | Production and Manufacturing |
| 56. | Nagaland | ITI (W), Dimapur | Apparel |
| 57. | Punjab | ITI, Ahmedzarh (W) | Apparel Sector |
| 58. | | ITI Ainala | Fabrication |
| 59. | | ITI, Sunam (W) | Apparel Sector |
| 60. | Tamil Nadu | ITI Pudukkottai | Fabrication |
| 61. | | ITI, Aundipatti (W) | Embedded Electronics |
| 62. | Tripura | ITI, Udaipur | Bamboo Technology |
| 63. | Uttar Pradesh | ITI, Ghatampur | Automobile |
| 64. | | ITI, Bijnor | Electrical |
| 65. | | ITI, Gulaoti | Electrical |

| 1 | 2 | 3 | 4 |
|----------------------|-------------|-----------------------------------|------------------------------------|
| 66. | | ITI (WB-W), Agra | Apparel |
| 67. | | ITI, Civil Lines Bareilly | Construction and Wood Working |
| 68. | | ITI, Aonla Barielly | Electronics |
| 69. | | ITI, Barielly (WB-W) | Apparel Sector |
| 70. | | ITI, WB Katara | Wood Working |
| 71. | | ITI, Simbhaoli | Electrical |
| 72. | | ITI, Atrauli | Electrical Sector |
| 73. | | ITI, WB-W, Katra Allahbad | Electronics |
| 74. | | ITI, WB-W, Aliganj, Lucknow | Information Technology |
| 75. | | ITI, (WB-W), Chaukaghat, Varanasi | Information Technology |
| 76. | | ITI, (W), Raibareli | Apparel Sector |
| 77. | | ITI, (WB-W), Saket, Meerut | Information Technology |
| 78. | | ITI, Bachcha Park, Meerut | Information Technology |
| 79. | West Bengal | ITI, Jhargram | Production and Manufacturing |
| 80. | | ITI, Shibpur | Electrical |
| 81. | | ITI, Amtala | Production and Manufacturing |
| 82. | | ITI, Balurghat | Hospitality Management |
| 83. | | ITI, Hooghly | Production and Manufacturing |
| 84. | | ITI, Burdwan (W) | Refrigeration and Air Conditioning |
| 85. | | ITI, Chhatna | Electrical. |
| 86. | | ITI, Siliguri (W) | Information Technology |
| 87. | | ITI, Barrackpore | Fabrication (Fitting and Welding) |
| 88. | | ITI, Berhampore | Electrical |
| 89. | | ITI (B&G), Kolkata | Apparel |
| Year: 2009-10 | | | |
| 1. | Assam | ITI, Bhergaon | Handloom, Textile |
| 2. | | ITI, Karimganj | Automobile |
| 3. | Bihar | ITI, Bettiah | Fabrication (Fitting and Welding) |
| 4. | | ITI, Hathwa | Automobile |
| 5. | Gujarat | ITI, Chandkheda | Hospitality |
| 6. | Haryana | ITI, Gurgaon (W) | Apparel |

| 1 | 2 | 3 | 4 |
|-----|---------------|-------------------------|------------------------------------|
| 7. | Kerala | ITI, Kazhakuttom (W) | Apparel Cluster |
| 8. | | ITI, Mala Kuruvilassery | Construction and Wood working |
| 9. | Maharashtra | ITI, Arni | Fabrication |
| 10. | | ITI, Babhulgaon | Electrical |
| 11. | | ITI, Barshi | Production and Manufacturing |
| 12. | | ITI, Bhadrawati | Electrical |
| 13. | | ITI, Dhanora | Electrical |
| 14. | | ITI, Gaganbawada | Fabrication |
| 15. | | ITI, Hatkanangle | Textile Processing and Technology |
| 16. | | ITI, Kalyan | Electrical |
| 17. | | ITI, Korchi | Automobile |
| 18. | | ITI, Kuhi | Electrical |
| 19. | | ITI, Mangaon | Construction Wood Working |
| 20. | | ITI, Mokhada | Automobile |
| 21. | | ITI, Mouda | Electrical |
| 22. | | ITI, Mul | Automobile |
| 23. | | ITI Nigbhid | Production and Manufacturing |
| 24. | | ITI, Selu | Fabrication |
| 25. | | ITI, Turkewadi | Production and Manufacturing |
| 26. | Punjab | ITI, Dera Bassi (W) | Information Technology |
| 27. | Tripura | ITI, Dharmanagar | Electrical |
| 28. | Uttar Pradesh | ITI, Amethi | Electrical |
| 29. | | ITI, Barabanki | Fabrication (Fitting and Welding) |
| 30. | | ITI, Campierganj | Electrical |
| 31. | | ITI, Chandauli | Electronics |
| 32. | | ITI, Charkari | Electrical |
| 33. | | ITI, Faridpur, Bareilly | Automobile |
| 34. | | ITI, Gauriganj | Refrigeration and Air Conditioning |
| 35. | | ITI, Gorakhpur (W) | Information Technology |
| 36. | | ITI, Hathras | Electrical |
| 37. | | ITI, Jagdishpur | Electrical |

| 1 | 2 | 3 | 4 |
|----------------------|---------------|-------------------------|------------------------------------|
| 38. | | ITI, Javer | Electrical |
| 39. | | ITI, Jhansi (W) | Electronics |
| 40. | | ITI, Kadipur | Electrical |
| 41. | | ITI, Khajni | Electrical |
| 42. | | ITI, Lalgani Azamgarh | Fabrication, Fitting and Sewing |
| 43. | | ITI, Lalitpur | Electrical |
| 44. | | ITI, Maharajgani | Fabrication |
| 45. | | ITI, Mankapur Gonda | Electrical |
| 46. | | ITI, Madhonagar | Refrigeration and Air Condition |
| 47. | | ITI, Mohamdabad Gohana | Fabrication, Fitting and Welding |
| 48. | | ITI, Musafirkhana | Electronics |
| 49. | | ITI, Naurangia | Automobile |
| 50. | | ITI, Padrauna | Automobile |
| 51. | | ITI, Patti | Electrical |
| 52. | | ITI, Phoolpur, Azamgarh | Electronics |
| 53. | | ITI, Rasra | Electronics |
| 54. | | ITI, Saidpur | Electrical |
| 55. | | ITI, Salon | Electronics |
| 56. | | ITI, Sarsawa | Refrigeration and Air Conditioning |
| 57. | | ITI, Seorahi | Automobile |
| 58. | | ITI, Shahganj Jaunpur | Electrical |
| 59. | | ITI, Sirathu | Electrical |
| 60. | Uttarakhand | ITI, Kanda | Electrical |
| 61. | West Bengal | ITI, Jalpaiguri | Information Technology |
| Year: 2010-11 | | | |
| | Uttar Pradesh | ITI (W), Sultanpur | Apparel |

Abstract

| Sl.No. | Year | No. of ITIs under CoE |
|--------------|---------|-----------------------|
| 1. | 2007-08 | 115 |
| 2. | 2008-09 | 89 |
| 3. | 2009-10 | 61 |
| 4. | 2010-11 | 01 |
| Total | | 266 |

Statement II*State-wise and year-wise details of number of ITIs identified, funds allocated/released and utilized:*

(in lakhs)

| Sl.No. | State | 2007-08 | | | 2008-09 | | | 2009-10 | | | 2010-11 | | Total | | |
|--------|------------------------|---------|---------------|-------------|---------|---------------|-------------|---------|---------------|-------------|---------|---------------|--------|---------------|-------------|
| | | No. of | Fund released | Utilization | No. of | Fund released | Utilization | No. of | Fund released | Utilization | No. of | Fund released | No. of | Fund released | Utilization |
| 1. | Andhra Pradesh | 18 | 4500 | 995.05 | 03 | 750 | 50.02 | — | — | — | — | — | 21 | 5250 | 1010.07 |
| 2. | Assam | 02 | 500 | 87.19 | 03 | 750 | 103.34 | 02 | 500 | — | — | — | 07 | 1750 | 190.53 |
| 3. | Bihar | 03 | 750 | 120.59 | 04 | 1000 | 9.24 | 02 | 500 | — | — | — | 09 | 2250 | 129.83 |
| 4. | Chandigarh (UT) | 01 | 250 | 28.07 | — | — | — | — | — | — | — | — | 01 | 250 | 28.07 |
| 5. | Dadra and Nagar Haveli | — | — | — | 01 | 250 | — | — | — | — | — | — | 01 | 250 | — |
| 6. | Delhi | — | — | — | 01 | 250 | 88.14 | — | — | — | — | — | 01 | 250 | 88.14 |
| 7. | Gujarat | 06 | 1500 | 344.85 | 06 | 1500 | 206.28 | 01 | 250 | — | — | — | 13 | 3250 | 551.13 |
| 8. | Haryana | 02 | 500 | 78.75 | 01 | 250 | 14.19 | 01 | 250 | — | — | — | 04 | 1000 | 92.14 |
| 9. | Himachal Pradesh | 01 | 250 | 25.74 | 01 | 250 | 8.22 | — | — | — | — | — | 02 | 500 | 33.96 |
| 10. | Jammu and Kashmir | 01 | 250 | 28.33 | — | — | — | — | — | — | — | — | 01 | 250 | 28.33 |
| 11. | Karnataka | 02 | 500 | 6.33 | 03 | 750 | 34.87 | — | — | — | — | — | 05 | 1250 | 41.20 |
| 12. | Kerala | 05 | 1250 | 523.70 | 04 | 1000 | 48.32 | 02 | 500 | 18.71 | — | — | 11 | 2750 | 590.73 |
| 13. | Madhya Pradesh | 02 | 500 | 11.71 | — | — | — | — | — | — | — | — | 02 | 500 | 11.71 |
| 14. | Maharashtra | 25 | 6250 | 1662.34 | 28 | 7000 | 934.86 | 17 | 4250 | 0.38 | — | — | 70 | 17500 | 2597.58 |
| 15. | Punjab | 11 | 2750 | 283.43 | 03 | 750 | 44.03 | 01 | 250 | — | — | — | 15 | 3750 | 327.46 |
| 16. | Rajasthan | 02 | 500 | 69.75 | — | — | — | — | — | — | — | — | 02 | 500 | 69.75 |
| 17. | Tamil Nadu | — | — | — | 02 | 500 | 12.62 | — | — | — | — | — | 02 | 500 | 12.62 |
| 18. | Tripura | 01 | 250 | 97.16 | 01 | 250 | — | 01 | 250 | — | — | — | 03 | 750 | 97.16 |
| 19. | Uttar Pradesh | 25 | 6250 | 1585.62 | 16 | 4000 | 546.16 | 32 | 8000 | — | 01 | 250.00 | 74 | 18500 | 2131.78 |
| 20. | Uttarakhand | 04 | 1000 | 77.26 | — | — | — | 01 | 250 | — | — | — | 05 | 1250 | 77.26 |
| 21. | West Bengal | 04 | 1000 | 316.32 | 11 | 2750 | 413.18 | 01 | 250 | — | — | — | 16 | 4000 | 729.50 |
| 22. | Nagaland | — | — | — | 01 | 250 | 96.01 | — | — | — | — | — | 01 | 250 | 96.01 |
| | Total | 115 | 28750 | 6342.19 | 89 | 22250 | 2609.66 | 61 | 15250 | 19.09 | 01 | 250.00 | 266 | 66500 | 8934.96 |

Statement III*Details of ITIs started Centre of Excellence (CoE) courses under the Scheme "Upgradation of 1396 Government ITIs through Public Private Partnership"*

| Sl.No. | State | Name of the ITI | CoE Sector |
|--------|----------------|-----------------|------------------------------|
| 1 | 2 | 3 | 4 |
| 1. | Andhra Pradesh | ITI, Medchal | Electrical |
| 2. | | ITI, Tada | Fabrication (Fitting/Welder) |

| 1 | 2 | 3 | 4 |
|-----|-------------|---------------------------------|-----------------------------------|
| 3. | | ITI, Bhongir | Production and Manufacturing |
| 4. | | ITI, Alwal | Electronics |
| 5. | | ITI, Srisailam | Electrical |
| 6. | | ITI, Dhone | Electrical |
| 7. | | ITI, Venkatagiri | Production and Manufacturing |
| 8. | | ITI/DLTC, Mallepally, Hyderabad | Information Technology |
| 9. | | ITI/DLTC, Gudur | Electrical |
| 10. | | ITI/DLTC, Guntur | Electrical |
| 11. | | ITI, Karvetinagaram | Electronics |
| 12. | | ITI (G), Visakhapatnam | Apparel Sector |
| 13. | | ITI, Ongole | Production and Manufacturing |
| 14. | | ITI, Ananthapur | Production and Manufacturing |
| 15. | Bihar | ITI, Gannipur, Muzarffarpur | Information Technology |
| 16. | Gujarat | ITI, Valiya | Chemical |
| 17. | | ITI, Lunawada | Fabrication (Fitting and Welding) |
| 18. | | ITI, Dwarka | Chemical |
| 19. | | ITI, Rajula | Fabrication (Fitting and Welding) |
| 20. | | ITI, Mahuva (Bhavnagar) | Fabrication (Fitting and Welding) |
| 21. | Kerala | ITI, Attingal | Fabrication (Fitting and Welding) |
| 22. | | ITI, Chengannur | Electronics |
| 23. | | ITI, Kozhikode | Fabrication (Fitting and Welding) |
| 24. | | ITI, Kannur | Fabrication (Fitting and Welding) |
| 25. | | ITI, Kasaragode | Information Technology |
| 26. | Maharashtra | ITI, (Girls) Nashik | Electronics |
| 27. | | ITI, Sinner | Fabrication (Fitting and Welding) |
| 28. | | ITI, Yeola | Construction and Wood Working |
| 29. | | ITI, Shrigonda | Production and Manufacturing |
| 30. | | ITI, Shirpur | Apparel |
| 31. | | ITI, Pandharpur | Production and Manufacturing |
| 32. | | ITI, Badnapur | Construction and wood working |
| 33. | | ITI (W), Latur | Electronics |

| 1 | 2 | 3 | 4 |
|-----|---------------|---------------------------|------------------------------------|
| 34. | | ITI, Mozari | Production and Manufacturing |
| 35. | | ITI, Tiroda | Electrical |
| 36. | | ITI(W), Bhindara | Electronics |
| 37. | | ITI, Tumsar | Fabrication |
| 38. | | ITI, Boriwali | Hospitality |
| 39. | New Delhi | ITI, Mayur Vihar | Electrical |
| 40. | Uttar Pradesh | ITI, Mainpuri | Refrigeration and Air Conditioning |
| 41. | | ITI, Banda | Fabrication (Fitting and Welding) |
| 42. | | ITI(W), Rampur | Apparel |
| 43. | | ITI, Gulaoti | Electrical |
| 44. | | ITI, WB-W, Katra Allahbad | Electronics |
| 45. | | ITI, Azamgarh | Electrical |
| 46. | | ITI, Gonda | Fabrication |
| 47. | | ITI, Etah | Electrical |
| 48. | | ITI, Shahjahanpur | Electrical |
| 49. | | ITI, Faizabad | Fabrication |
| 50. | | ITI, Fatehpur | Electrical |
| 51. | | ITI, Unnao | Refrigeration and Air Conditioning |
| 52. | | ITI, Hardoi | Fabrication |
| 53. | | ITI, Sitapur | Fabrication |
| 54. | | ITI, Charbagh, Lucknow | Refrigeration and Air Conditioning |
| 55. | | ITI, Chaukaghat, Varanasi | Fabrication |
| 56. | | ITI, Mau | Electrical |
| 57. | | ITI, Chandausi | Electrical |
| 58. | | ITI, Badaun | Electrical |
| 59. | | ITI, Farrukhabad | Refrigeration and Air Conditioning |
| 60. | | ITI, Orai | Electrical |
| 61. | | ITI, Deoria | Automobile |
| 62. | | ITI, Mathura | Production and Manufacturing |
| 63. | | ITI, Pilibhit | Production and Manufacturing |
| 64. | | ITI, Partapgarh | Fabrication |

| 1 | 2 | 3 | 4 |
|-----|-------------|------------------------|------------------------------------|
| 65. | | ITI, Mahova | Fabrication |
| 66. | | ITI, Jaunpur | Production and Manufacturing |
| 67. | | ITI, Bijnor | Electrical |
| 68. | | ITI, Ghatampur, Kanpur | Automobile |
| 69. | | ITI WB (W), Agra | Apparel |
| 70. | West Bengal | ITI, Suri | Electrical |
| 71. | | ITI, Maida | Food processing |
| 72. | | ITI, Raiganj | Food processing |
| 73. | | ITI (W), Kolkata | Constructions wood working |
| 74. | | ITI, Jhargram | Production and Manufacturing |
| 75. | | ITI, Shibpur | Electrical |
| 76. | | ITI, Balurghat | Hospitality Management |
| 77. | | ITI, Hooghly | Production and Manufacturing |
| 78. | | ITI, Berhampore | Electrical |
| 79. | | ITI (W), Burdwan | Refrigeration and Air Conditioning |
| 80. | | ITI, Chhatna | Electrical |
| 81. | | ITI (W), Siliguri | Information Technology |
| 82. | | ITI, Barrackpore | Fabrication (Fitting and Welding) |

[*Translation*]

Exports from Labour Intensive Sectors

*308. SHRI HANSRAJ G. AHIR: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the exports made from labour intensive sectors during the last three years;

(b) whether the labour intensive sectors are lagging behind despite the increase in exports;

(c) if so, the details thereof and the reasons therefor;

(d) whether the Government proposes to take measures to give impetus to export in labour intensive sectors; and

(e) if so, the details of the measures taken in this regard?

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI ANAND SHARMA): (a) to (c) Figures of merchandise exports in dollar terms for the last three years for Major Principal Commodities are given in Statement. Key labour-intensive sectors like Handicrafts, Textiles (Readymade garments and Cotton textiles), Leather & Leather products, Engineering, Electronics, Chemicals and Oilmeals have shown decline in exports during 2009-10 in comparison to 2008-09. This can be attributed significantly to shrinkage of demand in developed countries due to global economic slowdown.

(d) and (e) The Government and RBI have been closely monitoring the economic developments in the country and internationally on a continuous basis, with special emphasis on monitoring the performance of labour intensive sectors. In order to give impetus to export sectors, various measures including need-based incentives have been taken by the Government and RBI in the form of stimulus packages including the announcements

made in the Budget, 2009-10 and 2010-11; in the Foreign Trade Policy (FTP), 2009-14; and thereafter in January/ March 2010. Some of the various measures taken include export incentives under Vishesh Krishi and Gram Udyog Yojana (VKGUY), Focus Market Scheme (FMS), Focus Product Scheme (FPS), Market Linked Focus Product Scheme (MLFPS) for market expansion and product diversification, concessional export credit, interest

subvention for specified sectors, import of capital goods under Export Promotion Capital Goods (EPCG) scheme at concessional duty for technological upgradation and measures for procedural simplification and rationalization. Government has sought to provide support/incentives to the different export sectors, in particular, the labour intensive sectors, which have been adversely affected by the global economic slowdown.

Statement

Values of Merchandise exports of principal commodities from India during last 3 years

(In US dollar million)

| Item Group | | Export Value | | |
|------------|--|--------------|----------|----------|
| | | 2007-08 | 2008-09 | 2009-10 |
| Sl.No. | Description | | | |
| 1 | 2 | 3 | 4 | 5 |
| 1. | Tea | 507.00 | 585.42 | 623.24 |
| 2. | Coffee | 464.24 | 496.34 | 429.94 |
| 3. | Rice | 2926.71 | 2454.09 | 2365.46 |
| 4. | Tobacco | 480.06 | 751.09 | 916.27 |
| 5. | Spices | 1044.75 | 1391.62 | 1302.42 |
| 6. | Cashew | 549.27 | 639.28 | 591.44 |
| 7. | Oil Meals | 2037.76 | 2251.63 | 1662.59 |
| 8. | Fruits and Vegetables | 875.93 | 1106.00 | 1252.11 |
| 9. | Marine Products | 1722.77 | 1534.39 | 2093.38 |
| 10. | Iron Ore | 5836.03 | 4768.82 | 6029.78 |
| 11. | Mica, Coal and Other Ores, Minerals including processed minerals | 3308.71 | 3127.51 | 2693.66 |
| 12. | Leather and leather manufactures | 3399.84 | 3494.63 | 3280.15 |
| 13. | Gems and Jewellery | 19691.58 | 28411.38 | 29000.23 |
| 14. | Drug, Phrmcutes and Fine Chemicals | 7652.12 | 8789.01 | 8892.38 |
| 15. | Other Basic Chemicals | 6302.01 | 6920.11 | 6842.72 |
| 16. | Engineering Goods | 33736.81 | 40486.81 | 32708.40 |
| 17. | Electronic Goods | 3354.18 | 6826.14 | 5467.60 |

| 1 | 2 | 3 | 4 | 5 |
|-------|--|-----------|-----------|-----------|
| 18. | Computer Software | 148.01 | 341.36 | 176.42 |
| 19. | Cotton Yarn/Fabs./made-ups etc. and Handloom Products* | 4653.06 | 4161.72 | 3954.19 |
| 20. | Man-made Yarn/Fabs./made-ups etc. | 2901.92 | 3053.97 | 3601.32 |
| 21. | RMG of all Textiles | 9686.65 | 10930.87 | 10702.83 |
| 22. | Jute Mfg. including Floor Covering | 326.63 | 304.02 | 219.71 |
| 23. | Carpet | 944.88 | 784.27 | 736.58 |
| 24. | Handicrafts and Handloom excl. hand made carpet | 508.54 | 303.06 | 208.55 |
| 25. | Petroleum Products | 28413.32 | 27546.95 | 28131.19 |
| 26. | Plastic and Linoleum | 3422.19 | 3050.48 | 3355.01 |
| 27. | Others | 18237.17 | 20784.37 | 21424.59 |
| Total | | 163132.15 | 185295.36 | 178662.17 |

(Source: DGCI&S)

Note: *Handloom Products have been included from April, 2009 onwards. The figures for 2009-10 are provisional and subject to change.

[English]

Violations by EOUs

*309. SHRI GORAKH PRASAD JAISWAL:
SHRI S. ALAGIRI:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the details regarding exports made from the Export Oriented Units (EOUs) during the last three years;

(b) the details of exports made by EOUs in comparison to the total exports from the country;

(c) whether cases of violation of norms by EOUs have come to the notice of the Government;

(d) if so, the details thereof during each of the last three years and the current year; and

(e) the action taken against the violators in respect of EOU scheme during the above period?

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI ANAND SHARMA): (a) and (b) The exports made

by Export Oriented Units (EOUs) vis-a-vis total export of the country during the last three years are as under:

(Value in Rupees Crore)

| Years | Exports by EOUs | Total Exports of India | (%) of EOU's Exports to the total India's export |
|--------------------------|-----------------|------------------------|--|
| 2007-08 | 1,68,838.78 | 6,55,864 | 25.74 |
| 2008-09 | 1,76,923.02 | 8,40,755 | 21.04 |
| 2009-10 (Provisional) | 71,083.27 | 8,45,125 | 8.41 |

(c) to (e) There are instances of violation of norms that have come to the notice of the Government. As per the information available, the number of cases where violations took place is as under:-

| Year | 2006-07 | 2007-08 | 2008-09 | 2009-10 |
|--------------|---------|---------|---------|---------|
| No. of cases | 204 | 412 | 262 | 89 |

Instances of violation are dealt by the concerned Development Commissioners/Central Excise and Customs Authorities as per the relevant provisions of law as and when detected. Steps have been taken by the Government to curb such violations which include joint monitoring of the performance of the EOU Units by officers of Customs and Central Excise and Development Commissioners on a regular basis, action against such units under the provisions of Foreign Trade (Development and Regulation) Act, 1992, Customs Act, 1962 and Central Excise Act, 1944.

Blacklisting of Defence Firms

*310. SHRI HARIN PATHAK: Will the Minister of DEFENCE be pleased to state:

(a) whether the Government has since taken the advice of the Central Vigilance Commission (CVC) and the Ministry of Law for blacklisting the six firms in the defence sector as recommended by Central Bureau of Investigation (CBI) in the recent past;

(b) if so, the details thereof and the time by which these firms are likely to be blacklisted by the Government; and

(c) if not, the reasons therefor?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):

(a) CBI had registered a case against Shri Sudipta Ghosh, former DGOF and others regarding receipt of illegal gratification from suppliers of Ordnance Factories. Subsequently they have filed a charge sheet before the CBI Court Kolkata, a copy of which was received by the Ministry of Defence in July 2010. CBI has also recommended blacklisting of six firms involved in payment of illegal gratification. The case has been referred to CVC for advice.

(b) and (c) A decision will be taken after receipt of the advice of the CVC and after consulting the Law Ministry.

[Translation]

Allowance to Unemployed Youth

*311. SHRI SATPAL MAHARAJ: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:-

(a) whether some State Governments are providing unemployment allowance to the unemployed youth registered with employment exchanges;

(b) if so, the details thereof;

(c) the reaction of the Union Government thereto;

(d) whether the Union Government proposes to give unemployment allowance to rural youth under the centrally sponsored schemes/programmes; and

(e) if so, the details thereof?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) and (b) According to the information available, the States of Chhattisgarh, Haryana, Kerala, Tamil Nadu, Manipur, Puducherry and Union Territory of Andaman & Nicobar Islands are paying unemployment allowance to certain specific categories of unemployed persons registered with employment exchanges from their own resources.

(c) to (e) Employment generation is an integral part of the growth process and Eleventh Five Year Plan aims at creating 58 million job opportunities. Government of India is implementing various employment generation schemes, such as, Swarnjayanti Gram Swarozgar Yojana (SGSY); Swarna Jayanti Shahari Rozgar Yojana (SJSRY); Prime Minister's Employment Generation Programme (PMEGP) and Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA). Huge investment in infrastructure development is also creating employment. There is a provision in MGNREGA that if a worker who has applied for work under MGNREGA is not provided employment within 15 days from the date on which work is requested, an unemployment allowance shall be payable by the State Government at the rate prescribed in the Act.

[English]

Unsolicited Calls

*312. SHRI VARUN GANDHI:
SHRI PRADEEP KUMAR SINGH:

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether the mobile/fixed telephone subscribers continue to receive unsolicited calls and Short Message Service (SMS) from telemarketing companies and others, despite the guidelines by the Telecom Regulatory Authority of India (TRAI) and operation of 'Do Not Call' registry;

(b) if so, the details thereof and the reaction of the Government thereto;

(c) whether the Government proposes to compensate the subscribers for breach of their right of privacy and also hike the financial disincentive for non-compliance of TRAI's regulations, as telemarketing companies are flouting the regulations with impunity;

(d) if not, the reasons therefor; and

(e) the other concrete action taken by the Government for curbing such calls?

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI A. RAJA): (a) and (b) Yes, Madam. TRAI has issued the Telecom Unsolicited Commercial Communications Regulations, dated 5th June 2007 (as amended from time to time). However, a large numbers of Unsolicited Commercial Communications (UCC) complaints are being received by the service providers against both registered and unregistered Telemarketers. Further, it is observed that the subscribers do not take initiative to get themselves registered with National Do not Call (NDNC) Registry and a large number of subscribers, despite having registered with NDNC Registry, do not complain to their service providers even on receipt of UCC. Till date about 11% of the total subscribers have registered themselves in the NDNC.

(c) and (d) No, Madam. However, TRAI Regulation has provision for levy of higher tariff on those telemarketer who violates the do not call list.

(e) In view of the limited effectiveness of the existing framework, TRAI has already issued a consultation paper on "Review of Telecom Unsolicited Commercial Communication Regulations" on 11th May, 2010 to seek suggestions/views of stakeholders on the issue. TRAI has held an open House Session on 12th August, 2010 to solicit stakeholders' views.

Share of Public Sector Telecom Companies

*313. SHRI SURESH ANGADI:
DR. JYOTI MIRDHA:

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) the share of the public and the private sector telecom companies providing basic and mobile telephone services in the country;

(b) whether the share of the public sector companies, viz. Mahanagar Telephone Nigam Limited (MTNL) and Bharat Sanchar Nigam Limited (BSNL) is declining in

comparison to the share of the private sector telecom companies over a period of time;

(c) if so, the details thereof during the last three years and the current year alongwith the reasons therefor; and

(d) the fresh efforts being made to improve the performance of the public telecom companies and make their presence more visible in the prevailing competitive market?

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI A. RAJA): (a) As on 31.03.2010, the share of the public and private sector telecom companies providing basic and mobile telephone services in the country stands at 16.13% and 83.87% respectively.

(b) and (c) Yes, Madam. The share of the public sector telecom companies is declining in comparison to the share of the private sector telecom companies, due to stiff competition. The details of public and private sector share during last three year and current year is as under:

MTNL

| Date | Wireless% (Cellular) | | Wireline% (Fixed Line) | |
|------------|----------------------|--------|------------------------|--------|
| | Delhi | Mumbai | Delhi | Mumbai |
| 31.03.2008 | 14.1 | 19.73 | 65.08 | 78.26 |
| 31.03.2009 | 16.3 | 18.28 | 60.52 | 71.05 |
| 31.03.2010 | 13.35 | 15.79 | 56.71 | 66.55 |
| 30.06.2010 | 12.82 | 15.06 | 56.04 | 65.51 |

BSNL

| Date | Market Share % | |
|------------|----------------|----------|
| | Wireline | Wireless |
| 31.03.2008 | 80.04 | 15.64 |
| 31.03.2009 | 77.43 | 13.32 |
| 31.03.2010 | 75.33 | 11.88 |
| 30.06.2010 | 74.46 | 11.44 |

(d) BSNL/MTNL have formulated strategy to cope with the ongoing competition from the private sector as well as to reduce their cost and improve the services.

The details of strategy formulated by BSNL/MTNL is as follow:

a. STRATEGY REGARDING BSNL

1. **Organisational Transformation:** BSNL embarked upon transformation exercise in December, 2008 to remain competitive in the market with the help of Boston Consulting Group (BCG), a Management Consultancy Firm. Accordingly, the following initiatives have been taken:
 - Redesigning the organizational structure on the basis of new verticals-consumer mobility, consumer fixed access, enterprise and new businesses, catering to changed market needs.
 - Developing sales and distribution capabilities and expanding distribution channels, creating processes, systems, training and incentives to enable the sales teams and channel partners.
 - Developing a system of providing Service Level Agreements (SLAs) for large enterprise customers and focusing on corporate accounts.
 - Improving customer care, and after sales service.
2. Leasing of BSNL's Passive Infrastructure to other service providers.
3. Enterprise Business Unit for dealing with Corporate Customers.
4. Introducing Fixed Mobile Convergence to add value to wireline telephone.
5. Providing New Value Added Services both on wireline and wireless telephones.
6. **Broadband Services:** In addition to wireline broadband services, BSNL is also in the process of rolling out its WiMAX network to take an early lead and provide wireless broadband services in all rural blocks in the country during 2010-11.
7. **Fibre to Home (FTTH):** To meet the demand for high bandwidth services, BSNL is rolling out FTTH services for the first time in the country, which is likely to generate substantial customer base in this niche market segment, in coming year.

8. Use of Information Technology:

- Implementation of Call Detail Record (CDR) based billing for wireline business.
- Implementation of ERP for all business processes. Use of Information Technology in billing and business processes is likely to bring back lost customer base to BSNL's fold.

b. STRATEGY REGARDING MTNL

- MTNL is targeting increased revenue from Broadband and GSM services. Additional revenue from 'Enterprise business' in addition to introducing 'Value Added Services' (VAS) operationally is being targeted.
- Value addition in Landline: MTNL, by providing broadband through ADSL 2+ technology earlier and now by introducing VDSL technology, is improving utility of landlines.
- Network: MTNL continuously keeps upgrading the quality and technology of its network and has now introduced state of art NGN core network.
- FTTH (Fibre To The Home): MTNL is further adding optical fibre in its access network under FTTH scheme and is planning to introduce FTTH based services. This will help in meeting their increased bandwidth requirement for both data and video applications, resulting in earning higher ARPU.
- VOIP (Voice Over Internet Protocol): MTNL has already launched VOIP service in both Delhi and Mumbai, on revenue sharing basis, which will help in arresting disconnections of fixed lines.
- Convergent billing and CRM (Customer Relationship Management) system: A state of the art Convergent billing and CRM system is under installation. This will facilitate Calls Detail Record (CDR) based billing, single bill for all services, flexibility in billing and innovative tariff packages for subscribers and thus enhance customer care.
- MTNL is progressively deploying 'Converged Network' to facilitate the convergence of

voice, data and video multi media networks into a single unified packet based multi services platform.

- Further, cost control through various steps like reduction in expenditure on rent by vacating rented accommodation, restriction on Travelling Allowance claims, reduction in maintenance expenditure by introducing ceiling and purchase control and conducting of energy audit, has been undertaken.

Increase in Broadband Penetration

*314. SHRI ANANTH KUMAR:
PROF. RANJAN PRASAD YADAV:

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) the present level of broadband penetration in the country, State-wise, urban/rural area-wise and its comparison with other major developing and developed countries in this regard;

(b) whether the Government proposes to increase access of broadband in the country;

(c) if so, the details thereof;

(d) whether the existing wireless technology is capable to deliver broadband facilities to the urban and rural areas on a larger scale; and

(e) if so, the details thereof and if not, the steps proposed to be taken in this regard?

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI A. RAJA): (a) The details of Broadband penetration in the country and its comparison with other major developing and developed countries, are given in the Statement-I. State-wise and Urban/Rural break-up of Broadband connections is available for BSNL/MTNL and is included in the Statement-II.

(b) Yes, Madam.

(c) The steps taken/being taken by the Government to increase the broadband penetration are as under:

- (i) Indian Telegraph Act, 1885 has been amended to enable provision of USOF support for Broadband connectivity to rural and remote

areas. An agreement has been signed by USOF and BSNL for providing 8,88,832 wire-line broadband connections to individual users and Government Institutions and will set up 28,672 Kiosks over a period of 5 years, *i.e.* by 2014. The USOF subsidy disbursement is for Broadband connections, Customers Premise Equipments (CPE), computer/computing devices, setting up of kiosks for public access to broadband services. The estimated subsidy outflow is Rs. 1500 crores. As on 30th June 2010, 1,72,417 broadband connections have been provided under the Scheme. With the amendment in Indian Telegraph Act, 1885 USOF can also be utilized to incentivise spread of Broadband services through wireless.

(ii) Further, to increase broadband penetration in urban and rural areas, BSNL is taking following steps:

1. BSNL has plans to make 27,000 landline Rural Exchanges Broadband-enabled. Out of this, Broadband service has already been enabled in 23,321 rural exchanges.
2. BSNL has launched high speed Broadband (upto 24 Mbps) through Very High Speed Digital Subscribers Line(VDSL) technology.
3. It is introducing many value added services like Internet Protocol Television (IPTV), Games on demand, Entertainment, Broadband over Virtual Private Network (VPN), Video conferencing etc.
4. Providing Broadband connectivity to Universities and Colleges under the National Mission for Education project of Ministry of HRD.

(d) and (e) The Broadband Policy, 2004 has defined the Broadband as An 'always-on' data connection that is able to support interactive services including Internet access and has the capability of the minimum down-load speed 256 kbps to an individual subscriber from the Point of Presence (POP) of Service Provider. As per TRAI, the existing 2G wireless technology is not capable of providing Broadband access speed of 256 kbps, however, 3G Technology is capable of providing broadband speed of 256 kbps and above. It may be further noted that Government has already completed auction for the award of 3G and Broadband Wireless Access (BWA) spectrum in June 2010 and rollouts are expected soon.

Statement I*Broadband penetration in the country, State-wise, Urban/Rural area-wise*

| Sl.No. | State/Telecom Circle | Total no. of Broadband Subscribers (As on 31.05.2010) [All Operators] | BSNL/MTNL Urban Broad- band connections (As on 31.05.2010) | BSNL/MTNL Rural Broadband Connections (As on 31.05.2010) |
|--------------|---|---|---|---|
| 1. | Andaman and Nicobar Islands | 4220 | 3142 | 1076 |
| 2. | Andhra Pradesh | 815016 | 469978 | 65577 |
| 3. | Assam | 55979 | 48728 | 4213 |
| 4. | Bihar (Including Jharkhand) | 124689 | 11977 | 3667 |
| 5. | Delhi* | 902714 | 396978 | - |
| 6. | Gujarat | 563973 | 370658 | 35419 |
| 7. | Haryana | 194571 | 156035 | 16427 |
| 8. | Himachal Pradesh | 47712 | 38560 | 9060 |
| 9. | Jammu and Kashmir | 39389 | 35276 | 3676 |
| 10. | Karnataka | 1003813 | 660267 | 31840 |
| 11. | Kerala | 570454 | 306031 | 162090 |
| 12. | Maharashtra (incl. Mumbai, Goa) | 1632942 | 97690 | 48370 |
| 13. | Madhya Pradesh (including Chhattisgarh) | 320383 | 232497 | 7873 |
| 14. | North East** | 30534 | 28687 | 722 |
| 15. | Orissa | 146184 | 93587 | 11979 |
| 16. | Punjab | 438763 | 254043 | 43399 |
| 17. | Rajasthan | 286402 | 247200 | 15153 |
| 18. | Tamil Nadu (including Chennai) | 1106884 | 765851 | 74590 |
| 19. | Uttar Pradesh (including Uttarakhand) | 487030 | 413080 | 18305 |
| 20. | West Bengal (including Kolkata) | 443948 | 352153 | 9202 |
| Total | | 92,16,767 | 49,82,418 | 5,62,638 |

*includes Noida, Gurgaon, Ghaziabad and Faridabad.

**includes Meghalaya, Mizoram, Arunachal Pradesh, Manipur, Nagaland and Tripura.

***Statewise breakup of some companies is not available.

Statement II

Comparison of Broadband Subscribers (As on 31.12.2009) ('000) with major Developed/Developing Countries

| | | |
|----|-------------|----------|
| 1. | USA | 85,287 |
| 2. | UK | 18,354 |
| 3. | Australia | 5,400 |
| 4. | Brazil | 14,541 |
| 5. | Korea (Rep) | 16,348 |
| 6. | Japan | 31,709 |
| 7. | Pakistan | 626 |
| 8. | China | 1,03,641 |
| 9. | India | 7,745 |

[*Translation*]

PMGSY

*315. SHRI KAPIL MUNI KARWARIA: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Government has fixed any target to connect the villages through link roads under the Phase II of the Pradhan Mantri Gram Sadak Yojana (PMGSY);

(b) if so, the details thereof;

(c) whether all the remaining villages are likely to be covered by the end of Phase II;

(d) if so, the details thereof, State-wise; and

(e) if not, the reasons therefor?

THE MINISTER OF RURAL DEVELOPMENT AND MINISTER OF PANCHAYATI RAJ (DR. C.P. JOSHI): (a) and (b) Pradhan Mantri Gram Sadak Yojana (PMGSY) has not been launched in phases, however, under Pradhan Mantri Gram Sadak Yojana (PMGSY) all habitations with population of 500 persons or more are to be provided with all weather road connectivity. For Hill States (North East, Sikkim, Himachal Pradesh, Jammu & Kashmir and Uttarakhand), Tribal (Schedule V) Areas and Desert Areas (as identified in Desert Development Programme), habitations with population of 250 or more persons are eligible for coverage under PMGSY.

(c) All eligible habitations are to be connected under the programme.

(d) State wise details of number of habitations which are eligible for coverage under the programme, number of habitations for which projects have been sanctioned to connect them with all weather roads and number of habitations which have been connected with all weather roads are given in the Statement.

(e) Does not arise.

Statement

Habitations Cleared and Connected under PMGSY upto June, 2010

| Sl.No. | States | Net Eligible Habitation | Habitations cleared upto June, 2010 | Habitations connected upto June, 2010 |
|--------|-------------------|-------------------------|-------------------------------------|---------------------------------------|
| 1 | 2 | 3 | 4 | 5 |
| 1. | Andhra Pradesh | 1,538 | 1,538 | 1,025 |
| 2. | Arunachal Pradesh | 804 | 343 | 224 |
| 3. | Assam | 10,869 | 8,426 | 5,701 |
| 4. | Bihar (RWD & NEA) | 10,034 | 16,628 | 3,746 |
| 5. | Chhattisgarh | 9,855 | 7,773 | 5,696 |
| 6. | Goa | 20 | 20 | 2 |

| 1 | 2 | 3 | 4 | 5 |
|-------------|-------------------|---------|---------|--------|
| 7. | Gujarat | 3,290 | 2,532 | 2,065 |
| 8. | Haryan | 1 | 1 | 1 |
| 9. | Himachal Pradesh | 3,742 | 2,382 | 1,803 |
| 10. | Jammu and Kashmir | 2,724 | 1,290 | 696 |
| 11. | Jharkhand | 7,770 | 5,762 | 1,861 |
| 12. | Karnataka | 269 | 269 | 269 |
| 13. | Kerala | 435 | 435 | 349 |
| 14. | Madhya Pradesh | 19,615 | 11,817 | 9,686 |
| 15. | Maharashtra | 1,561 | 1,157 | 1,083 |
| 16. | Manipur | 654 | 281 | 144 |
| 17. | Meghalaya | 756 | 189 | 139 |
| 18. | Mizoram | 245 | 162 | 92 |
| 19. | Nagaland | 113 | 91 | 80 |
| 20. | Orissa | 18,131 | 8,729 | 5,219 |
| 21. | Punjab | 527 | 418 | 406 |
| 22. | Rajasthan | 10,850 | 10,850 | 10,396 |
| 23. | Sikkim | 318 | 296 | 137 |
| 24. | Tamil Nadu | 2,203 | 1,942 | 1,952 |
| 25. | Tripura | 1,952 | 1,694 | 983 |
| 26. | Uttar Pradesh | 13,944 | 11,143 | 10,959 |
| 27. | Utarakhand | 2,439 | 891 | 468 |
| 28. | West Bengal | 11,805 | 9,665 | 6,795 |
| Grand Total | | 136,464 | 106,723 | 71,977 |

*[English]***Launch of Blackberry Services**

*316. SHRI S.R. JEYADURAI:
SHRIMATI HARSIMRAT KAUR BADAL:

Will the Minister of COMMUNICATIONS AND
INFORMATION TECHNOLOGY be pleased to state:

(a) whether the Blackberry service launched in the country is security compliant and the security agencies are able to monitor the encrypted data transmitted through Blackberry server;

(b) if so, the details thereof;

(c) whether the Government has formulated any policy in this regard;

(d) if so, the details thereof and if not, the reasons therefor;

(e) whether the Government has given permission to start Blackberry services in the country without setting up a server to monitor security concerns;

(f) if so, the details thereof; and

(g) the remedial steps taken/being taken by the Government in this regard?

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI A. RAJA): (a) and (b) Madam, the security agencies are unable to intercept and monitor a few Blackberry services viz. messenger, chat and enterprise email services in readable format because of complex encrypted communication.

(c) and (d) Yes, the Government has formulated the policy regarding encrypted communication through internet. As per policy's *Clause 2.2 (vii)*, the licensee shall ensure that bulk encryption is not deployed by ISPs. Further, individuals/Groups/Organizations from the licensor. However, if encryption equipments higher than this limit are to be deployed, individuals/Groups/Organizations shall obtain prior written permission of the licensor and deposit the decryption key with the licensor.

(e) and (f) Blackberry is a hand held device (mobile phone) used for availing the various kinds of services like voice, sms, email, browsing, etc. through licensed telecom service providers. No explicit permission has been given for starting the Blackberry services by the government without setting up server.

(g) The Government is in dialogue with service providers and Reserach in Motion (RIM), maker of Blackberry device, to find out a solution for interception and monitoring of such services.

Child Labour

*317. SHRI DEEPENDER SINGH HOODA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether children are still being employed, as labour, in various occupations including hazardous activities;

(b) if so, the details thereof;

(c) whether the number of child labour is on the decline during the last three years;

(d) if so, the details thereof, State-wise and year-wise;

(e) whether the measures taken by the Government are sufficient to prevent child labour; and

(f) if so, the details thereof?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) to (d) As per 2001 census, the total number of children working in various occupations including hazardous occupations in the Country was 1.26 core. As a result of various welfare measures taken by the Union Government and the State Governments coupled with stricter enforcement of the provisions of the Child Labour (Prohibition and Regulation) Act, 1986 the number of working children has declined to 90.75 lakh as estimated by National Sample Survey Organisation (NSSO) in 2004-05. State-wise details of child labour as per NSSO survey is given below:

| Name of the State | No. of Child Labour (in thousands) |
|-------------------|---------------------------------------|
| 1 | 2 |
| Andhra Pradesh | 1201 |
| Assam | 133 |
| Bihar | 364 |
| Chhattisgarh | 263 |
| Delhi | 9 |
| Goa | 0.1 |
| Gujarat | 3.3 |
| Haryana | 99 |
| Himachal Pradesh | 37 |
| Jharkhand | 206 |
| Karnataka | 571 |
| Kerala | 11 |
| Madhya Pradesh | 491 |
| Maharashtra | 783 |

| | |
|---------------|-------------|
| 1 | 2 |
| Orissa | 440 |
| Punjab | 101 |
| Rajasthan | 821 |
| Tamil Nadu | 173 |
| Uttar Pradesh | 2074 |
| Uttarakhand | 64 |
| West Bengal | 690 |
| Total | 9075 |

(e) and (f) The Government of India has adopted a multi-pronged strategy for eradication of child labour as follows:

- (i) A legislative action plan in form of Child Labour (Prohibition and Regulation) Act, 1986.
- (ii) Project-based action plan in areas of high concentration of Child Labour under National Child Labour Project Scheme.
- (iii) Focus on general development programmes for the benefit of the families of Child Labour.

The above measure has yielded the positive results in eradication of child labour.

[Translation]

Patent of Traditional Indian Products

*318. SHRI R.K. SINGH PATEL
SHRI DEVJI M. PATEL

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) the efforts made by the Government for getting larger number of traditional Indian products patented;
- (b) the details of patent cases filed by Indian applicants in various countries and its present status; and
- (c) the policy formulated by the Government for preventing patenting of Indian products by foreign companies/countries?

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI ANAND SHARMA): (a) Traditional Indian products

are not patentable since they do not meet the criteria of patentability specified in the Indian Patents Act, as these are traditionally known and, as such, do not have novelty and inventive step.

(b) The Office of the CGPDTM is a receiving office for applications filed by Indian applicants through the Patent Cooperation Treaty (PCT) route in various countries. The patent applications filed by Indian applicants, in the last five years, through the PCT route are given below:-

| Years | 2005-06 | 2006-07 | 2007-08 | 2008-09 | 2009-10 |
|---|---------|---------|---------|---------|---------|
| Patent Application received under the PCT route | 482 | 534 | 707 | 887 | 751 |

The country for which the application is meant, examines it as per its patent legislation. The Government of India does not maintain the status of such applications filed through the PCT route for other countries.

(c) For preventing the patenting of India's Traditional Medical Knowledge, the Government has developed a Traditional Knowledge Digital Library (TKDL) database on codified knowledge in Ayurveda, Unani, Siddha and Yoga. The TKDL establishes prior art for approximately 2.24 lakh formulations, transcribed in five international languages, namely English, German, French, Spanish and Japanese. The TKDL database has been provided to the Office of the CGPDTM, European Patent Office (EPO), German Patent Office, United States Patent and Trademarks Office and United Kingdom Patent Office, under an Access Agreement, for establishing prior art in case of patent applications based on Indian systems of medicine filed before these authorities.

[English]

Panchayat Sanchar Sewa Yojana

*319. SHRI NISHIKANT DUBEY: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) the number of villages covered under the Panchayat Sanchar Sewa Yojana in the country during the last three years and the current year including Jharkhand, State-wise;

(b) the time by which all the villages are likely to be covered in the country under the said scheme;

(c) whether this scheme has been successful in the rural areas of the country;

(d) if not, the reasons therefor; and

(e) the steps taken/being taken by the Government to make it successful including strengthening the monitoring mechanism for the scheme?

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI A. RAJA): (a) No new Panchayat Sanchar Sewa Yojana (PSSY) kendras have been opened in the country (including Jharkhand) during the last three years and the current year.

(b) Does not arise in view of (a) above.

(c) The scheme basically aims at providing basic postal necessities in villages where post offices do not exist. To that extent, the scheme has achieved its aim. However, the revenue vis-a-vis expenditure in most of the Panchayat Sanchar Sewa Yojana (PSSY) Kendras is found to be very low.

(d) It has been observed that the sale proceeds of most of Panchayat Sanchar Sewa Yojana (PSSY) Kendras are very low, because of (i) fall in demand for postage stamps/stationery due to availability of alternate modes of communication, (ii) lack of interest on part of Panchayat Sanchar Sewa Yojana (PSSY) Agents (iii) non-supervision on part of Gram Panchayats over the functioning of Panchayat Sanchar Sewa Yojana (PSSY) Kendras despite their commitment to do so and (iv) non-selection of suitable candidates by Gram Panchayats.

(e) Continuous monitoring of the Panchayat Sanchar Sew Yojana (PSSY) Kendras is done during inspections and field visits by the officers of the Department of Posts.

Incidents of Air Crashes

*320. SHRI RUDRAMADHAB RAY:
SHRI ASHOK KUMAR RAWAT:

Will the Minister of DEFENCE be pleased to state:

(a) the details of fighter aircraft including MiG series and Sukhoi aircraft and helicopters crashed during the last three years and current year date-wise;

(b) the number of personnel and civilians killed/injured in the said crashes alongwith the financial loss incurred by the Government in regard to above, incident-wise;

(c) the amount of compensation paid by the Government in regard to above, incident-wise;

(d) the outcome of investigation conducted in each of the crashes;

(e) the remedial steps taken/proposed to be taken to prevent recurrence of such incidents; and

(f) the action plan to phase out the MiG series aircraft and plan to procure replacement thereof?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):

(a) to (f) A total number of 39 fighter aircraft including MiG series, Sukhoi aircraft and helicopters have been lost in air crashes during the last three years from financial year 2007-2008 and the current financial year (till 11th August, 2010). Date-wise details of these crashes including personnel and civilian killed/injured are given in the Statement.

Apart from the loss of the aircraft, compensation as per extant instructions is paid for the loss of civil property and injury/death.

Each aircraft accident in the IAF is investigated through a Court of Inquiry and remedial measures are undertaken accordingly to check their recurrence in future. Besides, a continuous and multi-faceted effort is always underway in the Indian Air Force to enhance and upgrade flight safety. Measures to enhance the quality of training to improve the skill levels, ability to exercise sound judgment and situational awareness of pilots are being pursued. Constant interaction with Original Equipment Manufactures (OEMs), both indigenous and foreign, is also maintained to overcome the technical defects of aircraft. Besides, anti-bird measures are also undertaken.

Phasing out of a particular aircraft and its replacement is decided based on the operational requirements of services which is reviewed from time to time.

Statement

Details of fighter aircraft accidents including MiG series, Sukhoi and Helicopter during the last three years (FY 2007-2008 to 2009-2010) and current FY (from 1.4.2010 to 8.8.2010)

| Sl.No. | Date | AC Type | Service Personnel Killed | Civilians Killed/ injured |
|--------|---------------------|--------------|--------------------------|---------------------------|
| 1 | 2 | 3 | 4 | 5 |
| 1. | 5th April 2007 | Sea Harrier | 1 | Nil |
| 2. | 8th May 2007 | MIG 29 | Nil | Nil/Nil |
| 3. | 22th May 2007 | MIG 21 BIS | 1 | Nil/Nil |
| 4. | 8th September 2007 | Sea Harrier | Nil | Nil/Nil |
| 5. | 26th October 2007 | JAGUAR | Nil | Nil/Nil |
| 6. | 24th December 2007 | Sea Harrier | Nil | Nil/Nil |
| 7. | 9th January 2008 | MI 8 | Nil | Nil/Nil |
| 8. | 31st January 2008 | MIG 27 ML | Nil | Nil/Nil |
| 9. | 7th February 2008 | MI 8 | Nil | Nil/Nil |
| 10. | 15th February 2008 | MIG 21 M | Nil | Nil/Nil |
| 11. | 24th March 2008 | MIG 21 BISON | Nil | Nil/Nil |
| 12. | 5th May 2008 | MIG 21 FL | Nil | Nil/Nil |
| 13. | 23rd May 2008 | MIG 21 FL | Nil | Nil/Nil |
| 14. | 23rd July 2008 | Kamov | Nil | Nil/Nil |
| 15. | 1st September 2008 | MIG 29 | Nil | Nil/Nil |
| 16. | 15th September 2008 | MI 8 | Nil | Nil/Nil |
| 17. | 16th September 2008 | MIG 21 BISON | Nil | Nil/Nil |
| 18. | 12th November 2008 | MIG 21 T 69 | Nil | Nil/Nil |
| 19. | 17th November 2008 | MIG 23 UB | Nil | Nil/Nil |
| 20. | 24th November 2008 | MIG 21 T 69 | 1 | Nil/Nil |
| 21. | 27th November 2008 | MI 17 | Nil | Nil/Nil |
| 22. | 7th March 2009 | MIG 27 ML | Nil | Nil/Nil |
| 23. | 30th April 2009 | SU 30 MKI | 1 | Nil/Nil |
| 24. | 1st May 2009 | MI 8 | Nil | Nil/Nil |
| 25. | 15th May 2009 | MIG 27 UPG | Nil | Nil/Nil |
| 26. | 21st May 2009 | Kamov | Nil | Nil/Nil |

| 1 | 2 | 3 | 4 | 5 |
|-----|---------------------|--------------|-----|---------|
| 27. | 27th May 2009 | MIG 21 BISON | Nil | Nil/Nil |
| 28. | 18th June 2009 | MIG 21 FL | Nil | Nil/Nil |
| 29. | 21st August 2009 | Sea Harrier | 1 | Nil/Nil |
| 30. | 10th September 2009 | MIG 21 M | 1 | Nil/Nil |
| 31. | 23rd October 2009 | MIG 27 ML | Nil | Nil/Nil |
| 32. | 30th October 2009 | MI 17 IV | 4 | Nil/Nil |
| 33. | 30th November 2009 | SU 30 MK I | Nil | Nil/Nil |
| 34. | 20th January 2010 | MIG 27 ML | Nil | Nil/Nil |
| 35. | 16th February 2010 | MIG 27 ML | 1 | Nil/Nil |
| 36. | 19th February 2010 | MIG 21 FL | Nil | Nil/Nil |
| 37. | 3rd March 2010 | Kiran | 2 | Nil/2 |
| 38. | 15th June 2010 | MIG 21 M | Nil | Nil/Nil |
| 39. | 24th July 2010 | MIG 27 ML | Nil | 3/14 |

Employment under MGNREGS

3446. SHRI P.K. BIJU: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether any difference has been made by Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) and Swarnjayanti Gram Swarozgar Yojana (SGSY) regarding generation of employment in the country;

(b) if so, the details thereof;

(c) if not, the reasons therefor; and

(d) the measures taken by the Government to eradicate this problem?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) to (d) Mahatma Gandhi NREGA provides a legal guarantee for 100 days of wage employment to every rural household in a financial year for doing unskilled manual work on demand. The Act was launched in 200 districts on 2.2.2006. 130 additional districts were covered during 2007-08 and all the remaining rural areas have been covered under the Act from 1.4.2008. Under the Act,

2.10 crore households were provided employment during 2006-07; 3.39 crore during 2007-08; 4.51 crore during 2008-09 and 5.25 crore during 2009-10.

Swarnjayanti Gram Swarozgar Yojana (SGSY), introduced with effect from 1.4.1999, is a major Self-employment programme for the rural poor in all the States/UTs (except Delhi and Chandigarh). This is a holistic programme covering all aspects of self-employment such as organization of the poor into Self Help Groups (SHG), training, credit, technology infrastructure and marketing. SGSY has a definitive objective of improving the family income of the rural poor and at the same time, providing for a flexibility of design at the grass root level to suit the local needs and resources. Assistance under SGSY to the rural poor is through a mix of bank credit and government subsidy to acquire income-generating assets. Assistance to individual Swarozgaris or SHGs is also given in the form of subsidy by government and credit by the banks.

Till date 144.50 lakh Swarozgaris have been assisted with a total investment of Rs. 34419.36 crore. An amount of Rs. 23233.63 crore has been mobilized as credit and Rs. 11185.74 crore has been disbursed as subsidy under the scheme.

Amendment in Registration Act, 1908

3447. SHRI N. CHELUVARAYA SWAMY: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Government proposes to amend Registration Act, 1908 in order to bring in more transparency in matter of registration of deeds of sale, gift, mortgage and other deeds involving transfer of land;

(b) if so, the details thereof; and

(c) the time by which a final decision is likely to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SISIR ADHIKARI): (a) Yes, the proposal to amend Registration Act, 1908 in order to bring in more transparency in matter of registration of deeds of sale, gift, mortgage and other deeds involving transfer of land is under consideration to the Government.

(b) The details of the proposed amendments in the Registration Act, 1908 are given in the enclosed Statement.

(c) No time limit has been fixed, however the amendments are under consideration of the Government.

Statement

| Sl.No. | Proposed amendment to the Indian Registration Act, 1908 | Reasons for amendment given by D/o Revenue |
|--------|---|--|
| 1. | Section 28 of the Act needs to be amended so that the document is registered only within the State where the property is situated. | As per existing provisions a document having two propoerties situated in two different States can be registered in either of the States. This needs to be done away with to have better control on revenue and avoid frauds etc. |
| 2. | Section 64 of the Act is required to be deleted, if proposal of amending Section 28, as above is agreed. | As per Section 64, Sub-Registrar needs to send a memorandum, endorsement and a certificate to other State where such property is situated. This will not be required once the proposal at Sl.No.1 is accepted. |
| 3. | Making following instruments compulsory registerable by amending Section 17 of Registration Act — (i) Lease of immovable property below one year (ii) Agreement relating to deposit of title deeds (iii) Certificate of sales issued by Revenue functionaries like Tehsildars, Collectors. | (i) Revenue leakage is taking place as large number of people are making rental agreements etc. for 11 months. (ii) Revenue leakage is taking place in case where someone takes loan for motorcycles, cars etc. and deposits title deeds. Proposal is to ensure that Govt. gets revenue from such instruments. (iii) Government functionaries like Tehsildars, Collectors etc. recover dues as arrear of land revenue. As per existing provision, they have to just sent the papers relating to such auction etc. to concerned Sub-Registrar for record. Proposal here is to make such documents registrable so that Government gets revenue from such transactions. |
| 4. | Amendment is to permit registering Government Officer to refuse registration of documents opposed to public policy as notified by State Government from time-to time | This is proposed to enable Governments to check transfer of lands in required cases. One State Government, for example, may like to stop transfer of ownership very close to international border. This amendment will check registration in such cases, when State as a policy wants to stop it. |

[*Translation*]**Acquisition of Land for SEZs**

3448. SHRI GANESH SINGH:
SHRI PRALHAD JOSHI:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether a Committee constituted by his Ministry has recommended comprehensive review of the law relating to the Special Economic Zones (SEZs) and ban acquisition of arable land for the SEZs; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SISIR ADHIKARI): (a) and (b) Yes, Madam. The 'Committee on State Agrarian Relations and the unfinished Task in Land Reforms' constituted under the Chairmanship of Minister of Rural Development on 09.01.2008 has *inter-alia*, recommended in its report for revisiting SEZ, Act comprehensively and putting a ban on exemptions on diversion of land in scheduled areas and also transfers of common property and agriculture land for SEZ/STZ purposes. The report of the Committee is to be placed before 'National Council for Land Reforms' under the Chairmanship of the Prime Minister for its consideration and directions. However, it has been decided that the recommendations of the Committee may be examined by the appropriate Committee of the Secretaries (CoS), before they are placed for consideration of the National Council. Accordingly, the report of the Committee is being examined by the (COS), before it is placed before the 'National Council for Land Reforms'.

Watershed Development Activities

3449. SHRIMATI SUSHILA SAROJ: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Government has requested the National Institute of Rural Development (NIRD) to undertake an impact assessment study to ascertain the impact of the investment made in the watershed development activities;

(b) if so, the details thereof and the progress made so far in this regard;

(c) the official figure about the depletion of ground water in the country, State-wise; and

(d) the steps taken to replenishment?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SISIR ADHIKARI): (a) and (b) Yes, Madam. The Department of Land Resources, Ministry of Rural Development has awarded a study titled 'Comprehensive study of impacts of investment in watershed projects' to National Institute of Rural Development (NIRD), Hyderabad during 2010-11. An amount of Rs. 3.89 crore has been released to NIRD on 14.07.10 towards first installment for the above study and the works are at initial stages only.

(c) The State-wise data categorizing blocks/mandals/talukas showing extent of depletion of ground water in the country (Assessment-2004) is at Statement-I.

(d) The Department of Land Resources has been implementing three area development programmes, *viz.* Desert Development Programme (DDP), Drought Prone Areas Programme (DPAP) and Integrated Wastelands Development Programme (IWDP) on watershed approach since 1995-96. These schemes have been merged into a single modified programme called Integrated Watershed Management Programme (IWMP) with effect from 26-02-2009. Recharging of ground water table is one of the outcomes of these programmes. Since 1995-96, a total area of 39.998 million ha has been undertaken for treatment of watersheds. Further, Central Ground Water Board, Ministry of Water Resources has also taken several regulatory and augmentation measures for replenishment of ground water. The details are at Statement-II.

Statement I

*State-wise data categorizing Blocks/Mandals/Talukas showing Extent of depletion of Ground Water in the Country**
(Assessment—2004)

| Sl. No. | States/Union Territories | Total No. of Assessed Units | Over-exploited | | Critical | | Semi-critical | |
|---------------|--------------------------|-----------------------------|----------------|----|----------|---|---------------|----|
| | | | Nos. | % | Nos. | % | Nos. | % |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
| States | | | | | | | | |
| 1. | Andhra Pradesh | 1231 | 219 | 18 | 77 | 6 | 175 | 14 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|--------------|-------------------|------|-----|----|-----|----|-----|----|
| 2. | Arunachal Pradesh | 13 | 0 | 0 | 0 | 0 | 0 | 0 |
| 3. | Assam | 23 | 0 | 0 | 0 | 0 | 0 | 0 |
| 4. | Bihar | 515 | 0 | 0 | 0 | 0 | 0 | 0 |
| 5. | Chhattisgarh | 146 | 0 | 0 | 0 | 0 | 8 | 5 |
| 6. | Delhi | 9 | 7 | 78 | 0 | 0 | 0 | 0 |
| 7. | Goa | 11 | 0 | 0 | 0 | 0 | 0 | 0 |
| 8. | Gujarat | 223 | 31 | 14 | 12 | 5 | 69 | 31 |
| 9. | Haryana | 113 | 55 | 49 | 11 | 10 | 5 | 4 |
| 10. | Himachal Pradesh | 5 | 0 | 0 | 0 | 0 | 0 | 0 |
| 11. | Jammu and Kashmir | 8 | 0 | 0 | 0 | 0 | 0 | 0 |
| 12. | Jharkhand | 208 | 0 | 0 | 0 | 0 | 0 | 0 |
| 13. | Karnataka | 175 | 65 | 37 | 3 | 2 | 14 | 8 |
| 14. | Kerala | 151 | 5 | 3 | 15 | 10 | 30 | 20 |
| 15. | Madhya Pradesh | 312 | 24 | 8 | 5 | 2 | 19 | 6 |
| 16. | Maharashtra | 318 | 7 | 2 | 1 | 0 | 23 | 7 |
| 17. | Manipur | 7 | 0 | 0 | 0 | 0 | 0 | 0 |
| 18. | Meghalaya | 7 | 0 | 0 | 0 | 0 | 0 | 0 |
| 19. | Mizoram | 22 | 0 | 0 | 0 | 0 | 0 | 0 |
| 20. | Nagaland | 7 | 0 | 0 | 0 | 0 | 0 | 0 |
| 21. | Orissa | 314 | 0 | 0 | 0 | 0 | 0 | 0 |
| 22. | Punjab | 137 | 103 | 75 | 5 | 4 | 4 | 3 |
| 23. | Rajasthan | 237 | 140 | 59 | 50 | 21 | 14 | 6 |
| 24. | Sikkim | 1 | 0 | 0 | 0 | 0 | 0 | 0 |
| 25. | Tamil Nadu | 385 | 142 | 37 | 33 | 9 | 57 | 15 |
| 26. | Tripura | 38 | 0 | 0 | 0 | 0 | 0 | 0 |
| 27. | Uttar Pradesh | 803 | 37 | 5 | 13 | 2 | 88 | 11 |
| 28. | Uttarakhand | 17 | 2 | 12 | 0 | 0 | 3 | 18 |
| 29. | West Bengal | 269 | 0 | 0 | 1 | 0 | 37 | 14 |
| Total States | | 5705 | 837 | 15 | 226 | 4 | 546 | 10 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|--------------------------|-----------------------------|------|-----|----|-----|---|-----|----|
| Union Territories | | | | | | | | |
| 1. | Andaman and Nicobar Islands | 1 | 0 | 0 | 0 | 0 | 0 | 0 |
| 2. | Chandigarh | 1 | 0 | 0 | 0 | 0 | 0 | 0 |
| 3. | Dadra and Nagar Haveli | 1 | 0 | 0 | 0 | 0 | 0 | 0 |
| 4. | Daman and Diu | 2 | 1 | 50 | 0 | 0 | 1 | 50 |
| 5. | Lakshdweep | 9 | 0 | 0 | 0 | 0 | 3 | 33 |
| 6. | Puducherry | 4 | 1 | 25 | 0 | 0 | 0 | 0 |
| Total UTs | | 18 | 2 | 11 | 0 | 0 | 4 | 22 |
| Grand Total | | 5723 | 839 | 15 | 226 | 4 | 550 | 10 |

CRITERIA FOR CATEGORIZATION

Over-Exploited : Stage of Ground water development - >100%, Significant decline in long term water level trend in either pre-monsoon or post-monsoon period or both.

Critical : Stage of Ground Water Development - >90% and <=100%, Significant decline in long term water level trend in both pre-monsoon and post-monsoon period.

Semi-Critical : Stage of Ground Water Development - > 70% and <=100%, Significant decline in long term water level trend in either pre-monsoon or post-monsoon period.

*Source: Ministry of Water Resources

Statement II

Regulatory and augmentation measures taken by Central Ground Water Board, Ministry of Water Resources for replenishment of ground water

Regulatory measures

1. Central Ground Water Authority (CGWA), constituted under Section 3(3) of the Environment (Protection) Act of 1986, has notified 43 areas in the country for regulation of ground water development and management. In these notified areas, installation of new ground water abstraction structures is not permitted without prior specific approval of the Authority.
2. The Authority has circulated the list of 839 Over-exploited, 226 critical and 550 semi-critical assessment units to the State Pollution Control Boards, BIS and Ministry of Environment & Forests which refer the proposals for new

industries/projects falling in these areas to CGWA for obtaining NOC for withdrawal of ground water.

3. CGWA has issued directions to Group Housing Societies, Institutes, Hotels, Industries, Farm Houses, etc. in the notified areas of Delhi, Faridabad, Gurgaon and Ghaziabad and other areas of NCT Delhi where ground water table is below 8 metres from ground surface, to adopt rain water harvesting system.
4. CGWA has issued directions to Chief Secretaries in 12 States and Administrations in 2 Union Territories having Over-exploited blocks to take necessary measures to promote/adopt artificial recharge to ground water/ rain water harvesting.
5. CGWA has issued directions to Heads of Central Road Research Institute, National Highway Authority of India, Central Public Works Department, Railway Board, Sports Authority,

Airports Authority of India, Civil Aviation, Youth Affairs & Sports to implement the Scheme of Ground Water Recharge along all National/State Highways and other roads, rail tracks and other establishments of Railways, all stadia and airports within 365 days of receipt of its direction issued on 08.10.2009.

6. Ministry of Water Resources has circulated the Model Bill to Regulate and Control Development and Management of Ground Water to the States/UTs. The Model Bill was initially circulated in 1970 and has been recirculated in 1992, 1996 and 2005 for adoption. So far 11 States/UTs have enacted ground water legislation.
7. Government of Gujarat has constituted Gujarat Ground Water Authority under the administrative control of Narmada and Water Resources Authority for systematic administration of ground water management, its development, control and regulation.
8. Government of NCT, Delhi has notified all the districts of NCT, Delhi for regulation of ground water development.
9. Government of Punjab has taken steps to encourage crop diversification, artificial recharge of ground water, controlled and regulated electricity supply in critical area, micro-irrigation and alteration of crop calendar-encouraging late sowing of paddy after 16th June, etc.

Augmentation measures

1. Central Ground Water Board (CGWB) has prepared a Manual on artificial recharge to ground water which provides guidelines on investigated techniques for selection of sites, planning & design of artificial recharge structures, economic evaluation & monitoring of recharge facility. The manual has been circulated to user agencies.
2. Based on various studies carried out to demarcate the areas where decline of ground water level is on continuous basis and identify areas feasible for recharge, a concept report titled 'Master Plan for Artificial Recharge to Ground Water' has been prepared, which has identified a total of 4.5 lakh sq.km. area in the country needing artificial recharge of ground

water. It has been estimated that annually about 36 bcm of surplus monsoon runoff can be recharged to augment ground water. The document has been circulated to all the States/UTs.

3. Central Ground Water Board has implemented 165 demonstrative recharge projects in various States under the central sector scheme on 'Study of recharge to ground water' during the IX Plan.
4. Demonstrative projects on rain water harvesting and artificial recharge to ground water have been implemented by the Central Ground Water Board during the period 2006-09 under the on-going central sector scheme of "Ground water surveys, exploration and investigation" (renamed during XI Plan as "Ground water management and Regulation) in 8 identified areas of the States of Andhra Pradesh, Karnataka, Madhya Pradesh and Tamil Nadu at an approved cost of Rs. 5.607 crore. A total of 196 recharge structures have been completed under the scheme.
5. During XI Plan, artificial recharge projects are being taken up under the on going Central Sector Scheme of Ground Water Management & Regulation in priority areas viz. over-exploited and critical assessment units, urban areas etc. The civil works are being carried out by State Govt. departments through implementing agencies on cost deposit basis. A provision of Rs. 100 crore has been made for the purpose. So far schemes costing Rs. 25.067 crore have been approved in the States of Andhra Pradesh, Arunachal Pradesh, Karnataka, Kerala, Punjab, Tamil Nadu, Madhya Pradesh, Uttar Pradesh and West Bengal for construction of recharge structures.
6. A scheme of dug well recharge was being implemented during 2007-2010 in Over-exploited, Critical and Semi-Critical assessment units of seven States underlain predominantly by hard rock terrain, to provide sustainability to the dugwells during XI Plan. Under the scheme 100 % subsidy is being provided to small and marginal farmers and 50% to other farmers.
7. To promote roof top rain water harvesting in rural areas, Ministry of Water Resources had implemented a demonstrative scheme through

Non-Government Organizations under which funding was provided for construction of roof top rain water harvesting structures for collection of rain water for drinking and use in two toilets constructed for girls in Girl Schools in the States.

8. Roof top rain water harvesting has been made mandatory by 18 States and 4 UTs. States of Meghalaya, Arunachal Pradesh, Orissa, Jharkhand and Union Territories of Lakshadweep and Andaman & Nicobar are also in the process of making such provision.

Besides these, several measures for creating awareness among the people are being undertaken by Central Ground Water Board.

[English]

European Investment in Defence Sector

3450. SHRI K.R.G. REDDY: Will the Minister of DEFENCE be pleased to state:

(a) whether the European Defence Consortium proposes to make long-term investment in Defence sector in the country;

(b) if so, the details thereof; and

(c) the details of Memorandum of Understandings (MoU) signed in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI M.M. PALLAM RAJU): (a) Government is not aware of entity by the name of European Defence Consortium.

(b) and (c) Does not arise in view of reply to part (a) above.

Re-Employment of Ex-Servicemen

3451. SHRI P.T. THOMAS: Will the Minister of DEFENCE be pleased to state:

(a) whether the Government has taken cognizance of the grievances of ex-servicemen re-employed as security personnel in various organizations including Bharat Sanchar Nigam Limited; and

(b) if so, the details thereof and the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI M.M. PALLAM RAJU): (a) Yes, Madam.

(b) The grievances are mainly related to reduction in the number of security guards. As per Government's policy all Central Public Sector Units/Enterprises (CPSUs/CPSEs) including BSNL have to employ security guards sponsored only by Directorate General of Resettlement (DGR) or concerned State Ex-servicemen corporations. Instructions of Department of Public Enterprises and DGR in this regard are required to be adhered to by the CPSUs/CPSEs. Appropriate action is taken by the concerned authorities wherever deviation from existing instructions are brought to notice.

Exploitation of Sales Promotion Employees

3452. SHRI BASU DEB ACHARIA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the Government has received any complaints regarding exploitation of sales promotion employees by their employers;

(b) if so, the details thereof alongwith the steps taken by the Government to protect the interests of such employees; and

(c) the steps taken by the Government against the employers/employees violating the Sales Promotion Employees (Condition of Services) Act, 1976?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): (a) Yes, Madam.

(b) and (c) The Federation of Medical and Sales Representatives' Association of India has represented against violation of the provisions of the Sales Promotion Employees (Conditions of Service) Act, 1976 by certain establishments in the States of Andhra Pradesh, Goa, Gujarat, Karnataka, Maharashtra and NCT of Delhi. The Government of the concerned States and NCT of Delhi, being appropriate governments under the Act, have been requested to take necessary action.

[Translation]

Vehicle Factory Hospital, Jabalpur

3453. SHRI RAKESH SINGH: Will the Minister of DEFENCE be pleased to state:

(a) whether there are adequate arrangements for treatment in the Vehicle Factory Hospital, Jabalpur in case of accidents/emergent situations;

(b) if so, the details thereof;

(c) whether any incident of non-availability of first-aid facility and blood in the hospital has come to light recently;

(d) if so, the details thereof; and

(e) the steps being taken by the Government to provide such facilities in the hospital?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI M.M. PALLAM RAJU): (a) Yes, Madam.

(b) There are proper treatment facilities in the Coach Vehicle Factory Hospital, Jabalpur. The Factory has a 75 bedded Hospital with Surgical facilities. Medical Service is available round the clock and in case of non-availability of the required treatment facility, patients are referred to the nearest Government Hospital/Medical College/ Government recognized Private Hospitals/Military Hospital.

(c) and (d) Recently, a case of major injury to the lower limb was brought to the Hospital. The Surgical Specialist of the Hospital attended to the patient and provided all required treatment facility to the extent available in the Hospital. Since the patient was bleeding profusely and there was no blood bank at the Hospital, the patient was referred to another hospital for further treatment.

(e) Government is committed to provide proper treatment facilities to all employees of Ordnance Factories and their family members.

[English]

Replacing Deeds system by Titling System

3454. SHRI S.S. RAMASUBBU: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Government is aware of the inaccuracies in the property records due to the existing deeds system in the country;

(b) if so, whether the Government has any proposal to have a titling system, by replacing existing Deeds System;

(c) if so, the details thereof; and

(d) the time by which the above system is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SISIR ADHIKARI): (a) Yes, Madam.

(b) to (d) Presently, the system of presumptive titles is in operation in the country. The Registration Act, 1908 provides for registration of deeds and documents, not titles. The transaction is recorded, and the transfer of ownership title remains presumptive only. However, on 21st August, 2008, the Union Cabinet approved a Centrally-sponsored scheme, viz., the National Land Records Modernization Programme (NLRMP) with the ultimate goal of ushering in the system of conclusive titles with title guarantee in the country.

The activities being supported under the Programme, *inter alia*, include completion of computerization of the records of rights (RoRs), digitization of maps, survey/ resurvey using modern technology including aerial photogrammetry/High Resolution Satellite Imagery (HRSI), computerization of registration, connectivity amongst the land records and registration offices, modern record rooms/ land records management centres at tehsil/taluk/circle/block level and training and capacity building of the concerned officials and functionaries.

The activities under the programme are to converge in the district and district is the unit of implementation. All the districts in the country are expected to be covered by the end of the 12th Plan.

During 2008-09 to 2010-11 (10.8.2010), funds to the tune of Rs. 422.20 crore have been released to the States/UTs towards Central share under the NLRMP and 148 districts in 26 States/UTs have been covered.

In addition, to introduce system of conclusive titles in place of existing deed registration system, a draft model Land Titling Bill, 2010, has been drafted by the Department of Land Resources (DoLR). Since land is a State subject under the Constitution, this Bill has been circulated amongst the States, UTs and the concerned GoI Ministries/Departments for their comments and suggestions. The Bill has been placed in the public domain on DoLR's website (dolr.nic.in) for wider stakeholder input and public comments. Accordingly, finalization of the Bill is likely to take time.

It may not be possible to indicate any timeline for implementation of the system of conclusive titles in the country.

Shrimp Export

3455. SHRI P. BALRAM: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether shrimp exporter hope to gain from US oil spill damage;
- (b) if so, the details thereof; and
- (c) the present status thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA): (a) to (c) Being one of the major exporters of shrimps to USA, Indian shrimp exporters expect an increase in shrimp exports from India due to oil spill at the Gulf of Mexico.

As per the National Oceanic and Atmospheric Administration (NOAA), USA, the Gulf of Mexico was responsible for 73% of total US landings of shrimp, 29.1% of national landings of blue crabs, and 67% of US production of oysters. The actual impact of this oil spill on fish landings will be known only by the year end. The estimates of the Louisiana Seafood Board, indicate, that oil spill will hit the commercial fishing industry by \$2.4-3.0 billion. This figure accounts for losses in oysters, shrimp, crab etc in the heavily affected states of Louisiana, Mississippi and Alabama in USA. Current export statistics show that the exports to USA have not shown any major increase.

Satellite Phone Facility to Fishermen

3456. SHRI C. SIVASAMI: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether the Government has any proposal to provide satellite phone facility to the fishermen in coastal areas especially in the region of Ramanathapuram;
- (b) if so, the details thereof; and
- (c) the time by which these are likely to be provided?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI SACHIN PILOT): (a) to (c) Madam, presently there is no proposal to provide satellite phone facility to the fishermen in coastal areas in this Ministry. However, BSNL is providing Satellite Phone facility across the country as Digital Satellite Phone Terminals (DSPT) services as and when demanded.

Tripartite Committee on Textiles

3457. SHRI PRADEEP MAJHI: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether a meeting of Industrial Tripartite Committee on cotton Textiles Industry was held in the month of July, 2010;
- (b) if so, the details of the issues discussed in the said meeting;
- (c) whether any consensus has been arrived on the issue of modification In the Textile Workers Rehabilitation Fund Scheme, flexible working hours, implementation of various labour laws in the industry etc.; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): (a) and (b) A meeting of the Industrial Tripartite Committee on Cotton Textile Industry was held on 14th July, 2010 at New Delhi under the Chairmanship of Union Minister of State for State for Labour and Employment. The Committee discussed the issued relating to modification in the Textile Workers Rehabilitation Fund Scheme, flexible working hours, implementation of labour laws in the industry, revival of closed textile units, removal of camp coolie system adopted by textile units, contractualization of labour/outsourcing/fixed term employment, setting up of the National Wage Board for textile industry and Minimum Wages.

(c) and (d) In a tripartite framework, consensus building is an ongoing process. While the Trade Unions as well as Employers' Organisations were generally in favour of modification in the Textile Workers Rehabilitation Fund Scheme, banning of the camp coolie system and better implementation of labour laws in the industry, there were divergent views regarding flexible working hours and setting up of the National Wage Board for Textiles Industry.

Trade on Border

3458. SHRI P. VISWANATHAN: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) the total volume and amount of trade generated along the Line of Control (Indo-Pak) and Nathu La Pass (Indo-China) during the last three years;
- (b) whether the trade across the region was adversely affected because of adulteration;

(c) if so, the details thereof and the reasons therefor; and

(d) the steps taken by the Government to check the same and to improve the trade on border in future?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA): (a) Total Volume of Trade

| Period | Quantity |
|-----------------------------|---|
| 21.10.2008 to 13.05.2010 | Line of Control (Indo-Pak)-9890 (Number of Trucks) |
| 2007-08 to 2009-10 | Nathu La Pass (Indo-China) 75,499 Kg |

Total Value of Trade

| Period | (Rs. in Crores) |
|--------------------------|-----------------------------------|
| 21.10.2008— July 2010 | Line of Control (Indo-Pak)-364.96 |
| 2007- 08 to 2009-10 | Nathu La Pass (Indo-China)-0.87 |

(b) No case of adulteration has been noticed.

(c) and (d) Does not arise in view of (b) above.

Construction of Roads under PMGSY

3459. SHRI RAJENDRA AGRAWAL: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the norms/guidelines regarding the thickness and width of the roads being constructed in various parts of the country under Pradhan Mantri Gram Sadak Yojana (PMGSY) have not been followed by the contractors;

(b) if so, the corrective measures taken by the Government to ensure the compliance of prescribed norms by the contractors for providing quality roads in the villages;

(c) whether any mechanism is available to monitor and investigate the quality of the roads which are constructed under PMGSY;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) As per the programme guidelines, rural roads constructed under Pradhan Mantri Gram Sadak Yojana (PMGSY) shall meet technical specifications and geometric design standards given in Rural Road Manual and Hill Road Manual of Indian Roads Congress. Whenever any complaints about roads not being constructed as per standards are received or in routine inspections, it emerges that roads are not being constructed as per set standards, appropriate action for rectification/removal of works, which is not as per standards, is taken by the State Governments who are implementing agencies under PMGSY. In addition, under the third tier of the quality control mechanism, the National Quality Monitors are deployed for inspection, at random in the States. The observations of the NQMs including that of violation of norms/guidelines regarding thickness and width of the roads are sent to the respective State Governments for compliance. As per the provisions, the States are required to take action on observations of National Quality Monitors and furnish Action Taken Reports to National Rural Roads Development Agency.

(b) Yes, Madam.

(c) Ensuring the quality of the road works is the responsibility of the State Governments who are implementing the programme. A Three Tier Quality Mechanism has been put in place for ensuring the quality of road works under the programme. First Tier is in-house quality control and second tier is independent monitoring at State level. These two tiers are the responsibility of the States implementing the programme. The Third tier is envisaged as an independent monitoring mechanism at the central level. Under this tier, the independent National Quality Monitors (NQMs) are engaged for inspections of roads, selected at random. The NQMs carry out inspections on the basis of guidelines and they are required to make observations about the quality of works in an objective manner, after performing the required laboratory tests, hand field tests or visual observations, as the case may be. Immediately after the visit of NQM is over, the inspection report is handed over to Project Implementation Unit (PIU). If quality of any work is graded as "Unsatisfactory", the PIU shall ensure that the contractor replaces the material or rectifies the workmanship (as the case may be) within the time period stipulated. The PIUs are also required to furnish Action Taken Reports in such cases. Close monitoring of submission of Action Taken Report is carried out and States are required to take appropriate action in such cases.

(d) and (e) Do not arise.

Medicare to ex-servicemen

3460. SHRI M. SREENIVASULU REDDY: Will the Minister of DEFENCE be pleased to state:

(a) whether the Government proposes to take substantial measures for upgradation of the quality of medicare provided to the ex-servicemen and their dependents;

(b) if so, the details thereof; and

(c) the expenditure likely to be incurred thereon?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI M.M. PALLAM RAJU): (a) to (c) Providing medicare to Ex-servicemen and their dependents is an ongoing process, and the endeavour of the Government is to continuously upgrade the quality of the services being given. An additional 199 Polyclinics including 17 Mobile Polyclinics are to be opened in near future as per list enclosed in the Statement. An amount of approximately Rs. 141 crores will be spent on creation of additional infrastructure. A recurring expenditure of approximately Rs. 49.78 crore is expected which will go towards payment and wages to staff and other administrative expenses.

Statement*List of 199 Additional Polyclinics Planned to be Established*

| Sl.No. | Proposed Polyclinies | State | Distt. | Type Proposed |
|--------|----------------------|-------------------|-----------|----------------|
| 1 | 2 | 3 | 4 | 5 |
| 1. | Baramulla | Jammu and Kashmir | Baramulla | D Military |
| 2. | Dada | Jammu and Kashmir | Doda | D Non Military |
| 3. | Poonch | Jammu and Kashmir | Poonch | E Military |
| 4. | Baribrahmna | Jammu and Kashmir | Jammu | C Non Military |
| 5. | Kargil | Jammu and Kashmir | Kargil | E Military |
| 6. | Nagrota (Gujroo) | Jammu and Kashmir | Kathua | D Non Military |
| 7. | Rampur | Himachal Pradesh | Shimla | E Military |
| 8. | Nahan | Himachal Pradesh | Sirmaur | D Military |
| 9. | Shahpur | Himachal Pradesh | Kangra | C Non Military |
| 10. | Palampur | Himachal Pradesh | Kangra | D Military |
| 11. | Kullu | Himachal Pradesh | Kullu | D Non Military |
| 12. | Dera Goppipur | Himachal Pradesh | Kangra | D Non Military |
| 13. | Joginder Nagar | Himachal Pradesh | Mandi | D Non Military |
| 14. | Chamba | Himachal Pradesh | Chamba | E Military |
| 15. | Ghumarwin | Himachal Pradesh | Bilaspur | D Non Military |
| 16. | Sarakaghat | Himachal Pradesh | Mandi | D Non Military |
| 17. | Barsar | Himachal Pradesh | Hamirpur | D Non Military |
| 18. | Mohali | Punjab | Mohali | C Non Military |
| 19. | Ajnala | Puniab | Amritsar | D Non Military |

| 1 | 2 | 3 | 4 | 5 |
|-----|-----------------------|---------|--------------|----------------|
| 20. | Tarantaran-Patti | Punjab | Amritsar | D Non Military |
| 21. | Beas | Punjab | Amritsar | D Non Military |
| 22. | Nawansahar | Punjab | Nawansahar | D Non Military |
| 23. | Suranassi | Punjab | Jalandhar | D Non Military |
| 24. | Uchi Bassi | Punjab | Hoshiarpur | C Non Military |
| 25. | Abohar | Punjab | Ferozpur | E Military |
| 26. | Jagraon | Punjab | Ludhiana | D Non Military |
| 27. | Batala | Punjab | Gurdaspur | D Non Military |
| 28. | Srigovindpur | Punjab | Gurdaspur | D Non Military |
| 29. | Sultanpur Lodhi | Punjab | Kapurthala | D Non Military |
| 30. | Phagwara | Punjab | Kapurthala | D Non Military |
| 31. | Samana | Punjab | Patiala | D Non Military |
| 32. | Barnala | Punjab | Sangrur | D Non Military |
| 33. | Nabha | Punjab | Patiala | D Military |
| 34. | Doraha | Punjab | Ludhiana | D Non Military |
| 35. | Samarala | Punjab | Ludhiana | D Non Military |
| 36. | Mahalpur | Punjab | Hoshiarpur | D Non Military |
| 37. | Talwara | Punjab | Hoshiarpur | D Non Military |
| 38. | Gohana | Haryana | Sonipat | D Non Military |
| 39. | Meham | Haryana | Rohtak | D Non Military |
| 40. | Sampla | Haryana | Rohtak | D Non Military |
| 41. | Loharu | Haryana | Bhiwani | D Non Military |
| 42. | Kosli | Haryana | Jhajjar | D Non Military |
| 43. | Bahadurgarh | Haryana | Jhajjar | D Non Military |
| 44. | Gurgaon (Sohana Road) | Haryana | Gurgaon | B Non Military |
| 45. | Nuh | Haryana | Gurgaon | D Non Military |
| 46. | Charki Dadri | Haryana | Bhiwani | D Non Military |
| 47. | Mahendragarh | Haryana | Mahendragarh | D Non Military |
| 48. | Narwana | Haryana | Jind | D Non Military |
| 49. | Palwal | Haryana | Faridabad | D Non Military |
| 50. | Hansi | Haryana | Hissar | D Non Military |

| 1 | 2 | 3 | 4 | 5 |
|-----|--------------------------|---------------|-------------|----------------|
| 51. | Dharuhera | Haryana | Rewari | D Non Military |
| 52. | Narayangarh | Haryana | Ambala | D Non Military |
| 53. | Kharkhauda | Haryana | Sonipat | D Non Military |
| 54. | Shakurbasti | Delhi | West Delhi | B Non Military |
| 55. | Timarpur | Delhi | North Delhi | C Non Military |
| 56. | Khanpur | Delhi | South Delhi | D Non Military |
| 57. | East Delhi (Preet Vihar) | Delhi | East Delhi | B Non Military |
| 58. | Nim Ka Thana | Rajasthan | Sikar | D Non Military |
| 59. | Shergarh | Rajasthan | Jodhpur | D Non Military |
| 60. | Dausa | Rajasthan | Dausa | D Non Military |
| 61. | Sanganer | Rajasthan | Jaipur | D Non Military |
| 62. | Bhuwana | Rajasthan | Jhunjhunu | D Non Military |
| 63. | Bhilwara | Rajasthan | Bhilwara | D Non Military |
| 64. | Suratgarh | Rajasthan | Hanumangarh | D Non Military |
| 65. | Dungarpur | Rajasthan | Dungarpur | D Non Military |
| 66. | Rajsamand | Rajasthan | Rajsamand | D Non Military |
| 67. | Raigarh | Rajasthan | Churu | D Non Military |
| 68. | Chirawa | Rajasthan | Jhunjhunu | D Non Military |
| 69. | Behror | Rajasthan | Alwar | D Non Military |
| 70. | Bagpat | Uttar Pradesh | Bagpat | D Non Military |
| 71. | Gonda | Uttar Pradesh | Gonda | D Non Military |
| 72. | Basti | Uttar Pradesh | Basti | D Non Military |
| 73. | Jaunpur | Uttar Pradesh | Jaunpur | D Non Military |
| 74. | Greater Noida | Uttar Pradesh | GB Nagar | A Non Military |
| 75. | Lakhimpur | Uttar Pradesh | Lakhimpur | D Non Military |
| 76. | Moradabad | Uttar Pradesh | Moradabad | D Non Military |
| 77. | Bijnore | Uttar Pradesh | Bijnore | D Non Military |
| 78. | Rampur | Uttar Pradesh | Rampur | D Non Military |
| 79. | Hardoi | Uttar Pradesh | Hardoi | D Non Military |
| 80. | Banda | Uttar Pradesh | Banda | D Non Military |
| 81. | Mirzapur-Roberts Ganj | Uttar Pradesh | Mirzapur | D Non Military |

| 1 | 2 | 3 | 4 | 5 |
|------|-----------------------------|---------------|-------------------|----------------|
| 82. | Barabanki | Uttar Pradesh | Barabanki | D Non Military |
| 83. | Unnao | Uttar Pradesh | Unnao | D Non Military |
| 84. | Hathras | Uttar Pradesh | Hathras | D Non Military |
| 85. | Joshimath | Uttarakhand | Chamoli | E Military |
| 86. | Dehradun (On Haridwar Road) | Uttarakhand | Dehradun | C Non Military |
| 87. | Vikas Nagar | Uttarakhand | Dehradun | D Non Military |
| 88. | Tehri | Uttarakhand | Tehri | D Non Military |
| 89. | Rudraprayag | Uttarakhand | Rudraprayag | D Non Military |
| 90. | Ranikhet | Uttarakhand | Almora | E Military |
| 91. | Bageshwar | Uttarakhand | Bageshwar | B Non Military |
| 92. | Banbasa | Uttarakhand | Champawat | D Non Military |
| 93. | Rudrapur | Uttarakhand | Udham Singh Nagar | D Non Military |
| 94. | Dharchula | Uttarakhand | Pithoragarh | E Military |
| 95. | Landsdown | Uttarakhand | Paurigarhwal | E Military |
| 96. | Uttarkashi | Uttarakhand | Uttarkashi | D Non Military |
| 97. | Ramnagar | Uttarakhand | Nainital | D Non Military |
| 98. | Bhagalpur | Bihar | Bhagalpur | D Non Military |
| 99. | Katihar | Bihar | Katihar | D Non Military |
| 100. | Motihari | Bihar | Motihari | D Non Military |
| 101. | Siwan | Bihar | Siwan | D Non Military |
| 102. | Samastipur | Bihar | Samastipur | D Non Military |
| 103. | Madhubani | Bihar | Madhubani | D Non Military |
| 104. | Buxar | Bihar | Buxar | D Non Military |
| 105. | Vaishali | Bihar | Vaishali | D Non Military |
| 106. | Sasaram | Bihar | Rohtas | D Non Military |
| 107. | Khagaria | Bihar | Khagaria | D Non Military |
| 108. | Munger | Bihar | Munger | D Non Military |
| 109. | Sitamarhi | Bihar | Sitamarhi | D Non Military |
| 110. | Deoghar | Jharkhand | Deoghar | D Non Military |
| 111. | Gumla | Jharkhand | Gumla | D Non Military |
| 112. | Chaibasa | Jharkhand | Paschimsinghbhum | D Non Military |

| 1 | 2 | 3 | 4 | 5 |
|------|----------------|------------------------|------------------|----------------|
| 113. | Dalatganj | Jharkhand | Palamu | D Non Military |
| 114. | Dhanbad | Jharkhand | Dhanbad | D Non Military |
| 115. | Satna | Madhya Pradesh | Satna | D Non Military |
| 116. | Ujjain | Madhya Pradesh | Ujjain | D Non Military |
| 117. | Amla | Madhya Pradesh | East Nimar | E Military |
| 118. | Pachmarhi | Madhya Pradesh | Hoshangabad | E Military |
| 119. | Jagdalpur | Chhattishgarh | Bastar | D Non Military |
| 120. | Bilaspur | Chhattishgarh | Bilaspur | D Non Military |
| 121. | Raigarh | Chhattishgarh | Raigarh | D Non Military |
| 122. | Bahrapur | West Bengal | Murshidabad | D Non Military |
| 123. | Baruipur | West Bengal | South 24 Pargana | D Non Military |
| 124. | Bankura | West Bengal | Bankura | D Non Military |
| 125. | Howrah | West Bengal | Howrah | D Non Military |
| 126. | Raiganj | West Bengal | Utter Dinajpur | D Non Military |
| 127. | Cooch Behar | West Bengal | Coochbehar | D Non Military |
| 128. | Kalimpong | West Bengal | Darjeeling | E Military |
| 129. | Binaguri | West Bengal | Jalpaiguri | E Military |
| 130. | Lanka | Assam | Nagaon | D Non Military |
| 131. | Bongaigaon | Assam | Bongaigaon | D Non Military |
| 132. | Tinsukia | Assam | Tinsukia | D Non Military |
| 133. | Tezpur | Assam | Sonitpur | D Non Military |
| 134. | Misamari | Assam | Darrang | E Military |
| 135. | Dibrugarh | Assam | Dibrugarh | D Non Military |
| 136. | Goalpara | Assam | Goalpara | D Non Military |
| 137. | Dhubri | Assam | Dhubri | D Non Military |
| 138. | Lakhimpur | Assam | Lakhimpur | D Non Military |
| 139. | Chura Chandpur | NE (Manipur) | Churachandpur | D Non Military |
| 140. | Mokokchung | NE (Nagaland) | Mokokchung | D Non Military |
| 141. | Lunglei | NE (Mizoram) | Lunglei | D Non Military |
| 142. | Tezu | NE (Arunachal Pradesh) | Lohit | E Military |
| 143. | Along | NE (Arunachal Pradesh) | West Siang | E Military |

| 1 | 2 | 3 | 4 | 5 |
|------|--------------------------|----------------|--------------------|----------------|
| 144. | Puri | Orissa | Puri | D Non Military |
| 145. | Sambalpur | Orissa | Sambalpur | D Non Military |
| 146. | Koraput | Orissa | Koraput | D Non Military |
| 147. | Angul | Orissa | Angul | D Non Military |
| 148. | Bawanipatna | Orissa | Kalahandi | D Non Military |
| 149. | Dhenkanal | Orissa | Dhenkanal | C Non Military |
| 150. | Srikakulam | Andhra Pradesh | Srikakulam | D Non Military |
| 151. | Anantapur | Andhra Pradesh | Anantapur | D Non Military |
| 152. | Karnool | Andhra Pradesh | Karnool | D Non Military |
| 153. | Cuddapah | Andhra Pradesh | Cuddapah | D Non Military |
| 154. | Nellore | Andhra Pradesh | Nellore | D Non Military |
| 155. | Karimnagar | Andhra Pradesh | Karimnagar | D Non Military |
| 156. | Eluru | Andhra Pradesh | West Godavari | D Non Military |
| 157. | Secunderabad | Andhra Pradesh | Rangareddy | D Non Military |
| 158. | Khammam | Andhra Pradesh | Khammam | D Non Military |
| 159. | Mehbubnagar | Andhra Pradesh | Mehbubnagar | D Non Military |
| 160. | Erode | Tamil Nadu | Erode | D Non Military |
| 161. | Sivagangai | Tamil Nadu | Sivaganga | D Non Military |
| 162. | Kumbhkonum | Tamil Nadu | Tiruvallur | D Non Military |
| 163. | Chennai (Island Ground) | Tamil Nadu | Chennai | D Non Military |
| 164. | Ramanathapuram | Tamil Nadu | Ramanathapuram | D Non Military |
| 165. | Tambram | Tamil Nadu | Kanchipuram | D Non Military |
| 166. | Mavelikara | Kerala | Alleppey | D Non Military |
| 167. | Kanhangad | Kerala | Kasargod | D Non Military |
| 168. | Kalpetta | Kerala | Wayanad | D Non Military |
| 169. | Thodupuzha | Kerala | Idukki | D Non Military |
| 170. | Trivendrum (Med College) | Kerala | Thiruvananthapuram | D Non Military |
| 171. | Changanacherry | Kerala | Kottayam | D Non Military |
| 172. | Moovattupuzha | Kerala | Emakulam | D Non Military |
| 173. | Iritti | Kerala | Kannur | D Non Military |
| 174. | Kunnamkulam | Kerala | Trichur | D Non Military |

| 1 | 2 | 3 | 4 | 5 |
|------|-------------------------|-------------|--------------------|----------------|
| 175. | Kottarakara | Kerala | Kolar | D Non Military |
| 176. | Ranni | Kerala | Pathanamthitta | D Non Military |
| 177. | Kilimanur | Kerala | Thiruvananthapuram | D Non Military |
| 178. | Kolar | Karnataka | Kolar | D Non Military |
| 179. | Tumkur | Karnataka | Tumkur | D Non Military |
| 180. | Hassan | Karnataka | Hassan | D Non Military |
| 181. | Shimoga | Karnataka | Shimoga | D Non Military |
| 182. | MEG & Centre, Bangalore | Karnataka | Bangalore | D Non Military |
| 183. | Gulbarga | Karnataka | Gulbarga | D Non Military |
| 184. | Bidar | Karnataka | Bidar | E Military |
| 185. | Viraraj endrapet | Karnataka | Kodagu | D Non Military |
| 186. | Beed | Maharashtra | Beed | D Non Military |
| 187. | Nanded | Maharashtra | Nanded | D Non Military |
| 188. | Karad | Maharashtra | Satara | D Non Military |
| 189. | Wardha | Maharashtra | Wardha | D Non Military |
| 190. | Navi Mumbai | Maharashtra | Mumbai | C Non Military |
| 191. | South Pune | Maharashtra | Pune | D Non Military |
| 192. | Pune-Khadki | Maharashtra | Pune | D Non Military |
| 193. | Yavatmal | Maharashtra | Yavatmal | D Non Military |
| 194. | Dhule | Maharashtra | Dhule | D Military |
| 195. | Vasco-Da-Gama | Goa | Vascodagama | D Military |
| 196. | Gandhi Dham | Gujarat | Gandhidham | D Non Military |
| 197. | Surat | Gujarat | Surat | D Non Military |
| 198. | Rajkot | Gujarat | Rajkot | D Non Military |
| 199. | Puducherry | Puducherry | Puducherry | D Non Military |

Resource Centres

3461. SHRI ARJUN CHARAN SETHI: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether there is urgent need to provide national level key Resource centre in different parts of the country for imparting training and empowerment programme in the rural areas of the country;

(b) if so, the number of such category of key Resource centres have been sanctioned in the different States of the country;

(c) whether the demand for sanctioning a national level key Resource centre at Bhubaneswar, Orissa has been considered for its sanction; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) Yes, Madam.

(b) 22 key Resource centres have been identified in various States of the country.

(c) and (d) Institute of Minerals and Materials Technology (IMMT), Bhubaneswar has been identified as one of the key Resource centres.

[*Translation*]

Spices Board

3462. SHRI DILIP SINGH JUDEV: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether any scheme of the Spices Board of India for providing incentives to States for production of spice is under implementation;

(b) if so, the details thereof;

(c) total financial assistance provided in this regard to each State during the last three years; and

(d) the details regarding major spice varieties being exported during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA): (a) Spices Board is not implementing any scheme for providing incentives to States for production of Spices.

(b) Does not arise.

(c) Does not arise.

(d) Details of major spice items exported during the last three years are enclosed in the Statement.

Statement

Item-wise Export of Spices from India

(Qty. in Tonnes & Value in Rs. Lakhs)

| Item | 2007-08 | | 2008-09 | | 2009-10 | | 2010-11 (Apr.-Jun.) | |
|--------------|----------|-----------|---------|-----------|---------|-----------|---------------------|----------|
| | Qty. | Value | Qty. | Value | Qty. | Value | Qty. | Value |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
| Pepper | 35,000 | 51950.00 | 25250 | 41373.50 | 19750 | 31392.50 | 4650 | 7788.50 |
| Cardamom (s) | 500 | 2475.00 | 750 | 4726.50 | 1975 | 16570.25 | 165 | 1957.50 |
| Cardamom (l) | 1,325 | 1500.00 | 1875 | 2280.75 | 1000 | 1788.60 | 70 | 355.90 |
| Chilli | 2,09,000 | 109750.00 | 188000 | 108095.00 | 204000 | 129172.80 | 56750 | 34943.25 |
| Ginger | 6,700 | 2800.00 | 5000 | 3482.50 | 5500 | 4675.00 | 2850 | 2057.50 |
| Turmeric | 49,250 | 15700.00 | 52500 | 24857.75 | 50750 | 38123.00 | 14600 | 18883.30 |
| Coriander | 26,000 | 11025.00 | 30200 | 20378.75 | 47250 | 22585.50 | 17050 | 6085.73 |
| Cumin | 28,000 | 29150.00 | 52550 | 54400.00 | 49750 | 54824.50 | 10750 | 11981.63 |
| Celery | 2,900 | 1325.00 | 3650 | 2333.00 | 5000 | 2662.50 | 960 | 558.39 |
| Fennel | 5,250 | 2850.00 | 8675 | 4315.00 | 6800 | 5623.60 | 4400 | 3592.88 |
| Fenugreek | 11,100 | 3300.00 | 20750 | 7175.25 | 21000 | 6972.00 | 6600 | 2206.85 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|-----------------------|-----------------|------------------|---------------|------------------|---------------|------------------|---------------|------------------|
| Other Seeds (1) | 8,850 | 3125.00 | 17500 | 6498.50 | 15500 | 5890.00 | 3700 | 1496.80 |
| Garlic | 675 | 400.00 | 760 | 350.25 | 10750 | 3042.25 | 8825 | 3161.58 |
| Nutmeg and Mace | 1,300 | 2875.00 | 2155 | 6074.75 | 3275 | 9186.50 | 320 | 1174.51 |
| Other Spices (2) | 19,200 | 9,875.00 | 20,305 | 13,234.00 | 20,400 | 14,775.50 | 7,550 | 4,396.42 |
| Curry Powder | 11,500 | 11100.00 | 13250 | 16375.00 | 14300 | 18918.50 | 3700 | 4914.00 |
| Mint Products (3) | 21,100 | 128050.00 | 20500 | 142025.00 | 19000 | 118972.00 | 4000 | 27401.50 |
| Oils and Oleoresins | 6,600 | 56300.00 | 6850 | 72050.00 | 6750 | 70875.00 | 1790 | 20428.25 |
| Total | 4,44,250 | 443550.00 | 470520 | 530025.50 | 502750 | 556050.00 | 148730 | 153384.46 |
| Value in Million US\$ | | 1101.80 | | 1168.40 | | 1173.75 | | 336.43 |

[English]

Drinking Water Programmes

3463. SHRI ADAGOORU H. VISHWANATH: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the details of funds provided under Rajiv Gandhi National Drinking Water Mission during the years 2006-07, 2007-08 and 2008-09 to Karnataka including Voluntary Organisations/NGOs;

(b) the details of funds allocated and utilized under Watershed Development Programme during the years 2006-07, 2007-08 and 2008-09 in Karnataka; and

(c) the achievements made in made in both the programmes as on current year?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (KUMARI AGATHA SANGMA):

(a) The details of funds released under National Rural Drinking Water Programme (NRDWP) to State of Karnataka during 2006-07, 2007-08 and 2008-09 are as under:

(Rupees in crore)

| Year | Amount |
|---------|--------|
| 2006-07 | 243.26 |
| 2007-08 | 283.16 |
| 2008-09 | 477.85 |

No funds were released to voluntary organizations/NGOs.

(b) Details of fund allocated and utilized under watershed development programmes during the years 2006-07, 2007-08 and 2008-09 in Karnataka is enclosed in the Statement.

(c) NRDWP is a part of Bharat Nirman, under which all uncovered, slipped-back and quality-affected rural habitations are to be covered. Year-wise achievement in Karnataka since launch of Bharat Nirman, is as under:

| Year | Number of rural habitations covered with provision of drinking water supply |
|---------|---|
| 2005-06 | 3,883 |
| 2006-07 | 2,686 |
| 2007-08 | 5,418 |
| 2008-09 | 5,586 |
| 2009-10 | 12,538 |
| 2010-11 | 89 |
| | (as on 31.7.2010) |

Achievement under watershed development programmes as on current year is as under:

| Sl.No. | Name of the project | Achievement upto June, 2010 (in ha.) |
|--------|--|--------------------------------------|
| 1. | Drought Prone Area Development Programme | 6,69,608 |
| 2. | Desert Development -Programme | 5,54,997 |
| 3. | Integrated Watershed Development Programme | 3,88,584 |
| 4. | National Watershed Development Project for Rainfed Areas | 9,37,172 |
| 5. | River Valley Project | 8,40,277 |
| 6. | Reclamation of saline Alkaline and Waterlogged soils | 6,656 |
| Total | | 33,97,293 |

Statement

Details of funds available and utilized under watershed development programmes during the years 2006-07, 2007-08 and 2008-09 in Karnataka

(Amount Rs. in lakh)

| Sl.No. | Name of the Project | 2006-07 | | 2007-08 | | 2008-09 | |
|--------|--|-----------------|---------------|-----------------|---------------|-----------------|---------------|
| | | Fund available* | Fund utilized | Fund available* | Fund utilized | Fund available* | Fund utilized |
| 1. | Drought Prone Area Development Programme | 43,17.990 | 38,94.260 | 62,09.650 | 45,34.000 | 76,89.390 | 60,42.850 |
| 2. | Desert Development Programme | 59,55.940 | 44,14.750 | 46,86.600 | 38,22.810 | 64,10.920 | 57,76.740 |
| 3. | Integrated Wasteland Development Programme | 35,75.610 | 29,64.080 | 43,14.190 | 31,31.990 | 49,16.990 | 42,14.750 |
| 4. | National Watershed Development Project for Rainfed Areas | 24,99.430 | 24,99.430 | 21,75.720 | 21,75.720 | 3,74.650 | 3,74.650 |
| 5. | River valley Project | 14,00.000 | 14,00.000 | 13,53.950 | 13,53.950 | 19,46.050 | 19,46.050 |
| 6. | Reclamation of Saline Alkaline and Waterlogged Soils | 1,33.330 | 1,33.330 | 1,22.960 | 1,22.960 | 1,88.900 | 1,88.900 |
| Total | | 178,82.300 | 153,05.300 | 188,63.070 | 151,41.430 | 215,26.900 | 185,43.940 |

*Funds available include Central share + State + unspent balance of the previous year, etc.

Export Oriented Units

3464. SHRI NRIPENDRA NATH ROY:
SHRI NARAHARI MAHATO:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether export oriented industries have been compelled to close due to reduction in exports and global recession;

(b) if so, the details thereof alongwith the number of employees who lost their jobs in these units; and

(c) the corrective steps being taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA): (a) to (c) Under the Export Oriented Units (EOU) scheme, Government provides incentives like duty exemption on inputs including capital goods, full reimbursement of Central Sale Tax (CST), Income exempted from payment of Income Tax (upto 31.3.2011). During the year 2007-08 to 2008-09, number of Export Oriented Units have gone from 2486 to 2600 and number of people employed by these units has marginally decreased from 3,34,761 to 3,13,003.

[Translation]

Study for New Inland Waterways

3465. SHRI BHOOPENDRA SINGH: Will the Minister of SHIPPING be pleased to state:

(a) whether the Government has conducted any study for development of new inland waterway in Narmada river from Hoshangabad to Bharuch;

(b) if so, the details and outcome thereof alongwith the name of company assigned for the purpose; and

(c) the funds allocated by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI MUKUL ROY): (a) to (c) Yes, Madam. In July 2003 Inland Waterways Authority of India (IWAI) had awarded preparation of a Techno Economic Feasibility Study for development of navigation on river Narmada between Hoshangabad and Sea (Bharuch) to M/s. WAPCOS Ltd. at a cost of Rs. 37.80 lakhs. This study was to be undertaken in two phases. The scope of work of Phase-1 included review of study on Narmada river undertaken by M/s. Royal Haskoning B.V. Netherlands in 1980s, hydrographic survey, suggesting most economical and reliable method of crossing of dams by inland cargo vessels etc. The Phase-2 of the study relates to detailing of terminals, navigation aids, access to terminals, environmental impact assessment, economic and financial internal rates of return, costing and implementation schedule. The most important issue to be addressed was passage of cargo vessel across four major dams on Narmada river namely Indira Sagar, Omkareshwar, and

Maheshwar in Madhya Pradesh and Sardar Sarovar in Gujarat which do not have ship cross/transfer facility therein.

In the terms and reference of the agreement between IWAI and WAPCOS Ltd. for this study with respect to the Phase-1 report, it was mentioned that "it is essential that the State Governments concerned with the different stretches of the river in their jurisdiction should concur with the technical proposals put forth by the consultant for navigability before the Phase-2 studies are taken up".

Report of the Phase-1 was submitted by WAPCOS Ltd in Oct. 2005. In this report the consultant had not recommended through navigation between Hoshangabad and Sea. They had proposed cargo transfer by way of conveyor belts upstream and downstream of dams at Indira Sagar and Sardar Sarovar and navigational locks at other two dams. This report was forwarded to Narmada Valley Development Authority (NVDA), Sardar Sarovar Narmada Nigam Ltd. (SSNNL), Narmada Control Authority (NCA) and Irrigation Department of Government of Maharashtra. Comments were received from NVDA, SSNNL and NCA. NVDA of Government of Madhya Pradesh had interalia observed that it was necessary to provide through navigation from Hoshangabad to Sea and the agreement of States of Madhya Pradesh and Gujarat in respect of sharing of water should be kept in view while planning the works of navigation below Sardar Sarovar Dam. SSNNL interalia had observed that the issue of navigation of Narmada river shall be formally put up to the NCA for deliberation and consideration. The comments received from these authorities were forwarded to WAPCOS Ltd. for comments and modification of the report if required. So far payment of Rs. 22.68 lakhs only has been made by IWAI to WAPCOS Ltd. for this study.

Schemes in IT Sector

3466. DR. SANJAY SINGH: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether the some schemes have been launched in the field of information Technology (IT) in various states of the country including Sultanpur in Uttar Pradesh; and

(b) if so, the details thereof along with the areas which have been selected in this regard, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI SACHIN PILOT): (a) Yes, Madam.

(b) Under the National e-Governance Plan, the Schemes of State Wide Area Network (SWAN), State Data Centre (SDC) and Common Services Centers (CSCs) are being implemented across the country. Under CSC Scheme, around 83,000 CSCs have been set up in the rural areas of the country.

The SWAN Scheme for establishing State level wide area networks (SWAN) across the country including UP was launched in March 2005. Under this scheme,

broadband connectivity of at least 2 MBPS is provided at the block/District/State Level.

The State Data Centre (SDC) Scheme for establishing Data Centres across 35 States/UTs across the country was approved by the Government in January 2008.

Pilot scheme of e-District Mission Mode Project is being implemented across 40 districts in 15 States which also includes Sultanpur in Uttar Pradesh.

The status of implementation of Schemes under NeGP, State-wise are enclosed as Statement.

Statement

E-Governance Schemes/Programme

The following e-Governance Schemes/Programme implemented/under Implementation in the following States/UTs.:

| Sl.No. | States | SWAN | SDC | CSC | E-District |
|--------|-------------------|----------------------|----------------------|----------------------|----------------------|
| 1 | 2 | 3 | 4 | 5 | 6 |
| 1. | Andhra Pradesh | Under Implementation | Under Implementation | Under Implementation | - |
| 2. | Assam | Implemented | Under Implementation | Under Implementation | Implemented |
| 3. | Bihar | Implemented | Under Implementation | Under Implementation | Implemented |
| 4. | Chhattisgarh | Implemented | Under Implementation | Under Implementation | - |
| 5. | Gujarat | Implemented | Under Implementation | Under Implementation | - |
| 6. | Haryana | Implemented | Under Implementation | Under Implementation | Under Implementation |
| 7. | Himachal Pradesh | Implemented | Under Implementation | Under Implementation | - |
| 8. | Jammu and Kashmir | Under Implementation | Under Implementation | Under Implementation | - |
| 9. | Jharkhand | Implemented | Under Implementation | Under Implementation | Under Implementation |

| 1 | 2 | 3 | 4 | 5 | 6 |
|-----|----------------|----------------------|----------------------|----------------------|----------------------|
| 10. | Kerala | Implemented | Under Implementation | Under Implementation | Under Implementation |
| 11. | Karnataka | Implemented | To be Implemented | Under Implementation | - |
| 12. | Madhya Pradesh | Implemented | To be Implemented | Under Implementation | Under Implementation |
| 13. | Maharashtra | Implemented | Under Implementation | Under Implementation | Under Implementation |
| 14. | Manipur | Under Implementation | Under Implementation | Under Implementation | - |
| 15. | Meghalaya | Under Implementation | Under Implementation | Under Implementation | - |
| 16. | Mizoram | Under Implementation | Under Implementation | Under Implementation | Under Implementation |
| 17. | Nagaland | Under Implementation | Under Implementation | Under Implementation | - |
| 18. | Orissa | Implemented | Under Implementation | Under Implementation | Under Implementation |
| 19. | Puducherry | Implemented | Under Implementation | Under Implementation | - |
| 20. | Rajasthan | Under Implementation | Under Implementation | Under Implementation | Under Implementation |
| 21. | Sikkim | Implemented | Under Implementation | Under Implementation | - |
| 22. | Tamil Nadu | Implemented | Under Implementation | Under Implementation | Implemented |
| 23. | Tripura | Implemented | Under Implementation | Under Implementation | - |
| 24. | Uttar Pradesh | Implemented | To be Implemented | Under Implementation | Implemented |
| 25. | Uttaranchal | Implemented | Under Implementation | Under Implementation | Implementation |
| 26. | West Bengal | Implemented | Under Implementation | Under Implementation | Under Implementation |

| 1 | 2 | 3 | 4 | 5 | 6 |
|-----|-----------------------------|----------------------|----------------------|----------------------|----------------------|
| 27. | Chandigarh | Implemented | Under Implementation | Under Implementation | - |
| 28. | Goa | - | Under Implementation | Under Implementation | - |
| 29. | Arunachal Pradesh | Under Implementation | Under Implementation | Under Implementation | - |
| 30. | Punjab | Implemented | Under Implementation | To be Implemented | Under Implementation |
| 31. | Lakshadweep | Implemented | Under Implementation | To be Implemented | - |
| 32. | Andaman and Nicobar Islands | - | To be Implemented | To be Implemented | - |
| 33. | Delhi | Implemented | Under Implementation | To be Implemented | - |
| 34. | Daman and Diu | Under Implementation | Under Implementation | To be Implemented | - |
| 35. | Dadra and Nagar Havel | Under Implementation | Under Implementation | To be implemented | - |

[English]

Joint Patrolling in Coastal Areas

Single Clearance System for Exports

3467. SHRI SURESH KUMAR SHETKAR: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Government has any proposal to put in place a mechanism to establish a faster single window clearance system at all the airports, ports, land customs stations and inland container departments based on simple rule and procedures for promotion of exports;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA): (a) to (c) No, Madam. At present there is no such proposal. Any such initiative requires a detailed study to assess the trade processes of all concerned stakeholders.

3468. SHRI E.G. SUGAVANAM: Will the Minister of DEFENCE be pleased to state:

(a) whether the security on the eastern coast of the country has been reported to be weak;

(b) if so, whether the Coast Guard proposes to have joint patrolling with the Coastal Security Group (CSG) of the respective State Marine Police;

(c) if so, the details thereof;

(d) whether it is proposed to set up Watch Towers in all the sensitive locations of the coastal areas in the country particularly in Tamil Nadu in this regard; and

(e) if so, the details thereof?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (e) Government has initiated several measures to

strengthen coastal security, including the security of the country's eastern coast. For this purpose, coastal surveillance and patrolling have been enhanced. Joint and operational exercises are conducted on regular basis among the Navy, the Coast Guard, Coastal Police, Customs and others in order to check the effectiveness of the integrated approach adopted for security of coastal areas. Further, continuous review and monitoring mechanism have been established by the Government at different levels, involving various agencies, including the State/Union Territory authorities. Installation of radars covering the country's entire coastline is also an essential part of this process.

Opening of Offices of DGS

3469. SHRI NARANBHAI KACHHADIA:
SHRI ABDUL RAHMAN:

Will the Minister of SHIPPING be pleased to state:

(a) whether the shipping activity in Gujarat is increasing;

(b) if so, the steps taken by the Government to open a full-fledged office of the Directorate General of Shipping (DGS) in Gujarat;

(c) whether the Government proposes to set up a new agency to cater the demand of the East Coast States;

(d) if so, the details thereof;

(e) the steps taken to help shipping and other entrepreneurs get efficient/early services from the regulatory bodies like Mercantile Marine Department(MMD); and

(f) the measures taken to simplify the entire regulatory processes in order to avoid unnecessary delays and harassment to small entrepreneurs?

THE MINISTER OF SHIPPING (SHRI G.K. VASAN):

(a) Yes, Madam.

(b) The Government has already opened a full-fledged Mercantile Marine Department, working under Directorate General of Shipping located in Kandla, Gujarat headed by Principal Officer.

(c) and (d) There is no proposal to set up a new agency to cater the demand of the East Coast States.

(e) and (f) The Government has initiated several steps to streamline maritime and shipping sector. Regional MMDs are being reoriented to shift focus from the role of

regulator to facilitator. Two Regional Mercantile Marine Departments (MMDs) have already been created at Cochin and Kandla and new District level offices at New Mangalore, Paradip and Haldia. Further, the Government has also delegated part of statutory functions to the Recognized Organizations (ROs).

In addition the work load generated by expanding programme of Marine Training is being reviewed in order to streamline and systematize the work of inspections, approvals, admission and examinations to ensure transparency, responsibility and maintenance of the highest standards of quality by technological up gradations and greater involvement of external resources. Use of modern technology has been introduced to advance efficiency. E-Governance has been implemented for all surveys and inspection and for delivering e-services across the web. Network between Directorate General of Shipping and allied offices are being strengthened so as to provide quicker online services.

Compensation to Land Owners

3470. SHRI S.D. SHARIQ: Will the Minister of DEFENCE be pleased to state:

(a) whether the Government has received several representations regarding non-payment of rent from land owners of Baramulla and Kupwara districts of Jammu and Kashmir whose lands are under occupation of Army;

(b) if so, the details thereof; and

(c) the steps taken by the Government to ensure payment of arrear and regular rent to them?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):
(a) to (c) Representations have been received from some land owners of Baramulla and Kupwara Districts of Jammu and Kashmir for payment of rent in 26 cases. Out of these, in 07 cases rentals have already been released. In the remaining 19 cases, rentals are yet to be paid mainly due to non-availability of revenue documents from State Government, non-issuance of Administrative sanction by defence authorities, non-issuance of Requisitioning Orders by State Government under the provisions of Jammu and Kashmir Requisitioning and Acquisition of Immovable Property Act.

The following steps have been taken to expedite release of compensation: -

(i) Enhanced financial and administrative powers have been delegated to local levels so that reference to Ministry is not necessary.

- (ii) Instructions have been given to release compensation upto 80% pending issue of requisitioning order by Deputy Commissioner one month after request has been made by Defence Estates Officer.

Light Combat Helicopters

3471. SHRI L. RAJAGOPAL: Will the Minister of DEFENCE be pleased to state:

(a) whether the first indigenously developed Light Combat Helicopter (LCH) by HAL has made its inaugural flight recently;

(b) if so, the details thereof indicating the features which are technologically advanced;

(c) the schedule for induction of the helicopter in Air Force;

(d) whether there is any proposal to export the said helicopters to other countries; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI M.M. PALLAM RAJU): (a) and (b) Yes, Madam. The indigenously designed and developed Light Combat Helicopter (LCH) made its inaugural flight on 29.3.2010. The helicopter is in the 5.5 ton category with narrow fuselage, tandem seat configuration for pilot and co-pilot with glass cockpit.

(c) LCH's initial operational clearance (IOC) is scheduled for December, 2011. After achievement of IOC, the schedule for final operational clearance (FOC) will be formalized. After receipt of FOC, HAL will approach IAF for supply orders and the delivery schedule.

(d) and (e) LCH will be initially inducted into the IAF and subsequently to other Indian Armed Forces. Possibility of export will arise only after meeting the requirement of the Indian Armed Forces.

[Translation]

Allocation under RGNDWM

3472. SHRI HARISH CHOUDHARY:
SHRI IJYARAJ SINGH:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether assistance is being given to the States including Rajasthan regarding drinking water under Rajiv Gandhi National Drinking Water Mission;

(b) if so, the details thereof;

(c) the funds provided to the States including Rajasthan under the said scheme during the last three years, year-wise and State-wise; and

(d) the work done under this scheme as on current year in the States and the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (KUMARI AGATHA SANGMA): (a) to (c) Yes, Madam. Government of India provides assistance to States for making provision of drinking water in rural habitations under National Rural Drinking Water Programme (NRDWP), which is a part of Bharat Nirman. Statement-I showing year-wise and State-wise release of funds during the last three years is enclosed.

(d) Under Bharat Nirman-Rural drinking water, the number of uncovered and quality-affected habitations left to be covered as on 01.04.2010 and progress as on 30.07.2010 is given at Statement-II. All the remaining uncovered and quality-affected habitations are targeted to be covered by the end of Bharat Nirman Phase-II, i.e. 2012.

Statement I

Year-wise and State-wise details of funds released under ARWSP (upto 31.3.2009) and NRDWP during 2007-08 to 2009-10

(Amount Rs. in crore)

| Sl.No. | Name of the State/UT | 2007-08 | 2008-09 | 2009-10 |
|--------|----------------------|---------|---------|---------|
| 1 | 2 | 3 | 4 | 5 |
| 1. | Andhra Pradesh | 305.24 | 395.05 | 537.37 |
| 2. | Arunachal Pradesh | 112.41 | 162.46 | 178.20 |

| 1 | 2 | 3 | 4 | 5 |
|-------|-----------------------------|----------|----------|----------|
| 3. | Assam | 189.59 | 187.57 | 323.50 |
| 4. | Bihar | 169.69 | 452.38 | 186.11 |
| 5. | Chhattisgarh | 95.95 | 125.26 | 128.22 |
| 6. | Goa | 1.66 | 0.00 | 3.32 |
| 7. | Gujarat | 205.89 | 369.44 | 482.75 |
| 8. | Haryana | 93.41 | 117.29 | 206.89 |
| 9. | Himachal Pradesh | 130.42 | 141.51 | 182.85 |
| 10. | Jammu and Kashmir | 329.92 | 396.49 | 402.51 |
| 11. | Jharkhand | 84.46 | 80.33 | 111.34 |
| 12. | Karnataka | 283.16 | 477.85 | 627.86 |
| 13. | Kerala | 84.25 | 106.97 | 151.89 |
| 14. | Madhya Pradesh | 251.62 | 380.47 | 379.66 |
| 15. | Maharashtra | 404.40 | 648.24 | 647.81 |
| 16. | Manipur | 45.59 | 45.23 | 38.57 |
| 17. | Meghalaya | 55.29 | 63.38 | 79.40 |
| 18. | Mizoram | 38.88 | 54.19 | 55.26 |
| 19. | Nagaland | 39.75 | 42.53 | 47.06 |
| 20. | Orissa | 171.95 | 298.68 | 226.66 |
| 21. | Punjab | 51.80 | 86.56 | 88.81 |
| 22. | Rajasthan | 606.72 | 971.83 | 1,012.16 |
| 23. | Sikkim | 20.13 | 32.45 | 20.60 |
| 24. | Tamil Nadu | 190.90 | 287.82 | 317.95 |
| 25. | Tripura | 54.43 | 41.01 | 77.40 |
| 26. | Uttar Pradesh | 401.51 | 615.78 | 956.36 |
| 27. | Uttarakhand | 89.30 | 85.87 | 124.90 |
| 28. | West Bengal | 191.37 | 389.39 | 394.30 |
| 29. | Andaman and Nicobar Islands | 0 | 0 | 0.00 |
| Total | | 4,699.67 | 7,056.02 | 7,989.72 |

Statement II

State-wise number of uncovered and quality-affected habitations left to be covered under Bharat Nirman-Rural drinking water as on 1.4.2010 and achievement as on 30.7.2010

(Number of habitations)

| Sl. No. | Name of the State/UT | Status of habitations as on 1.4.2010 | | Achievement as on 30.7.2010 | |
|---------|----------------------|--------------------------------------|------------------|-----------------------------|------------------|
| | | Uncovered | Quality-affected | Uncovered | Quality-affected |
| 1 | 2 | 3 | 4 | 5 | 6 |
| 1. | Andhra Pradesh | - | 810 | - | 5 |
| 2. | Arunachal Pradesh | - | 223 | - | 1 |
| 3. | Assam | - | 18,659 | - | 204 |
| 4. | Bihar | - | 24,420 | - | 171 |
| 5. | Chhattisgarh | - | 8,838 | - | 374 |
| 6. | Gujarat | - | 547 | - | 104 |
| 7. | Haryana | - | 36 | - | - |
| 8. | Jammu and Kashmir | - | 5 | - | - |
| 9. | Jharkhand | - | 1,878 | - | 18 |
| 10. | Karnataka | - | 8,791 | - | 31 |
| 11. | Kerala | - | 1,018 | - | - |
| 12. | Madhya Pradesh | - | 3,358 | - | 61 |
| 13. | Maharashtra | - | 4,122 | - | 316 |
| 14. | Manipur | - | 5 | - | - |
| 15. | Meghalaya | - | 121 | - | - |
| 16. | Nagaland | - | 165 | - | 2 |
| 17. | Orissa | - | 17,668 | - | 317 |
| 18. | Punjab | 16 | 104 | 1 | 11 |
| 19. | Rajasthan | 316 | 34,880 | - | 93 |
| 20. | Tamil Nadu | - | 972 | - | 2 |
| 21. | Tripura | - | 7,002 | - | 60 |

| 1 | 2 | 3 | 4 | 5 | 6 |
|-------|-----------------------------|-----|----------|---|-------|
| 22. | Uttar Pradesh | - | 2,087 | - | 166 |
| 23. | Uttarakhand | 26 | 17 | - | - |
| 24. | West Bengal | - | 8,334 | - | 32 |
| 25. | Andaman and Nicobar Islands | 8 | - | - | - |
| 26. | Lakshadweep | 10 | - | - | - |
| 27. | Puducherry | - | 4 | - | - |
| Total | | 376 | 1,44,064 | 1 | 1,968 |

*[English]***Schemes for BPL People****Grant for DRDA Project in Karnataka**

3473. SHRI G.M. SIDDESHWARA: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Karnataka has sent a proposal to release Central share grant to the State under DRDA administration;

(b) if so, whether this scheme aims at strengthening and professionalizing the DRDAs at State level;

(c) if so, whether the Government has considered the proposal of the Karnataka Government; and

(d) if so, the time by which a final decision is likely to be taken in this regard and the amount likely to be released for this purpose?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) Government of India provides Central grant under 'DRDA Administration' Scheme to all the DRDAs including that in Karnataka to meet their requirement for salaries and contingent expenditure. The first instalment of Central share for 2010-11 to all the DRDAs in Karnataka under DRDA Administration Scheme has already been released. As such, no proposal has been received for any specific 'DRDA Project' for release of funds under DRDA Administration.

(b) The 'DRDA Administration' Scheme aims at strengthening and professionalizing the DRDAs by providing funds for administrative expenses of the DRDAs.

(c) and (d) Question does not arise.

3474. SHRI RAMSINH RATHWA:
SHRI K.C. SINGH 'BABA':

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the details of schemes being run by Government for the benefit of people living Below the Poverty Line (BPL);

(b) the details of funds allocated during the last three years and current year for implementation of these schemes, State-wise and year-wise;

(c) whether the Government is formulating any plan to ensure full and appropriate use of the funds allocated for these schemes;

(d) if so, the details thereof;

(e) whether the Government proposes to start some new schemes for upliftment of BPL in the country including Uttarakhand; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) to (f) The Ministry of Rural Development (MoRD) is implementing Swarnjayanti Gram Swarozgar Yojana (SGSY) and Indira Awaas Yojana (IAY) throughout the country including Uttarakhand for the benefit of people living Below the Poverty Line (BPL). Under these Schemes allocation of funds have been made annually. The SGSY

is primarily designed to promote self-oriented income generating activities for the BPL households in rural areas. This scheme is now being restructured as National Rural Livelihoods Mission (NRLM) with a view to implement it in a Mission-mode for targeted and time-bound delivery of results. Under NRLM, an additional monitoring tools are envisaged, which includes making impact assessment an integral part of NRLM to monitor the effectiveness of the Mission (i) put in place a comprehensive MIS encompassing database of SHG profiles, federations, training institutions and activities, placements of trained beneficiaries, marketing of products etc., (ii) have mandatory concurrent and mid-term evaluations, (iii) introducing social accountability practices like social audits etc. to facilitate monitoring and bring in transparency

in programme implementation. Statement-I showing State-wise and year-wise central funds allocated under the Scheme for the last three years and the current year is enclosed. The objective of IAY is to provide financial assistance for construction/upgradation of houses to BPL rural households. Under the scheme, financial assistance amounting to Rs. 45,000/- in plain areas and Rs. 48,500/- in hilly/difficult areas is provided to the beneficiaries. Statement-II showing State-wise and year-wise central funds allocated under the Scheme for the last three years and the current year is enclosed.

Both the schemes are monitored through various mechanisms such as Monthly and Annual Progress Reports, Financial Returns/Audit Reports to ensure full and proper use of funds.

Statement I

Statement showing Year-wise and State-wise Central Allocation made under SGSY during 2007-08, 2008-09, 2009-10 and 2010-11

| (Rs. in lakhs) | | | | | |
|-----------------|-------------------|----------------------------------|----------------------------------|----------------------------------|----------------------------------|
| Sl.No. | States/U.T. | 2007-08 Central Allocation | 2008-09 Central Allocation | 2009-10 Central Allocation | 2010-11 Central Allocation |
| 1 | 2 | 3 | 4 | 5 | 6 |
| 1. | Andhra Pradesh | 8980.19 | 10616.38 | 10887.00 | 12557.00 |
| 2. | Arunachal Pradesh | 498.44 | 609.20 | 568.00 | 692.00 |
| 3. | Assam | 12951.32 | 15829.39 | 14750.00 | 17988.00 |
| 4. | Bihar | 21363.17 | 25255.54 | 25899.00 | 29872.00 |
| 5. | Chhattisgarh | 4744.20 | 5608.59 | 5752.00 | 6635.00 |
| 6. | Goa | 75.00 | 125.00 | 150.00 | 200.00 |
| 7. | Gujarat | 3380.31 | 3996.20 | 4098.00 | 4727.00 |
| 8. | Haryana | 1988.70 | 2351.04 | 2411.00 | 2781.00 |
| 9. | Himachal Pradesh | 837.51 | 990.11 | 1015.00 | 1171.00 |
| 10. | Jammu and Kashmir | 1036.54 | 1225.40 | 1257.00 | 1449.00 |
| 11. | Jharkhand | 8054.92 | 9522.53 | 9766.00 | 11264.00 |
| 12. | Karnataka | 6781.32 | 8016.88 | 8221.00 | 948.00 |
| 13. | Kerala | 3042.76 | 3597.15 | 3689.00 | 4255.00 |
| 14. | Madhya Pradesh | 10167.06 | 12019.50 | 12325.00 | 14214.00 |

| 1 | 2 | 3 | 4 | 5 | 6 |
|-----|-----------------------------|------------------|------------------|------------------|------------------|
| 15. | Maharashtra | 13405.01 | 15848.40 | 16251.00 | 18744.00 |
| 16. | Manipur | 868.24 | 1061.19 | 989.00 | 1206.00 |
| 17. | Meghalaya | 972.76 | 1188.92 | 1108.00 | 1351.00 |
| 18. | Mizoram | 225.10 | 275.12 | 256.00 | 313.00 |
| 19. | Nagaland | 667.26 | 815.54 | 760.00 | 927.00 |
| 20. | Orissa | 10271.49 | 12141.96 | 12453.00 | 14363.00 |
| 21. | Punjab | 966.49 | 1142.58 | 1172.00 | 1351.00 |
| 22. | Rajasthan | 5149.28 | 6087.48 | 6243.00 | 7200.00 |
| 23. | Sikkim | 249.22 | 304.60 | 284.00 | 346.00 |
| 24. | Tamil Nadu | 7940.46 | 9387.22 | 9627.00 | 11103.00 |
| 25. | Tripura | 1567.66 | 1916.04 | 1785.00 | 2177.00 |
| 26. | Uttar Pradesh | 30755.63 | 36359.30 | 37286.00 | 43006.00 |
| 27. | Uttarakhand | 1619.24 | 1914.26 | 1963.00 | 2264.00 |
| 28. | West Bengal | 11414.72 | 13494.48 | 13839.00 | 15962.00 |
| 29. | Andaman and Nicobar Islands | 25.00 | 25.00 | 25.00 | 25.00 |
| 30. | Daman and Diu | 25.00 | 25.00 | 25.00 | 25.00 |
| 31. | Dadra and Nagar Haveli | 25.00 | 25.00 | 25.00 | 25.00 |
| 32. | Lakshadweep | 25.00 | 25.00 | 25.00 | 25.00 |
| 33. | Puducherry | 150.00 | 200.00 | 250.00 | 300.00 |
| | Total | 170224.00 | 202000.00 | 205154.00 | 238000.00 |

Statement II

Statement showing Year-wise and State-wise Central Allocation made under Indira Awaas Yojana during last three years and current year i.e. 2007-08 2008-09, 2009-10 and 2010-11

(Rs in lakhs)

| Sl.No. | Name of the States/UTs | Central Allocation | | | |
|--------|------------------------|--------------------|----------|----------|----------|
| | | 2007-08 | 2008-09 | 2009-10 | 2010-11 |
| 1 | 2 | 3 | 4 | 5 | 6 |
| 1. | Andhra Pradesh | 36027.75 | 50434.77 | 75900.82 | 86772.58 |
| 2. | Arunachal Pradesh | 1395.30 | 1954.81 | 2935.66 | 3372.56 |

| 1 | 2 | 3 | 4 | 5 | 6 |
|-----|--------------------------------|-----------|-----------|-----------|-----------|
| 3. | Assam | 30853.66 | 43225.67 | 64914.87 | 74575.72 |
| 4. | Bihar | 106344.49 | 148870.28 | 224039.39 | 256130.00 |
| 5. | Chhattisgarh | 5571.39 | 7799.32 | 11737.44 | 13418.67 |
| 6. | Goa | 221.90 | 310.64 | 467.49 | 534.46 |
| 7. | Gujarat | 17668.82 | 24734.35 | 37223.48 | 42555.24 |
| 8. | Haryana | 2480.72 | 3472.72 | 5226.21 | 5974.79 |
| 9. | Himachal Pradesh | 874.96 | 1224.84 | 1843.31 | 2107.33 |
| 10. | Jammu and Kashmir | 2717.68 | 3804.44 | 5725.42 | 6545.51 |
| 11. | Jharkhand | 9485.46 | 13278.58 | 19983.33 | 22845.67 |
| 12. | Karnataka | 13880.51 | 19431.14 | 29242.52 | 33431.11 |
| 13. | Kerala | 7718.85 | 10805.52 | 16261.55 | 18590.80 |
| 14. | Madhya Pradesh | 11080.48 | 15511.42 | 23343.61 | 26687.27 |
| 15. | Maharashtra | 21727.25 | 30415.70 | 45773.50 | 52329.94 |
| 16. | Manipur | 1211.19 | 1696.87 | 2548.30 | 2927.55 |
| 17. | Meghalaya | 2109.47 | 2955.34 | 4438.24 | 5098.75 |
| 18. | Mizoram | 449.55 | 629.81 | 945.84 | 1086.60 |
| 19. | Nagaland | 1395.90 | 1955.65 | 2936.92 | 3374.01 |
| 20. | Orissa | 20893.26 | 29248.20 | 44016.50 | 50321.27 |
| 21. | Punjab | 3067.91 | 4294.73 | 6463.27 | 7389.05 |
| 22. | Rajasthan | 8878.84 | 12429.38 | 18705.35 | 21384.64 |
| 23. | Sikkim | 266.97 | 374.02 | 561.69 | 645.29 |
| 24. | Tamil Nadu | 14424.69 | 20192.94 | 30388.96 | 34741.77 |
| 25. | Tripura | 2717.96 | 3807.83 | 5718.48 | 6569.52 |
| 26. | Uttar Pradesh | 47765.59 | 66866.42 | 100629.31 | 115043.10 |
| 27. | Uttarakhand | 2394.68 | 3352.28 | 5044.94 | 5767.56 |
| 28. | West Bengal | 28820.51 | 40345.46 | 60717.10 | 69414.01 |
| 29. | Andaman and Nicobar Islands | 456.94 | 639.67 | 962.66 | 1100.55 |
| 30. | Dadra and Nagar Haveli | 76.13 | 106.58 | 160.40 | 183.37 |
| 31. | Daman and Diu | 34.06 | 47.68 | 71.75 | 82.03 |
| 32. | Lakshadweep | 29.54 | 41.34 | 62.21 | 71.12 |
| 33. | Puducherry | 227.59 | 318.60 | 479.48 | 548.16 |
| | Total | 403270.00 | 564577.00 | 849470.00 | 971620.00 |

Purchase of Anti-Tank Missile

3475. DR. MANDA JAGANNATH: Will the Minister of DEFENCE be pleased to state:

(a) whether the Government proposes to buy Javelin Anti-Tank Guided Missile (ATGM) from USA to equip the Indian Army with the capability of defeating enemy armour systems;

(b) if so, the details thereof; and

(c) the time by which a final decision is likely to be taken in this regard?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):

(a) to (c) The Ministry of Defence proposes to issue a Letter of Request to the Government of USA under their Foreign Ministry Sales route for procurement of 3rd Generation Anti-Tank Guided Missile along with transfer of technology. After the issue of the Letter of Request, further procurement-related necessary action will follow.

Utilisation of Funds

3476. SHRI NAVEEN JINDAL: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Government has any inkling that only Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) has altered the dynamics of Panchayat politics due to quantum leap of funds being almost single handedly controlled by Sarpanches;

(b) if so, the details thereof and steps being considered by the Government to ensure corruption free utilization of funds;

(c) whether the Government is aware of the village level mafias which have sprung up and are threatening to undermine the mega scheme with extortion and corruption;

(d) whether the Government is mindful that it is the purchasing and hiring of 'material' by sarpanches which is essentially leading to large sums of money being manipulated and siphoned off; and

(e) if so, remedial measures proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) to

(c) Section 13(1) of Mahatma Gandhi NREGA provides that the Panchayats at district, intermediate and village levels shall be the principal authorities for planning and implementation of the schemes made under the Act. Gram Panchayat has been given the pivotal role of registration and issue of job cards, accepting applications for work and issue of dated receipts, providing work to the applicant, maintenance of records, identification of projects as per recommendations of Gram Sabha/Ward Sabha, preparation of development plan and maintain shelf of projects. In accordance with Section 16(5) of the Act, atleast 50% of the projects by cost are to be executed by the Gram Panchayats. In addition, Section 17(2) of the Act provides that Gram Sabha shall conduct social audit of all the projects taken up within the Gram Panchayat.

(d) and (e) With a view to ensure proper utilisation of funds under Mahatma Gandhi NREGA by the Gram Panchayats, the following provisions have been made in the Operational Guidelines:

(i) Each Gram Panchayat will have a single bank account for the purpose of implementing MGNREGS works. This account will be operated jointly by the President and the Secretary of the Gram Panchayat.

(ii) Funds from the account may be spent on MGNREGS works only after these works have received the required Administrative and Technical Sanction from the competent authorities. President of the Gram Panchayat is personally liable for any expenditure made without such sanctions.

(iii) MGNREGA related accounts of the Gram Panchayat are to be presented at the biannual social audit by the Gram Sabha.

(iv) MGNREGS funds at the Gram Panchayat level cannot be used for other purposes under any circumstances.

Setting up of Guest Houses

3477. SHRI NILESH NARAYAN RANE: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) the number of Guest Houses/Circuit Houses set up by Mahanagar Telephone Nigam Limited (MTNL)/Bharat Sanchar Nigam Limited (BSNL) in the country including Maharashtra, State-wise and location-wise; and

(b) the details of newly-constructed/set up Guest Houses/Circuit Houses by the MTNL and BSNL during the last three years and current year including Maharashtra, State-wise and location-wise?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY

(SHRI SACHIN PILOT): (a) Details of Guest Houses/Circuit Houses set up by MTNL/BSNL in the country (State-wise & Location-Wise) is given in Statement-I.

(b) Details of newly-constructed/set up Guest Houses/Circuit Houses by the MTNL and BSNL during the last three years and current year is given in Statement-II.

Statement I

Details of guest houses/circuit houses set up by BSNL at present

| Sl.No. | Name of Circle | City | Location |
|--------|-----------------------------|---------------|------------------|
| 1 | 2 | 3 | 4 |
| 1. | Andaman and Nicobar Islands | Portblair | Telephone Bhawan |
| | | Portblair | Telephone Xage |
| | | Portblair | Telephone Xage |
| 2. | Andhra Pradesh | Adilabad | Adilabad |
| | | Anantapur | Anantapur |
| | | Anantapur | Guntakal |
| | | Anantapur | Prasanthinilayar |
| | | Anantapur | Dharmavaram |
| | | Anantapur | Hindupur |
| | | Anantapur | Rayadurg |
| | | Anantapur | Tadipatri |
| | | Chittur | Tirupathi |
| | | Chittur | Tirumala |
| | | Chittur | Srikalahasti |
| | | Chittur | Puttur |
| | | Chittur | Madanapalli |
| | | Chittur | Kuppam |
| | | Chittur | Holiday Homes |
| | | Kadapa | Kadapa |
| | | East Godavari | Rajahmundry |
| | | East Godavari | Kakinada |
| | | East Godavari | Ravulapalem |
| | | East Godavari | Ramachandrapur |
| | | East Godavari | Amalapuram |
| | | Guntur | Guntur |

| 1 | 2 | 3 | 4 |
|---|---|-----------------|----------------|
| | | Guntur | Tenali |
| | | Guntur | Piduguralla |
| | | Guntur | Vinukonda |
| | | Guntur | Narsaraopet |
| | | Guntur | Chilakalurpeta |
| | | Guntur | Repalle |
| | | Hyderabad (HTD) | Asman Mahal |
| | | Hyderabad (HTD) | Musheerabad |
| | | Hyderabad (HTD) | CTO |
| | | Karimnagar | Karimnagar |
| | | Karimnagar | Vemulawada |
| | | Khammam | Khammam |
| | | Khammam | Bhadrachalam |
| | | Krishna | Viiyawada |
| | | Krishna | Machilipatnam |
| | | Kurnool | Kurnool |
| | | Kurnool | Nandyal |
| | | Kurnool | Srisailam |
| | | Kurnool | Adoni |
| | | Mahaboobnagar | Mahaboobnagar |
| | | Mahaboobnagar | Nagar Kurnool |
| | | Mahaboobnagar | Jadcherla |
| | | Mahaboobnagar | Gadwal |
| | | Medak | Medak |
| | | Medak | Sangareddy |
| | | Medak | Patancheru |
| | | Medak | Siddipet |
| | | Nalgonda | Nalgonda |
| | | Nalgonda | Chotuppal |
| | | Nalgonda | Hill Colony |
| | | Nalgonda | Miryalaguda |

| 1 | 2 | 3 | 4 |
|----|-------|----------------|----------------|
| | | Nalgonda | Kodad |
| | | Nalgonda | Suryapet |
| | | Nizamabad | Nizamabad |
| | | Nellore | Nellore |
| | | Prakasan | Ongole |
| | | Prakasan | Chirala |
| | | Prakasan | Markapur |
| | | Prakasan | Darsi |
| | | Prakasan | Cumbam |
| | | Prakasan | Podili |
| | | Srikakulam | Srikakulam |
| | | Vishakhapatnam | Vishakhapatnam |
| | | Vishakhanatnam | Araku |
| | | Virzinagram | Virzinagram |
| | | Warangal | Warangal |
| | | Warangal | Hanamkonda |
| | | West Godavari | Eluru |
| | | West Godavari | Bhimavaram |
| | | West Godavari | Palakollu |
| | | West Godavari | Dwarka Tiruma |
| | | West Godavari | Tanuku |
| | | West Godavari | Nidavolu |
| | | West Godavari | Kovvuru |
| | | West Godavari | Tadepalligudem |
| 3. | Assam | Guwahati | Pan Bazaar |
| | | Guwahati | Dispur |
| | | | Tezpur |
| | | | Dibrugarh |
| | | | Jorhat |
| | | | Bongaigaon |
| | | | Nogaon |
| | | | Silchar |

| 1 | 2 | 3 | 4 |
|----|--------------|---------------|---|
| 4. | Bihar | Patna | Budh Marg |
| | | Gaya | Near 85-F, Budha State |
| | | Rajgir | Holiday Home |
| 5. | Chhattisgarh | Raipur | Auto exchange bidg GE Road |
| | | Raipur | T.E. Bldg civil line |
| | | Durg | T.E. Bldg GE Road |
| | | Rajnandgaon | T.E. Bldg GE Road |
| | | Bilaspur | City T.E. bidg near Agrasen Chowk. |
| | | Korba | Kosabadi behind Niharika Takies city exchange |
| | | Surguja | T.E. Bldg Babu Para second fir Ambikapur |
| | | Manendragarh | T.E. Bldg |
| | | Raigarh | T.E. Bldg Beladulla Road |
| | | Jashpur Nagar | T.E. Bldg campus |
| | | Jagdapur | T.E. Bldg Nayapara |
| | | Jagdapur | Vrindawan Xge Premises Vrindavan colony |
| 6. | Gujarat | Ahmedabad | Railway pura Tele Exchange |
| | | Ahmedabad | Gulbai Tekra |
| | | Ahmedabad | Telephone Bhawan, Navranapura |
| | | Bhavnagar | Panpadi Exchange, CTO Bldg. |
| | | Bharuch | GMTD Main Bldg. Manasnagar |
| | | Bharuch | Zadeswar |
| | | Bhuj | Gandhidham T.E. Bldg. |
| | | Jamnagar | T.E. Bldg. K.V. Road |
| | | Jamnagar | Patel Colony |
| | | Jamnagar | TE Bldg. Dwarka (Holiday Home) |
| | | Junagarh | GHB Admin Bldg. |
| | | Junagarh | Jawahar Road Exch Bida. |
| | | Junagarh | TE Bldg., Porbandar |
| | | Junagarh | TE Bldg. Sasan |
| | | Junagarh | TE Bida. Veraval |
| | | Junagarh | TE Bldg. Diu |

| 1 | 2 | 3 | 4 |
|----|------------------|--------------|----------------------------------|
| | | Palanpur | Palanpur |
| | | Rajkot | K.R. Exchange |
| | | Vadodara | Alkapuri |
| | | Vadodara | Race Course Circle |
| | | Vadodara | Makarpura |
| | | Vadodara | City Bldg, Jail Road |
| | | Vadodara | P&T Colony, Harni Road |
| | | Valsad | Telecom Quarters |
| | | Valsad | Tarabaug Society |
| 7. | Haryana | Kurushetra | BSNL S/Q colony HUDA |
| | | Ambala Cantt | CGMT office bidg compound |
| | | Karnal | BSNL Telecom S/Q colony sector 8 |
| | | Panipat | Main TE. Bldg |
| | | Sonepat | Main T.E. Bldg |
| | | Hissar | Main T.E. Bldg |
| | | Sirsa | Main T.E. Bldg |
| | | Rohtak | Main TE. Bldg |
| | | Rewari | Main TE. Bldg |
| | | Gurgaon | Wireless colony Rajiv chowk |
| | | Faridabad | T.E. Bldg sector-15 A |
| 8. | Himachal Pradesh | Shimla | North View |
| | | | CTO Shimia |
| | | | Boundry State |
| | | Solan | Solan |
| | | | Parwanoo |
| | | | Chail |
| | | | Kasuali |
| | | | Nalagarh |
| | | | Nahan |
| | | Hamirpur | Hamirpur |
| | | Mandi | Mandi |
| | | | Surendernagar |

| 1 | 2 | 3 | 4 |
|-----|-------------------|-------------|---|
| | | Dharamshala | Dharamshala |
| | | | Palampur |
| | | | Kangra |
| | | | Jawalamukhi |
| | | Kullu | Kullu |
| | | | Manali |
| | | | Keylong |
| | | | Udaipur |
| 9. | Jammu and Kashmir | Jammu | Gandhi Nagar Telephone Exchange |
| | | Jammu | Trikuta Nagar Xge |
| | | Jammu | Channi Himmat |
| | | Srinagar | Telephone Exchange |
| | | Udharnpur | Telephone Xge |
| | | Udhampur | Telephone Xge Kud |
| | | Katra | Tea Garden |
| 10. | Jharkhand | Ranchi | Ranchi Telephone Bhawan |
| | | | Mango |
| | | | New T.E. Campus |
| | | | Ranchi CTO |
| | | | Jamshedpur |
| | | | Pardih |
| | | | Jamshedpur Garamal |
| | | | Hazari Bagh |
| | | | Deoghar |
| | | | T.E Campus |
| | | | Nanden Pahar |
| | | | Dumka |
| | | | T.E. Campus Dudhani |
| 11. | Karnataka | Banglore | City Exchange S R Nagar |
| | | | CGMT Office Compound, Halasuru |
| | | | Amenity Block Palace Road Bansuara Circle |
| | | | Wms Compound Jaya Nagar |

| 1 | 2 | 3 | 4 |
|---|---|-------------|---|
| | | Belgaun | T.E. Building |
| | | Bellary | DTO Compound Raghvindra Colony |
| | | Hospet | Hospet |
| | | Bilapur | T.E. Building |
| | | Chikmagalur | T.E. Building Compound |
| | | Shrageri | T.E. Compound |
| | | Udupi | AD min Bldg Kudiyal |
| | | Manglore | PGM Office Pandeshwar |
| | | Manglore | S/Q compound Kadari |
| | | Subramanya | Subramanya |
| | | Davanagere | DTO compound |
| | | Gulbrga | T.E. Bldg Super Market |
| | | Yadgiri | Yadgiri T.E. |
| | | Hassan | GM admin compound, BM Road |
| | | Hubli | Shanthy Nagar Pinto Road |
| | | Dharwad | Dharwad City |
| | | Ranebennur | Ranebennur |
| | | Kolar | T. E. Bldg compound |
| | | Madikeri | T.E. Bldg RTTC Compound, Thonacikoppal |
| | | Mysore | T.E. Bldg Lkashmipuram T. E. Bldg Mazarbad |
| | | Raichur | S/Q Compound, Nizallingappa Colony |
| | | Shimoga | Max annex bidg compound |
| | | Pavagada | T.E. Bldg |
| | | Karwar | Green Street MBM Exchnage, Kajubhag |
| | | Joida | T.E. Bldg |
| | | Sirsi | T.E. Bldg |

| 1 | 2 | 3 | 4 |
|-----|--------|------------|---|
| | | Gokarna | T.E. Bldg |
| | | Murdeswar | T.E. Bldg |
| | | Yellapur | T.E. Bldg |
| 12. | Kerala | Trivandrum | Barton Hill Vellayambalam RTTC Kaimanom |
| | | Kollam | Microwave station Kollam BSNL Bhawan Asramom |
| | | Thiruvalla | Staff quarters Telephone Bhawan Pathanamthitta Saharimala |
| | | Alappuzha | Telephone Bhavan, Alappuzha |
| | | Kottavam | Thirunakkara |
| | | Ernakulam | Boat Jetyty BSNL Bhavan Panampily Nagar SRM Road Kalady Munnar Idukki Kumily |
| | | Trichur | Central Telephone Exchange Mission Quarters Telephone Exchange Guruvayoor |
| | | Palghat | Telephone Exchange, Palghat Central Telephone Exchange Telephone Exchange Olavakkode Telephone Exchange Shomur Telephone Exchange Kottakkal O.C.B. Tirur |
| | | Kozhikode | BSNL Complex B 10B Exchange Telephone Exchange West Hill |

| 1 | 2 | 3 | 4 |
|-----|-------------|------------|---|
| | | Kannur | Telephone Bhavan Thana Thalassery Manaattuparamba |
| | | Trivandrum | RITC, Trivandrum (Holiday Home) Guruvayoor Laha, Pathanamthitta, |
| 13. | Maharashtra | Ahmednagar | Telephone Bhawan Shirdi T.E bldg |
| | | Akola | Akola Krishi Nagar campus |
| | | Amravati | Auto Exchange Bida |
| | | Aurangabad | CIDCO Cannaught Tel. Bhawan Kranti chowk CTO Abbnit Talkies Chiklthana |
| | | Beed | Shahunagar G.M. office campus |
| | | Bhandara | Behind jail Khamtalao |
| | | Buldana | Staff quarters colony Khamgaon |
| | | Chandarpur | E-10B Bldg near Rly Stn |
| | | Dhule | GMT office Mohadi Max-I one |
| | | Nandurbar | Nandurbar Tel Exchange |
| | | Gadchiroli | BSNL Staff Quarteres area |
| | | Jalgaon | Telegraph office compound |
| | | Bhusalwal | Tel Exchange compound |
| | | Jalna | Telephone Bhawan |
| | | Kalyan | Kalyan CTO Bldg |
| | | Kolhapur | Telephone Bhawan |
| | | Kolhapur | Sanchar Colony |
| | | Latur | MIDC Exchange |

| 1 | 2 | 3 | 4 |
|---|---|-----------------|---|
| | | Udgir | Udgir Telephone Bhawan |
| | | Nagpur | Kasturchand park Zero miles |
| | | Nanded | Taroda Naka telephone exchange campus |
| | | Nasik | Cananda Cornersanchar parishad CTTC Satour |
| | | Saptashringigad | Saptashringi Gad telephone exchange |
| | | Trimbakeshwar | Telephone exchange Osmanabad |
| | | Osmanabad | Telephone Bhawan |
| | | Tuljapur | Telephone Bhawan |
| | | Parbhani | Telephone Bhawan |
| | | Pune | Janawadi Bajirao Road Bhawani Path Satara Road |
| | | Lonavala | Telephone Exchange |
| | | Alibagh | Telephone Exchange |
| | | Ratanagiri | Jail Road Telephone Bhawan |
| | | Chiplun | B.S. Naka Telephone Exchange |
| | | Sangli | Telephone Bhawan |
| | | Miraj | Telephone Exchange |
| | | Satara | Near Science College Old MIDC |
| | | Mahabaleshwar | Telephone Exchange |
| | | Sawantwadi | Telephone Bhawan Salaiwada |
| | | Solapur | Telephone Bhawan |
| | | Pandharpur | Telephone Bhawan |
| | | Barsi | Telephone Bhawan |
| | | Akkalkot | Telephone Bhawan |
| | | Wardha | Telephone Exchange Bldg |

| 1 | 2 | 3 | 4 |
|-----|----------------|-------------|---|
| | | Yavatmal | Darwa Road Microwave Compound |
| | | Mumbai | CTO Bldg |
| | | | Telecom Bldg 2 fort Mumbai |
| | | | Byculla |
| | | | Wadala |
| | | | Sarswati Juhu |
| | | | Admin Bldg Juhu |
| | | | Mulund |
| | | Panaji | Transmission complex Bambolim |
| | | Margao | Telephone exchange |
| | | Vasco | Telecome exchange |
| 14. | TF Mumbai | Mumbai | Telecom Factory Deonar |
| 15. | Madhya Pradesh | Hoshangabad | Holidayhome, T.E. Bldg Panchmani |
| | | | IQ.T.E. Bldg Panchmani |
| | | Shajapur | IQ BSNL Bhawan Dupada road |
| | | Zhabua | IQ |
| | | Ujjain | Holiday Home at Dewas gate T.E.Bldg |
| | | | IQ at Bharatpuri T.E. Bldg |
| | | Khandwa | IQ near Rly Stn DTO campus |
| | | Satna | IQ |
| | | Majhar | IQ |
| | | Chitrakhut | IQ |
| | | Ratlam | IQ at Katjunagar |
| | | | IQ at T.E. Shastrinagar |
| | | Shivpuri | IQ at TDM Office Chatri Road |
| | | Bhopal | Holiday home at P&T colony, Bhadbhadard |
| | | | IQ at Arera T.E. Bldg |
| | | | IQ at CTO Bldg T. nagar |
| | | | IQ at P&T officers enclave Char Imli |
| | | | IQ at P&T officer enclave Annexy |
| | | | 07 Charimli |
| | | | IQ at Kolar T.E. |

| 1 | 2 | 3 | 4 |
|-----|--------------|-------------|--|
| | | Gwalior | IQ at Sanchar Bhawan city centre |
| | | | IQ at Achleshwar exchange Bldg. |
| | | Chhatarpur | IQ at Chhatrasalchauraha |
| | | | IQ at Circuit House Khajuraho |
| | | | IQ at T.E. Dhonga, Tikamgarh |
| | | Chhindwara | IQ |
| | | | Guest House at Tamia |
| | | Narshingpur | IQ |
| | | Dewas | IQ at Kalani-Dash T.E. Bldg. |
| | | Guna | IQ at Guna |
| | | | IQ at Chanderi |
| | | Mandsaur | IQ |
| | | | IQ at Neemuch |
| | | Dharwad | IQ at T.E. Nayabhawan Parisar |
| | | | Gundachcupat |
| | | | IQ at second floor T.E. Mal road Civil |
| | | Sagar | Line cantt |
| | | Betul | IQ T.E. Bhawan |
| | | Jabalpur | IQ at Wright town T.E. Jabalpur |
| 16. | BRBRAITT | Jabalpur | BRBRAITT campus Ridge Road |
| 17. | T&D Jabalpur | Jabalpur | CGM (Circle office) |
| 18. | TF Jabalpur | Jabalpur | Jabalpur |
| 19. | Orissa | Bolangir | Telephone Bhawan |
| | | | Doorsanchar Bhawan |
| | | Titilgarh | Telephone Bhawan |
| | | Berhampur | Telephone Bhawan |
| | | Cuttack | Telephone Bhawan |
| | | | Doorsanchar Bhawan |
| | | Paradeep | T.E. Compound |
| | | | Kendrapara |
| | | | DTO compound Kendrapara |

| 1 | 2 | 3 | 4 |
|-----|--------|-------------|--|
| | | Rourkela | E-10B Udit Nagar Doorsanchar Bhawan |
| | | Baripada | Staff Quarter Colony Madhuban |
| | | Jeypore | SDOT Office Compound |
| | | Malkangiri | Telephone Exchange Compound |
| | | Nowrangpur | T.E. Compound |
| | | Rayagada | T.E. Compound |
| | | Gunupur | T.E. Compound |
| | | Balasore | Doorsanchar Bhawan Jaleswar |
| | | Bhadrak | Mathasahi Bhadrak |
| | | Sambalpur | DTO Compound Telephone Bhawan |
| | | Jharsuguda | Telephone Exchange |
| | | Phulbani | Old Sateleite Bldg Kendupadar |
| | | Bhubaneswar | Doorsanchar Bhawan BJB Nagar T.E. Exchange Compound RTTC Compound, Thonacikoppal |
| | | Puri | Telephone Exchange Compound |
| | | Konark | Konark |
| | | Dhenkanal | BSNL Bhawan |
| | | Angul | Telephone exchange |
| | | Keonjhar | DTO Compound |
| | | Joda | Telephone Exchange Compound |
| | | Bhubneshwar | Plot No. 306 A Sahidnagar BBSR |
| | | Cuttuck | Holiday home at Doorsanchar Bhawan |
| | | Puri | Holiday home at Telephone Exchange compound |
| | | Bhubeshwar | BJB Nagar Telephone Exchange compound |
| 20. | Punjab | Amritsar | TE, Alber Road TE Gururavidass Marg |

| 1 | 2 | 3 | 4 |
|-----|-----------|-------------|---|
| | | Bhatinda | Text Building Bhagu Road Civil Lines |
| | | Chandigarh | T.E. Building Sector-20 Sector-43 Sector-44 |
| | | Mohali | Face-7 T.E. Compound |
| | | Firozpur | GMT Office Building |
| | | Hoshiarpur | IT Scheme No. 11 Chandigarh Road |
| | | Jalandhar | CTO Compound |
| | | Ludhiana | T.E. Compound Dugri |
| | | Patiala | Main T.E. Building, Leela Bhawan |
| | | Pathankot | Main T.E. Building |
| | | Rajpura | RTTC |
| | | Sangrur | Kohlapark, SQ Compound |
| 21. | Rajasthan | Ajmer | Agra Gate TE Pushkar |
| | | Alwar | E-10B Exchange Campus |
| | | Banswara | Housing Board Colony Dungurpur |
| | | Barmer | TDM Bldg |
| | | Bharatpur | Rajindra Nagar |
| | | Bhilwara | DTO Bldg VSP Nagar |
| | | Bikaner | Main T.E. Bldg. |
| | | Bundi | Bundi T.V. Quarters |
| | | Chittorgarh | T.E. Bldg. |
| | | Churu | T.E. Bldg. campus Ratangarh Sadulpur |
| | | Jaipur | Bajaj Nagar Sanganeri Gate Exchange Malviyanagar C-Scheme Jawahar Nagar |

| 1 | 2 | 3 | 4 |
|-----|------------|---------------|--|
| | | Jaisalmer | T.E. Bldg. |
| | | Jhalawar | Jhalawar T.V. Quarters |
| | | Jhunjhunu | GMT Doffice Pllani |
| | | Jodhpur | Manzikahatha Sardarpura Subhash Nagar |
| | | Kota | T.E.Nayapura |
| | | Nagaur | Manesar Chawraha |
| | | Pali | Mandier Road Pali |
| | | Sawaimadhopur | Main Bldg Gangapur city Srimahavirjee |
| | | Sikar | Main Sikar |
| | | Sirohi | Mount Abu Sirohi GMTD |
| | | Sriganganagar | E-10B T.E. Bldg Hanumangarh Junction |
| | | Tonk | Sindhi colony |
| | | Udaipur | Court Chawraha Main Bldg. T.E.Campus |
| 22. | Tamil Nadu | Chennai | Chennai (2) Ambur Aruppukottai Cuddalore Chidambaran Coimbatore Pollachi Coonoor Dharmapuri Erode |

| 1 | 2 | 3 | 4 |
|---|---|---|----------------|
| | | | Hosur |
| | | | Kodaikanal |
| | | | Kumbakonam |
| | | | Kanchipuram |
| | | | Kanyakumari |
| | | | Karkikudi |
| | | | Karur |
| | | | Kuil |
| | | | Kovilpatti |
| | | | Mayilduthurai |
| | | | Nagapattinam |
| | | | Nagercoil |
| | | | Madurai |
| | | | Ooty |
| | | | Rameshwaram |
| | | | Perundurai |
| | | | Puducherry |
| | | | Pudukottai |
| | | | Palani |
| | | | Salem |
| | | | Sankarankoil |
| | | | Swamimalai |
| | | | Srivilliputhur |
| | | | Srivaikuntam |
| | | | Thaniavur |
| | | | Tiruanaveli |
| | | | Tenkasi |
| | | | Trichy |
| | | | Tirupattur |
| | | | Tiruvannamalai |
| | | | Vellore |
| | | | Yelagiri |
| | | | Villupuram |
| | | | Virudhunagar |

| 1 | 2 | 3 | 4 |
|-----|------------------------|--|--|
| 23. | Chennai TD | Anna Road Kodambakkam Kotturpuram Choromepet Mambalam | Telephone exchange No. 10 Dams Road 30, 1st Main Road United India Colony No. 1, Ranjith Road Holiday home at telephone quarters CHR Tel Exchange 79, GST Road Telecom service centre giri Road |
| 24. | STR | Chennai Earnakulam Trivendrum Visakhapatnam Vijayvada Hyderabad | Anna Nagar STR office CGMM Gundy MW Compound Raiender Nagar DTC Medical College Visakhapatnam Vijayvada Banjara Hills |
| 25. | Uttar Pradesh (E) | Lucknow Lakhimpur Kheri Shajahanpur Banda Mau Ballia Allahabad Varanasi | Alioaru Lakhimpur Pallia Shahjahanpur Indranagar Telephone Exchange Karvi Mau Tikampur Basantpur CTX (Purana Tele Exchange) Cross Bar Civil Line Shivpurwa Holiday Homes |
| 26. | (Uttar Pradesh) (WEST) | Meeurt Agra Aligarh | Ganganagar Tax Bhawan Saniav Palace Xge Bldg. Holiday Home ATX Compound Bldg. Main Telephone Xge Bldg. |

| 1 | 2 | 3 | 4 |
|-----|-------------|---------------|--|
| | | Bareilly | TE Choupla CTO Compound |
| | | Bijnore | Administrative Bldg Road |
| | | Badaun | Ujhani Telephone Exchnge Compound |
| | | Bulandhshara | Moti Bagh Xge Comoound |
| | | Gazaibad | Telephone Xge Raj Nagar Telephone Xge Koshambi |
| | | Mainpuri | Awas Nikas Exchange Bldg |
| | | Mathura | Telephone Xge Dampier Nagar Telephone Xge Varindawan |
| | | Meerut | Ganganagar GPO Compound Pallavpuram |
| | | Moradabad | Telephone Xge Sonakpur Telephone Xge Chandosi |
| | | Muzaffarnagar | Telephone Xge Almaspur |
| | | Noida | BSNL Officers Coloney Sec. 39 |
| | | Saharanpur | Gandhi Park |
| | | Etawah | T.E. Building T.E. Bldg Saifai |
| | | Pilibhit | New Telephone Xge Bldg. |
| 27. | ALTTC | Ghaziabad | Rajnagar (ALTTC) |
| 28. | Uttarakhand | New Tehri | New Tehri |
| | | Bhatwari | Bhatwari |
| | | Nainital | Telephone Exchange Compound Mallital |
| | | Bhimtal | Telephone Exchange Compound |
| | | Ranikhet | Telephone Exchange |
| | | Haridwar | Main Telephone Exchange Telephone Exchange Bhimgoda |
| | | Dehradun | Telephone Exchange Patel Nagar Telephone Exchange Cross Road Guest House IBM Tower |

| 1 | 2 | 3 | 4 |
|-----|-------------|------------|---------------------------------------|
| | | Mussorie | Telephone Exchange |
| | | Rishikesh | Telecom Colony |
| | | Chakrata | Telephone Exchange |
| | | Srinagar | Srinagar |
| | | Joshimath | Joshimath |
| 29. | NTR | New Delhi | MW Compound Rajender Nagar |
| | | New Delhi | DTO Bldg Orasad Nagar |
| | | New Delhi | CTS Netajinagar |
| | | New Delhi | Kidwai Bhawan |
| | | New Delhi | Telegraph Place Gole Mkt |
| | | New Delhi | T-3 Atul Grove Road |
| | | Delhi | Kashmiri Gate |
| | | Chandigarh | MW Complex |
| | | Jalandhar | MTS Nagar |
| | | Shimla | Annanva Villa Jodha Niwas |
| | | Ambala | 62, Napier Road |
| | | Jaipur | Malviya Nagar |
| | | Dehradun | 1, Cross Road |
| | | Mussoorie | Telephone Exchange |
| | | Haridwar | Telephone Exchange |
| | | Agra | M/W Station Tora |
| | | Bareilly | M/W Station Rajender Nagar |
| | | Kanpur | M/W Station 1-A, Sarvodava Nagar |
| | | Allahabad | CTO Bldg, Nawab Yusuf Road |
| | | Varanasi | M/W Station CTO Compound Cantt. |
| 30. | West Bengal | Asansol | Burdwan Telephone Exchange Bldg. |
| | | Bankura | Bankura Telephone Exchange Bldg. |
| | | Berhampore | Telephone Exchange Bldg. |
| | | Gangtok | Gangtok Telephone Exchange Bldg. |
| | | Kharagpur | Digha Telephone Exchange |
| | | CGMTW. B. | CTO Bldg., Kolkata |
| | | Suri | Tarapith Telephone Exchange Bldg. |
| | | | Santiniketan Telephone Exchange Bldg. |
| | | | Suri Telephone Exchange Bldg. |

| 1 | 2 | 3 | 4 |
|-----|--------------------------|--|---|
| | | Siliguri | Telephone Exchange Bldg. Darjeeling Telephone Exchange Bldg. |
| 31. | Kolkata Telecom District | Kolkata | 34 B.B.D. Bagh Kolkata Lake Town Kolkata Teritta Bajar Kolkata Sanchar Minar Ballygunje Air Port Saltlakecity |
| 32. | T.F Kolkata | Kharagpur Kolkata | T.F. Kharagpur T.F. Kolkata |
| 33. | ETR | Itanagar Gauhati Nagaon Patna Ranchi Shillong Dimapur Bhubneshwar Puri | Setelite and M/W Complex C Sector MW Bldg Pan Bajar 3rd floor MW Bldg 1st Floor MW BSNL T.E. Compound Budh Marg MW Bldg 3rd Floor Complex Road BSNL Comp Vanasri Complex long Rimhill MW Building MW Campus Unit-8 Telephone Exchange Telephone Kendra (11th floor) P-10 new |
| 34. | NE-I | Kolkata Darjeeling Shilong Tura Agartala Aizawala | Citi Road Jalapahar Oakland and CTO Parade Ground Lichubagan & AD Nagar Khatla |
| 35. | NE-II | Dimapur Kohima Mokokchung Irnphal Itanagar Tawang | Super Mkt complex Kohima OCB Exchange IM Road Opp Rotary Club Telecome Bldg UHF Complex Neheru Market |

Details of Inspection Quarters (there are no Guest Houses/Circuit Houses in MTNL) set up by MTNL

| Sl.No. | State | City | Location |
|--------|-------------|--------|--|
| 1. | Delhi | Delhi | Kidwai Bhavan, Janpath, New Delhi. |
| 2. | | | CGO Complex, Lodi Road, New Delhi. |
| 3. | | | H.C. Mathur Lane, New Delhi. |
| 4. | | | Kali Bari Marg, New Delhi. |
| 1. | Maharashtra | Mumbai | Old Colaba Telephone Exchange Building, 3rd Pasta Lane, Colaba, Mumbai-400005. |
| 2. | | | Prabhadevi Telephone House, MTNL Mumbai, 17th Floor, MTNL Marg, Dadar (W), Mumbai-400028. |
| 3. | | | City Telephone Exchange Building, MTNL Mumbai, 3rd & 5th Floor, H.S.Marg, Near Mumbai Gimkhana, Mumbai-400001. |
| 4. | | | Wadala P & T Officers Residential Complex, Ground Floor, Wadala, Mumbai-400092. |
| 5. | | | MTNL Hostel Building, Devidas Lane, Opposite Bhawati M. Hospital, Borivali (W), Mumbai-400092. |
| 6. | | | Bandra Kurla Complex, MTNL Officers Quarters, Bharat Nagar, Near Asian Heart Hospital BKC Mumbai-400051. |
| 7. | | | CETTM, Hostel Building, Centre for Excellence in Telecom Technology & Management, Technology Street, Powai, Mumbai-400076. |

Statement II*Details of guest houses/circuits houses/Inspection Quarters newly constructed set up by BSNL in last three years and current years*

| Sl.No. | State | City | Location |
|--------|-------------------|----------|-------------------------------------|
| 1 | 2 | 3 | 4 |
| 1. | Arunachal Pradesh | Itanagar | UHF Complex |
| | | Tawang | Nehru Market |
| 2. | Delhi | Delhi | Kashmiri gate |
| 3. | Haryana | Jind | CSC Bldg U/E Jind |
| | | Ambala | 62, Napier Road, Ambala Cantt (NTR) |

| 1 | 2 | 3 | 4 |
|-----|------------------|--|---|
| 4. | Himachal Pradesh | Dharamshala Shimla | Jawalamukhi (Holiday Home) Satellite Earth Station Shoghi (NTR) |
| 5. | Maharashtra | Akola Pune Mumbai | Krishinagar Exchange Campus Satara Road Tele Xge bldg. premises Deonar (Telecom. Factory) |
| 6. | Madhya Pradesh | Mandu Morena Ujjain Vidisha Pachmarhi Khajuraho Indore | Mandu station A B Road telephone exchange Dewas Gate City Centre Near Govt Garden Telecom Colony Scheme no.59 |
| 7. | Orissa | Bhubaneswar Bhubaneswar Cuttack | Plot No. 306/A, Sahidnagar BJB Nagar, T.E. Compound Doorsanchar Bhawan Link Road |
| 8. | Punjab | Chandigarh | MW Complex Mohali |
| 9. | Rajasthan | Ajmer Jaipur Jaipur Jhunjhunu Sawai Madhopur | GMTD Compound Jawaharnagar C. Scheme GMTD office Sawai Madhopur Main |
| 10. | Tamil Nadu | Chennai | Kutturpuram |
| 11. | Uttar Pradesh | Meerut | Ganganagar |

Details of Inspection Quarters newly constructed/set up by MTNL

| Sl.No. | State | City | Location |
|--------|-------------|--------|--|
| 1. | Delhi | Delhi | Nil |
| 1. | Maharashtra | Mumbai | Bandra Kurla Complex, MTNL Officers Quarters, Bharat Nagar, Near Asian Heart Hospital, BKC, Mumbai-400051. |
| 2. | | | CETTM, Hostel Building, Centre for Excellence in Telecom Technology & Management, Technology Street, Powai, Mumbai-400076. |

Fratricide Cases in Armed Forces

3478. SHRI ABDUL RAHMAN: Will the Minister of DEFENCE be pleased to state:

(a) the number of fratricide cases in the armed forces during the last three years and the current year, State-wise;

(b) the details of counseling system in the forces to reduce the stress level among them;

(c) the steps being taken by the Government to liberalize the leave rules of the armed forces to cope up with their family problems;

(d) whether the Government allows the personnel to visit their family twice in a year during the peace time;

(e) if so, the number of high ranking civilian officers in the Ministry who visited Siachen Glacier during the past three years and their observations regarding the problems faced by the Jawans in that region leading to high stress level;

(f) whether the Government proposes to reduce the deployment of armed forces in civil areas; and

(g) if so, the details thereof?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):
(a) to (g) Information is being collected and will be laid on the Table of the House.

[Translation]

Desert Development Programme

3479. SHRI NARENDRA SINGH TOMAR: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether any scheme is being implemented by the Government to control desertification in the country;

(b) if so, the details thereof;

(c) whether the Madhya Pradesh Government has submitted any proposal for continuous action plan to control desertification in its western area on the basis of subject-wise information and Information technology; and

(d) if so, the action taken so far on the above proposal?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SISIR ADHIKARI): (a) and (b): The Department of Land Resources has been implementing an area development programme *viz.* Desert Development Programme on a project mode on watershed approach with effect from 01.04.1995 in 235 blocks covering 40 districts of 7 States, namely Andhra Pradesh, Gujarat, Haryana, Himachal Pradesh, Jammu & Kashmir, Karnataka & Rajasthan. The basic objective of the programme is to mitigate the adverse effects of desertification and adverse climatic conditions through rejuvenation of the natural resource base of identified desert areas. The programme also aims at promoting overall economic development and improving the social-economic conditions of the resource poor and disadvantaged sections inhabiting programme areas. Since 1995-96 to 2006-07, 15746 projects covering an area of 78.73 lakh hectare have been sanctioned and Rs. 2803.36 crore has been released upto 31.03.2010 to implement these projects.

The Desert Development Programme has since been consolidated alongwith other area development programmes namely, Drought Prone Areas Programme (DPAP) and Integrated Wastelands Development Programme (IWDP) into a single modified programme named 'Integrated Watershed Management Programme (IWMP)' with effect from 26.02.2009. The IWMP is being implemented under Common Guidelines for Watershed Development Projects, 2008.

(c) No, Madam.

(d) Question does not arise.

[English]

Silicosis Diseases

3480. SHRI VIKRAMBHAI ARJANBHAI MADAM: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the number of labourers working in cement factories who suffered from silicosis and other diseases caused by dust particles of cement in the country, State-wise;

(b) the number out of them of those who died during each of the last three years and the current year, State-wise; and

(c) the steps taken by the Government for taking care and upliftment of the survived/families of died labourers?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT):

(a) and (b) As per available information, no labourer working in cement factories has been reported to have suffered from silicosis. Cement and fly ash normally have dust containing less than 10% free silica, whereas Silicosis is generally caused by dust containing more than 10% free silica. Industry-wise data on occupational diseases is not centrally maintained.

(c) Adequate provisions already exist under Employees' State Insurance Act, 1948 and the Workmen's Compensation Act, 1923 for the benefit of the employees.

[*Translation*]

Deen Dayal Disabled Rehabilitation Scheme

3481. SHRI SYED SHAHNAWAZ HUSSAIN: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the number of schools set up for physically disabled students under the Deen Dayal Disabled Rehabilitation Scheme in the country including Bihar;

(b) the funds provided to those schools during the last three years, State-wise;

(c) whether the Government proposes to open such new schools in the country including Bahraich district of Uttar Pradesh; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) and (b) Under Deendayal Disabled Rehabilitation Scheme (DDRS), grant-in-aid is provided to the Non-Governmental Organizations for running projects including Special Schools for children with special needs. The details of grants-in-aid released to them during last three years is given in the enclosed Statement.

(c) and (d) Government provides grant-in-aid under DDRS to Non-Governmental Organizations for running projects such as Special Schools for persons suffering from visual, hearing, orthopedic and mental disability, which, are considered on receipt of the recommendation of the respective State Governments/Union Territory Administrations and subject to availability of funds.

Statement

Number of Schools of funded and the amount released under Deendayal Disabled Rehabilitation Scheme during last three years

| Sl. No. | Name of the State | No. of Schools | | | Amount released (Rs. in lakhs) | | |
|---------|-------------------|----------------|---------|---------|--------------------------------|---------|---------|
| | | 2007-08 | 2008-09 | 2009-10 | 2007-08 | 2008-09 | 2009-10 |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 |
| 1. | Andhra Pradesh | 119 | 108 | 68 | 1434.98 | 1067.98 | 1241.04 |
| 2. | Assam | 5 | 8 | 7 | 39.17 | 60.87 | 46.02 |
| 3. | Bihar | 13 | 11 | 5 | 85.82 | 73.8 | 32.16 |
| 4. | Chandigarh | 1 | 0 | 1 | 5.1 | 0 | 10.49 |
| 5. | Chhattisgarh | 8 | 8 | 6 | 36.05 | 69.84 | 30.13 |
| 6. | Delhi | 20 | 18 | 15 | 203.03 | 106.67 | 149.77 |
| 7. | Goa | 2 | 2 | 2 | 14.86 | 13.09 | 18.29 |
| 8. | Gujarat | 9 | 8 | 5 | 33.88 | 41.92 | 28.98 |
| 9. | Haryana | 15 | 12 | 7 | 119.95 | 68.01 | 48.79 |
| 10. | Himachal Pradesh | 2 | 5 | 3 | 9.01 | 20.37 | 10.33 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 |
|-----|-------------------|-----|-----|-----|---------|--------|--------|
| 11. | Jammu and Kashmir | 2 | 2 | 2 | 7.9 | 8.94 | 7.18 |
| 12. | Jharkhand | 2 | 1 | 1 | 9.86 | 10.05 | 12.08 |
| 13. | Karnataka | 81 | 58 | 41 | 1008.07 | 740.12 | 754.35 |
| 14. | Kerala | 27 | 32 | 32 | 165.42 | 317.76 | 319.83 |
| 15. | Madhya Pradesh | 19 | 17 | 13 | 102.61 | 156.28 | 87.6 |
| 16. | Maharashtra | 18 | 14 | 11 | 126.54 | 189.43 | 114.52 |
| 17. | Manipur | 11 | 12 | 11 | 86.74 | 140.44 | 87.14 |
| 18. | Meghalaya | 5 | 4 | 4 | 66.77 | 60.99 | 17.73 |
| 19. | Mizoram | 2 | 2 | 1 | 12.5 | 19.59 | 6.58 |
| 20. | Orissa | 35 | 32 | 29 | 316.67 | 297.36 | 381.46 |
| 21. | Puducherry | 1 | 1 | 1 | 12.55 | 15.63 | 13.36 |
| 22. | Punjab | 11 | 11 | 3 | 96.48 | 91.18 | 32.24 |
| 23. | Rajasthan | 14 | 14 | 10 | 122.37 | 70.07 | 107.65 |
| 24. | Tamil Nadu | 29 | 31 | 20 | 248.68 | 256.51 | 189.88 |
| 25. | Tripura | 2 | 2 | 2 | 11.86 | 10.81 | 21.35 |
| 26. | Uttar Pradesh | 59 | 53 | 41 | 571.85 | 583.34 | 652.01 |
| 27. | Uttarakhand | 4 | 6 | 4 | 19.5 | 46.1 | 41.47 |
| 28. | West Bengal | 29 | 38 | 24 | 299.47 | 425.02 | 374.92 |
| | Total | 545 | 510 | 369 | 5267.7 | 4962.2 | 4837.4 |

**Utilisation of Funds under Wasteland
Development Programme**

3482. SHRI MAROTRAO SAINUJI KOWASE: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the funds allocated to States under the Wasteland Development Programme during the last three years and current year, year-wise and State-wise;

(b) whether the States have completely utilised the funds allocated under the said programme;

(c) if so, the details thereof, State-wise;

(d) if not, the reasons therefor, State-wise; and

(e) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY RURAL DEVELOPMENT (SHRI SISIR ADHIKARI): (a) The details of State-wise funds released under Integrated Wastelands Development Programme (IWDP) for the last three years and the current year are enclosed in the Statement.

(b) and (c) All the States have not completely utilized the funds released under IWDP.

The State-wise unspent balances available as on 31.03.2010 are at enclosed as Statement.

(d) and (e) The main reason for the unspent balances with the States is the provision that a project is entitled to claim next installment when more than 50% of the funds released under the previous installment have been utilized. The Department of Land Resources has awarded

a study titled 'Comprehensive study of impacts of investment in watershed projects' to National Institute of Rural Development (NIRD), Hyderabad during 2010-11. As per the Terms of Reference of the study, the NIRD has, *inter alia*, been requested to investigate into the pattern of expenditure and explore the remedial measures for unspent balances with the States.

Statement

State-wise funds released under Integrated Wastelands Development Programme (IWDP) for the last three years and current year and the unspent balance available with the States

| | | | | | | | (Rs. in crore) |
|---------|-------------------|---------|---------|---------|--------------------------------|---|----------------|
| Sl. No. | Name of the State | 2007-08 | 2008-09 | 2009-10 | 2010-11 (as on 10.08.10) | Unspent balance (as on 31.03.10) | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | |
| 1. | Andhra Pradesh | 37.13 | 44.43 | 34.35 | 2.34 | 41.42 | |
| 2. | Bihar | 2.00 | 7.32 | 5.71 | 0 | 16.26 | |
| 3. | Chhattisgarh | 25.75 | 30.44 | 13.82 | 1.54 | 15.58 | |
| 4. | Goa | 0.00 | 0.00 | 0.00 | 0 | 0.46 | |
| 5. | Gujarat | 23.57 | 31.87 | 23.69 | 8.63 | 27.23 | |
| 6. | Haryana | 4.45 | 4.28 | 3.84 | 0.51 | 6.71 | |
| 7. | Himachal Pradesh | 27.86 | 23.48 | 13.52 | 2.15 | 24.72 | |
| 8. | Jammu and Kashmir | 5.97 | 4.55 | 11.21 | 0.82 | 12.15 | |
| 9. | Jharkhand | 2.90 | 8.41 | 3.07 | 0.64 | 6.91 | |
| 10. | Karnataka | 22.92 | 46.02 | 35.34 | 5.62 | 17.39 | |
| 11. | Kerala | 2.01 | 11.46 | 3.20 | 1.74 | 11.26 | |
| 12. | Maharashtra | 16.47 | 28.76 | 37.56 | 10.98 | 0.24 | |
| 13. | Madhya Pradesh | 56.97 | 60.44 | 28.90 | 4.68 | 19.02 | |
| 14. | Orissa | 17.94 | 33.54 | 27.45 | 1.49 | 37.42 | |
| 15. | Punjab | 2.50 | 3.60 | 2.90 | 0.70 | 4.36 | |
| 16. | Rajasthan | 48.45 | 45.26 | 22.53 | 0.82 | 15.48 | |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 |
|--------------|-------------------|---------------|---------------|---------------|--------------|---------------|
| 17. | Tamil Nadu | 27.07 | 34.60 | 11.22 | 2.87 | 17.18 |
| 18. | Uttar Pradesh | 55.82 | 70.58 | 46.38 | 2.83 | 18.70 |
| 19. | Uttaranchal | 16.67 | 24.64 | 7.60 | 4.74 | 9.29 |
| 20. | West Bengal | 2.62 | 7.14 | 5.46 | 1.37 | 10.95 |
| 21. | Arunachal Pradesh | 15.64 | 32.27 | 26.68 | 9.67 | 17.09 |
| 22. | Assam | 27.05 | 38.93 | 21.52 | 5.29 | 20.09 |
| 23. | Manipur | 4.50 | 11.18 | 10.97 | 4.01 | 0.91* |
| 24. | Meghalaya | 5.47 | 9.42 | 15.95 | 8.60 | 15.73 |
| 25. | Mizoram | 31.29 | 26.50 | 36.70 | 9.63 | 9.42 |
| 26. | Nagaland | 29.64 | 27.53 | 7.50 | 0 | 0 |
| 27. | Sikkim | 3.86 | 2.60 | 8.45 | 0.33 | 5.38 |
| 28. | Tripura | 0.00 | 1.58 | 0.39 | 0 | 2.27 |
| Total | | 516.53 | 670.83 | 465.90 | 92.00 | 383.62 |

*as on 28.02.2010.

Election in Cantonment Boards

3483. SHRI JAI PRAKASH AGARWAL: Will the Minister of DEFENCE be pleased to state:

(a) whether the Government proposes to conduct elections in the Cantonment Boards in near future;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):

(a) to (c) Since the terms of the elected members of the Cantonment Boards have not come to an end, there is no proposal to hold election to any Cantonment Board at present.

[English]

Parameters to Maintain Quality of Roads

3484. SHRI NATHUBHAI GOMANBHAI PATEL: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the parameters to maintain the quality of roads being constructed under Pradhan Mantri Gram Sadak Yojana (PMGSY) and the parameter to allocate the funds for new projects under PMGSY to States;

(b) whether the Government has received complaints regarding use of sub-standard materials and violation of norms in construction of roads and new projects under the scheme during the last three years and current year from States/Union Territories including Dadra and Nagar Haveli;

(c) if so, the details thereof and the action taken thereon, State, Union Territory-wise; and

(d) the corrective steps taken by the Government to check such irregularities in future?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) As per the programme guidelines, rural roads under Pradhan Mantri Gram Sadak Yojana (PMGSY) are constructed as

per the technical specifications and geometric design standards given in Rural Road Manual and Hill Road Manual of Indian Roads Congress. Out of cess levied on High Speed Diesel (HSD) received in Central Road Fund (CRF), Rs. 0.75 per liter is earmarked for PMGSY. After debt servicing, the balance amount of cess share is allocated among States as per formula given by the Planning Commission for allocation of funds. In addition to share of cess, the funds available for the programme out of Plan Assistance, Assistance from the World Bank and Asian Development Bank and loan from National Bank for Agriculture and Rural Development (NABARD) are also released to the States as per requirement.

(b) and (c) A total of 491 complaints regarding irregularities in the implementation of PMGSY, including use of sub-standard materials and violation of norms in construction of roads, have been received during the last three years and the current year, upto May, 2010. State-wise details of these complaints are given in Statement. In 185 cases, National Quality Monitors (NQMs) have been deputed through National Rural Roads Development Agency for enquiry and 306 cases have been sent to the State Governments for taking suitable action, including action to be taken against concerned contractors/officials.

(d) Ensuring the quality of the road works is the responsibility of the State Governments who are implementing the programme. A Three Tier Quality Mechanism has been put in place for ensuring the quality of road works under the programme. First Tier is in-house quality control and second tier is independent monitoring at State level. These two tiers are the responsibility of the States implementing the programme. The Third tier is envisaged as an independent monitoring mechanism at the central level. Under this tier, the independent National Quality Monitors (NQMs) are engaged for inspections of roads, selected at random. The NQMs carry out inspections on the basis of guidelines and they are required to make observations about the quality of works in an objective manner, after performing the required laboratory tests, hand field tests or visual observations, as the case may be. Immediately after the visit of NQM is over, the inspection report is handed over to Project Implementation Unit (PIU). If quality of any work is graded as "Unsatisfactory", the PIU shall ensure that the contractor replaces the material or rectifies the workmanship (as the case may be) within the time period stipulated. The PIUs are also required to furnish Action Taken Reports in such cases. Close monitoring of submission of Action Taken Report is carried out and States are required to take appropriate action in such cases.

| Statement | | |
|------------------|-------------------|----------------------------|
| # | State | No. of Complaints received |
| 1. | Andhra Pradesh | 1 |
| 2. | Arunachal Pradesh | 4 |
| 3. | Assam | 22 |
| 4. | Bihar | 114 |
| 5. | Chhattisgarh | 54 |
| 6. | Gujarat | 2 |
| 7. | Haryana | 3 |
| 8. | Himachal Pradesh | 1 |
| 9. | Jharkhand | 11 |
| 10. | Karnataka | 11 |
| 11. | Kerala | 6 |
| 12. | Madhya Pradesh | 77 |
| 13. | Maharashtra | 33 |
| 14. | Manipur | 6 |
| 15. | Meghalaya | 2 |
| 16. | Nagaland | 4 |
| 17. | Orissa | 18 |
| 18. | Punjab | 12 |
| 19. | Rajasthan | 17 |
| 20. | Sikkim | 3 |
| 21. | Tamil Nadu | 2 |
| 22. | Tripura | 3 |
| 23. | Uttar Pradesh | 69 |
| 24. | Uttarakhand | 4 |
| 25. | West Bengal | 12 |
| Total | | 491 |

[Translation]

Air Strips in Madhya Pradesh

3485. SHRI JEETENDRA SINGH BUNDELA: Will the Minister of DEFENCE be pleased to state:

(a) the names of air strips in Madhya Pradesh which are under the control of armed forces;

(b) whether complaints of encroachment/illegal occupation at some air strips have been reported;

(c) if so, the locations thereof and whether the Government proposes to take steps to remove such encroachments;

(d) if so, the details thereof; and

(e) the action contemplated to be taken against the illegal occupants?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):

(a) Indian Air Force has an air-strip at Gwalior, in Madhya Pradesh.

(b) From Gwalior, no complaints of encroachment/illegal occupations have been reported.

(c) to (e) Do not arise.

[English]

Naval Symposium on Anti-Piracy

3486. SHRI ASADUDDIN OWAISI: Will the Minister of DEFENCE be pleased to state:

(a) whether a meeting under the aegis of Indian Ocean Naval Symposium of Navies of 35 countries was held in the country recently to chalk out action plan for anti-piracy operation in the Gulf of Aden;

(b) if so, the details thereof; and

(c) the detailed strategy chalked out to curb the menace of piracy in the seas?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):

(a) to (c) Indian Ocean Naval Symposium was held in Abu Dhabi from 10-12 May 2010. No action plan for anti-piracy operation in the Gulf of Aden was decided upon. However, there were some discussions on existing modalities of coordination in Anti-piracy patrol as well as better sharing of capacities and expertise for Humanitarian Assistance and Disaster Relief (HADR).

Reduction in Telecom Tariff

3487. SHRI HARISHCHANDRA CHAVAN: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether the Private Mobile Telecom Companies have revised their rate/tariff frequently due to which the subscribers face the difficulty;

(b) if so, the details thereof; and

(c) the action taken/being taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI SACHIN PILOT): (a) and (b) Regulation of Tariff has been mandated to Telecom Regulatory Authority of India (TRAI) vide the TRAI Act, 1997. The tariff framework prescribed by TRAI gives flexibility to the operators to offer different tariffs depending on the market conditions and other commercial considerations. Subscribers are free to choose from various tariff offers available as per their requirement. The subscribers have also the right to migrate from one tariff package to another. TRAI has mandated that the telecom service providers shall not specify any condition or barrier (tariff or non-tariff) when telecom subscribers seek to migrate across plans or across postpaid and prepaid platforms.

(c) In order to protect the interest of the subscribers from frequent revision in tariff, TRAI has issued following guidelines—

1. A tariff plan once offered to the subscribers by the Service Providers should be available for the subscriber for a minimum period of six months.
2. Any tariff plan presented, marketed or offered as valid for any prescribed period exceeding six months or as having lifetime or unlimited validity in lieu of an upfront payment shall continue to be available to the subscriber for the duration of the period as prescribed in the plan and in case of lifetime or unlimited validity plans, as long as the Service Provider is permitted to provide service.
3. No tariff item in a plan shall be increased by the Service Providers in the following situations:-
 - (i) In respect of tariff plans with prescribed periods of validity of more than six months including tariff plans with lifetime or unlimited validity and also involving an upfront payment to be made by the subscriber towards such validity period, during the entire period of validity specified in the tariff plan;

- (ii) In respect of other tariff plans, within six months from the date of enrolment of the subscriber, and,
- (iii) In the case of recharge coupons with a validity of more than six months under any tariff plan, during the entire period of validity of such recharge coupon.

Grant for Job Schemes

3488. SHRI PONNAM PRABHAKAR: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Government has any proposal not to grant further funds for the job scheme like Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) and other schemes if norms are not met strictly;

(b) if so, the details worked out so far;

(c) the implementation status thereof, State-wise;

(d) whether the Government is making financial proposals to be online in future;

(e) if so, the details thereof; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) to (c) For Mahatma Gandhi NREGA and other rural development schemes, second installment of funds may be released only on submission of Utilisation Certificate showing atleast 60% utilization of available resources, Audit report for the previous year and other necessary documents as prescribed in the guidelines.

(d) to (f) For release of funds under Mahatma Gandhi NREGA, Ministry of Rural Development has proposed a system that interlock a set of necessary prerequisites with online submission of financial proposal.

Super Speciality Hospitals

3489. SHRI UDAY PRATAP SINGH:
SHRI PRADEEP MAJHI:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the Employees' State Insurance (ESI) Corporation has upgraded some ESI hospitals as super

speciality hospitals in the country during each of the last three years and the current year;

(b) if so, the details thereof, State-wise;

(c) the funds allocated, sanctioned and released for the purpose alongwith its utilisation during the said period, State-wise and year-wise;

(d) whether the Employees' State Insurance Corporation proposes to upgrade some more ESI hospitals as super speciality hospitals in the country;

(e) If so, the details thereof alongwith the criteria fixed for Identification of ESI hospitals for the purpose, State-wise; and

(f) the details of additional medical facilities provided or likely to be provided in such hospitals?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT):

(a) and (b) The Employees' State Insurance Corporation has set up one 50-bedded Super Speciality Wing at ESIC Model Hospital Complex, Kollam, Kerala on 10.12.2007 which is directly run by the ESI Corporation.

(c) The funds allocated, sanctioned, released and utilized (to meet all running costs) for ESIC Model Hospital and Super Speciality Hospital, Kollam during the last three years is as under:

| (Rs. in lakhs) | | |
|----------------|-----------------|----------------|
| Year | Funds Allocated | Funds Utilised |
| 2007-08 | 786.48 | 753.12 |
| 2008-09 | 1235.00 | 1713.94 |
| 2009-10 | 2384.00 | 2721.07 |

(d) to (f) There is no proposal to upgrade more ESI Hospitals into Super Speciality Hospitals at present. The super-speciality services are being provided through tie-up arrangement with reputed Government/Private hospitals.

[*Translation*]

Encroachment on Defence Lands

3490. SHRI S. PAKKIRAPPA: Will the Minister of DEFENCE be pleased to state:

(a) whether large areas of defence lands are under encroachment or illegal occupation in various parts of the country;

(b) if so, the details thereof as on date, State-wise; and

(c) the action being taken by the Government to evict the said lands?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):

(a) to (c) The information is being collected and will be laid on the Table of the House.

Minimum Wages to Unorganised Workers

3491. SHRI ASHOK ARGAL: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the workers engaged in unorganised sector in the central sphere often have to work for more than eight hours a day and they do not even get minimum wages;

(b) if so, the details thereof; and

(c) the steps taken by the Government to provide appropriate wages to these workers for their work and to save them from exploitation?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT):

(a) to (c) Whenever the workers are asked to work more than 8 hours a day in the Central sphere, overtime wages are to be paid to the workers as per clause 25 of the Minimum Wages (Central) Rules, 1950 under the Minimum Wages Act, 1948. In the Central sphere, the enforcement of the Minimum Wages Act, 1948 is secured through the Inspecting Officers of the Chief Labour Commissioner (Central) commonly designated as Central Industrial Relations Machinery (CIRM). They conduct regular inspections and in the event of detection of any case of non-payment or under-payment of minimum wages including overtime wages, they advise the employers to make payment of the shortfall of wages. In case of non-compliance, penal provisions against the defaulting employers are invoked.

In the Central sphere, 104 cases were filed before the Authority for non-payment of overtime wages and an amount of Rs. 9,09,728/- was paid as overtime wages as well as compensation during 2009-10.

Role of Middlemen in Defence Deals

3492. SHRI DHARMENDRA YADAV: Will the Minister of DEFENCE be pleased to state:

(a) whether the role of middlemen in defence deals has not been checked by the Government;

(b) if so, the reasons therefor;

(c) the details of the shortcoming in the steps taken to eliminate the role of middlemen;

(d) whether any study has been conducted by the Government to assess the ill-effects thereof on the security of the country; and

(e) if so, the details thereof?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):

(a) to (e) Procurement of various defence equipment/platforms under capital acquisition is undertaken in accordance with the Defence Procurement Procedure (DPP). The DPP provides for direct dealing with Original Equipment Manufacturers (OEM) or Authorized Vendors or Government sponsored Export Agencies (applicable in case of countries where domestic laws do not permit direct export by OEMs). Further, the procedures *inter-alia* incorporate provisions for penalties being imposed if any seller engages any individual or firm, whether Indian or foreign whatsoever, to intercede, facilitate or in any way recommend to the Government of India or any of its functionaries, whether officially or unofficially, to the award of the contract to the Seller. In addition, DPP provides for signing of an Integrity Pact between the Government Department and the bidders for all procurement schemes over Rs. 100 crores. The Integrity Pact is binding agreement between the agency and bidders for specific contracts in which the agency promises that it will not accept bribes during the procurement process and bidders promise that they will not offer bribes. These provisions are in place to check the role of middlemen in defence acquisition cases.

[English]

Migration of people from Rural Areas

3493. SHRI R. THAMARAISELVAN: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Government is considering to develop rural areas in the country to smaller towns to arrest the migration of people from rural areas to cities;

(b) if so, the details thereof;

(c) whether one of the reason for migration from rural areas to cities is lack of infrastructure in rural areas; and

(d) if so, the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) to (d) The Ministry of Rural Development has been implementing various schemes with the objectives of overall development of rural areas and for alleviating poverty of rural households. These schemes include Swarnjayanti Gram Swarajgar Yojana (SGSY) for self employment opportunities, Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) for providing wage employment (unskilled manual work), Pradhan Mantri Gram Sadak Yojana (PMGSY) for providing good all weather roads to the unconnected eligible habitations and Indira Awaas Yojana (IAY) for constructing dwelling units and up gradation of existing unserviceable kutch a houses. Under the MGNREGA as far as possible, employment shall be provided within a radius of five kilometers of the village where the applicant resides at the time of applying. In cases, the employment is provided outside such radius, it must be provided within the block and laborers shall be paid 10% extra wages. As such, providing local employment on demand by the household mitigates distress migration. In addition to the above ongoing programmes, the Government has also approved a scheme namely Provision of Urban Amenities in Rural Areas (PURA) for implementation on a pilot basis during 11th plan. The basic objective of PURA scheme is to provide livelihood opportunities and urban amenities in rural areas to bridge the rural-urban divide in the framework of Public Private Partnership (PPP) between Gram Panchayat(s) and Private Sector Partners.

[*Translation*]

Wasteland Development Programme in AP

3494. SHRI ANJANKUMAR M. YADAV: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Government is running Wasteland Development Programme in Andhra Pradesh under the development of Non-Forest Wasteland Scheme;

(b) if so, the details thereof;

(c) the targets set for Andhra Pradesh in this regard and the extent to which they have been achieved;

(d) the names of agencies through which this programme is being run and the obstacles is being faced by the Government in making it successful; and

(e) the steps taken by the Government to remove these obstacles?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SISIR ADHIKARI): (a) and (b) The Department of Land Resources has been implementing three area development programmes *viz.*, Integrated Wasteland Development Programme (IWDP), Drought Prone Areas Programme (DPAP) and Desert Development Programme (DDP) which have now been integrated into a single modified programme called 'Integrated Watershed Management Programme' (IWMP) with effect from 26.02.2009. The IWMP is being implemented under Common Guidelines for Watershed Development Projects, 2008. The main features of IWMP include provisions of development of micro-watersheds on cluster basis; reduced number of installments; delegation of power of sanction of projects to the States; dedicated institutions; capacity building of stakeholders; monitoring & evaluation; specific budget provision for detailed project report preparation; livelihood for assetless people; and productivity enhancement.

(c) The targets for sanction of area for new projects under IWMP and achievements during the years 2009-10 & 2010-11 (as on 31.07.2010), in the State of Andhra Pradesh, are as follows:

| Year | Target | Achievement (Area sanctioned) |
|---------|--------------|----------------------------------|
| 2009-10 | 4.40 lakh ha | 4.73 lakh ha |
| 2010-11 | 6.93 lakh ha | — |

(d) and (e) The IWMP is being implemented through the State Level Nodal Agency (SLNA) notified in the Department of Rural Development, Government of Andhra Pradesh. SLNA consists of representatives from line Departments like Agriculture, Panchayat Raj, Horticulture, Ground Water Department and institutions like National Rainfed Area Authority, State Institute of Rural

Development, Central Research Institute for Dry land Agriculture, International Crops Research Institute for the Semi-Arid Tropics, etc. At the District and project levels, District Watershed Management Agency (DWMA) and Mandal Praja Parishad are implementing the projects under IWMP sanctioned during the year 2009-10 in Andhra Pradesh. There has been necessity in changing some of the provisions in the guidelines based on experience & suggestions of the State Governments and accordingly necessary changes have been carried out and difficulties overcome for smooth implementation of the programme.

[English]

New Buildings for ESI Dispensaries

3495. SHRI KODIKKUNNIL SURESH: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the Government has received any proposal from various States including Kerala regarding construction of new buildings of Employees' State Insurance (ESI) dispensaries in their respective States;

(b) if so, the details thereof, State-wise;

(c) whether the Government has taken any decision in this regard; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT):

(a) and (b) Yes, Madam. Details are as under:

Kerala

- (i) ESI Dispensary, Puruvahy
- (ii) ESI Dispensary, Perlnadu
- (iii) ESI Dispensary, Kulasekharapuram
- (iv) ESI Dispensary, Kadaspananad
- (v) ESI Dispensary, Naralkulam
- (vi) ESI Dispensary, Vilakudy
- (vii) ESI Dispensary, Koratty
- (viii) ESI Dispensary, Vadavathoor

Orissa

- (i) ESI Dispensary, Jharsugauda
- (ii) ESI dispensary, Jagatpur

Uttarakhand

Diagnostic Centre-cum-Mini Hospital, Dehradun

Haryana

- (i) ESI Hospital/Dispensary, Bawal

(c) and (d) Yes, Madam. Details of action for construction of ESI Dispensaries are as under:-

Kerala

- | | |
|--|--|
| (i) ESI Dispensary, Puruvahy | } Work in progress |
| (ii) ESI Dispensary, Perinadu | |
| (iii) ESI Dispensary, Kulasekharapuram | |
| (iv) ESI Dispensary, Kadaspananad | |
| (v) ESI Dispensary, Naralkulam | } Matter under process for construction. |
| (vi) ESI Dispensary, Vilakudy | |
| (vii) ESI Dispensary, Koratty | |
| (viii) ESI Dispensary, Vadavathoor | |

Orissa

- | | |
|---------------------------------|--|
| (i) ESI Dispensary, Jharsugauda | } Matter under process for construction. |
| (ii) ESI dispensary, Jagatpur | |

Uttarakhand

| | |
|---|--|
| Diagnostic Centre-cum-Mini Hospital, Dehradun | } Matter under process for construction. |
|---|--|

Haryana

| | |
|--------------------------------|--|
| ESI Hospital/Dispensary, Bawal | } Matter under process for construction. |
|--------------------------------|--|

Power Plant in SEZ

3496. SHRIMATI J. SHANTHA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether there is difference of opinion between Department of Commerce and Department of Revenue on the question of setting up Power Plant in Special Economic Zone (SEZ);

(b) if so, the details thereof;

(c) the details of probable revenue loss by means of waivers of taxes and duties to the Government if a Captive Power Plant is set up in SEZ both in the processing or in the non-processing area; and

(d) the steps being proposed to be taken to recover the revenue loss?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA): (a) to (d) The guidelines dated 27th February, 2009 on power generation, transmission and distribution in SEZs have been issued in consultation with concerned Ministries/Departments of Govt. of India including Department of Revenue. The fiscal benefits admissible to captive power plants set up in the SEZ are the same as those applicable to other SEZ developers/units in SEZs.

[*Translation*]

Foreign Capital Investment for Storage Capacity

3497. SHRI BAIDYANATH PRASAD MAHATO:
SHRIMATI RAMA DEVI:
SHRI RAJIV RANJAN SINGH *alias* LALAN SINGH:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the need for enhancement of storage capacity of various foodgrains, fruits and vegetables in the retail market is being considered essential for the foreign capital investment;

(b) if so, the impact on small traders alongwith the impact on the interests of the producers of such items;

(c) whether the Government will address the issue of loss of foodgrains before opening up Multi-Brand Retail Trading; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA): (a) to (d) The existing policy allows for 51% Foreign Direct Investment (FDI), in only single brand retail, subject to specified conditions. Government has received suggestions from associations/trade bodies for allowing

FDI in multi-brand retail. The objective will be to enhance the operational efficiency of back-end infrastructure in the retail sector, reduce wastage in the agricultural sector, enhance benefit to producers, integrate the retailer in the value chain and benefit consumers through greater competition. Towards this end, the Department of Industrial Policy and Promotion has released a discussion Paper on the subject of 'Foreign Direct Investment in Multi-Brand Retail Trading', with the aim of generating informed discussion on the subject and obtaining the views and comments of various stakeholders. The impact on farmers and small traders in the unorganized sector, as also capacity building for storage of food grains, fruits and vegetables etc., have been examined in the discussion paper. The discussion paper and comments received thereon are available in the public domain. It is expected that the views/suggestions received in response to this discussion Paper will enable the Government to take an appropriate policy decision at the appropriate time.

Irregularities Noted by CAG

3498. SHRI MANSUKHBHAI D. VASAVA:
SHRI GORAKH PRASAD JAISWAL:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Government has either taken any action in the cases of irregularities pointed out by Comptroller and Auditor General of India (CAG) and regional authorities of Directorate General of Foreign Trade (DGFT) against the persons held guilty in this regard during the last three years;

(b) if so, the details thereof and if not, the reasons therefor; and

(c) the details regarding the number of persons punished alongwith the nature of action taken against them during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA): (a) to (c) In the cases of irregularities pointed out by CAG, the Government has been initiating action to effect recoveries from the concerned firms/companies wherever excess benefits were granted. During the last three years, in two cases, leading to considerable delay in taking action in compliance with the observations made

in the audit para by the O/o Comptroller & Auditor General of India (C&AG), 87 officials of the Central Licensing Authority, New Delhi have been issued notices to show cause why responsibility should not be fixed and action taken against them under the relevant disciplinary rules for their said lapse.

Academic Criteria under MGNREGs

3499. SHRI BHUDEO CHOUDHARY: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the details of the academic criteria fixed to provide employment to youths under the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS); and

(b) the number of centers set up in the coming years to provide employment to youths, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) Mahatma Gandhi NREGA provides a legal guarantee for atleast 100 days of wage employment to every rural household in a financial year for doing unskilled manual work on demand. No academic criteria has been fixed under the Act for providing employment.

(b) Does not arise.

[English]

Irregularities in MGNREGS

3500. SHRI R. DHYUVANARAYANA: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether a review of Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) by the Comptroller and Auditor General of India last year reflected several flaws in maintenance of records and wage disbursement;

(b) whether the Government has decided to introduce electronic cards for payment of wages to MGNREGS workers through zero-deposit post office saving accounts;

(c) whether the Government is also considering a system of bio-metric identification of MGNREGS workers with the help of Unique Identification Authority of India; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) The Ministry had requested C&AG to conduct performance audit of Mahatma Gandhi NREGA. Accordingly, C&AG conducted the performance audit of the Act in 68 selected districts for the period 2006-07.

(b) No, Madam.

(c) and (d) It is proposed to collect UIDAI compliant biometric data base which may be used by the Unique Identification Authority in order to give the UID number to the MRNREGA workers.

Indian Telephone Industry

3501. SHRI MUKESH BHAIKAVDANJI GADHVI: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether the Indian Telephone Industries (ITI) Limited has been incurring losses in the country;

(b) if so, the details thereof during the last three years and the current year; and

(c) the steps taken/being taken by the Government for revival of ITI?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI SACHIN PILOT): (a) and (b) Yes, Madam. The details of the losses suffered by M/s ITI Ltd. during the last three years and the current financial year is given below:

| Year | Losses (Rs. in crores) |
|---------|------------------------|
| 2007-08 | 358.00 |
| 2008-09 | 668.00 |
| 2009-10 | 368.00 |
| 2010-11 | 64.00* |

*Provisional upto June, 2010

(c) To enable ITI to compete in the highly competitive environment, the Government has decided to take the following measures:

(i) Released a grant of Rs. 2820 crore to ITI to clean up its balance sheet.

- (ii) To set up three Joint Ventures/Special Purpose Vehicles by inducting strategic partner(s) for manufacturing new products such as WiMax, IP core network and Gigabit/Gigabit Ethernet Passive Optical Network (GPON/GEAPON) at Rae Bareilly, Naini and Bangalore. The Government will also provide additional proportionate equity in the Joint Ventures/Special Purpose Vehicles apart from making some of the existing infrastructure with ITI at Rae Bareilly, Naini and Bangalore available for immediate carrying out of such activities i.e. land, building and manpower selected by the strategic partner(s).
- (iii) In principle decision to provide support of Rs. 180 crore to ITI for working capital margin.
- (iv) The benefit of 30% reservation quota for ITI Limited by BSNL and MTNL has also been extended by the Government for a further period of one year w.e.f. 21.09.2009 and thus ensuring enough orders for ITI's production activities.

Grants to NGOs

3502. SHRI SANJAY DHOTRE:
SHRI ADHI SANKAR:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the number of NGOs registered with the Ministry;
- (b) the number of proposals received from various States for Central grants to NGOs and the total grants-in-aid given to these NGOs, State-wise and year-wise;
- (c) the number of proposals pending with the Ministry at present and the time by which a final decision will be taken in this regard;
- (d) whether any NGOs have been found involved in bungling of grant-in-aid; and
- (e) if so, the details thereof and the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) and (b) Ministry of Rural Development neither registers the NGOs nor any proposal from various States for Central grants to NGOs is received.

(c) to (e) Question does not arise.

Price of Tyres

3503. SHRI BHASKARRAO BAPURAO PATIL
KHATGAONKAR:
SHRI EKNATH MAHADEO GAIKWAD:
SHRI MADHU GOUD YASKHI:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether All India Tyre Dealers Federation has sent representation to the Government to check the rise in the prices of tyres and demanded a probe on the cartel made by the five tyre manufacturing companies;
- (b) if so, whether the Union Government has taken any action on the representation of the All India Tyre Dealers Federation; and
- (c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA): (a) Yes, Madam.

(b) and (c) Tyre is a de-licensed and de-reserved item. Tyre prices are determined by market forces. Tyre industry is raw-material intensive. Natural Rubber is the key raw material of tyre industry and accounts for 42% of the production cost of tyres. The present rise in tyre prices is mainly on account of steep and significant increase in prices of raw materials particularly of natural Rubber.

Construction of Roads

3504. SHRI PURNMASI RAM: Will the Minister of RURAL DEVELOPMENT be pleased to refer to the reply given to USQ No.1491 dated 4.8.2006 regarding Improvement of Rural Roads and state:

- (a) whether the road from National Highway No. 2 to Vrindavan from ISCKON Temple of Lord Shri Banke Bihari Ji Temple were sanctioned by the Government of Uttar Pradesh under the State Road Projects but the road has not yet been improved;
- (b) if so, the details thereof; and
- (c) the time by which the road will be made useworthy?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) As per information available from Government of Uttar Pradesh, road from National Highway No. 2 to Vrindavan is constructed by State Public Works Department from its own resources. It has not been funded from Pradhan Mantri Gram Sadak Yojana (PMGSY).

(b) and (c) State Government has informed that the work on this road has been completed and is in use.

[*Translation*]

Rehabilitation Policy, 2007

3505. SHRI GAJENDRA SINGH RAJUKHEDI: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Government has made any provision in Rehabilitation Policy, 2007 for rehabilitation of displaced people;

(b) if so, whether Rehabilitation Policy, 2007 has been followed by the industrial units being set up in Singrauli district of Madhya Pradesh;

(c) if so, the ratio, the amounts and the names of such units; and

(d) if not, the reasons for not following Rehabilitation Policy, 2007 by the Government of Madhya Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SISIR ADHIKARI): (a) Yes, the National Rehabilitation Policy, 2007 is specifically meant for rehabilitation of displaced people;

(b) As per the report received from Govt. of Madhya Pradesh Industrial Units in Singrauli district of Madhya Pradesh had been following 2002 Model Rehabilitation Policy of Govt. of M.P. and now are being asked to follow National Rehabilitation & Resettlement Policy, 2007.

(c) and (d): The units : Essar Power, J.P. Power, J.P. Minerals and Hindalco Power Project are giving the following facilities:-

Rehabilitation Grant-

| | | | |
|-------|--------------------|---|----------|
| (i) | Landless Agri.Lab. | — | 15,000/- |
| (ii) | S.C./ S.T. farmer | — | 15,000/- |
| (iii) | Other Land Owner | — | 7,500/- |

Plot — 60' X 90' to each Rehabilitant

Pension — 1000 Per Person Age above 60 years.

Transportation Expenditure — 1000 Per House.

Free Education up to 10th Class/Free Health Facilities Scholarship for student- (per month)

| Class | Boys | Girls |
|-------|------|-------|
| 1-5 | 150 | 200 |
| 6-8 | 200 | 250 |
| 9-10 | 250 | 300 |

Employment through Co-Operative Societies.

Essar Power is also giving additional subsistence allowance

Rs. 4000/- Per Rehabilitant aged 18 to 50 Years.

[*English*]

Price Stabilization Funds

3506. SHRI PRABODH PANDA:
SHRI ANTO ANTONY:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether a Price Stabilization Fund (PSF) has been launched by the Government for plantation crops of tea, coffee, natural rubber and tobacco;

(b) if so, the details thereof;

(c) the details regarding benefits to the plantation crop owners from the PSF during the last three years, State-wise and item-wise; and

(d) the details of assessment of the scheme by the Government so far?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA): (a) and (b) Yes, Madam. A Price Stabilization Fund (PSF) Scheme was launched in 2003 to cover a total of about 3.42 lakh growers of Coffee, Tea, Natural Rubber and Tobacco to provide financial relief to them when prices of these commodities fall below a specified

level, without resorting to the practice of procurement operations by the Government agencies. Contribution to the Members' PSF saving Bank account by the Price stabilization Fund Trust and/or the Member, in a given year is on the basis of categorization of the year as Boom/Normal/Distress year which is done on the basis of a Price Spectrum Band, fixed and announced every year.

(c) Benefit to the growers from PSF during the last three years, State-wise and item-wise are as under:-

| Year | Item | State | Amount Released (Rs.) |
|---------|--------|------------------|-----------------------|
| 2007-08 | Tea | Assam | 155500 |
| | Tea | Himachal Pradesh | 44500 |
| | Tea | Tripura | 43500 |
| Total | | | 243500 |
| 2008-09 | Tea | Assam | 179500 |
| | Tea | Himachal Pradesh | 22000 |
| | Tea | Kerala | 4500 |
| | Tea | Tripura | 227000 |
| Total | | | 433000 |
| 2009-10 | Coffee | Karnataka | 136500 |
| | Coffee | Kerala | 16500 |
| | Coffee | Orrisa | 29500 |
| | Coffee | Tamil Nadu | 21000 |
| Total | | | 203500 |

(d) 46239 number of growers have been enrolled under the Scheme till 31.03.2010 and Government is intensifying the coverage under Scheme to a greater number of farmers.

Educational Schools for SCs/OBCs

3507. SHRI K.C. VENUGOPAL: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the Government proposes to open schools for Scheduled Caste (SC) and Other Backward Class (OBC) students on the model of Jawahar Navodaya Vidyalaya/Kendriya Vidyalays;

(b) if so, the details of thereof and if not, the reasons therefor;

(c) whether the Government also proposes to set up finishing schools for the youths belonging to SC/OBC in the country under the direct control of the Government; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) to (d) No, Madam. There are no such proposals. However, under this Ministry's Scheme of Grant-in-aid to Voluntary Organizations working for Scheduled Castes, assistance is provided to voluntary organizations for running of residential and non residential Schools.

Ceiling on Land Holdings

3508. SHRI KALIKESH NARAYAN SINGH DEO: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the status of ceiling surplus land in the country;

(b) whether the Government is planning to revamp the schemes related to ceiling on land holdings;

(c) if so, the details thereof; and

(d) if not, reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SISIR ADHIKARI): (a) As per information received from the States/UTs on implementation of the land ceiling laws, as on 31.12.2009 an area of 69.92 lakh acres has been declared surplus, of which 61.40 lakh acres has been taken possession of, and 50.03 lakh acres has been distributed to 56.48 lakh beneficiaries.

(b) to (d) Land and its management falls within the exclusive legislative and administrative jurisdiction of the respective States as provided under Entry No. 18 of List-II (State list) of the Seventh Schedule to the Constitution. The role of the Central Government in the field of Land Reforms is only of an advisory and Coordinating nature. The subject matter has, however, been considered at the highest level. In order to get comprehensive recommendations on the matter, the following two high level bodies were constituted.

- (i) A "Committee on State Agrarian Relations and the unfinished Task in Land Reforms" was constituted under the Chairmanship of Minister of Rural Development.
- (ii) A "National Council for Land Reforms" Constituted under the Chairmanship of the Prime Minister.

The composition, terms of reference, etc. of the Committee and the Council were notified in the Official Gazette on 9th January, 2008. The Committee has since submitted its Report. The Report of the Committee is being examined by the Committee of Secretaries (CoS) before it is placed before the 'National Council for Land Reforms' constituted under the Chairmanship of the Prime Minister for its consideration and directions.

Canteen Facilities to MPs

3509. SHRI MANICKA TAGORE:
SHRI M. ANANDAN:
SHRI A. GANESHAMURTHI:

Will the Minister of DEFENCE be pleased to state:

(a) whether the Government proposes to provide CSD Canteen facilities to Members of Parliament;

(b) if so, the details thereof and whether such canteens are likely to set up in the Parliament House Complex for the convenience of the Members;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):

(a) No, Madam.

(b) to (d) Do not arise.

[Translation]

District Industry Centres

3510. SHRI SUDARSHAN BHAGAT: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the current status of centrally sponsored District Industry Centres (DICs) in the States;

(b) whether more DICs are being set up in the country; and

(c) if so, the details thereof State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA): (a) to (c) The Centrally sponsored District Industries Centres Programme launched in 1978 was transferred to the States as per Planning Commission's directive dated 24th March, 1993.

[English]

Social Security Agreements

3511. SHRI BHAUSAHEB RAJARAM WAKCHAURE: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the Government has signed social security agreements with other countries particularly for the weaker sections of the society;

(b) if so, the details thereof for current Five Year Plan, Country-wise alongwith the reasons therefor;

(c) the funds allocated and spent for such agreements for the above period; and

(d) the details regarding implementation status thereof, Country-wise for the current Five Year Plan?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) No such agreements have been signed in respect of weaker sections of the society like minorities, Scheduled Castes and Other Backward Classes.

(b) to (d) Do not arise.

[Translation]

Condition of Gravel Roads

3512. SHRI ARJUN RAM MEGHWAL: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Government has received any complaint regarding quality of gravel roads being built under Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS);

(b) if so, the details thereof;

(c) whether the Government proposes to build bitumen roads over the gravel roads being constructed under Pradhan Mantri Gram Sadak Yojana (PMGSY) through MGNREGS; and

(d) if so, the details thereof and if not, the reasons alongwith the report in this regard

THE MINISTER OF THE STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) and (b) Yes, Madam. Two complaints regarding poor quality of material used in construction of gravel roads, one each in Madhya Pradesh and Rajasthan, have been received in the Ministry.

(c) and (d) Ministry has issued guidelines for convergence between Mahatma Gandhi NREGA and PMGSY. Rural connectivity to provide all-weather access is a permissible activity under Mahatma Gandhi NREGA. As per the convergence guidelines, pucca roads may be constructed on the connectivity provided under the Act.

Meetings of State Water Secretaries

3513. SHRI DANVE RAOSAHEB PATIL:
SHRI N. CHELUVARAYA SWAMY:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Government has recently convened a meeting of State Secretaries for Rural Development to review the implementation of revised guidelines for National Rural Drinking Water Programme (NRDWP);

(b) if so, the details of discussion held in the meeting and the outcome thereof;

(c) whether the drinking water situation in the country particularly in rural areas is at an alarming point; and

(d) if so, the efforts made by the Government to effectively implement the revised guidelines for NRDWP also to ensure availability of safe drinking water in rural areas?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (KUMARI AGATHA SANGMA): (a) and (b) Yes, Madam. On 22nd July, 2010, a meeting of State Secretaries in-charge of rural water supply and sanitation was held wherein the progress of implementation of NRDWP was also reviewed. During the meeting, progress achieved and status of rural water supply, water quality testing and sanitation were highlighted. It was impressed upon the States to expedite the implementation to achieve the set targets.

(c) No, Madam.

(d) Nevertheless, at the fag end of the last financial year, States were asked to prepare NRDWP Annual Action Plan for the year 2010-11, which were discussed with the respective States in March/April, 2010. States finalized their Annual Action Plans keeping in view the discussions held. Under these plans, States identified uncovered, quality-affected habitations and other habitations wherein people are not getting adequate and safe water supply including SC and ST dominated habitations for coverage during 2010-11. Based on the same, targets for coverage have been decided and NRDWP funds to States have been released. The progress of implementation is monitored through online Integrated Management Information System (IMIS) and from time to time through video-conference and in review meetings.

[English]

Setting up of Defence Production Unit

3514. SHRIMATI DARSHANA JARDOSH: Will the Minister of DEFENCE be pleased to state:

(a) whether the Government proposes to set up Defence production unit in Gujarat;

(b) if so, the details thereof;

(c) the location identified for the purpose;

(d) whether it will have impact on Hazira and Dahej industrial belt; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI M.M. PALLAM RAJU): (a) No, Madam.

(b) and (c) Does not arise.

(d) No, Madam.

(e) Does not arise.

[Translation]

Distribution of Fake Currency as Wages

3515. SHRIMATI JAYSHREEBEN PATEL: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the poor innocent labourers working under Mahatma Gandhi National Rural Employment Guarantee

Scheme (MGNREGS) have been paid with the fake currency;

(b) if so, the details thereof alongwith the complaints received in this regard; and

(c) if so, the steps being taken by the Government as well as the State Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) No incidence of payment of fake currency to the labourers under Mahatma Gandhi NREGA has been brought to the notice of the Ministry.

(b) and (c) Do not arise.

[Translation]

Oil Spill-Disaster Contingency Plan

3516. SHRI HEMANAND BISWAL: Will the Minister of DEFENCE be pleased to state:

(a) whether the Indian Coast Guard has been nominated as the Central Coordinating Agency for combating oil spills in Indian waters;

(b) if so, whether the Government has prepared a National Oil Spill Disaster Contingency Plan in this regard;

(c) if so, the details thereof;

(d) whether the Government is seeking public-private partnership in this regard; and

(e) if so, the details thereof?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (e) The Indian Coast Guard has been nominated as the Central Coordinating Agency for combating Oil Spills in Indian waters and the National Oil Spill Disaster Contingency Plan was approved in 1993. The Plan delineates the responsibilities of various agencies in case of oil spill. No decision has been taken for seeking public private partnership in the matter.

Role of Army in Law and Order Situations

3517. DR. THOKCHOM MEINYA: Will the Minister of DEFENCE be pleased to state:

(a) whether the Government proposes to continue with utilization of services of Army for restoration and maintenance of law and order in the country;

(b) if so, the details thereof;

(c) whether the Army has been trained to handle mass protest, riots, mobs etc; and

(d) if not, whether there is any proposal to provide training to them in this regard?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) and (b) For maintenance of law and order, Army is employed only as a last resort.

(c) and (d) The Indian Army is trained to execute all tasks assigned to it and has Standing Operating Procedures to deal with such situations.

Train for Personnel

3518. DR. KIRIT PREMJBHAI SOLANKI: Will the Minister of DEFENCE be pleased to state:

(a) whether in view of the large number of Defence personnel and para-military forces deployed at Jamnagar and Ahmedabad, the Ministry of Railways has announced "Janambhoorni Express" for men in uniform in the western region in the budget of 2010-11;

(b) if so, the details thereof;

(c) whether his Ministry has requested the Ministry of Railways to operate this trains from Jamnagar to Udhampur instead of Ahmedabad to Udhampur; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) and (b) To cater to the needs for men in uniform, in the Railway Budget 2010-2011, it is proposed to introduce a weekly train between Ahmedabad and Udhampur connecting different cities in the western sector.

(c) No, Madam.

(d) Does not arise.

Sale of Government Land

3519. SHRI KUNVARJIBHAI MOHANBHAI BAVALIYA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Government is aware of rampant sale of Government land in the name of industrialisation in the States specially in Gujarat; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA): (a) and (b) There is no specific information about rampant sale of Government land in the name of industrialization in the States. So far as Gujarat is concerned, allotment of Government Land in the State is made as per the provisions of Bombay Land Revenue Code, Bombay Land Revenue Rules and Government Resolutions thereof.

Export of Minerals

3520. SHRI TATHAGATA SATPATHY:
SHRI N. CHELUVARAYA SWAMY:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether demand for banning the export of minerals is being made to the Government from various quarters; and

(b) if so, the details thereof and the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA): (a) and (b) One communication each from the Minister of Steel and the Chief Minister of Karnataka has been received. Their communications invite reference to exploitation of mines, illegal mining and the need for discouraging export of iron ore through levy of appropriate export duty. Iron ore production in India has always been higher than the capacity of domestic steel industry to consume it. India is mainly exporting iron ore fines which are not used by domestic steel industry due to limited sintering and pelletisation capacity. There is a need to export excess ore (mainly fines) as it cannot be stored and would cause environmental degradation and hazards in mining areas, if not evacuated and exported. Of the total iron ore exported during the year 2008-09, iron ore fines constituted about 87% share. Further, if iron ore exports are restricted, it would affect economic activities in remote areas where handling of iron ore is the main employment generating activity.

Re-Employment of Retired Officers

3521. SHRI SANJAY DINA PATIL: Will the Minister of DEFENCE be pleased to state:

(a) whether the Government proposes to re-employ retired officers of the rank of Brigadier to various posts in an effort to address the issue of shortage of officers in the armed forces;

(b) if so, whether the re-employment will not exceed ten per cent of the total number of officers retiring; and

(c) if so, whether this move is likely to meet the shortage of officers in the armed forces including army?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (c) Officers of the rank of Brigadier and equivalent are eligible for re-employment in the Army and Navy. In Army, the number of re-employed retired Brigadiers is limited to a maximum of 10% of the authorized strength of re-employed officers, while there is no such prescribed limit in case of Navy.

The above provision is helpful in reducing the shortage of officers to some extent.

Construction of Zojila Tunnel

3522. SHRI HASSAN KHAN: Will the Minister of DEFENCE be pleased to state:

(a) whether the Government has sanctioned the construction of Zojila Tunnel between Sonmarg and Drass in the Ladakh region;

(b) if so, the details thereof; and

(c) the current status of the project?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (c) No, Madam. The consultancy contract for feasibility study of Zojila Tunnel was awarded with a time frame of 18 months. Feasibility Study is going on. The consultant has not submitted the feasibility report as yet.

[Translation]

Mobile Network on Border

3523. SHRI LALCHAND KATARIA: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether a foreign country has been setting up a mobile tower on the border near Barmer of Rajasthan;

(b) if so, the details thereof;

(c) whether the mobile SIM cards of some foreign countries are being unrestrictedly used on the border of the country including adjoining area of Rajasthan;

(d) if so, the details thereof alongwith the names of countries; and

(e) the steps taken/being taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI SACHIN PILOT): (a) to (e) The Information is being collected and will be laid on the Table of the House.

[English]

Telecom Facilities to Commonwealth Games

3524. SHRIMATI JAYAPRADA: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether the Mahanager Telephone Nigam Limited (MTNL), Telecommunications Consultants India Ltd. (TCIL) and Electronics Corporation of India Limited (ECIL) are to provide communication facilities during the Commonwealth Games, 2010 in the country;

(b) if so, the details thereof alongwith the funds likely to be provided in this regard;

(c) the details of the areas wherein the services are likely to be expanded by the said companies;

(d) whether the Government has issued any guidelines in this regard;

(e) if so, the details thereof; and

(f) the action taken/being taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI SACHIN PILOT): (a) Madam, MTNL and TCIL are entrusted to provide communication facilities during the Commonwealth Games, 2010 in the country. ECIL is not entrusted to provide communication facilities during the Commonwealth Games, 2010 in the country.

(b) MTNL: It has been entrusted to set up wide area Telecom Networks for Commonwealth Games connecting various venues with following three networks:

- (i) Games Data Network (GDN) for Games Applications, Voice & Multimedia,
- (ii) Security Data Network (SDN) for CCTV/Video Surveillance,
- (iii) Broadcast Network (BN) for High Definition Broadcast

Funds to the tune of Rs. 450 crore has been earmarked by MTNL.

MTNL will get the following amounts for use of this network during the CWG:

- (i) Rs. 182 crore from Ministry of Sports on a wet lease basis
- (ii) Rs. 30 crore from Ministry of Home Affairs for uses of security data network
- (iii) Rs. 73 crore from Organising Committee for using data and various other services.

TCIL: TCIL has been awarded following projects to be executed for CWG on cost plus basis by Organisation Committee of CWG. Project estimate values are as under:

- (i) Supply, installation, Testing & Commissioning of Complete Voice over IP (VoIP) Telephony Solution at Games Head Quarter (NDCC Building)-(project Estimate Value Rs. 1.48 crore).
- (ii) Supply & Operational Support for Network Equipment-Project Estimate Value Rs. 34.29 crore
- (iii) Supply of Computer Hardware-Project Estimate Rs. 6.75 Crore
- (iv) Supply, Installation, Testing & commissioning of Outdoor Data Cabinets-Project Estimate Value Rs. 7.6 crore
- (v) Cable Access TV Services-Project Estimate Value Rs. 1.38 crore
- (vi) Supply, Installation & Commissioning of Office Automation Equipment-Project Estimate Value Rs. 17.61 crore
- (vii) Supply, Installation & Commissioning of Audio Visual Equipment-LOI Value Rs. 5.19 crore
- (viii) Passive Network Cabling at different venues and Stadiums (31 Nos.)-Project Estimate Value Rs. 11.25 crore

(c) MTNL: Communication facilities are likely to be provided by MTNL to 48 sites, which include 13 Sporting sites, 14 Training sites, 5 Beauty spots, 6 administrative sites & 10 MTNL sites.

TCIL: Work is in different stages of completion at 31 sites, which include 14 Competition Venues, 3 Non-Competition Venues and 14 Training Venues.

(d) to (f) The Government has directed the communication companies to submit weekly report in view

of expeditious completion of CWG work in the country. Weekly progress report by MTNL is enclosed as Statement.

Statement

Weekly Progress report CWG Communication Network Project by MTNL (P.E. 31st July 2010)

| Sl.No. | Activity | Total No. of Sites | Sites Ready | Sites Pending | Start Date | Target Date | Likely date of completion |
|--------|---|--------------------|-------------|---------------|------------|-------------|---------------------------|
| 1. | Readiness of Space/Room for Eqpt Instalallation | 48 | 40 | 8 | 02-Feb-10 | 31.03.2010 | 15.08.2010 |
| 2. | Availability of Airconditioning at various locations | 48 | 36 | 12 | 02-Feb-10 | 31.03.2010 | 15.08.2010 |
| 3. | Availibility of AC Power Supply at Various Locations | 48 | 36 | 12 | 02-Feb-10 | 31.03.2010 | 15.08.2010 |
| 4. | Availability of Ducts/Channels at Various locations for leading-in of OFC Cable | 48 | 46 | 2 | 02-Feb-10 | 31.03.2010 | 15.08.2010 |
| 5. | Status of OFC Cable laying | 48 | 46 | 2 | 02-Feb-10 | 31.03.2010 | 15.08.2010 |
| 6. | Status of Communication Equipment Installation | 48 | 40 | 8 | 02-Feb-10 | 30.05.2010 | 15.08.2010 |
| 7. | Status of UPS Installation for AC Supply | 48 | 40 | 8 | 02-Feb-10 | 30.05.2010 | 15.08.2010 |
| 8. | Status of DC Power Plant Installation for DC Supply | 48 | 40 | 8 | 02-Feb-10 | 30.05.2010 | 15.08.2010 |
| 9. | Status of Equipment Testing | 48 | 29 | 19 | 02-Feb-10 | 15.08.2010 | 15.08.2010 |
| 10. | Status of Eqpt Commissioning and handing over to OC | 48 | 0 | 48 | 09-May-10 | 03.09.10 | 03.09.10 |
| | Type of various CWG sites | 48 | | | | | |
| (i) | Competition sites | 13 | | | | | |
| (ii) | Training sites | 14 | | | | | |
| (iii) | Beauty sites | 5 | | | | | |
| (iv) | Non-Competition/Admin sites | 6 | | | | | |
| (v) | Network Aggregation sites (MTNL Site) | 10 | | | | | |

Funds for Road Infrastructure in Border Areas

3525. SHRI BAL KUMAR PATEL: Will the Minister of DEFENCE be pleased to state:

(a) whether the funds allocated for development of road infrastructure along the border areas have been surrendered during the last three years; and

(b) if so, the details thereof alongwith the reasons for non-utilisation of the funds, Year-wise?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):
(a) and (b) Year wise details of total funds allocated to BRO for development of road infrastructure along the border areas, expenditure and reasons for non-utilisation of fund are given below:

| Year | Funds allocated (Rs. in Crore) | Funds spent (Rs. in Crore) | Funds Unspent (Rs. in Crore) |
|-----------|-----------------------------------|-------------------------------|---------------------------------|
| 2007-2008 | 2517.188 | 2335.81 | 181.37 |
| 2008-2009 | 3175.803 | 2974.792 | 201.01 |
| 2009-2010 | 4044.02 | 3829.14 | 214.88 |

The surrender of funds was due to delay in finalization of forest clearance and Land acquisition cases, non availability of air effort, Naxal problems in Andhra Pradesh, Maharashtra and Chhattisgarh, inclement weather conditions, restricted working period for roads in High Altitude Area (HAA) and insurgency problem in Jammu and Kashmir (Jammu and Kashmir).

[Translation]

Quantum of Seafood

3526. SHRI VITTHALBHAI HARNSRAJBHAI
RADADIYA:
SHRI MANSUKHBHAI D. VASAVA:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the details regarding production of seafood during last three years;

(b) whether any assessment has ever been made about the potential of seafood production in the country;

(c) if so, the details thereof; and

(d) if not, the reasons therefor and the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA): (a) The figures for sea food production are available only up to 2007-08. The Production of seafood from 2005-06 to 2007-08 is as given below:

| (Quantity in Tons) | | |
|--------------------|-----------|-----------|
| 2005-06 | 2006-07 | 2007-08 |
| 29,78,820 | 30,72,468 | 30,20,764 |

(b) to (d) The estimated potential yield from the Indian EEZ measuring 2.02 million sq. km. is 3.93 million MT of

which the current exploitation of seafood is about 3.2 million MT. While the exploitation of seafood from territorial waters has been to the maximum, the potential beyond the territorial waters is yet to be fully exploited.

[English]

Pension to Seafares/Sailors

3527. SHRI FRANCISCO COSME SARDINHA: Will the Minister of SHIPPING be pleased to state:

(a) whether the Government proposes to grant pension to seafarers/sailors and other crew persons engaged in maritime sector;

(b) if so, the details thereof and if not, the reasons therefor;

(c) the time by which the proposal is likely to be implemented;

(d) whether the Union Government has received any demand/representation from various stakeholders in this regard; and

(e) if so, the details thereof?

THE MINISTER OF SHIPPING (SHRI G.K. VASAN): (a) to (c) No, Madam. Government doesn't propose to grant pension to seafarers/sailors and other crew persons in the country under any Pension Regulations, since seafarers are engaged by private and public sector Indian Shipping Companies and Foreign Shipping Companies, Government cannot under take any liability for their post retirement benefits such as pension.

(d) and (e) Yes, Madam. National Union of Seafarers of India represented to the Board of Trustees of Seamen's Provident Fund for institution of a Provident Fund towards old age retirement benefit to seamen under Seamen's Provident Fund Act, 1966 and Seamen's Provident Fund Scheme, 1966.

[Translation]

Revision of Scholarship Criteria

3528. SHRI DEORAJ SINGH PATEL: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the limit of annual family income under pre-matric scholarship scheme has been enhanced for the minorities;

(b) if so, whether this limit is likely to be increased for other backward classes keeping in view the increase in price index; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) The annual income limit of Rs. 1.00 lakh of parents/guardians from all sources for the minorities has not been enhanced, since the commencement of the scheme, *i.e.* 1.4.2008.

(b) and (c) At present there is no proposal to increase the annual income limit of parents/guardians from all sources under the Scheme of Pre-matric Scholarship for OBCs.

Supply of Telecom Equipment

3529. SHRI TUFANI SAROJ: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether the Government has cancelled the equipment supply orders of certain telecom equipment manufacturing foreign companies; and

(b) if so, the details of the said companies and the reasons for cancellation of orders?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI SACHIN PILOT): (a) and (b) Madam, in terms of amendments issued in December, 2009 in the Licence Agreements of all telecom service providers for security related concerns, the Licensee(s) have to apply to the Licensor for security clearance, along with the details of equipment(s) as well as details of equipment(s) suppliers and manufacturers including Original Equipment Manufacturers (OEM), before placement of the final purchase order for procurement/upgradation of equipment/software for provisioning of telecommunications services under the licence and that it shall also include any such activity by the franchisee, agents or person of that licensees. In case, no response is received from the Licensor within thirty working days, it shall be presumed that there is no objection to procurement. However, some of the proposals from service providers for procurement of equipment/software have been turned down due to security concerns in procurement from foreign vendors.

[English]

Shortage of Trained Pilots

3530. SHRI NAMA NAGESWARA RAO: Will the Minister of DEFENCE be pleased to state:

(a) whether the Indian Air Force is facing acute shortage of trained Pilots;

(b) if so, the details thereof and the steps taken by the Government to overcome this problem;

(c) whether the Government proposes to issue fresh licences/permission to set up more Air Force Training Institutes in the country; and

(d) if so, the details thereof?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) and (b) The available strength of pilots in Air Force is sufficient to meet the current operational requirements of the Indian Air Force.

(c) and (d) Matters such as consideration of grant of licenses to set up more Air Force Training Institutes are reviewed continuously keeping in view the specific requirements, existing facilities, etc. This is a continuous process.

Central Assistance under Post Matric Scholarship

3531. SHRI GANESHRAO NAGORAO
DUDHGAONKAR:
SHRI BALIRAM JADHAV:
SHRI MAROTRAO SAINUJI KOWASE:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the Government of Maharashtra has requested to the Central Government for the sanction and release of central assistance under Post Matric Scholarship for Other Backward Classes (OBCs) and also requested for the early reimbursement of Rs. 111494.48 lakhs from the year 2001-2010;

(b) if so, the details in this regard and the Government's response thereto; and

(c) the time by which the amount of reimbursement is likely to be provided to the Maharashtra?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) to (c) Proposal for release of Rs. 111494.48 lakhs for the period 2001-02 to 2009-10 and proposal for Rs. 32197.34 lakhs for 2010-11 under

Post Matric Scholarship Scheme for OBCs has been received from Government of Maharashtra. An amount of Rs. 73.33 crores was released to the State Government during the period 2001-02 to 2009-10 as against the total amount of Rs. 656.41 crores released under the scheme for all States/UTs. Funds are released based on annual budgetary allocation and no arrear payments are made to the State Governments/UTs.

Problems of Labourers/Workers

3532. SHRI M.I. SHANAVAS: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the details of programmes/schemes undertaken for the welfare of workers/labourers;

(b) the funds allocated and released under the programmes during each of the last three years and the current year, State-wise and programme-wise;

(c) the benefits accrued to the labourers/workers under such programmes during the said period, State-wise, year-wise and programme-wise;

(d) whether there is any mechanism to assess to utility and the benefits accrued to labourers/workers under each programme; and

(e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT):

(a) to (c) The workers/labourers in the organised sector are covered under the Employees' State Insurance Act, 1948, the Employees' Provident Funds and Miscellaneous Provisions Act, 1952, the Maternity Benefit Act, and the Payment of Gratuity Act.

The Government is implementing various schemes/programmes for the welfare of workers in the unorganised sector viz. handloom Weavers' comprehensive Welfare Schemes, Handicraft Artisans' comprehensive Welfare Schemes, Pension to Mastercraftspersons, National Scheme for Welfare of Fishermen and Training and Extension, Janani Surkasha Yojana, Indira Gandhi National Old Age Pension, National Family Benefits Scheme, Janshree Bima Yojana, Aam Admi Bima Yojana, etc. through various Ministries/Departments. There are Welfare Funds for Beedi Workers, Cine Workers and Non-coal mine Workers. A Statement indicating allocation and expenditure under some of the schemes under schedule-I of the Unorganised Workers' Social Security Act, 2008 and Welfare funds is enclosed. State-wise allocation is not made.

(d) and (e) It is the constant endeavour of the Government to implement each programme/scheme for the welfare of workers/labourers in its true spirit. Schemes are reviewed/monitored from time to time.

Statement

(Rs. in crores)

| Sl.No. | Scheme | Allocation | | | Expenditure | | |
|--------|---|------------|----------|---------|-------------|----------|----------|
| | | 2006-07 | 2007-08 | 2008-09 | 2006-07 | 2007-08 | 2008-09 |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 |
| 1. | (i) Indira Gandhi National Old Age Pension Scheme providing for old age pension to BPL family at the age of 65 yrs. (ii) National Family Benefit Scheme assistance to destitute bread earners. | 2489.61* | 2889.73* | 45000* | 1968.27* | 3121.93* | 4055.82* |
| 2. | Janani Suraksha Yojana for safe motherhood. | 135.51 | 250.00 | 1281.47 | 258.32 | 880.17 | 1241.33 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 |
|-----|--|---------|---------|------------------------------|--------|--------|---------------------------------|
| 3. | Handloom Weavers' comprehensive Welfare Schemes providing for health insurance and life and disability cover to handloom weavers. | 40 | 115.60 | 124.00 | 40 | 115.58 | 123.92 |
| 4. | Handicraft Artisans' comprehensive Welfare Schemes providing for health insurance and life and disability cover to artisans. | 5.60 | 80.08 | 83.91 | 5.01 | 76.08 | 83.91 |
| 5. | National Scheme for welfare of Fisherman and Training and Extension providing housing assistance, insurance and training. | 23.81** | 21.38** | 25.00** | 7.51 | 6.38 | 13.17 |
| 6. | Janashree Bima Yojana providing for life and accidental cover to BPL and marginally above BPL persons. | 500** | — | — | 132.79 | 204.50 | 267.13 |
| 7. | Aam Admi Bima Yojana providing for life and accidental cover to landless rural household | — | 1000* | 500*** (scholarship fund) | — | 44.81 | 43.53 (includes scholarship) |
| 8. | Rashtriya Swasthya Bima Yojana providing for smart card based cashless health insurance cover to BPL families in organised sector. The scheme became operational from 01.04.2008 | — | — | 250 | — | — | 101.65 |
| 9. | Welfare funds (Health, Education, Recreation and Housing) Beedi | 136.50 | 236.61 | 235.39 | 135.11 | 223.23 | 228.14 |
| 10. | Lime Stone and Dolomite | 9.94 | 11.42 | 14.07 | 7.75 | 8.20 | 10.10 |
| 11. | Iron Ore Manganese and Chrome Ore | 13.35 | 12.90 | 12.95 | 8.63 | 8.50 | 10.93 |
| 12. | MICA | 1.40 | 1.51 | 1.67 | 1.16 | 1.21 | 1.86 |
| 13. | CINE | 1.03 | 1.35 | 1.45 | 0.89 | 0.96 | 1.24 |

*Includes five components of National Social Assistance Programme (NSAP) viz. Indira Gandhi Old Age Pension Scheme, National Family Benefit Scheme, Indira Gandhi National Widow Pension Scheme, Indira Gandhi Disability Pension Scheme, and Annapurna.

**This is combined allocation for all four components *i.e.* Development of Model Fishermen Villages, Group Accident Insurance, Saving-cum-Relief and Training-cum-Extension.

***This is a corpus fund.

Hostels for OBC Students

3533. SHRI RUDRAMADHAB RAY: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether a number of proposals for construction of hostels for Other Backward Class (OBC) students have been submitted by some of the State Governments including Orissa;

(b) if so, the details thereof;

(c) the funds allocated and released for the purpose, State-wise;

(d) the time by which the hostels are likely to be constructed; and

(e) the efforts being made to meet the increasing demand for such hostels?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) and (b) Under the Centrally Sponsored Scheme of Hostels for OBC Boys and Girls, proposals for construction of hostels during 2010-11 have been received from the Government of Bihar, Gujarat, Madhya Pradesh, Rajasthan, Tamil Nadu and Orissa. Proposal for construction of one hostel at B.J.B. (Autonomous) College, Bhubaneswar has been received from the Government of Orissa.

(c) The funds under the scheme in 2010-11 have been notionally allocated to States based on population is given in the Statement. So far no funds have been released to any State.

(d) As per existing norms, the hostels are to be completed within 2 years from the date of sanction.

(e) The budgetary allocation under the scheme has been increased from Rs. 35 crore in 2009-10 to Rs. 45 crore in 2010-11 to meet the increasing demand.

Statement

State-wise Notional allocation under Scheme of Hostel for OBC boys & girls during the year 2010-11

(Rs. in lakh)

| Sl.No. | Name of State | 2010-11 |
|--------|----------------|---------|
| 1 | 2 | 3 |
| 1. | Andhra Pradesh | 290.00 |
| 2. | Bihar | 315.00 |

| 1 | 2 | 3 |
|------------------|-----------------------------|---------|
| 3. | Chhattisgarh | 80.00 |
| 4. | Goa | 40.00 |
| 5. | Gujarat | 195.00 |
| 6. | Haryana | 85.00 |
| 7. | Himachal Pradesh | 40.00 |
| 8. | Jammu and Kashmir | 40.00 |
| 9. | Jharkhand | 105.00 |
| 10. | Kerala | 125.00 |
| 11. | Karnataka | 205.00 |
| 12. | Madhya Pradesh | 240.00 |
| 13. | Maharashtra | 370.00 |
| 14. | Orissa | 140.00 |
| 15. | Punjab | 90.00 |
| 16. | Rajasthan | 220.00 |
| 17. | Tamil Nadu | 240.00 |
| 18. | Uttar Pradesh | 640.00 |
| 19. | Uttarakhand | 40.00 |
| 20. | West Bengal | 300.00 |
| Total | | 3800.00 |
| NE States | | |
| 21. | Assam | 375.00 |
| 22. | Manipur | 40.00 |
| 23. | Tripura | 45.00 |
| 24. | Sikkim | 40.00 |
| Total | | 500.00 |
| UTs* | | |
| 25. | Andaman and Nicobar Islands | 0.00 |
| 26. | Chandigarh | 0.00 |
| 27. | Dadra and Nagar Haveli | 0.00 |
| 28. | Daman and Due | 0.00 |
| 29. | Delhi | 0.00 |
| 30. | Puducherry | 0.00 |
| Total | | 200.00 |
| Grand Total | | 4500.00 |

*In case of UTs notional allocation has not been done.

*[Translation]***Increase in Pension**

3534. SHRIMATI RAMA DEVI:
SHRI RAVNEET SINGH:
SHRI NILESH NARAYAN RANE:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Government proposes to increase the financial assistance paid under the Old Age Pension Scheme, Widow Pension Scheme and Pension for Disabled;

(b) if so, the details thereof; and

(c) the mechanism in place to ensure that the assistance reaches to all eligible beneficiaries, especially women?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) and (b) No, Madam. Presently, there is no proposal to increase the amount of central assistance of Rs. 200 per month per beneficiary provided under Indira Gandhi Old Age Pension Scheme (IGNOAPS), Indira Gandhi National Widow Pension Scheme (IGNWPS) and Indira Gandhi National Disability Pension Scheme (IGNDPS).

(c) Universal coverage of all eligible beneficiaries is envisaged under NSAP. States have been asked to identify the eligible beneficiaries in rural areas from BPL List and from the corresponding lists in urban areas. States have also been asked to disburse the pension regularly and through bank/post office account, where feasible.

*[English]***Class of Disabilities Included under Disabilities Act, 1995**

3535. SHRI ANTO ANTONY:
SHRI ARJUN RAM MEGHWAL:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the types of disabilities included in the Persons with Disabilities Act, 1995 (PWD Act);

(b) whether the people suffering from Albino dementia and related problems are included under the PWD Act, 1995;

(c) if not, whether the Government has any plan to amend the PWD Act, 1995 so that the people who are suffering from said problems can be included in the same; and

(d) if so, the details thereof and the action being taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) As per Section 2 (i) of the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) (PWD) Act, 1995, "Disability" means-

- (i) Blindness;
- (ii) Low Vision;
- (iii) Leprosy-cured;
- (iv) Hearing impairment;
- (v) Loco motor disability;
- (vi) Mental retardation;
- (vii) Mental illness;

(b) No, Madam.

(c) and (d) After wide consultation draft amendments to "The Persons with Disabilities (Equal opportunities, Protection of rights and full participation) Act, 1995" were formulated. The proposed amendments were circulated to all State Governments and concerned Central Ministries and were also posted on the website of the Ministry seeking suggestions. Comments have been received from several State Governments, Central Ministries, Non-Government Organizations and individuals.

A Committee consisting of representatives of various stakeholders including State Governments and Central Ministries, experts in various disabilities and representatives of Civil Society Organizations etc., has been set up on 30.04.2010 to study the suggestions and comments received on the proposed amendments and to prepare a new draft Legislation. The Committee is presently deliberating on various issues relating to the terms of reference.

*[Translation]***Role of People Representatives in PMGSY**

3536. RAJKUMARI RATNA SINGH:
DR. SANJAY SINGH:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Government has not defined any role or contribution of people representatives under Pradhan Mantri Gram Sadak Yojana (PMGSY);

(b) if so, the reaction of the Government thereto;

(c) whether the Government has taken steps proposed to be taken to provide importance to the people representatives and to accord priorities to their suggestions under the said yojana; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) to (d) The Pradhan Mantri Gram Sadak Yojana (PMGSY) guidelines have a defined role for Member of Parliament in finalisation of Core Network and annual proposals.

The roles assigned to public representatives are:-

- (i) The Core Network and District Rural Roads Plan are to be finalized by the District Panchayat after giving full consideration to the suggestions of the Member of Parliament.
- (ii) Suggestions of the Member of Parliament are to be taken while finalizing the Comprehensive New Connectivity Priority List (CNCPL) and Comprehensive Upgradation Priority List (CUPL).
- (iii) The Annual Plan Proposals are to be finalized in consultation with the Lok Sabha Members in respect of their constituencies and Rajya Sabha Members in respect of that district of the State they represent for which they have been nominated as Vice-Chairman of the District Vigilance & Monitoring Committee of the Ministry of Rural Development.
- (iv) The proposals received from the Members of Parliament by the stipulated date have to be given full consideration in the District Panchayat which is expected to record reasons in each case of non-inclusion.
- (v) The elected representatives are also involved in the joint inspection of PMGSY Projects. So far as participation of MPs is concerned, the Superintending Engineer concerned of the zone/region should request the MP and Zila Pramukh representing that zone/region once in six months

to select any PMGSY project(s) for joint inspection. The schedule of joint inspection should be fixed as per the convenience of the MP/Zila Pramukh.

- (vi) All elected representatives associated with the programme should be duly invited to the foundation laying and inauguration ceremonies.

[English]

Fleet Strength of Coast Guard

3537. SHRI S. SEMMALAI: Will the Minister of DEFENCE be pleased to state:

(a) the number and types of helicopters, aircraft, etc. in the fleet of Indian Coast Guard with their locations at present;

(b) whether there is any proposal to increase the fleet strength; and

(c) if so, the details thereof?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (c) There are 24 aircrafts and 21 helicopters including Advanced Light Helicopters (ALH) in Indian Coast Guard located at various units across the country. The review of the existing strength of the fleet of the Indian Coast Guard is a continuous process.

[Translation]

Monitoring of MGNREGS

3538. SHRI RAM SINGH KASWAN:
SHRI KAMLESH PASWAN:
SHRIMATI SUPRIYA SULE:
SHRI M. ANANDAN:
SHRI RAYAPATI SAMBASIVA RAO:
SHRI VIJAY INDER SINGLA:
SHRI E.G. SUGAVANAM:
SHRI C. SIVASAMI:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Government has constituted a committee to monitor the execution and implementation of Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) in States;

(b) if so, the composition of the Committee, responsibilities and powers have been given to it alongwith the details of the work done by the committee so far and the shortcomings detected in the scheme;

(c) whether the Government proposes to involve corporate and eminent citizens for independent monitoring of MGNREGS/rural job plan;

(d) if so, the details thereof alongwith the composition of the committee and the progress made so far in this regard;

(e) the extent to which this panel/ committee has been helpful in monitoring MGNREGS and the number of people have been benefited so far; and

(f) the other measures for effective monitoring the execution and implementation of MGNREGS in the States?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) No, Madam. The Government has not constituted any committee to monitor the execution and implementation of Mahatma Gandhi NREGA in States.

(b) Does not arise.

(c) to (e) The Ministry has empanelled 61 Eminent Citizens for independent monitoring of MGNREGA. Their details are available at MGNREGA web site www.nrega.nic.in. The Eminent Citizens have been allocated one district each for making field visits. Some of the Eminent Citizens have completed their field visits and submitted their tour reports.

(f) Implementation of MGNREGS in the States is regularly monitored in the Performance Review Committee meetings held on quarterly basis. State-specific reviews are also taken up by the Ministry. Members of the Central Employment Guarantee Council and National Level Monitors visit various States to oversee the status of implementation of the Act. Vigilance and Monitoring Committees have been set up at State and District level to monitor the progress of the Act. In addition, a Web enabled Management Information System (MIS) (www.nrega.nic.in) has been made operational which places all critical parameters such as job cards, muster rolls, wage payments, number of days of employment provided and works under execution online for monitoring and easy public access for information.

Drinking Water Projects

.3539. SHRI SAJJAN VERMA: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Government is making huge investment in the Drinking Water Projects in rural areas particularly Scheduled Castes (SCs) and Scheduled Tribes (STs) dominated areas;

(b) if so, the details thereof for the last three years and current year including Madhya Pradesh, State-wise and year-wise;

(c) whether States including Madhya Pradesh submitted any proposals to the Union Government to solve the problem of drinking water in rural areas during the last three years and current financial year;

(d) if so, the details thereof, year-wise and State-wise; and

(e) the extent to which the Government has fulfilled or propose to fulfill these demands?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (KUMARI AGATHA SANGMA): (a) Yes, Madam. Under the National Rural Drinking Water Programme (NRDWP) which is a part of Bharat Nirman, Government of India over the years has increased the investment for providing rural areas with drinking water supply. As per NRDWP guidelines, out of funds released to States, at least 25% amount is to be spent for providing drinking water supply in SC dominated habitations and another 10% funds on ST dominated habitations.

(b) Year-wise and State-wise amount released and utilized by the States under NRDWP is enclosed as Statement.

(c) and (d) Water supply is a State subject. Government of India provides financial and technical assistance to States under NRDWP in their endeavour to provide potable drinking water in rural habitations. Funds under NRDWP are allocated to States based on approved criteria. Powers to plan, sanction, implement and manage water supply schemes vests with the States and therefore no proposals are received at the Central level.

(e) Does not arise.

Statement

Amount released and reported utilization by States/ UTs under Accelerated Rural Water Supply Programme (ARWSP) (upto 31.3.2009)/National Rural Drinking Water Programme (NRDWP) from 2007-08 to 2009-10

(Amount Rs. in crore)

| Sl. No. | Name of the State/UT | 2007-08 | | 2008-09 | | 2009-10 | | 2010-11 (as on 30.7.2010) | |
|---------|----------------------|---------|-------------|---------|-------------|----------|-------------|------------------------------|-------------|
| | | Release | Utilization | Release | Utilization | Release | Utilization | Release | Utilization |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 |
| 1. | Andhra Pradesh | 305.24 | 388.41 | 395.05 | 398.05 | 537.37 | 389.79 | 233.23 | 51.96 |
| 2. | Arunachal Pradesh | 112.41 | 121.31 | 162.46 | 160.97 | 178.20 | 198.91 | 58.43 | 0.00 |
| 3. | Assam | 189.59 | 117.26 | 187.57 | 265.40 | 323.50 | 241.77 | 206.41 | 0.10 |
| 4. | Bihar | 169.69 | 0.00 | 452.38 | 73.30 | 186.11 | 284.87 | 0.00 | 44.26 |
| 5. | Chhattisgarh | 95.95 | 104.16 | 125.26 | 112.42 | 128.22 | 104.07 | 61.88 | 21.57 |
| 6. | Goa | 1.66 | 2.31 | 0.00 | 0.00 | 3.32 | 0.50 | 0.00 | 0.00 |
| 7. | Gujarat | 205.89 | 219.12 | 369.44 | 289.33 | 482.75 | 484.38 | 271.34 | 82.93 |
| 8. | Haryana | 93.41 | 109.54 | 117.29 | 117.29 | 206.89 | 132.35 | 111.00 | 12.11 |
| 9. | Himachal Pradesh | 130.42 | 132.45 | 141.51 | 141.49 | 182.85 | 144.50 | 66.86 | 10.64 |
| 10. | Jammu and Kashmir | 329.92 | 361.41 | 396.49 | 176.67 | 402.51 | 383.49 | 205.88 | 38.73 |
| 11. | Jharkhand | 84.46 | 117.51 | 80.33 | 18.85 | 111.34 | 86.04 | 78.82 | 0.00 |
| 12. | Karnataka | 283.16 | 286.57 | 477.85 | 449.15 | 627.86 | 473.71 | 306.34 | 0.00 |
| 13. | Kerala | 84.25 | 83.46 | 106.97 | 106.56 | 151.89 | 150.99 | 68.53 | 9.76 |
| 14. | Madhya Pradesh | 251.62 | 267.56 | 380.47 | 368.61 | 379.66 | 347.03 | 199.52 | 13.48 |
| 15. | Maharashtra | 404.40 | 378.38 | 648.24 | 511.06 | 647.81 | 618.56 | 348.3 | 68.69 |
| 16. | Manipur | 45.59 | 34.71 | 45.23 | 36.33 | 38.57 | 32.19 | 25.94 | 0.00 |
| 17. | Meghalaya | 55.29 | 56.61 | 63.38 | 74.50 | 79.40 | 68.57 | 31.42 | 1.57 |
| 18. | Mizoram | 38.88 | 30.16 | 54.19 | 45.48 | 55.26 | 51.31 | 17.86 | 0.00 |
| 19. | Nagaland | 39.75 | 27.39 | 42.53 | 39.60 | 47.06 | 76.57 | 24.56 | 0.00 |
| 20. | Orissa | 171.95 | 233.6 | 298.68 | 273.12 | 226.66 | 198.87 | 102.44 | 9.45 |
| 21. | Punjab | 51.80 | 40.28 | 86.56 | 96.68 | 88.81 | 95.35 | 41.11 | 18.08 |
| 22. | Rajasthan | 606.72 | 619.67 | 971.83 | 967.95 | 1,012.16 | 680 | 553.58 | 105.10 |
| 23. | Sikkim | 20.13 | 15.36 | 32.45 | 28.85 | 20.60 | 30.58 | 7.34 | 1.96 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 |
|-------|--------------------------------|----------|----------|----------|----------|----------|----------|----------|--------|
| 24. | Tamil Nadu | 190.90 | 190.90 | 287.82 | 230.58 | 317.95 | 364.21 | 158.46 | 6.16 |
| 25. | Tripura | 54.43 | 54.30 | 41.01 | 36.99 | 77.40 | 76.51 | 26.94 | 3.79 |
| 26. | Uttar Pradesh | 401.51 | 421.14 | 615.78 | 514.54 | 956.36 | 974.14 | 449.56 | 240.14 |
| 27. | Uttarakhand | 89.30 | 114.14 | 85.87 | 61.09 | 124.90 | 63.83 | 66.21 | 8.31 |
| 28. | West Bengal | 191.37 | 230.55 | 389.39 | 371.62 | 394.30 | 390.76 | 198.56 | 0.00 |
| 29. | Andaman and Nicobar Islands | 0.00 | 4.72 | 0.00 | 30.78 | 0.00 | 0.00 | 0.00 | 0.00 |
| Total | | 4,699.67 | 4,762.96 | 7,056.02 | 5,998.28 | 7,989.72 | 7,143.83 | 3,920.49 | 748.78 |

[English]

Construction of Houses

3540. SHRIMATI J. HELEN DAVIDSON: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Government proposes to construct houses of its own under Indira Awaas Yojana (IAY) for the beneficiaries instead of providing money to them;

(b) if so, the details thereof and the reasons therefor; and

(c) the time by which the final decision is likely to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) No, Madam.

(b) and (c) Does not arise.

National Broadband Policy

3541. SHRI SHIVARAMA GOUDA: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether Telecom Regulatory Authority of India (TRAI) has released some data that was not upto the mark when the National Broadband Policy was announced in 2004;

(b) if so, whether the shortfall occurs due to the poor infrastructure coupled with lack of proper policy initiatives;

(c) if so, the details thereof;

(d) the number of rural areas have been connected through e-Governance to facilitate all the services to doorsteps of the rural population;

(e) the number of additional facilities have been provided to benefit the urban population as well; and

(f) the steps taken by the Government to achieve the desired results?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI SACHIN PILOT): (a) No, Madam.

(b) and (c) Broadband connections provided in the country are predominantly based on ADSL technology (that is, wireline). The last mile connectivity has been a major problem in reaching the remote and far flung areas.

With the auction of 3G and BWA spectrum, rapid proliferation of wireless broadband in the country is expected.

(d) Under National e-Governance Plan, Department of Information Technology is setting up 100,000 Common Services Centres in the rural areas for delivery of public services to citizens. As on 30 June 2010, around 81,000 centres have been set up.

(e) Internet Protocol Television (IPTV), Voice on Internet Protocol (VoIP), Net PC and other VAS features such as antivirus, antispam etc are provided to those customers who apply for it.

(f) TRAI has issued a consultation paper on 'National Broadband Plan' in June 2010 discussing various issues affecting the growth of broadband such as non-availability of connectivity upto village level, non-availability of content in vernacular languages, affordability of customers premises equipment, high international band width prices, and low affordability of broadband etc. Further, Government has recently concluded Auction of 3G/BWA Spectrum, which can be utilized by Telecom Service Providers for Wireless Broadband rollout in near future.

[Translation]

Election of Works Committee in CIL

3542. CAPT. JAI NARAYAN PRASAD NISHAD: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the labour laws being violated by the Coal India Limited (CIL) and its ancillary companies by not holding the elections to the Works Committee under Section-3 of the Industrial Dispute Act, 1947 alongwith the non implementation of Works Committee report;

(b) if so, whether the Government has received any complaint in this regard; and

(c) if so, the details thereof alongwith the action taken by the Government against the such officials /company as well as the labour inspectors found guilty?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): (a) No Works Committee as required under section 3 of Industrial Disputes Act, 1947 has been constituted in many of the industrial establishments of Coal India Limited.

(b) Yes, Madam. Some Trade Union leaders have represented regarding non holding of election for workers for formation of Works Committee under section 3 of the Industrial Disputes Act, 1947.

(c) The Chief Labour Commissioner (Central) has issued circular to all their Regional Heads directing them to initiate all necessary steps to ensure that Works Committees are constituted in the establishments of Coal Fields employing 100 or more workmen. Besides, Deputy Chief Labour Commissioner (Central), Dhanbad, Jabalpur, Bhubaneshwar and Regional Labour Commissioners (Central), Raipur where coal fields are existing have

already issued show cause notices to the management of subsidiaries of Coal India Ltd. for failing to constitute Works Committee in their establishments falling under section 3 of the Industrial Disputes Act, 1947.

[English]

Agricultural Labourers under BPL List

3543. SHRI GURUDAS DASGUPTA: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Government is actively considering to bring all the agricultural labourers under BPL list;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) to (c) The methodology for BPL Census has not been finalized.

ESI Facilities to Beedi Workers

3544. SHRI RAKESH SACHAN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the Government proposes to extend the medical facilities to workers engaged in beedi sector through the Employees State Insurance (ESI) hospitals/dispensaries; and

(b) if so, the details thereof alongwith the action plan chalked out by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): (a) Workers engaged in unorganized beedi sector are not covered under the Employees' State Insurance Act, 1948.

(b) Employees' State Insurance Act, 1948 has been amended vide Employees' State Insurance Amendment Act, 2010 and accordingly as per powers conferred, Central Government has notified vide Gazette Notification No. GSR 654 (E) dated 04.08.2010, "Scheme for other beneficiaries and members of their families, Medical Facilities Scheme, 2010". Under this Scheme workers

under unorganized sector including beedi workers can avail medical facilities from the underutilized ESI Hospitals on payment of user charges at such rates as may be notified by ESI Corporation in consultation with Central Government.

[Translation]

Employment Opportunities for Disabled Persons

3545. SHRI DHANANJAY SINGH: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the Government is aware that persons with fifty percent or more of the physical deficiency including blindness are being deprived of the means of livelihood; and

(b) if so, the steps taken to create employment opportunities to improve their living conditions?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) and (b) Several steps have been taken for empowerment of persons with disabilities including visual impairment.

Section 33 of the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) (PwD) Act, 1995 provides for three percent, reservations for persons with disability in identified posts in Government establishments.

Under the Scheme of Incentives to the Private Sector for Employment of Physically Challenged Persons, the Government of India provides the employer's contribution for Employees Provident Fund (EPF) and Employees State Insurance (ESI) for 3 years, for employees with disabilities employed in the private sector on or after 01.04.2008, with a monthly salary upto Rs. 25,000.

The National Handicapped Finance and Development Corporation (NHFDC) provides concessional credit to Persons with Disabilities (PWDs) for setting up income generating activities for self-employment.

The Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) guarantees 100 days of employment in a financial year to any rural household whose adult members are willing to do unskilled manual work. If a rural disabled person applies for work, he/she

is given work suitable to his/her ability.

Under the Scheme of Swarnjayanti Gram Swarozgar Yojana (SGSY), assistance is provided to the BPL rural poor for establishing micro-enterprises through bank credit and government Subsidy to acquire an income generating asset. At least 3% of the total Swarozgaris should be persons with disabilities.

Under Deendayal Disable Rehabilitation Scheme (DDRS) financial assistance is provided through Non Governmental Organisations for various projects for providing education and vocational training and rehabilitation of persons with disabilities.

[English]

Misappropriation of funds under NSAP

3546. SHRI KAMLESH PASWAN: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the present status of National Social Assistance Programme (NSAP) State-wise/UT-wise;

(b) whether the Government has received complaints regarding misappropriation of funds and violation of guidelines laid down under the programme during the said period;

(c) if so, the details thereof; and

(d) the action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) National Social Assistance Programme (NSAP) comprises of Indira Gandhi National Old Age Pension Scheme (IGNOAPS), Indira Gandhi National Widow Pension Scheme (IGNWPS) Indira Gandhi National Disability Pension Scheme (IGNDPS), National Family Benefit Scheme (NFBS) and Annapurna. The status of NSAP during 2009-10 and 2010-11 State-wise/UT-wise is as given at Statement-I.

(b) to (d) Identification of beneficiaries, sanction of benefits and disbursement are done by the respective State Governments. The complaints received are, therefore, forwarded to the concerned State Governments for taking appropriate action. The details of complaints received in the Ministry during the said period are given at Statement-II.

Statement I

| Sl.No. | Name of the States | Releases for 2009-10 (Rs. in lakh) | Releases for 2010-11* (Rs. in lakh) | Number of beneficiaries reported as last by states | | | | |
|--------|--------------------|------------------------------------|-------------------------------------|--|--------|---------|------------|-------|
| | | | | IGNOAPS | IGNDPS | IGNWPS | Annapurna# | NFBS# |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
| 1. | Andhra Pradesh | 36443 | 16320 | 1011153 | 64595 | 303945 | 93200 | 7500 |
| 2. | Bihar | 59776 | 32905 | 2310066 | 4146 | 119909 | 166600 | 22415 |
| 3. | Chhattisgarh | 15577 | 8478 | 522183 | 19383 | 85104 | 24196 | 10816 |
| 4. | Goa | 196 | 56 | 2734 | | | | 461 |
| 5. | Gujarat | 7262 | 3503 | 260168 | 1309 | | 0 | 10898 |
| 6. | Haryana | 3532 | 1960 | 127883 | 11728 | 46972 | | 4500 |
| 7. | Himachal Pradesh | 2179 | 1250 | 91440 | 191 | 7957 | 2831 | 2100 |
| 8. | Jammu and Kashmir | 3322 | 1709 | 129000 | 4008 | 4620 | | 5955 |
| 9. | Jharkhand | 23606 | 12739 | 66003 | 45398 | 182707 | 200000 | 16075 |
| 10. | Karnataka | 31261 | 15146 | 817753 | 90000 | 325000 | | 22286 |
| 11. | Kerala | 5943 | 3003 | 176064 | | | | |
| 12. | Madhya Pradesh | 29747 | 19279 | 1149063 | 107199 | 193406 | | 40445 |
| 13. | Maharashtra | 41540 | 19049 | 1086027 | 125364 | 160400 | 120145 | 11000 |
| 14. | Orissa | 22043 | 14702 | 643400 | 125634 | 306923 | 64800 | 28671 |
| 15. | Punjab | 3769 | 2045 | 159292 | 3375 | 13672 | | 4823 |
| 16. | Rajasthan | 15259 | 7610 | 484941 | 9141 | 58008 | 105293 | |
| 17. | Tamil Nadu | 28618 | 12769 | 917093 | 8112 | 11875 | 71974 | 14350 |
| 18. | Uttar Pradesh | 112302 | 51694 | 3300260 | 56300 | 1121500 | | 59661 |
| 19. | Uttarakhand | 4745 | 2566 | 168221 | 1932 | 9464 | 0 | 4004 |
| 20. | West Bengal | 37384 | 19055 | 1549320 | 17081 | 355183 | 65068 | 44061 |
| 21. | Arunachal Pradesh | 365 | 190 | 14500 | | | | |
| 22. | Assam | 17265 | 8178 | 628949 | | | 26640 | 15000 |
| 23. | Manipur | 2213 | 1012 | 44586 | 1341 | 4676 | 8590 | |
| 24. | Meghalaya | 830 | 607 | 48074 | | | 9263 | 1493 |
| 25. | Mizoram | 578 | 327 | 23747 | 587 | 1192 | 2583 | 614 |
| 26. | Nagaland | 691 | 592 | 40462 | 1386 | 2551 | 6727 | 600 |
| 27. | Sikkim | 530 | 243 | 18916 | 241 | 333 | | 114 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|-------|-----------------------------|-----------|--------|----------|--------|---------|--------|--------|
| 28. | Tripura | 3948 | 2099 | 136592 | 2164 | 26559 | 14851 | 2370 |
| 29. | Andaman and Nicobar Islands | 39 | 38 | 861 | | 4568 | | |
| 30. | Chandigarh | 212.66 | 73 | 4208 | 104 | 2977 | | 500 |
| 31. | Dadra and Nagar Haveli | 96 | 108 | 944 | | | | 80 |
| 32. | Daman and Diu | 16.08 | 9 | 127 | 13 | 43 | | |
| 33. | NCT Delhi | 3995.98 | 1999 | 196446 | 9099 | 25913 | | 400 |
| 34. | Lakshadweep | 2 | 12 | 36 | | | | |
| 35. | Puducherry | 264 | 370 | 20757 | | 16945 | | |
| Total | | 515549.72 | 261695 | 16761269 | 709831 | 3392402 | 982761 | 331192 |

*Releases upto September, 2010.

#Coverage during 2009-10.

Statement II

| Sl.No. | Details of the complainant | Subject in brief | Action taken |
|--------|--|---|---|
| 1. | Shri Ashok Kumar s/o Badan Singh, VPO: Parsali, Tehsil:Mant, Distt: Mathura, U.P. | Inclusion of fictitious name | The complaint was forwarded to State Government on 08.12.2009 for taking appropriate action. |
| 2. | Ms. Annu Tandon, MP (LS), 66 Mubariz Nagar, Narain Bhawan, Dhawan Roas, Unnao (U.P.) | Corruption and misuse of public money meant for old age pension scheme in district Unnao, U.P. | The complaint was forwarded to State Government on 17.02.2010 for taking appropriate action. Simultaneously the National Level Monitor (NLM) was also asked on 26.2.2010 to enquire into the issue. Report of NLM has been sent to the State Government on 12.05.2010 for taking the remedial action. |
| 3. | Shri S. Semmalai, MP (LS), 311/197, Azhaguvinayagar Street, Alagapuram, Salem-636016, Tamil Nadu | Inclusion of untitled beneficiaries in the list of beneficiaries and glaring irregularities and massive fudging by the Administration, Salem District | The complaint was forwarded to State Government on 19.05.2010 for taking appropriate action. Simultaneously the National Level Monitor (NLM) was also asked on 19.05.2010 to enquire into the issue. Report of NLM has been sent to the State Government on 6.8.2010 for taking the remedial action. |
| 4. | Pensioners of Village+ P.O. Hariharpur Kala, Block-Goriyakothi, District-Siwan, Bihar | Irregularities in disbursement of pension under NSAP scheme | The complaint was forwarded to State Government on 02.07.2010 for taking appropriate action. |

*[Translation]***Construction of Roads in Bihar**

3547. SHRI HUKMADEO NARAYAN YADAV: Will the Minister of RURAL DEVELOPMENT be pleased to refer to the reply given to the Unstarred Question No. 129 dated 26.7.2010 regarding 'Funds Allocated to Bihar for construction of Roads in Rural Areas and state:

(a) the details of funds demanded by the Bihar Government and details of funds yet to be released by the Union Government due to which construction of roads is lying incomplete:

(b) the total amount of funds given to the Central agencies alongwith their names and details of funds spent by them and funds yet to be released;

(c) whether the Government wants to make special arrangement for getting the incomplete works completed immediately; and

(d) if so, the time by which it is likely to be done?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) Engineer in Chief-cum-Secretary, Rural Works Department (RWD), Government of Bihar vide letter No. CE-4-PMGSY-3-40/06-1570 dated 12.07.2010 has demanded for Rs. 1,000 crore for construction of roads under Pradhan Mantri Gram Sadak Yojana (PMGSY) in Bihar. Out of which Rs. 310 crore has been released to the State Government of Bihar during the current financial year (2010-11) under the programme. Funds are released to States/Union Territories under Pradhan Mantri Gram Sadak Yojana (PMGSY) keeping in view the requirements of funds, the absorption capacity and as per the provisions of PMGSY programme guidelines.

(b) The detail of funds released so far under the programme to the central agencies engaged for the implementation of PMGSY in Bihar and the expenditure reported are as under:-

(Rs. in crore)

| Sl. No. | Name of Central Agency | Funds released upto July, 2010 | Expenditure reported upto June, 2010 |
|---------|---------------------------------|--------------------------------|--------------------------------------|
| 1 | 2 | 3 | 4 |
| 1. | Central Public Works Department | 331.86 | 329.21 |
| 2. | M/s IRCON International Limited | 527.26 | 558.57 |

| 1 | 2 | 3 | 4 |
|-------|---|----------|----------|
| 3. | M/s National Buildings Construction Corporation Limited | 1,060.25 | 1134.19 |
| 4. | M/s National Hydroelectric Power Corporation Limited | 768.65 | 811.62 |
| 5. | M/s National Projects Construction Corporation Limited | 625.96 | 578.11 |
| Total | | 3,313.98 | 3,411.70 |

(c) and (d) All efforts are being made by the Ministry of Rural Development to release funds required for the completion of ongoing projects under PMGSY in Bihar. However, release of funds is subject to receipt of required information from the State Government and the Central Agencies.

*[English]***Two Front Doctrine for Defence Planning**

3548. SHRI MANISH TEWARI: Will the Minister of DEFENCE be pleased to state:

(a) whether the Government has adopted and 'active two front' doctrine for Defence Planning over the next decade (2010-2020);

(b) if so, whether the 'two front doctrine' involves a departure from the assessment which was the basis of Defence Perspective Planning in the past;

(c) whether there are certain geo-political developments or inputs which have led to the adoption of a Two Front Policy doctrine;

(d) if so, the details thereof;

(e) whether the various other supporting agencies including the Defence Research and Development Organisation (DRDO) have been asked to re-tool their plans given this shift in strategic thinking;

(f) if so, the details thereof;

(g) whether the Integrated Defence Staff (IDS) in the office of the Joint Chiefs of Staff Committee is the body entrusted with the responsibility of Perspective Defence Planning; and

(h) if so, the details thereof?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):
 (a) to (f) The preparation of defence doctrines and plans is based on assessments regarding the present and future projected geo- political and security environment, threat perceptions, technological issues and various other factors. The formulation of defence doctrines and plans is a dynamic process which takes into account all aspects which have a bearing on the objective of ensuring the preparedness of the Armed Forces to effectively deal with any threat to the security of the country.

(g) and (h) The Ministry of Defence prepares defence plans in consultation with each of the Armed Forces and the Headquarters Integrated Defence Staff (HQ IDS).

National Rural Livelihood Mission

3549. SHRI BAIJAYANT PANDA: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether it is proposed to bring around 4.5 crore households into the fold of Self Help Groups under the National Rural Livelihood Mission (NRLM) to control poverty;

(b) if so, details thereof along with status of the project;

(c) whether it is proposed to address the needs of around 6.5 crore poor households in the country under this project; and

(d) the areas proposed to be covered under the project in Orissa?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) to (c) Yes, Madam. Universal social mobilisation through formation of Self Help Groups (SHGs) under National Rural Livelihoods Mission (NRLM) will ensure at least one member of each rural BPL family, preferably a woman member, is covered under SHG network. The objective is to cover all the rural poor households in a phased manner.

(d) It is proposed to cover the entire State of Orissa under NRLM in a phased manner.

National Skill Development Corporation

3550. SHRI PRATAP SINGH BAJWA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the objectives and salient features of National Skill Development Corporation (NSDC);

(b) the targets fixed and sources achieved since inception of NSDC, State-wise and year-wise;

(c) the funds allocated, released and utilized under NSDC during last three years, State, State-wise and year-wise;

(d) whether the policy objectives, strategies, financing and Governance models have been laid to promote skill development in the country, especially in rural areas;

(e) if so, the details thereof;

(f) whether any action plan has been drawn up to improve the quality of human resources; and

(g) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT)

(a) National Skill Development Corporation (NSDC) has been set up as non-profit company under Section 25 of the companies Act-1956 under the Ministry of Finance. The objective of NSDC is to fulfill the growing need for skilled manpower in the country, mainly by fostering private sector initiatives in skill development.

The salient features of NSDC are:

1. Upgrade skills of work force through significant industry involvement specially for underprivileged sections of society and backward regions of the country.
2. Enhance, support and coordinate private sector initiatives for skill development through Public-Private Partnership (PPP) models.
3. Prioritize initiatives that can have a multiplier or catalytic effect.

(b) NSDC has a target of skilling/upskilling 150 mn people by the year 2022 and so far 3 proposals have been cleared to train 10,39,000 persons in next 10 years.

(c) National Skill Development Fund NSDF(Trust) has allocated Rs. 200 Crore to NSDC during FY 2009-10. NSDC has, so far released Rs. 13.05 crore for funding of following three proposals. During financial year 2009-10, a sum of Rs. 7.15 crore was released. Rs. 3.69 crore was released to Gems and Jewellery Export Promotion Council/Indian Institute of Gems and Jewellery, Jaipur, Rajasthan and Rs. 3.46 crore was released to BASIX Academy for Building Life Long Employability Limited a company having Pan-India presence.

During the current financial year 2010-11, Rs. 5.90 Crore has been released to Gram Tarang Employability Training Services Private Limited, Orissa.

NSDC does not release funds to State Governments.

(d) and (e) The objective of NSDC is to skill/upskill 150 million people in India including persons from rural areas by the year 2022, mainly by fostering private sector initiatives in skill development programmes and providing viability gap funding. NSDC would cover skills from the organized as well as from the un-organized sector.

(f) and (g) NSDC will play a significant enabling role in some of essential support services like curriculum, faculty and their training, standards and quality assurance, technology platforms, student placement mechanisms and setting up standards and accreditation systems in partnership with industry associations. All these with participation of industry would improve quality of human resources.

[Translation]

Modernisation of Armed Forces

3551. SHRI MAHABAL MISHRA:
SHRI RAMSINH RATHWA:

SHRI K.C. VENUGOPAL:

Will the Minister of DEFENCE be pleased to state:

(a) the budget allocations earmarked for modernization of Armed Forces during the last three years; service-wise;

(b) the amount utilised for the purpose;

(c) the status of the current modernization plan for the year 2010 Service-wise; and

(d) the procurement of equipment and technologies for the three services in this regard?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):

(a) and (b) A statement is enclosed.

(c) and (d) Procurement of equipment and technologies is mainly funded from the capital acquisition budget. Service-wise allocation for the current year and the progress of expenditure till the end of July 2010 which is indicative of the progress made in this regard, is also indicated in the attached statement.

Statement

Budgetary Allocations earmarked for Modernization of Armed Forces and the Utilization thereof

| Year | | Army | Navy (Including Joint Staff) | Air Force | Total |
|-----------------|--|---------|------------------------------------|-----------|----------|
| (Rs. in crores) | | | | | |
| 2007-2008 | BE | 6937.20 | 9980.74 | 15908.86 | 32826.80 |
| | RE | 6224.20 | 8552.19 | 13333.62 | 28110.01 |
| | Actual Expenditure | 6695.53 | 8566.63 | 12641.26 | 27903.42 |
| 2008-2009 | BE | 7607.67 | 11593.68 | 18281.42 | 37482.77 |
| | RE | 5740.03 | 8765.78 | 16108.83 | 30614.64 |
| | Actual Expenditure | 5379.90 | 8959.53 | 15660.99 | 30000.42 |
| 2009-2010 | BE | 9821.07 | 11732.01 | 18814.64 | 40367.72 |
| | RE | 6254.35 | 11386.34 | 17506.19 | 35146.88 |
| | Actual Expenditure | 8159.88 | 12829.51 | 17437.61 | 38427.00 |
| 2010-2011 | BE | 8876.88 | 11439.90 | 23482.43 | 43799.21 |
| | RE | - | - | - | - |
| | Actual Expenditure (upto 31.7.2010) | 1122.04 | 2365.98 | 4062.33 | 7550.35 |

Professionals in I.T. Sector

(in US \$ billion)

3552. SHRI OM PRAKASH YADAV: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether there is shortage of Information Technology (IT) professionals in the country;

(b) if so, the details thereof, State-wise;

(c) whether the some IT professionals have joined the job in foreign country;

(d) if so, the details thereof along with the total number of IT professionals who have joined in foreign in foreign country;

(e) the total amount of foreign exchange earned in I.T. Sector during the last three years and current year; and

(f) the target and growth of software export in the country during the current financial year?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI SACHIN PILOT): (a) to (f) The Information Technology Industry has indicated the importance of trained personnel for this sector.

The assessment of manpower requirement in the Information Technology sector is a continuous process. The issue of manpower requirement is not as much about the institutional seat availability and output as about the nature of skills and training provided hi these institutions.

As per National Association of Software and Services Companies (NASSCOM), the amount of foreign exchange earned by the IT/ITeS sector in the last three years and projections for the current year are as under:

| Financial Year | Exports |
|---------------------|------------|
| 2007-08 | 40.4 |
| 2008-09 | 47.1 |
| 2009-10 (Estimated) | 49.7 |
| 2010-11 (Projected) | 55.5 to 57 |

Working of Sainik Boards

3553. SHRI HARSH VARDHAN: Will the Minister of DEFENCE be pleased to state:

(a) whether the Government undertakes periodical review of the working of Rajya and Zila Sainik Boards from time-to-time;

(b) if so, the States and the districts in which the working of the said Boards has not been found satisfactory;

(c) if not, whether the Government proposes to take measures to carry out biennial or triennial review of the Board; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI M.M. PALLAM RAJU): (a) Yes, Madam.

(b) There has been general deficiency in the staff which has affected the working of the Board. The state-wise position in this regard is enclosed as Statement.

(c) and (d) Question does not arise in view of reply to part (a) of the Question.

Statement*Vacant Posts in RSBs/ZSBs*

| States/UT | RSB | | ZSB | |
|-------------------|--------|--------|--------|--------|
| | Vacant | Vacant | Vacant | Vacant |
| 1 | 2 | 3 | 4 | 5 |
| Andhra Pradesh | 0 | 8 | 8 | 32 |
| Arunachal Pradesh | 0 | 9 | 0 | 0 |
| Assam | 0 | 1 | 1 | 6 |

| 1 | 2 | 3 | 4 | 5 |
|--------------------------------|-----------|------------|------------|-------------|
| Bihar | 0 | 9 | 13 | 92 |
| Chhattisgarh | 2 | 0 | 7 | 5 |
| Delhi | 1 | 4 | 0 | 0 |
| Goa | 0 | 3 | 0 | 0 |
| Gujarat | 0 | 0 | 0 | 0 |
| Haryana | 1 | 8 | 7 | 191 |
| Himachal Pradesh | 2 | 30 | 3 | 17 |
| Jammu and Kashmir | 1 | 1 | 3 | 6 |
| Jharkhand | 1 | 5 | 3 | 21 |
| Karnataka | 0 | 11 | 6 | 48 |
| Kerala | 2 | 16 | 3 | 35 |
| Madhya Pradesh | 0 | 6 | 8 | 20 |
| Maharashtra | 0 | 0 | 13 | 2 |
| Manipur | 0 | 0 | 1 | 2 |
| Meghalaya | 0 | 0 | 0 | 2 |
| Mizoram | 0 | 2 | 0 | 0 |
| Nagaland | 0 | 15 | 1 | 0 |
| Orissa | 1 | 1 | 2 | 18 |
| Punjab | 0 | 8 | 23 | 55 |
| Rajasthan | 4 | 25 | 7 | 26 |
| Sikkim | 1 | 11 | 0 | 0 |
| Tamil Nadu | 2 | 14 | 0 | 256 |
| Tripura | 0 | 3 | 0 | 0 |
| Uttarakhand | 0 | 0 | 2 | 14 |
| Uttar Pradesh | 3 | 5 | 48 | 143 |
| West Bengal | 0 | 3 | 1 | 23 |
| Andaman and Nicobar Islands UT | 0 | 13 | 0 | 0 |
| Chandigarh UT | 0 | 0 | 0 | 1 |
| Puducherry UT | 0 | 1 | - | - |
| Total | 21 | 213 | 160 | 1015 |

*[English]***Defence deal with Russia**

3554. DR. PADMASINHA BAJIRAO PATIL: Will the Minister of DEFENCE be pleased to state:

(a) whether the Government has signed deal with Russia for 29 MiG-729K fighter aircraft in addition to the original deal for 16 such aircraft signed in January, 2004;

(b) if so, the details thereof including the terms of the deal; and

(c) the time by which the aircraft are likely to be delivered?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):

(a) to (c) Contract for acquisition of additional 29 MiG 29K aircraft from Russia has been signed on 8th March 2010 under the Option Clause of the existing contract, of January 2004 for acquisition of 16 MiG 29K aircraft. Of the 29 aircraft, 24 are fighter aircraft and 05 are trainer aircraft. The deliveries are expected to be made from 2012 to 2016.

*[Translation]***Wasteful Expenditure in MTNL**

3555. SHRI MAHENDRASINH P. CHAUHAN:
SHRI M. ANJANKUMAR YADAV:

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether the Mahanagar Telephone Nigam Limited (MTNL) has suffered a loss of Rs. 800 crore due to wasteful expenditure and inefficient management;

(b) if so, the details thereof;

(c) the action taken/being taken by the Government against the guilty persons; and

(d) the extent to which success has been achieved as a result thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI SACHIN PILOT): (a) No, Madam.

(b) Not applicable in view of (a) above.

However, MTNL's profit/loss for the last two years is as under:-

| | (Rs. in crores) |
|----------------|---------------------|
| Financial year | Profit for the year |
| 2008-09 | 211.72 |
| 2009-10* | (2514.87) |

*(Provisional)

The main reasons of drop of profitability are:

A. Increased Staff cost

1. Due to DA merger.

2. Second wage revision w.e.f. 1.1.2007.

3. Provision for pension and other retirement benefits as per increased wage and change in pension plan,

B. Increased pressure on revenue due to reduction in Telecom Tariffs in view of stiff competition from Private Telecom Service Providers.

C. Provision for high spectrum cost wrt recently concluded 3G/BWA Auctions.

(c) and (d) Questions does not arise in view of (a) & (b) above.

Socio Economic Survey on Labourers Workers

3556. SHRI ARJUN MUNDA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the Government has conducted socio economic survey for the various categories of labourers/workers engaged in various sectors in the country;

(b) if so, the details thereof, category-wise and sector-wise; and

(c) the criteria being adopted by the Government for the purpose alongwith the number of categories into which these survey are divided?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT):

(a) and (b) Yes, Madam. Following surveys have been undertaken by Labour Bureau under the 'Socio-Economic Surveys of Different Segments of Labour' Scheme:

- (i) Survey of Working and Living Conditions of Workers belonging to Scheduled Castes and Scheduled Tribes Communities in Urban Areas;
- (ii) Socio-Economic Survey of Women Workers in Industry;
- (iii) Survey of Working and Living Conditions of Workers engaged in the Unorganized Sector of Industries;and
- (iv) All India survey on the Evaluation of the Minimum Wages Act, 1948.

(c) The Socio-Economic Survey of Different Segments of Labour covering scheduled castes/scheduled tribes workers, unorganized sector workers, women workers etc., are conducted on the recommendation of Inter Departmental Direction Committee setup for the purpose as per the requirement from time to time.

Criteria for Allocation of Funds

3557. DR. KIRODI LAL MEENA: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether different criteria have been prescribed for different schemes in order to allocate funds to District Rural Development Agencies under Rural Development and Poverty Alleviation Programme;

(b) if so, the details thereof and the reasons therefor;

(c) whether the Government has reviewed the criteria on the basis of assessment of the implementation of the various schemes from time to time;

(d) if so, the details thereof;and

(e) if not, the reasons therefor?

THE MINISTER OF THE STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) and (b) Yes, Madam. Different criteria have been prescribed for different schemes in order to allocate funds to District Rural Development Agencies under Rural Development and Poverty Alleviation Programmes being implemented by the Ministry of Rural Development. One

of the main criteria for funds allocation is incidence of rural poverty.

(c) to (e) The criteria for allocation of funds under different schemes is reviewed by the Government from time to time in consultation with the concerned Ministries and States.

[English]

Leakage of Chlorine Gas

3558. SHRI MANISH TEWARI: Will the Minister of SHIPPING be pleased to state:

(a) the number of people got injured in the leakage of chlorine gas at the Mumbai Port recently;

(b) whether there was no Standard Operating Procedure (SOPs) in place to detect, contain, isolate and neutralize the gas leakage;

(c) if so, whether the officials involved in the containment efforts were actually searching Google and You Tube to find out ways of containing the leakage;

(d) if so, whether it took the National Disaster Response Force (NDRF) more than 8 hours to get the scene of occurrence;

(e) if so, the details thereof alongwith the responsibility fixed and action taken against official responsible for this occurrence; and

(f) the steps taken/proposed to be taken by the Government to ensure that such an accident does not reoccur?

THE MINISTER OF SHIPPING (SHRI G.K. VASAN): (a) In all 118 persons affected by the incident were admitted to various hospitals. No person was seriously affected in the incident.

(b) Storage of dangerous and hazardous goods is regulated under the Mumbai Port Trust (Transport, Handling and Storage of Dangerous Goods) regulations 2007. Part-IV of the regulations deals with precautions and handling measures to be taken for storage of dangerous goods.

(c) There is nothing on record regarding Google and You Tube search by any Mumbai Port Trust officials concerned.

(d) Incident of Chlorine Gas leakage occurred on 14.7.2010 at 3.15 A.M. and National Disaster Response Force reached the site at 1.00 P.M.

(e) and (f) Deputy Chairman, Mumbai Port Trust, has been appointed to inquire into the causes of the incident, identify lapses and those responsible as well as to suggest remedial measures to ensure that an incident of this type does not reoccur. A High level committee involving Jt. CCE, DG (Factory Advice Service & Labour Institute), MPCB and Director, Industrial Safety Maharashtra has also been constituted to examine the cylinders/packages and advise on the measures to be taken/methodology to be followed for neutralization of chemicals/gases and ultimate disposal of all the uncleared hazardous cargo lying in the Port.

A Committee has been constituted on 9.8.2010 by Ministry of Shipping under the Chairmanship of Joint Secretary (Ports). The terms of reference of the Committee are as under:

- (i) reasons of gas leakage
- (ii) reasons of storing hazardous goods for long periods
- (iii) mechanism available to handle such accidents
- (iv) legal provisions available to deal with hazardous goods, and
- (v) to suggest improvement in the existing procedure and avoid recurring of such accidents.

The committee will submit its report within one month.

Strict directions have been issued to all the Major Ports to dispose off all the hazardous/inflammable cargo lying in port area since long time.

Coverage of ESI Scheme

3559. SHRI M.B. RAJESH: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the Government proposes to issue a notification to bring all States including Kerala under Employees State Insurance (ESI) Scheme;

(b) if so, the details thereof; and

(c) the status of crash programme being implemented by the ESI Corporation in the country, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT):

(a) and (b) The Employees' State Insurance Scheme is already in force in all the State (including Kerala) except the following:

1. Arunachal Pradesh
2. Manipur
3. Mizoram
4. Sikkim

(c) The ESI Corporation does not prepare any crash programme. However, the ESI Corporation, in consultation with State Governments prepares a phased programme for implementing the scheme in non-implemented areas every year. The number of areas where the scheme was implemented during 2009-10 as per the phased programme is at Statement.

Statement

Implementation of ESI Scheme in New areas as Per Phased Programme (2009-2010)

| Sl.No. | State | Target | | Achievement | |
|--------|-------------------|--------------|------------------|--------------|------------------|
| | | No. of Areas | No. of Employees | No. of Areas | No. of Employees |
| 1 | 2 | 3 | 4 | 5 | 6 |
| 1. | Andhra Pradesh | 17 | 26218 | 14 | 22058 |
| 2. | Assam and Tripura | — | — | 2 | 4330 |
| 3. | Bihar | 4 | 8733 | 1 | 7720 |
| 4. | Gujarat | 6 | 30132 | 2 | 19090 |

| 1 | 2 | 3 | 4 | 5 | 6 |
|-------|----------------|----|----------|----|----------|
| 5. | Haryana | 3 | 5802 | 1 | 1852 |
| 6. | Jharkhand | 5 | 11560 | 1 | 1030 |
| 7. | Karnataka | 19 | 30621 | 7 | 6661 |
| 8. | Madhya Pradesh | 5 | 12800 | — | — |
| 9. | Orissa | 4 | 30576 | 3 | 22710 |
| 10. | Punjab | 1 | 1920 | 3 | 2580 |
| 11. | Rajasthan | 6 | 13450 | 3 | 4470 |
| 12. | Tamil Nadu | 14 | 37280 | 10 | 11829 |
| 13. | Uttar Pradesh | 4 | 7842 | — | — |
| 14. | West Bengal | 10 | 34175 | 6 | 18380 |
| Total | | 98 | 2,51,109 | 53 | 1,22,710 |

Violation of Labour Laws by Outsourcing Agencies

3560. SHRI VISHWA MOHAN KUMAR: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether several jobs in the Public Sector Undertakings (PSUs), Government and Semi-Government departments and private companies are got executed through outsourcing;

(b) if so, the details thereof, State-wise, PSUs-wise Government Department-wise and private company-wise;

(c) whether the Government has received any complaints regarding violation of various Labour Laws by outsourcing agencies during each of the last three years and the current year;

(d) if so, the details thereof, State-wise; and

(e) the action taken by the Government against such agencies?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT):
(a) and (b) Yes, the Ministries/Departments and PSUs may outsource certain routine services *e.g.* cleaning, maintenance, moving papers/dak etc in the interest of the economy and efficiency under Rule 178 of General Financial Rules (GFR). These Rules also provide for the Ministries/Departments intending to out-source service and

to prescribe detailed instructions and procedures for this purpose without contravening the basic guide-lines contained in General Financial Rules. Rule 180 (iv) of GFR stipulates inclusion of the statutory and contractual obligation to be complied with by the contractor.

Further, any establishment, whether in Public Sector or Private Sector, can engage contract labour in a job unless the specific job in a specified establishment is prohibited under provisions of Section 10 of the Contract Labour (Regulation & Abolition) Act, 1970.

The number, type of job and period of the outsourcing depend on the quantum and Schedule of the project and as such no separate centralized data on outsourcing is maintained. However, the number of contract labourers covered by licenses in the central sphere during the last three years and the current year is as under:-

| Year | No. of contract labourers |
|---------|---------------------------|
| 2006-07 | 1001947 |
| 2007-08 | 1313746 |
| 2008-09 | 1377610 |
| 2009-10 | 1387784 (provisional) |

(c) to (e) In the Central sphere, the officer of Chief Labour Commissioner (Central)'s organization conduct

inspection regularly under the Contract Labour (Regulation & Abolition) Act, 1970 and take action by filing prosecution cases against the defaulting employers and contractors.

Details of Inspection conducted and prosecution launched during the last three years and current year under Contract Labour Act, 1970.

| Sl.No. | Activity | 2006-07 | 2007-08 | 2008-09 | 2009-10 (Prov) |
|--------|--|---------|---------|---------|-------------------|
| 1. | No. of Prosecutions launched | 2648 | 3675 | 3573 | 2401 |
| 2. | No. of convictions | 887 | 1228 | 733 | 775 |
| 3. | No. of contract labourers covered by licenses | 1001947 | 1313742 | 1377610 | 1126010 |
| 4. | No. of licenses revoked/cancelled | 8186 | 5657 | 7419 | 3961 |
| 5. | No. of registration certificates revoked/cancelled | 51 | 14 | 35 | 18 |

FTA with Israel

3561. SHRIMATI SUPRIYA SULE: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether Israel Minister for Trade and Industry and Labour met Indian Counter- parts to discuss proposed Free Trade Agreement (FTA) between two countries;

(b) if so, the details thereof; and

(c) the benefits likely to be accrued in irrigation, research and technology, water management and home security with the signing of the said FTA?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA): (a) to (e) Yes Madam. Israeli Minister for Trade, Industry and Labour met the Commerce and Industry Minister on 12.01.2010 in New Delhi to explore the ways and means to increase the bilateral trade relations between India and Israel. During this meeting, the issue of Free Trade Agreement (FTA) with Israel was also discussed. The FTAs with other countries are entered into for enhancing bilateral trade in goods & services and for increased investment and economic and customs cooperation.

Allocation of Funds under PMGSY

3562. SHRI P. KUMAR: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the fund earmarked for Pradhan Mantri Gram Sadak Yojana (PMGSY) during 2009-10 has not been utilized;

(b) whether for the year 2010-11 an allocation of Rs. 400 crores has been made under the Scheme; and

(c) if so, the details thereof and steps taken by the Government to implement the Scheme in proper and speedy manner?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) No, Madam.

(b) No, Madam.

(c) The budgetary allocation for the year 2010-11 for Pradhan Mantri Gram Sadak Yojana (PMGSY) is Rs. 22,000 crore, including Rs. 10,000 crore as Internal and Extra Budgetary Resource (IEBR). The following measures have been taken by the Ministry of Rural Development to implement the programme in proper and speedy manner:-

(i) The State Governments have been advised to deploy adequate number of dedicated Programme Implementation Units (PIUs) commensurate with their work load.

(ii) Central Public Sector Undertakings have been deployed in Bihar, Jharkhand and Tripura.

(iii) The Standard Bidding Document (SBD) has been amended to facilitate participation of small and medium as well as large contractors.

(iv) The State Governments have been advised for e-tendering of the projects to expedite the process and also to ensure transparency.

- (v) Implementation of the programme is being monitored through monthly reports, periodical review meeting and field visits of officers.
- (vi) Training is being imparted to the field personnel for building their capacity in programme implementation.

Pension to Disabled Persons

3563. DR. RATTAN SINGH AJNALA: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the number of disabled persons in the country;
- (b) the number of disabled persons getting pension under the disability pension scheme; and
- (c) the plans of the Government to cover all the disabled persons?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) As per the Census of India 2001, the number of disabled persons in the country is 21906769.

(b) Under Indira Gandhi National Disability Pension Scheme (IGNDPS), launched in February 2009, central assistance of Rs. 200 per month is granted to a person suffering from severe or multiple disabilities in the age group of 18-64 years and belonging to a household living below the poverty line according to criteria prescribed by the Government of India. The coverage under IGNDPS so far as reported by States is 709831.

(c) Identification of beneficiaries, sanction and disbursement of pension are responsibilities of respective State Governments. States have been asked to identify all eligible beneficiaries as per the criteria under IGNDPS for claiming central assistance.

Joining of Private Telecom Companies

3564. SHRI P. LINGAM: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether the some senior executives of Bharat Sanchar Nigam Limited (BSNL) have joined the private telecom companies without taking prior clearance from the Government;
- (b) if so, the details thereof alongwith the number of officials; and

(c) the action taken/being taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI SACHIN PILOT): (a) Yes, Madam.

(b) Details of such cases are as below:

- (1) Shri P.K. Khindri, formerly CGM, BSNL T&D Circle, Jabalpur-Penalised with stoppage of full pension for a period of 02 (two years) for joining M/s Reliance Industries.
- (2) Shri Shabbir Ahmed, Former Director, BSNL CO-Penalised with deduction of 25% of pension for a period of one year starting from 01.07.2010 for joining M/s Reliance Infocomm. Limited.
- (3) Shri Satya Pal Kalsi, Former Chief General Manager, BSNL, UP-E-Penalised with deduction of 25% of pension for a period of one year starting from 01.07.2010 for joining M/s Reliance Infocomm Limited.

(c) The provisions to deal with this issue already exist and are invoked as and when it comes to notice and charges are established.

[Translation]

Low Cost Housing for Personnel

3565. SHRI BHUDEO CHOUDHARY: Will the Minister of DEFENCE be pleased to state:

- (a) whether the Army Welfare Housing Organisation has decided to develop low cost housing for defence personnel;
- (b) if so, the locations where such houses are to be built, State-wise and the expenditure likely to be incurred thereon; and
- (c) the rates at which the housing units are to be made available to the defence personnel alongwith the details of the allotment scheme?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (c) Army Welfare Housing Organisation (AWHO) has taken up construction of low cost housing for the serving and retired Personnel Below Officer Ranks (PBOR) and widows of deceased PBORs under the Jai Jawan Awas Yojna (JJAY).

2. Under the Scheme, houses have been constructed in Jaipur and Pune with an expenditure of Rs. 12.0 crores and Rs. 20.0 crores respectively and construction has been taken up at Allahabad with an estimated expenditure of Rs. 15.0 crores. Further, planning for construction of houses has been taken up at Belgaum (Karnataka) and Bhatinda (Punjab) with an estimated expenditure of Rs. 23.0 crores each; and at Secunderabad (Andhra Pradesh) and Dehradun (Uttarakhand) with an estimated expenditure of Rs. 16.0 crores each.

3. Presently, the rates of dwelling units under JJAY schemes range between Rs. 8 to 12 lakhs approximately. All serving and retired PBORs and widows of deceased PBORs are eligible for the JJAY schemes which are allotted by a draw of lots in case the demand is more than the availability.

[English]

Advanced Jet Trainer

3566. SHRI CHANDRAKANT KHAIRE: Will the Minister of DEFENCE be pleased to state:

(a) whether the Government has signed deal to purchase 57 Hawk Advanced Jet Trainer Aircraft from British Aerospace Systems in addition to the earlier orders placed in this regard;

(b) if so, the details thereof;

(c) the details of the first deal made previously for buying the said aircraft;

(d) whether all the aircraft as per the first deal have been delivered; and

(e) if so, the details thereof?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):
(a) and (b) Government signed contracts on 23rd July 2010 for procurement of 57 Hawk Advanced Jet Trainers (AJT) from M/s Hindustan Aeronautics Limited (HAL). Of these, 40 are for the Indian Air Force (IAF) and 17 are for the Indian Navy (IN). M/s HAL manufactures these aircraft under licence from M/s BAE Systems.

(c) In March 2004 Government had signed a contract with M/s BAE System for procurement of 24 Hawk AJT and with M/s HAL for the licence manufacture of another 42 aircraft under Transfer of Technology (ToT) from M/s BAE System. These 66 AJTs were for the IAF.

(d) and (e) All 24 direct supply aircraft have been delivered by M/s BAE System while 10 out of 42 aircraft contracted with HAL have been delivered till date.

Appointment of Lok Karmi

3567. SHRI SOMEN MITRA: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Government has taken final decision on appointing one Lok Karmi in Every Gram Panchayat for better implementation of Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS);

(b) if so, the details thereof;

(c) if not, progress made so far in the matter and the present status thereof; and

(d) the manner in which Lok Karmi will help in better implementation of MGNREGS and other rural development schemes?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) and (b) No, Madam. The Government has so far not taken any final decision regarding appointment of Lok Karmi under Mahatma Gandhi NREGA.

(c) Ministry of Rural Development has formulated a draft Lok Sevak/Lok Karmi Scheme. The draft scheme has been discussed with selected Non-Governmental organisations.

(d) As considered in the draft scheme, the role of Lok Sevak is primarily of capacity building programme of the village community to take the village/community towards self-reliance in matters of planning, implementation, accounting and auditing of Mahatma Gandhi NREGA. Lok Karmi will also disseminate widely information about Government schemes including Mahatma Gandhi NREGA and how the benefits can be availed by the people. Lok Karmi will regularly report through established channels status of implementation at the grass roots levels and the need for higher level intervention where necessary.

Disbursement of Pension under EPS, 1995

3568. SHRI GOPINATH MUNDE: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the Government has issued directions/directives for resolving the difficulties in the disbursement

of pension and other benefits to pensioners under various sections including Section 35 of the Employees' Pension Scheme (EPS), 1995; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): (a) and (b) The details of directions/directives issued by the Ministry of Labour & Employment, Government of India from time to time under various paragraphs including paragraph 35 of the Employees' Pension Scheme, 1995 is given below:

1. Interpretation of provisions of paragraph 12 of the Employees' Pension Scheme, 1995 for different age groups and observance of provisions for minimum pension when the eligible service is less than 24 years was issued on 10th May, 1999.
2. Clarification was issued on 18.10.99 for payment of pension to dependant parents:
 - (i) Clarified that for dependency no income criteria specified.
 - (ii) Clarified that the pension shall be payable from 06.03.1999 even in case where death of member has occurred between 16.11.1995 and 05.03.1999.
3. Orders for Pension to permanently and totally Disabled child/children in addition to normal child/children and eligibility including procedure for Certification by Medical Board were issued on 26th June, 2000.

4. Instructions for renunciation of the right to pension on request under the condition that such renunciation shall be irrevocable were issued on 13th October, 2008.
5. Orders for transfer of accumulations of pension contributions under the Employees' Pension Scheme, 1995 in respect of employees of Grant-in-aid colleges to GPF of Maharashtra State were issued on 23rd July, 2010.

Panchayat Buildings

3569. SHRI PULIN BIHARI BASKE: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether any panchayat buildings have been destroyed by Naxalites in the country;
- (b) if so, the details thereof, State-wise;
- (c) the total loss of lives and property as a result thereof;
- (d) whether any security measure has been taken by the Government;
- (e) if so, the details thereof; and
- (f) the action taken by the Government against the Naxalities?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) and (b) Yes, Madam. The State-wise details of Panchayat Buildings destroyed/damaged by naxalites are as:

| Name of the States | Year | | | | |
|--------------------|------|------|------|------|---------------------------------|
| | 2006 | 2007 | 2008 | 2009 | 2010 (upto Jan. to July, 31) |
| Chhattisgarh | 6 | 2 | 2 | 0 | 1 |
| Jharkhand | 1 | 0 | 0 | 7 | 1 |
| Andhra Pradesh | 0 | 1 | 0 | 0 | 0 |
| Maharashtra | 0 | 0 | 5 | 8 | 1 |
| Bihar | 0 | 0 | 0 | 3 | 0 |
| Orissa | 0 | 0 | 0 | 3 | 7 |
| West Bengal | 0 | 1 | 0 | 2 | 3 |

(c) The Ministry of Rural Development does not maintain data on the loss of lives and property.

(d) to (f) State Governments deal with various issues related with naxal problem in the respective States. The Central Government supplements the efforts of the State Governments related to both development and security concerns through several ways which, inter-alia, include providing of Central Paramilitary Forces (CPMFs), sanction of India Reserve (IR) Battalions, setting up of Counter Insurgency and Anti Terrorism (CIAT) schools and assistance in development works through a wide range of schemes of different Central Ministries. In a recently held meeting of Chief Ministers/Governors of seven most severely naxal affected States, several new initiatives have been stressed to further supplement the resources of the States.

Prevention of Begging

3570. SHRI EKNATH MAHADEO GAIKWAD:
SHRI DILIP SINGH JUDEV:
SHRI BHASKARRAO BAPURAO PATIL
KCHATGAONKAR:
SHRI ASADUDDIN OWAISI:
SHRI R. THAMARASELVAN:
SHRI E.G. SUGAVANAM:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether begging by children and senior citizens is a complex social problem, needing legislative, reformatory and rehabilitative intervention;

(b) if so, the reaction of the Government thereto;

(c) whether the Union Government has urged the State Governments to enact and implement the relevant

laws on prevention of Begging and matters related thereto including rehabilitation of beggars;

(d) if so, the details of the States which have enacted such laws and rehabilitated beggars:

(e) whether the Union Government proposes to address the problem in a holistic manner at national level: and

(f) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) to (f) Beggary is a complex problem which needs to be addressed in a multi-pronged manner.

The Central Government has requested State Governments and UT Administrations to effectively implement their existing laws or enact a new law in case such law is not in existence.

As per available information, 20 States and 2 Union Territories have anti-beggary laws as enclosed in the Statement. Shelter homes/institutions for beggars are functioning in Gujarat, Karnataka, Madhya Pradesh, Maharashtra, Uttar Pradesh, Uttaranchal, West Bengal and Delhi.

The Central Government also provides financial support to concerned agencies for looking after children in need of care and protection, and destitute older persons under the Integrated Child Protection Scheme (ICPS) and Integrated Programme for Older Persons (IPOP) respectively. Besides, under the Indira Gandhi National Old Age Pension Scheme (IGNOAPS) central assistance is also provided to States for giving pension to persons above 65 years, living below the poverty line, @ Rs. 200/- per month, which is meant to be supplemented by at least an equal contribution by the States.

Statement

Existing State Anti Beggary Laws

| Sl.No. | States/Union | Legislation in Force |
|---------------|----------------|--|
| 1 | 2 | 3 |
| States | | |
| 1. | Andhra Pradesh | The Andhra Pradesh Prevention of Beggary Act, 1977 |
| 2. | Assam | The Assam Prevention of Begging Act, 1964 |
| 3. | Bihar | The Bihar Prevention of Begging Act, 1951 |

| 1 | 2 | 3 |
|--------------------------|-------------------|---|
| 4. | Chhattisgarh | Adopted the Madhya Pradesh Bikshavirty Nivaran Adhiniyam, 1973 |
| 5. | Goa | Goa, Daman and Diu Prevention of Begging Act, 1972 |
| 6. | Gujarat | Adopted the Bombay Prevention of Begging Act, 1959 |
| 7. | Haryana | The Haryana Prevention of Begging Act, 1971 |
| 8. | Himachal Pradesh | The Himachal Pradesh Prevention of Begging Act, 1979 |
| 9. | Jammu and Kashmir | The Jammu and Kashmir Prevention of Begging Act, 1960 |
| 10. | Jharkhand | Adopted the Bihar Prevention of Begging Act, 1951 |
| 11. | Karnataka | The Karnataka Prevention of Begging Act, 1975 |
| 12. | Kerala | The Madras Prevention of Begging Act, 1945 the Trivancore Prevention of Begging Act, 1120 and the Cochin Vagrancy Act, 1120 are in enforce in different areas of the State. |
| 13. | Madhya Pradesh | The Madhya Pradesh Bikshavirty Nivaran Adhiniyam, 1973 |
| 14. | Maharashtra | The Bombay Prevention of Begging Act, 1959 |
| 15. | Punjab | The Punjab Prevention of Begging Act, 1971 |
| 16. | Sikkim | The Sikkim Prohibition of Begging Act, 2004 |
| 17. | Tamil Nadu | The Madras Prevention of Begging Act, 1945 |
| 18. | Uttar Pradesh | The Uttar Pradesh Prohibition of Begging Act, 1972 |
| 19. | Uttarakhand | Adopted the Uttar Pradesh Prohibition of Begging Act, 1972 |
| 20. | West Bengal | The West Bengal Vagrancy Act, 1943 |
| Union Territories | | |
| 21. | Daman and Diu | The Goa, Daman and Diu Prevention of Begging Act, 1972 |
| 22. | Delhi | Adopted the Bombay Prevention of Begging Act, 1959 |

*[Translation]***Construction of Roads under PMGSY**

3571. SHRI PREMCHAND GUDDU: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether in some parts of the Madhya Pradesh the work as regards construction of approved road projects under the Pradhan Mantri Gram Sadak Yojana have not been started/completed even after elapsing about ten years;

(b) if so, the details thereof;

(c) whether grave irregularities have been reported in the construction work of the roads under the said Yojana;

(d) whether the Government has conducted any enquiry in this regard; and

(e) if so, the outcome thereof and the action taken against officers/employees found guilty in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) No, Madam. Out of 387 road works sanction under Pradhan Mantri Gram Sadak Yojana (PMGSY) for Madhya Pradesh in the year 2000-01, a total of 386 road works have been completed.

(b) Does not arise.

(c) to (e) The rural roads constructed under PMGSY are constructed, maintained and owned by the State Government. As per the programme guidelines, ensuring the quality of the road works is the responsibility of the State Governments. State Government has informed that no grave irregularities has been found in execution of PMGSY works. However, during the period 2009-10 and 2010-11, upto May, 2010, the total number of 36 complaints regarding irregularities in the construction of road works in Madhya Pradesh have been received. In 23 cases the State Government has been asked to enquire into the matter and take appropriate action as per the programme guidelines. In 13 cases, independent National Quality Monitors (NQMs) were deputed. As per reports of the NQMs irregularities were noticed in 2 cases, which have been sent to the State Government for rectification and appropriate action.

[English]

Production and Export of Tobacco

3572. SHRI M. RAJA MOHAN REDDY: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether there is great scope for production and export of burley, oriented and flavourful FCV tobacco due to growing global preference for blended cigarettes;

(b) if so, the details thereof;

(c) whether the Government proposes to help the domestic tobacco growers in this regard; and

(d) if so, the details of steps being taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA): (a) and (b) The demand for burley, oriental and flavorful tobacco in the international market is not very encouraging during the current year.

(c) and (d) The Tobacco Board has the mandate to regulate the production and promotion of export of FCV Tobacco. It implements several extension and developmental programmes for propagating the use of proven technology amongst farmers thereby enhancing the yield and quality of FCV tobacco.

Poverty Alleviation Programmes

3573. SHRI N.S.V. CHITTHAN:
SHRI ARJUN RAY:
SHRI GORAKH PRASAD JAISWAL:
SHRI DILIP SINGH JUDEV:
RAJKUMARI RATNA SINGH:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the schemes being implemented for poverty alleviation in the country including Uttar Pradesh and Madhya Pradesh alongwith the funds sanctioned/released/ utilized for these programmes, State-wise and year-wise;

(b) whether poverty eradication programme is getting adversely affected on account of inadequate allocation of funds;

(c) whether the Government has made any review and monitored the poverty alleviation programme being run in the country;

(d) if so, the details and outcome thereof alongwith the reaction of the Government thereto;

(e) the details of the procedure being followed for monitoring poverty alleviation programme; and

(f) the target fixed and achieved to eradicate the poverty during the Eleventh Five Year Plan?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) The Ministry of Rural Development implements the major schemes viz., Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) as wage employment and Swamjayanti Gram Swarojgar Yojana (SGSY)/National Rural Livelihood Mission (NRLM) as self employment programme for employment generation and poverty alleviation in all rural areas of the country including Uttar Pradesh and Madhya Pradesh. The central allocation, release and utilization of funds by the States and Union Territories under these Schemes during 2009-10 is given in the Statement.

(b) No, Madam. The funds under the rural development programmes have been progressively increasing over the past years.

(c) to (e) The Ministry of Rural Development has put in place a system of monitoring the implementation of

the programmes and utilization of funds through Periodical Progress Reports, Performance Review Committee, Area Officer's Scheme, Vigilance and Monitoring Committee at the State/District Level, and National Level Monitors.

(f) MGNREGA is a demand driven scheme and no physical target is fixed, whereas under Swamjayanti Gram

Swarojgar Yojana (SGSY), physical target is fixed. Under SGSY, the target was to assist 49.38 lakh swarozgaries and 52.00 lakhs swarozgaries were assisted during last three years (*i.e.* 2007-08, 2008-09 and 2009-10) of XIth Five Year Plan. Under MGNREGA 1315.00 lakh number households were provided wage employment.

Statement

Central allocation, release and utilization by the States/UTs during 2009-10

(Rs. in lakhs)

| Sl.No. | States/UTs | SGSY | | | MGNREGA | |
|--------|-------------------|--------------------|------------------|-------------|-----------------|-------------|
| | | Central Allocation | Central Releases | Utilisation | Central Release | Expenditure |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 |
| 1. | Andhra Pradesh | 11476.59 | 11476.59 | 16221.54 | 378160.23 | 450918.00 |
| 2. | Arunachal Pradesh | 609.57 | 435.14 | 247.83 | 3386.17 | 1725.74 |
| 3. | Assam | 15829.25 | 17734.34 | 22522.07 | 77888.50 | 103350.71 |
| 4. | Bihar | 27301.59 | 13727.48 | 30504.10 | 103278.45 | 181687.63 |
| 5. | Chhattisgarh | 6063.50 | 6046.62 | 7979.52 | 82710.30 | 130373.56 |
| 6. | Goa | 158.13 | 75.00 | 84.71 | 20.72 | 450.33 |
| 7. | Gujarat | 4319.90 | 4319.90 | 6216.22 | 77729.70 | 73975.11 |
| 8. | Haryana | 2541.56 | 2541.56 | 3609.80 | 12400.38 | 14355.28 |
| 9. | Himachal Pradesh | 1069.98 | 843.65 | 1466.90 | 39542.50 | 55655.70 |
| 10. | Jammu and Kashmir | 1325.07 | 828.47 | 698.59 | 17568.95 | 18236.28 |
| 11. | Jharkhand | 10294.88 | 6706.52 | 12882.67 | 81216.22 | 137970.19 |
| 12. | Karnataka | 8666.22 | 8666.22 | 12027.24 | 276998.19 | 281653.45 |
| 13. | Kerala | 3888.77 | 3855.01 | 5087.97 | 46771.42 | 47184.81 |
| 14. | Madhya Pradesh | 12992.44 | 13590.63 | 15690.17 | 351923.66 | 377972.03 |
| 15. | Maharashtra | 17131.08 | 17131.08 | 22659.18 | 24965.06 | 32109.32 |
| 16. | Manipur | 1061.36 | 463.49 | 252.17 | 43681.36 | 39316.87 |
| 17. | Meghalaya | 1189.07 | 648.01 | 678.88 | 21136.81 | 18352.79 |
| 18. | Mizoram | 274.74 | 370.18 | 411.09 | 27697.03 | 23823.99 |
| 19. | Nagaland | 815.60 | 650.11 | 405.40 | 56292.34 | 45985.00 |
| 20. | Orissa | 13127.39 | 11981.12 | 18184.11 | 44581.26 | 93273.74 |
| 21. | Punjab | 1235.49 | 1022.42 | 1589.76 | 14318.45 | 14871.55 |
| 22. | Rajasthan | 6581.09 | 6581.09 | 9209.61 | 594264.49 | 564149.15 |
| 23. | Sikkim | 304.80 | 382.27 | 291.30 | 8857.35 | 6408.99 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 |
|-------|-----------------------------|-----------|-----------|-----------|------------|------------|
| 24. | Tamil Nadu | 10148.37 | 10148.45 | 13889.17 | 137118.92 | 176123.49 |
| 25. | Tripura | 1915.61 | 1845.71 | 1981.05 | 88636.01 | 72393.18 |
| 26. | Uttar Pradesh | 39305.26 | 41205.26 | 48871.72 | 531887.16 | 590003.87 |
| 27. | Uttarakhand | 2069.31 | 2069.31 | 2735.58 | 27960.22 | 28309.06 |
| 28. | West Bengal | 14588.47 | 11863.68 | 21228.62 | 178728.96 | 210898.16 |
| 29. | Andaman and Nicobar Islands | 26.36 | 10.43 | 20.74 | 241.15 | 1226.12 |
| 30. | Daman and Diu | 26.35 | 0.00 | 0.00 | 0.00 | 0.00 |
| 31. | Dadra and Nagar Haveli | 26.35 | 12.50 | 0.00 | 39.20 | 133.95 |
| 32. | Lakshadweep | 26.35 | 0.00 | 2.30 | 200.00 | 201.48 |
| 33. | Puducherry | 263.50 | 263.50 | 269.09 | 459.93 | 726.90 |
| Total | | 216654.00 | 197495.74 | 277919.08 | 3350661.09 | 3793816.43 |

MGNREGA is demand driven scheme and State-wise allocation is not made.

Note: The utilisation is out of the Total Available funds (TAF) which comprises of central releases + state releases + opening balance + miscellaneous receipt.

[*Translation*]

Supply of Water

3574. SHRI JAGDANAND SINGH: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether fund is being allocated to each State for water supply through pipes for providing clean and pure drinking water;

(b) if so, the details thereof;

(c) whether several States have not been able to utilize the amount provided during the Eleventh Plan Period so far;

(d) if so, the details thereof; and

(e) the time limit fixed for adequate water supply through pipelines to cent percent population?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (KUMARI AGATHA SANGMA):

(a) and (b) Under National Rural Drinking Water

Programme (NRDWP), funds are released to the States for making provision of drinking water to the rural habitations. Power to plan, approve and implement water supply schemes are vested with the States. Therefore the States can decide upon the system of water supply, which inter alia includes piped water supply, keeping in view various factors *viz.* available resources, sources of water, operation & maintenance system, etc.

(c) and (d) A statement showing details of year-wise and state-wise releases and reported utilization under Accelerated Rural Water Supply Programme (ARWSP)/NRDWP during the XIth Plan period is annexed. Some of the States have not been able to utilize the full released amount during the year but the unspent amount in that particular year is allowed to be carried forward and is available for utilization in the next year.

(e) As such, Government of India has not fixed any time limit for adequate water supply through pipelines as it is upto the States to decide the type of water supply systems. However, under Bharat Nirman Phase-II, all uncovered and remaining water quality-affected habitations are targeted to be covered with provision of adequate and safe drinking water by 2012.

Statement

Year-wise and State-wise amount released and reported utilization of funds under ARWSP (upto 31.3.2009) and NRDWP during 11th Plan period as on 30.7.2010

(Amount Rs. in crore)

| Sl. No. | Name of the State/UT | 2007-08 | | 2008-09 | | 2009-10 | | 2010-11 (as on 30.7.2010) | |
|---------|----------------------|---------|-------------|---------|-------------|---------|-------------|------------------------------|-------------|
| | | Release | Utilization | Release | Utilization | Release | Utilization | Release | Utilization |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 |
| 1. | Andhra Pradesh | 305.24 | 388.41 | 395.05 | 398.05 | 537.37 | 389.79 | 233.23 | 51.96 |
| 2. | Arunachal Pradesh | 112.41 | 121.31 | 162.46 | 160.97 | 178.20 | 198.91 | 58.43 | 0.00 |
| 3. | Assam | 189.59 | 117.26 | 187.57 | 265.40 | 323.50 | 241.77 | 206.41 | 0.10 |
| 4. | Bihar | 169.69 | 0.00 | 452.38 | 73.30 | 186.11 | 284.87 | 0.00 | 44.26 |
| 5. | Chhattisgarh | 95.95 | 104.16 | 125.26 | 112.42 | 128.22 | 104.07 | 61.88 | 21.57 |
| 6. | Goa | 1.66 | 2.31 | 0.00 | 0.00 | 3.32 | 0.50 | 0.00 | 0.00 |
| 7. | Gujarat | 205.89 | 219.12 | 369.44 | 289.33 | 482.75 | 484.38 | 271.34 | 82.93 |
| 8. | Haryana | 93.41 | 109.54 | 117.29 | 117.29 | 206.89 | 132.35 | 111.00 | 12.11 |
| 9. | Himachal Pradesh | 130.42 | 132.45 | 141.51 | 141.49 | 182.85 | 144.50 | 66.86 | 10.64 |
| 10. | Jammu and Kashmir | 329.92 | 361.41 | 396.49 | 176.67 | 402.51 | 383.49 | 205.88 | 38.73 |
| 11. | Jharkhand | 84.46 | 117.51 | 80.33 | 18.85 | 111.34 | 86.04 | 78.82 | 0.00 |
| 12. | Karnataka | 283.16 | 286.57 | 477.85 | 449.15 | 627.86 | 473.71 | 306.34 | 0.00 |
| 13. | Kerala | 84.25 | 83.46 | 106.97 | 106.56 | 151.89 | 150.99 | 68.53 | 9.76 |
| 14. | Madhya Pradesh | 251.62 | 267.56 | 380.47 | 368.61 | 379.66 | 347.03 | 199.52 | 13.48 |
| 15. | Maharashtra | 404.4 | 378.38 | 648.24 | 511.06 | 647.81 | 618.56 | 348.30 | 68.69 |
| 16. | Manipur | 45.59 | 34.71 | 45.23 | 36.33 | 38.57 | 32.19 | 25.94 | 0.00 |
| 17. | Meghalaya | 55.29 | 56.61 | 63.38 | 74.50 | 79.4 | 68.57 | 31.42 | 1.57 |
| 18. | Mizoram | 38.88 | 30.16 | 54.19 | 45.48 | 55.26 | 51.31 | 17.86 | 0.00 |
| 19. | Nagaland | 39.75 | 27.39 | 42.53 | 39.60 | 47.06 | 76.57 | 24.56 | 0.00 |
| 20. | Orissa | 171.95 | 233.60 | 298.68 | 273.12 | 226.66 | 198.87 | 102.44 | 9.45 |
| 21. | Punjab | 51.8 | 40.28 | 86.56 | 96.68 | 88.81 | 95.35 | 41.11 | 18.08 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 |
|-------|--|----------|----------|----------|----------|----------|----------|----------|--------|
| 22. | Rajasthan | 606.72 | 619.67 | 971.83 | 967.95 | 1,012.16 | 680.00 | 553.58 | 105.10 |
| 23. | Sikkim | 20.13 | 15.36 | 32.45 | 28.85 | 20.60 | 30.58 | 7.34 | 1.96 |
| 24. | Tamil Nadu | 190.90 | 190.9 | 287.82 | 230.58 | 317.95 | 364.21 | 158.46 | 6.16 |
| 25. | Tripura | 54.43 | 54.30 | 41.01 | 36.99 | 77.40 | 76.51 | 26.94 | 3.79 |
| 26. | Uttar Pradesh | 401.51 | 421.14 | 615.78 | 514.54 | 956.36 | 974.14 | 449.56 | 240.14 |
| 27. | Uttarakhand | 89.30 | 114.14 | 85.87 | 61.09 | 124.90 | 63.83 | 66.21 | 8.31 |
| 28. | West Bengal | 191.37 | 230.55 | 389.39 | 371.62 | 394.30 | 390.76 | 198.56 | 0.00 |
| 29. | Andaman and Islands Nicobar Islands | 0.00 | 4.72 | 0.00 | 30.78 | 0.00 | 0.00 | 0.00 | 0.00 |
| Total | | 4,699.67 | 4,762.96 | 7,056.02 | 5,998.28 | 7,989.72 | 7,143.83 | 3,920.49 | 748.78 |

*[English]***CECA with Japan**

3575. SHRI RAYAPATI SAMBASIVA RAO:
SHRI SANJAY DINA PATIL:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether India raised its demand for a quick and time bound approval for its pharmaceutical products as well as registration of its drug companies in Japan during the meeting on the proposed Comprehensive Economic Partnership Agreement;

(b) if so, the details thereof and the reasons therefor; and

(c) the details regarding negotiations held for CEPA with Japan so far?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA): (a) to (c) Facilitation of entry of generic drugs in the Japanese market is one of the issues under discussion with the Japanese side in the context of the Comprehensive Economic Partnership Agreement (CEPA) which is currently under negotiation. The negotiations for the CEPA are yet to be concluded.

*[Translation]***Armed Forces Tribunal**

3576. SHRIMATI SUMITRA MAHAJAN: Will the Minister of DEFENCE be pleased to state:

(a) the mode of functioning alongwith the salient features of the Armed Forces Tribunal notified to be set up recently;

(b) the States and places where the said Tribunal has started functioning; and

(c) the future action plan of the Government in this regard?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (c) Armed Forces Tribunal has been established for the adjudication or trial of disputes and complaints with respect to commission, appointments, enrolment and conditions of service in respect of persons subject to the Army Act 1950, the Navy Act 1957 and the Air Force Act 1950 and also to provide for appeals arising out of orders, findings or sentences of Courts Martial held under the said Acts and matters connected therewith or incidental thereto.

The Tribunal is presently functioning with its Principal Bench at Delhi and Regional Benches at Jaipur, Chandigarh, Lucknow, Guwahati, Kolkata, Chennai and Kochi. It has also been decided to set up a Regional Bench at Mumbai.

*[English]***Growth of Telecom Sector**

3577. SHRI GAJANAN D. BABAR:
SHRI ANANDRAO ADSUL:

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether the Union Government has any strategic plan to spur the telecom sector growth in the country;

(b) if so, the details thereof; and

(c) the steps taken/being taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI SACHIN PILOT): (a) to (c) Yes, Madam. Union Government has taken various steps in line with strategy to spur Telecom Sector Growth, like following:-

- Setting up of an independent regulatory body in 1997 - the Telecom Regulatory Authority of India (TRAI), to assure investors that the sector would be regulated in a balanced and fair manner. Further changes in the regulatory system took place with the TRAI Act of 2000 that aimed at restoring functional clarity and improving regulatory quality. TRAI has come out with various regulations and directions, which included Telecom Mobile Number Portability regulation 2009, Telecom Tariff order 2009 as well as orders regarding Quality of Service etc.
- The Universal Service Obligation fund has been introduced in 2003 as a mechanism for transparent cross subsidization of universal access in telecom sector. The fund was to be collected through a 5 percent levy on the adjusted gross revenue of all telecom operators.
- Opening up of its telecom sector to foreign investors up to 100 percent holding in manufacturing of telecom equipment, internet services, and infrastructure providers (e-mail and voice mail), 74 percent in radio-paging services, internet (international gateways) and 49 percent in national long distance, basic telephone, cellular mobile, and other value added service.
- Decision of not capping on the number of access providers in any service area. 122 new UAS licenses were granted in 2008 to 17 companies in 22 service areas for benefit of consumers by increased competition.
- Permission of dual technology spectrum under the same UAS/CMTS licence.
- Decision to introduce Mobile Number Portability (MNP), that will allow subscribers to retain their

existing numbers while switching over from one service provider to another.

- With a view to regulate unsolicited calls from telemarketers, a regulation has been implemented whereby "National DO not call Registry" has been put in place.
- Conclusion of Auction of 3G/BWA Spectrum in 22 circles for Telecom Service Providers. Rollouts expected by the end of 2010.
- Target has been set to achieve 40% rural teledensity by 2012.
- Target has further been set to achieve 20 million Broadband connections by end of 2010.
- Broadband connectivity to all Gram Panchayats by 2012.

[Translation]

Self Help Groups in Maharashtra

3578. SHRI SONAWANE PRATAP NARAYANRAO: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the number of self help groups in Maharashtra run and funded by National Bank for Agriculture and Rural Development (NABARD), Non-Governmental Organisations (NGOs), District Rural Development Agency (DRDA) and District Rural Development Cell (DRDC);

(b) whether the number of such rural development agencies, cells and NGOs has risen in the last few years;

(c) if so, the details thereof, State wise; and

(d) the manner in which these Agencies/NGOs are helping in implementation of Swarnjayanti Gram Swarozgar Yojana (SGSY) in the country?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) As per information furnished by Government of Maharashtra and National Bank for Agriculture and Rural Development (NABARD), 2,93,958 Self Help Groups (SHGs) have been promoted by the District Rural Development Agencies (DRDAs) and NABARD.

(b) and (c) As reported by NABARD, under the SHG-Bank Linkage Programme, NABARD partners increasingly with Non-Governmental Agencies (NGOs). As on

31.03.2010, NABARD has partnered with 261 NGOs in the State of Maharashtra. Details of State wise NABARD NGOs operating as on 31.03.2010 is given in the enclosed Statement.

(d) Under SGSY, the services of NGOs/Voluntary Agencies/Community Based Organizations can be used as facilitators for motivation, group formation, training and capacity building and handholding of SHGs.

Statement

| SI.No. | States/Ú.Ts. | No. of NGOs operating |
|--------|-------------------|-----------------------|
| 1 | 2 | 3 |
| 1. | Andhra Pradesh | 2 |
| 2. | Arunachal Pradesh | 12 |
| 3. | Assam | 97 |
| 4. | Bihar | 245 |
| 5. | Chhattisgarh | 46 |
| 6. | Goa | 3 |
| 7. | Gujarat | 221 |
| 8. | Haryana | 53 |
| 9. | Himachal Pradesh | 61 |
| 10. | Jammu and Kashmir | 180 |
| 11. | Jharkhand | 104 |
| 12. | Karnataka | 135 |
| 13. | Kerala | 47 |
| 14. | Madhya Pradesh | |
| 15. | Maharashtra | 261 |
| 16. | Manipur | 3 |
| 17. | Meghalaya | 9 |
| 18. | Mizoram | 14 |
| 19. | Nagaland | |
| 20. | Orissa | 183 |
| 21. | Punjab | 33 |

| 1 | 2 | 3 |
|-------|-----------------------------|------|
| 22. | Rajasthan | |
| 23. | Sikkim | 9 |
| 24. | Tamil Nadu | 93 |
| 25. | Tripura | 7 |
| 26. | Uttar Pradesh | 420 |
| 27. | Uttaranchal | 154 |
| 28. | West Bengal | 121 |
| 29. | Andaman and Nicobar Islands | 105 |
| 30. | Daman and Diu | |
| 31. | Dadra and Nagar Haveli | |
| 32. | Lakshadweep | |
| 33. | Puducherry | |
| Total | | 2618 |

[English]

Panel for BSNL Tenders

3579. SHRI JAYWANT GANGARAM AWALE: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether the Government has constituted a panel for reviewing the tenders issued by Bharat Sanchar Nigam Limited (BSNL) in the country;

(b) if so, the details thereof; and

(c) the steps taken/being taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI SACHIN PILOT): (a) No Madam.

(b) and (c) Does not arise in view of (a) above.

Dibang Valley in AP

3580. SHRI NINONG ERING: Will the Minister of DEFENCE be pleased to state:

(a) whether the Government has taken cognizance of the matter that the Dibang Valley of Arunachal Pradesh (AP) has been isolated in terms of infrastructural facilities due to negligence by Border Roads Organisation (BRO);

(b) if so, whether BRO has not provided any assistance despite repeated requests by the State Government in this regard;

(c) whether the Government proposes to take steps to restore roads and bridges and meet natural calamities in the region; and

(d) if so, the details thereof?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):

(a) Dibang Valley is facing difficulties due to extensive damage to the road communication caused by high intensity incessant rains since first week of March 2010 and there is no respite till date. The breach in road communication is not due to any negligence on the part of Border Road Organisation (BRO) but due to natural calamity of unprecedented nature.

(b) Border Road Organisation (BRO) has deployed adequate manpower and machinery to clear the land slides and repair the breaches. However, continuous bad weather has affected the progress of clearing the landslides and repair of damage. In spite of heavy rains and bad weather, BRO has opened the badly damaged road Roing to Hunli on 21.5.2010 after repeated blockages for vehicular traffic. Road Hunli to Anini was blocked at 50 locations due to heavy rains and natural calamity and most of blocks have been cleared and at present road is through for vehicular traffic. There is only one block left at Km 129.975 due to damage of Bailey Bridge. Shifting of Bailey Bridge parts are in progress.

(c) and (d) BRO is putting all efforts to restore the road connectivity. Adequate fund, manpower, machinery and equipment have already been deployed at site.

Import of Pulses by STC

3581. SHRI P.C. GADDIGOUDAR: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the State Trading Enterprises are involved in import of pulses in the country;

(b) if so, the details thereof during the last three years; and

(c) the details regarding the eligibility criteria for being nominated as State Trading Enterprise?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA): (a) Yes, Madam.

(b) Details of import of pulses during the last three years are as follows:-

| Import of pulses by State Trading Enterprises (STEs) | | (Qty: MT) |
|--|---|-----------|
| 2007-08 | — | 1247938 |
| 2008-09 | — | 920588 |
| 2009-10 | — | 512977 |

(c) There is no specific eligibility criteria laid down for nomination as a State Trading Enterprise.

[Translation]

Power Distribution in Cantonment Areas

3582. SHRI YASHBANT LAGURI:
SHRI MANSUKHBHAI D. VASAVA

Will the Minister of DEFENCE be pleased to state:

(a) whether the Government has awarded the work of power distribution in military cantonment areas to some private power distribution companies;

(b) if so, the details thereof;

(c) whether the Government proposes to review this decision in view of sensitivity aspect of these areas; and

(d) if so, the details thereof?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):

(a) No, Madam.

(b) to (d) Do not arise.

Development Projects in Naxal Affected States

3583. SHRI A.T. NANA PATIL: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Government proposes to expedite and effectively implement the centrally sponsored welfare schemes in various naxal affected States of the country in order to rein in on naxalite activities;

(b) if so, the details thereof;

(c) the action plan prepared by the Government for this purpose and the manner in which it is proposed to be implemented;

(d) whether the Planning Commission has identified certain backward districts under the integrated development programme; and

(e) if so, the details thereof and the manner in which it is likely to support the campaign against naxalism?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) Yes, Madam.

(b) and (c) In August, 2009, Government of India decided that Planning Commission would monitor the implementation of major development schemes being implemented in the focus districts affected by Left Wing Extremism. A Management Information System (MIS) was developed for online monitoring of the implementation of the 9 major developmental schemes and the implementation of Schedule Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006. A multi-pronged approach has been adopted to improve the pace of development in these districts:

- (i) Regular video-conferences/meetings have been held by the Planning Commission with the district authorities, State Governments and the Ministries concerned to address the problems in implementation of the development schemes in these districts with the focus on desired outputs and outcomes;
- (ii) An Empowered Group of officers has been constituted under the chairpersonship of Member-Secretary, Planning Commission to suggest measures for accelerated development;
- (iii) A quick evaluation study has been commissioned by Planning Commission on 14 major development programmes under implementation in these districts.

(d) and (e) The Planning Commission has been asked to prepare an Integrated Action Plan for the focus districts affected by Left Wing Extremism (LWE) to address critical gaps in development in focus LWE districts, Planning Commission has initiated the process of preparation of Integrated Action Plan (IAPs) for these districts. The Integrated Action Plan has not yet been finalized.

[English]

Corporatisation of Major Ports

3584. SHRI SANJAY DINA PATIL: Will the Minister SHIPPING be pleased to state:

(a) whether the All India Ports and Dock Workers Federation expressed concern over the corporatisation of major ports in the country;

(b) if so, the details thereof;

(c) whether the National Executive meeting of the said Federation was held in Kochi on corporatisation of major ports and protect the interests of workforce engaged in major ports;

(d) if so, the details thereof alongwith the main issues the federation has pointed out to the Government in this regard; and

(e) the steps taken by the Government on issues pointed out by the federation?

THE MINISTER OF SHIPPING (SHRI G.K. VASAN): (a) to (d) The All India Port and Dock Workers Federation vide their letter dated 29.4.2010 intimated that National Executive meeting of the Federation was held at Cochin on 20.4.2010 and forwarded a copy each of the resolution adopted in the meeting. As per resolution No. 9, the federation expressed concern over the same and requested Ministry of Shipping to drop the policy of privatization/Corporatisation of the Major Ports as it was alleged as detrimental in the interest of the country as well as labour.

(e) The views of the federations will be considered while taking a decision on corporatisation.

NSAP for BPL Families

3585. SHRI VIJAY INDER SINGLA: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether there is any mechanism to find out the mis-use of central funds under the National Social Assistance Programme (NSAP) for BPL families;

(b) if so, the details thereof;

(c) the details of funds allotted to States under various schemes of NSAP, State-wise; and

(d) the details of funds lapsed by the States including Punjab since the implementation of the scheme?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) and (b) Vigilance and Monitoring Committee (V&MC) at the district level constituted for reviewing the rural development schemes also reviews the implementation of National Social Assistance Programme (NSAP). Further, Annual Verification of beneficiaries and Social Audit have been introduced. States are required to provide Utilisation Certificate and Expenditure Statement for release of funds for the last quarter of the financial year. Monitoring of schemes under NSAP is also done through monthly Nodal Officer meetings and quarterly Performance Review Committee (PRC) meetings.

(c) The details of funds released to States during the year 2009-10 & 2010-11 is given in the enclosed Statement.

(d) Funds under NSAP do not lapse at the end of a financial year since unspent balance is carried forward to the next financial year as the opening balance.

Statement

(Rs. in lakh)

| Sl.No. | States/UTs | 2009-10 Release | 2010-11 Release* |
|--------|-------------------|--------------------|---------------------|
| 1 | 2 | 3 | 4 |
| 1. | Andhra Pradesh | 36443 | 16320 |
| 2. | Bihar | 59776 | 32905 |
| 3. | Chhattisgarh | 15577 | 8478 |
| 4. | Goa | 196 | 56 |
| 5. | Gujarat | 7262 | 3503 |
| 6. | Haryana | 3532 | 1960 |
| 7. | Himachal Pradesh | 2179 | 1250 |
| 8. | Jammu and Kashmir | 3322 | 1709 |
| 9. | Jharkhand | 23606 | 12739 |
| 10. | Karnataka | 31261 | 15146 |
| 11. | Kerala | 5943 | 3003 |
| 12. | Madhya Pradesh | 29747 | 19279 |
| 13. | Maharashtra | 41540 | 19049 |
| 14. | Orissa | 22043 | 14702 |

| 1 | 2 | 3 | 4 |
|-------|--------------------------------|--------|--------|
| 15. | Punjab | 3769 | 2045 |
| 16. | Rajasthan | 15259 | 7610 |
| 17. | Tamil Nadu | 28618 | 12769 |
| 18. | Uttar Pradesh | 112302 | 51694 |
| 19. | Uttarakhand | 4745 | 2566 |
| 20. | West Bengal | 37384 | 19055 |
| 21. | Arunachal Pradesh | 365 | 190 |
| 22. | Assam | 17265 | 8178 |
| 23. | Manipur | 2213 | 1012 |
| 24. | Meghalaya | 830 | 607 |
| 25. | Mizoram | 578 | 327 |
| 26. | Nagaland | 691 | 592 |
| 27. | Sikkim | 530 | 243 |
| 28. | Tripura | 3948 | 2099 |
| 29. | Andaman and Nicobar Islands | 39 | 38 |
| 30. | Chandigarh | 213 | 73 |
| 31. | Dadra and Nagar Haveli | 96 | 108 |
| 32. | Daman and Diu | 16 | 9 |
| 33. | NCT Delhi | 3996 | 1999 |
| 34. | Lakshadweep | 2 | 12 |
| 35. | Puducherry | 264 | 370 |
| Total | | 515550 | 261695 |

*Releases upto September, 2010

[Translation]

Disabilities due to Vector Borne Diseases

3586. YOGI ADITYA NATH: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the Government is aware that every year a large number of the population suffers with physical mental disabilities due to vector-borne diseases;

(b) if so, the details thereof; and

(c) the steps taken by the Government for the rehabilitation of physically and mentally disabled people?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) to (c) Yes, Madam. Physical or Mental Disability may occur in cases of Acute Encephalitis Syndrome (AES)/Japanese Encephalitis (JE) and Lymphatic Filariasis. The affected patients get admitted to hospitals and those who survive and are diagnosed with neurological sequelae are advised for a follow up. All those patients are advised physiotherapy for which the facility is available in all the Central Government hospitals. In addition, a rehabilitation centre is already functional at BRD medical College, Gorakhpur (UP). A proposal for establishment of Department of Physical Medicine and Rehabilitation at BRD Medical College, Gorakhpur (UP) has been approved.

With regard to Lymphatic Filariasis, manifestations in the form of Lymphodema (Elephantiasis) and Hydrocele at the chronic stage cause physical disability. For this purpose, in addition to treatment of case of Lymphatic Filariasi, maintenance of foot hygiene for Lymphodema (Elephantiasis) cases and Hydrocele operations for hydrocele cases have been strengthened.

Funding under NRDWP

3587. SHRI KHILADI LAL BAIRWA: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Government has received proposals from States to review the existing funding pattern under the National Rural Drinking Water Programme (NRDWP);

(b) if so, the details thereof;

(c) whether the Government proposes to revise the funding pattern and the NRDWP;

(d) if so, the details thereof;and

(e) the time by which the norms for allocation of fresh funds under NRDWP are likely to be revised?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (KUMARI AGATHA SANGMA): (a) and (b) In consultation with the State Governments, funding pattern of National Rural Drinking Water Programme (NRDWP) has been modified in March, 2010.

As such, no proposal to change the funding pattern has been received.

(c) No, Madam.

(d) and (e) Does not arise

[*English*]

Change in SEZ Norms

3588. SHRI SANJAY BHOI:
SHRI M. KRISHNASSWAMY:
SHRI PONNAM PRABHAKAR:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the norms for setting up SEZs in small towns are proposed to be changed;

(b) if so, the details thereof alongwith other changes in norms proposed by the Ministry in this regard;

(c) whether certain actions are proposed against non-serious players; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA): (a) and (b) A Special Economic Zone may be established either jointly or severally by the Central Government, State Governments or any person for manufacture of goods or rendering services or for both or as a Free Trade and Warehousing Zone. There is no proposal to relax norms as envisaged in the SEZ Act, 2005. However, Rules 5(b) of the SEZ rules has been amended to relax the condition regarding minimum built-up area. While in respect of A1 and A cities, there is no change in the requirement, in respect of SEZs located in B1 category cities, the minimum built up area has been reduced to 50% of the requirement prescribed in the SEZ Rules and in respect of SEZs located in 82 category cities, it has been reduced to 25% of the area prescribed.

(c) and (d) In terms of Rule 6 of the SEZ Rules, validity of approval is for a period of three years within which time at least one unit should commence production to make SEZ operational. Further extension of validity of approval is granted by the Board of Approval on merits keeping in view the efforts made by the developer to implement the project.

Online Submission of Accounts

3589. SHRI PRABODH PANDA: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Government has recently changed the system for submitting accounts for Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) through online only;

(b) if so, the details thereof;

(c) whether the next instalment for the projects would not be released until the accounts of 60 per cent of the previously released grant is not submitted with the Union Ministry;

(d) if so, the details thereof; and

(e) the details of funds released during the last financial year and mandays created by the fund and the number of total beneficiaries, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) and (b) Ministry of Rural Development has proposed a system that interlock a set of necessary prerequisites with online submission of financial proposal.

(c) and (d) For release of the second tranche of funds under Mahatma Gandhi NREGA, the software has been programmed to accept online financial proposals only if the following conditions are met:

(i) Updated physical progress in terms of employment demand generated (persondays) and financial progress have been reported.

- (ii) Full State share proportionate to Central release till then is released and received by districts.
- (iii) Expenditure incurred reaches 60% of available funds.
- (iv) 100% reporting is made on MIS.
- (v) Provision for Bharat Nirman Rajiv Gandhi Sewa Kendra.
- (vi) UC of previous year and current year would be generated through MIS. Certificates like non-diversion, non-embezzlement etc must accompany the proposal and pending audit paras should have been answered.
- (vii) Proposal to be accompanied with complete audit report.
- (viii) Consistency in Opening Balance and Closing Balance as per audit report, UC and MPR of the last year.
- (ix) Complaints/VIP references to be resolved under the given time frame.
- (x) Conduct of regular social audit. Findings of social audit to be uploaded and action taken on findings within 3 months to be on MIS.
- (xi) Ombudsman to be instituted before coming up for 2nd tranche.
- (xii) If wages higher than notified wages are paid then the amount by which it is higher should be from State share with proportionate material component that should have been released if material component exceeds proportionate 40% of the notified wages.

(e) Details are given in the enclosed Statement.

Statement

| Sl.No. | State | No. of households provided employment | Persondays In Lakhs | Central Release (In Crore) |
|--------|-------------------|---------------------------------------|---------------------|----------------------------|
| 1 | 2 | 3 | 4 | 5 |
| 1. | Andhra Pradesh | 6158493 | 4044.30 | 3781.60 |
| 2. | Arunachal Pradesh | 68157 | 16.98 | 33.86 |
| 3. | Assam | 2137270 | 735.19 | 778.89 |
| 4. | Bihar | 4127330 | 1136.89 | 1032.78 |

| 1 | 2 | 3 | 4 | 5 |
|-------|-----------------------------|----------|----------|----------|
| 5. | Chhattisgarh | 2025845 | 1041.55 | 827.10 |
| 6. | Gujarat | 1612280 | 585.11 | 777.30 |
| 7. | Haryana | 156406 | 59.02 | 124.00 |
| 8. | Himachal Pradesh | 497336 | 284.95 | 395.43 |
| 9. | Jammu and Kashmir | 337356 | 127.75 | 175.69 |
| 10. | Jharkhand | 1702599 | 842.47 | 812.16 |
| 11. | Karnataka | 3535351 | 2001.63 | 2769.98 |
| 12. | Kerala | 931221 | 318.69 | 467.71 |
| 13. | Madhya Pradesh | 4722409 | 2623.15 | 3519.24 |
| 14. | Maharashtra | 591547 | 274.34 | 249.65 |
| 15. | Manipur | 418564 | 306.18 | 436.81 |
| 16. | Meghalaya | 300482 | 148.48 | 211.37 |
| 17. | Mizoram | 180140 | 170.35 | 276.97 |
| 18. | Nagaland | 319723 | 272.07 | 562.92 |
| 19. | Orissa | 1394118 | 551.61 | 445.81 |
| 20. | Punjab | 270492 | 76.56 | 143.18 |
| 21. | Rajasthan | 6467764 | 4435.85 | 5942.64 |
| 22. | Sikkim | 54156 | 43.28 | 88.57 |
| 23. | Tamil Nadu | 4373257 | 2390.75 | 1371.19 |
| 24. | Tripura | 576001 | 458.25 | 886.36 |
| 25. | Uttar Pradesh | 5480434 | 3559.26 | 5318.87 |
| 26. | Uttarakhand | 522304 | 182.38 | 279.60 |
| 27. | West Bengal | 3479915 | 1551.67 | 1787.29 |
| 28. | Andaman and Nicobar Islands | 20337 | 5.82 | 2.41 |
| 29. | Dadra and Nagar Haveli | 3741 | 0.70 | 0.39 |
| 30. | Daman and Diu | 0 | 0 | 0 |
| 31. | Goa | 6604 | 1.85 | 0.21 |
| 32. | Lakshadweep | 5192 | 1.41 | 2.00 |
| 33. | Puducherry | 40377 | 9.07 | 4.60 |
| 34. | Chandigarh | 0 | 0 | 0 |
| Total | | 52517201 | 28257.56 | 33506.61 |

*[Translation]***Family Pension Scheme**

3590. SHRI HANSRAJ G. AHIR: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the Government has decided to withdraw cent per cent insurance cover provided to the beneficiary of the Family Pension Scheme after the death of pensioner;

(b) if so, the details thereof;

(c) whether the Government has also decided to cut 3 to 4 percent in the pension of the employees taking voluntary retirement;

(d) if so, the details thereof alongwith the reasons for curtailment to existing rights of the employees;

(e) whether the dialogue/discussion was held with the employees organisations/trade unions before incorporating the said changes in the pension rules; and

(f) if so, the details thereof and if not, the reasons therefor alongwith the steps taken to protect the interest of the employees/pensioners?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): (a) and (b) The ceased Employees' Family Pension Scheme, 1971 is replaced by the Employees' Pension Scheme, 1995. All the benefits provided under the ceased Employees' Family Pension Scheme, 1971 are continued in the Employees' Pension Scheme, 1995.

(c) and (d) The Central Government has increased reduction factor from 3% to 4% on early pension payable under the Employees' Pension Scheme, 1995, to the members, leaving employment before the age of 58 years. This has been done with a view to arrest the growing actuarial deficit reported in the 6th, 7th and 8th valuations of the Employees' Pension Fund and save the scheme to be sustainable.

(e) and (f) The Chairman, Central Board of Trustees, Employees' Provident Fund [(CBT)(EPF)] had a meeting with all the Central Trade Unions in 2006 wherein elaborate discussions took place to control the increasing actuarial deficit in the Employees' Pension Fund.

*[English]***UN Mission Projects**

3591. SHRI DEVJI M. PATEL:
SHRJ JAGDISH THAKOR:

Will the Minister of DEFENCE be pleased to state:

(a) the procedure for procurement of items required under United Nations Mission Projects;

(b) whether these items are procured by inviting open tenders with the required specification;

(c) if so, the details of the items required for the said projects including the details of expenditure incurred for troops deployed in different countries under the United Nations Mission; and

(d) if not, the reasons therefor?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (d) A total of 2,105 items have been authorized as Personal Kit Stores (PKS) which are issued to units deployed under United Nations Mission Projects. These items include clothing and other accessories for the personnel, equipment like weapons, ammunition, vehicles, generators, engineering equipment, medical stores, items of sustenance nature like tentage, cook house stores, etc., sports equipment and certain items of welfare nature for the troops. Expenditure towards deployment of troops in UN Missions comprises kitting of the troops, equipping of units/sub units and payment of Overseas Allowance (OSA) to the personnel deployed. The UN reimburses troop costs at the rate of US\$ 1028 per head per month for the troops deployed and also pays for induction of troops into the mission areas. The UN also reimburses a laid down amount specific for each type of weapon/equipment/service provided based on a Memorandum of Understanding (MoU) between Government of India and UN.

Detailed procedures/guidelines have been formulated for procurement of Personal Kit Stores. Procurements are being carried out by floating of tenders by the procurement agencies on registered vendors and Supply Orders are placed on L-1 vendors/firms. If an item is available on DGS&D Rate Contract, procurement is effected by placing supply orders on Rate Contract firms.

[*Translation*]

Indira Awaas Yojana

3592. SHRI KAPIL MUNI KARWARIA: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the norms for preparing eligibility list to provide Indira Awaas to the poor;
- (b) whether the names of many poor families were not included in the permanent eligibility list made in 2002;
- (c) if so, whether a new permanent eligibility list will be made after conducting a survey again;
- (d) if so, the details thereof;
- (e) whether the Government is likely to discontinue the mandatory requirement of permanent eligibility list for allocation of Indira Awaas on priority to the widows, disabled and victim families of natural calamities; and
- (f) if so, the details thereof and the progress made so far in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) The Ministry of Rural Development provides financial and technical support to the States/UTs for conducting the BPL Census to identify the families living Below the Poverty Line in the rural areas who could be targeted under its programmes. The last BPL Census was conducted in 2002 using the methodology of score based ranking of rural households for which 13 socio-economic parameters were used on the recommendation of an Expert Group constituted by the Ministry of Rural Development. 13 Socio economic parameters are; size of operational landholding, type of house, availability of clothes, food security, sanitation, ownership of consumer durables, literacy status, status of household, Labour force, means of livelihood, status of children (going to school), type of indebtedness, reason for migration, preference for assistance. Permanent IAY Waitlists were thereafter required to be prepared out of the BPL List 2002 in order of their ranking in the BPL Survey, the poorest of the poor being on the top.

(b) In the guidelines for BPL Census 2002, provision of two stage appeal mechanism is also there for redressal

of the public grievances. Under the appeal mechanism, any household can file first make an appeal before the designated authority and final appeal can be filed with the District Collector. The appeal mechanism provided under the guidelines is a continuous process and could keep the BPL list updated.

(c) and (d) The Ministry of Rural Development is shortly launching pilot BPL Survey to workout the methodology for next BPL Census in rural areas of the country.

(e) and (f) Under Indira Awaas Yojana (IAY) beneficiaries are selected from the Permanent IAY Waitlist/ BPL list in order of their ranking, the poorest of the poor being on the top of the list. The priority in the selection of the beneficiary is given to freed bonded labourers, SC/ST households, families/widows of personnel from defence services/paramilitary forces killed in action, Non-SC/ST BPL households, Physically and mentally challenged persons, ex-servicemen and retired members of the paramilitary forces. Further, five per cent of the IAY funds can be utilized for construction of houses damaged due to natural calamity with a district-wise ceiling of 10% of district's annual allocation under IAY or Rs. 70.00 lakh (Including State share), whichever is higher.

[*English*]

Pepper Production and Export

3593. SHRI P. VISWANATHAN: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) the quantity of production and export of pepper during the last three years;
- (b) whether export of pepper has reduced significantly in the last few years;
- (c) if so, the details thereof alongwith the reasons therefor;
- (d) whether any steps have been taken to boost the production and export of the same;
- (e) if so, the details thereof; and
- (f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA): (a) The details of production and export of pepper during the last three years and during April-June 2010 are given as under:

| Year | Estimated Production (tons) | Exports | |
|--------------------|-----------------------------|---------------|--------------------|
| | | Quantity (MT) | Value (Rs. Crores) |
| 2007-08 | 50000 | 35000 | 519.500 |
| 2008-09 | 50000 | 25250 | 413.735 |
| 2009-10 | 55000 | 19750 | 313.925 |
| 2010-11 (Apr-June) | — | 4650 | 77.885 |

(b) and (c) The export of pepper has declined to 19750 tons during 2009-10 from 35000 tons in 2007-08. The predominance of senile and uneconomic plantations, low yielding pepper vines, the changed climatic conditions, incidence of quick wilt, the attack of mealy bugs, virus attack etc. are the reasons responsible for low production of pepper. The low cost economies such as Vietnam which produce over 100000 tons of pepper annually having negligible domestic consumption are affecting our exports.

(d) and (e) Two schemes with Government assistance of Rs. 120 crores for Idukki and Rs. 53.28 crores for Wayanad and North East Region have recently been sanctioned to enhance pepper productivity and production in the country through replantation and rejuvenation of pepper. Spices Board is implementing export development/promotion programmes during the XI plan period for boosting the export of spices including pepper from the country.

(f) Does not arise.

[*Translation*]

Bomb Testing in Jabalpur

3594. SHRI RAKESH SINGH: Will the Minister of DEFENCE be pleased to state:

(a) whether the Government has taken cognizance of the incidents of bomb shells falling outside the testing range at the testing site in Jabalpur;

(b) if so, the details thereof; and

(c) the action taken to contain the threat to rural people living in vicinity of the site?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI M.M. PALLAM RAJU): (a) Yes, Madam.

(b) In year 2006, during Mortar testing, due to breakage of a fastener, bomb (inert shell without explosives) fell outside the testing range of Long Proof Range at Khamaria, Jabalpur.

(c) The issue has been investigated and corrective measures have been put in place. Since the previous incident, no such occurrence has taken place.

Delay in Cases of MTNL

3595. SHRI GORAKH PRASAD JAISWAL:
SHRI MANSUKHBHAI D. VASAVA:

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether the Mahanagar Telephone Nigam Limited (MTNL) delays the cases received in its corporate offices in the country;

(b) if so, the reasons therefor;

(c) the total number of policy related cases received by the corporate offices of the MTNL during the last three years and the current year alongwith the number out of them in regard to which any policy has been decided;

(d) whether the Government intends to review the functioning of officers who have been posted directly in the corporate offices; and

(e) if not, the reasons therefor and the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI SACHIN PILOT): (a) No, Madam.

(b) Does not arise in view of (a) above.

(c) MTNL receives policy related letters from DOT (the licensor) & TRAI (the regulator), which are followed by MTNL. In addition, MTNL gets policy related cases mostly as suggestions from its subscribers, general public & others via written letters and online via grievance redressal portals (like CPGRAMS) and in emails to MTNL officers at various levels etc. Record is not kept for exact number of such suggestions/cases. However, the policy related suggestions/cases received by various officers in MTNL Corporate office are considered and taken up in its policies as feasible.

(d) and (e) No, Madam. MTNL enjoys operational autonomy of Navratna PSU with its Board of Directors taking all decisions regarding day to day management/policies. However, the Government monitors the progress through MoU signed between MTNL and Government of India for each financial year.

[English]

Officers Training Academy

3596. SHRI M. ANANDAN: Will the Minister of DEFENCE be pleased to state:

(a) whether the Government proposes to establish Officers Training Academy at Gaya in Bihar;

(b) if so, the details thereof and progress of work in this regard;

(c) whether the Government proposes to take measures to expand and upgrade the Officers Training Academy based in Chennai; and

(d) if so, the details thereof?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):
(a) and (b) Yes, Madam. The Cabinet Committee on Security (CCS) has approved a proposal for the establishment of Officers Training Academy (OTA) at Gaya, Bihar at an estimated cost of Rs. 364 crores. Its design capacity is 750 Gentlemen Cadets (GCs). Training is being planned to commence from June 2011 by utilizing the existing infrastructure with a strength of 135 GCs. The Ministry of Defence has also approved addition/alteration-

cum-special repairs to modify the existing infrastructure at Rs. 21.86 crores.

(c) and (d) Yes, Madam. The Ministry of Defence has taken a decision to enhance the design capacity of OTA, Chennai from the existing 500 to 750.

[Translation]

Allocation to RSETI

3597. SHRI BHOOPENDRA SINGH: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the details of the funds sanctioned/released to the Rural Self-Employment and Training Institutes (RSETI) in the country during 2008-09, 2009-10 and the current financial year along with the break-up of the expenditure by these institutes and their achievements State-wise;

(b) whether the Government has received any requests from some States including Madhya Pradesh for opening such institutes in these States; and

(c) if so, the details thereof and the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) Details of funds sanctioned by Ministry of Rural Development to National Institute of Rural Development (NIRD) for the Rural Self Employment Training Institute (RSETI) Scheme during the year 2008-09, 2009-10, and 2010-11(1st Quarter) are given in Statement-I. Details of Funds released by NIRD to RSETIs during the years 2009-10, 2010-11 (1st Quarter) are given in Statement-II. No funds were released to the RSETIs during the year 2008-09. The State-wise number of candidates trained by the RSETIs during 2009-10, 2010-11 (1st quarter), is given in Statement-III.

(b) and (c) Yes, Madam. Proposals for setting up 298 RSETI have been received from 25 States/UTs so far, of which funds have been released to 122 RSETIs. In so far as Madhya Pradesh is concerned, 20 proposals for setting up of RSETIs in various districts of Madhya Pradesh have been received. Details of proposals received and action taken on the same, including their current status, is given in Statement-IV.

Statement I*Details of RSETIs proposals approved during 2008-09*

| Sl.No. | Name of State | District | Name of the Bank | Amount approved (Rs. in lakhs) |
|--------|----------------|----------------|------------------|-----------------------------------|
| 1 | 2 | 3 | 4 | 5 |
| 1. | Andhra Pradesh | Chittoor | Andhra Bank | 100 |
| 2. | Andhra Pradesh | East Godavari | Andhra Bank | 100 |
| 3. | Andhra Pradesh | Guntur | Andhra Bank | 100 |
| 4. | Andhra Pradesh | Krishna | Andhra Bank | 100 |
| 5. | Andhra Pradesh | Nellore | Andhra Bank | 100 |
| 6. | Andhra Pradesh | Srikakulam | Andhra Bank | 100 |
| 7. | Andhra Pradesh | West Godavari | Andhra Bank | 100 |
| 8. | Andhra Pradesh | Adilabad | SBH | 100 |
| 9. | Andhra Pradesh | Kadapa | Syndicate Bank | 100 |
| 10. | Andhra Pradesh | Khammam | SBH | 100 |
| 11. | Andhra Pradesh | Kurnool | Syndicate Bank | 100 |
| 12. | Andhra Pradesh | Medak | SBI | 100 |
| 13. | Andhra Pradesh | Mehboobnagar | SBI | 100 |
| 14. | Andhra Pradesh | Nalgonda | SBH | 100 |
| 15. | Andhra Pradesh | Nizamabad | SBH | 100 |
| 16. | Andhra Pradesh | Prakasam | Syn/Can/SDME | 100 |
| 17. | Andhra Pradesh | Rangareddy | SBH | 100 |
| 18. | Andhra Pradesh | Vishakhapatnam | SBI | 100 |
| 19. | Andhra Pradesh | Vizianagaram | SBI | 100 |
| 20. | Andhra Pradesh | Warangal | SBH | 100 |
| 21. | Gujarat | Banaskantha | Dena Bank | 100 |
| 22. | Gujarat | Sabarkantha | Dena Bank | 100 |
| 23. | Gujarat | Surendranagar | SBI | 100 |

| 1 | 2 | 3 | 4 | 5 |
|-----|------------------|-----------------|--------------------------|-------|
| 24. | Himachal Pradesh | Shimla | UCO Bank | 100 |
| 25. | Himachal Pradesh | Solan | UCO Bank | 100 |
| 26. | Karnataka | Bagalkot | ING Vyasa Bank | 100 |
| 27. | Karnataka | Bangalore rural | Canara Bank | 80 |
| 28. | Karnataka | Bellary | Syndicate Bank | 100 |
| 29. | Karnataka | Bijapur | Syn/Can/SDME | 54 |
| 30. | Karnataka | Chamrajanagar | SBM | 70 |
| 31. | Karnataka | Chickballapur | Canara Bank | 100 |
| 32. | Karnataka | Chikmagalur | Corporation Bank | 100 |
| 33. | Karnataka | Chitradurga | Syn/Can/SDME | 62 |
| 34. | Karnataka | Davengere | Canara Bank | 100 |
| 35. | Karnataka | Dharwad | Syn/Can/SDME | 62 |
| 36. | Karnataka | Gadag | SBI | 100 |
| 37. | Karnataka | Gulbarga | SBI/Krishna Grameen Bank | 80 |
| 38. | Karnataka | Hassan | Canara Bank | 100 |
| 39. | Karnataka | Haveri | Vijaya Bank | 77.86 |
| 40. | Karnataka | Kolar | Canara Bank | 80 |
| 41. | Karnataka | Mandaya | Vijaya Bank | 90.85 |
| 42. | Karnataka | Manipal | Syndicate Bank | 100 |
| 43. | Karnataka | Mysore | Syn/Can/SDME | 68 |
| 44. | Karnataka | Raichur | SBH | 100 |
| 45. | Karnataka | Ramanagaram | Canara Bank | 80 |
| 46. | Karnataka | Shimoga | Canara Bank | 70 |
| 47. | Karnataka | Tumkur | Syndicate Bank | 100 |
| 48. | Karnataka | Udipi | Canara Bank | 45 |
| 49. | Karnataka | Ujire | Syn/Can/SDME | 54 |
| 50. | Karnataka | Uttar kannada | Syndicate Bank | 100 |
| 51. | Kerala | Alappuzha | SB Tvm | 100 |
| 52. | Kerala | Ernakulam | Union Bank of India | 100 |

| 1 | 2 | 3 | 4 | 5 |
|-----|---------------|----------------|---------------------|-----|
| 53. | Kerala | Kasargod | Andhra Bank | 100 |
| 54. | Kerala | Kollam | Syndicate Bank | 100 |
| 55. | Kerala | Kottayam | SB Tvm | 100 |
| 56. | Kerala | Malappuram | Canara Bank | 60 |
| 57. | Kerala | Pathanamthitta | SB Tvm | 100 |
| 58. | Maharashtra | Amravati | Bank of Maharashtra | 100 |
| 59. | Maharashtra | Aurangabad | Bank of Maharashtra | 100 |
| 60. | Maharashtra | Nagpur | Bank of Maharashtra | 100 |
| 61. | Maharashtra | Nasik | Bank of Maharashtra | 100 |
| 62. | Maharashtra | Pune | Bank of Maharashtra | 100 |
| 63. | Maharashtra | Ratangiri | Bol | 100 |
| 64. | Maharashtra | Solapur | Bol | 100 |
| 65. | Orissa | Balasore | UCO Bank | 100 |
| 66. | Orissa | Baripada | Bol | 100 |
| 67. | Orissa | Cuttack | UCO Bank | 100 |
| 68. | Orissa | Keonjhar | Bol | 100 |
| 69. | Punjab | Faridkot | Punjab & Sindh Bank | 100 |
| 70. | Punjab | Firozpur | OBC | 100 |
| 71. | Punjab | Monga | Punjab & Sindh Bank | 100 |
| 72. | Rajasthan | Jaipur | OBC | 100 |
| 73. | Rajasthan | Jodhpur | Bank of Rajasthan | 100 |
| 74. | Rajasthan | Sriganganagar | OBC | 100 |
| 75. | Rajasthan | Udaipur | Bank of Rajasthan | 100 |
| 76. | Sikkim | Gangtok | SBI | 100 |
| 77. | Tamil Nadu | Coimbatore | Canara Bank | 35 |
| 78. | Tamil Nadu | Shiv ganga | Canara Bank | 100 |
| 79. | Uttar Pradesh | Agra | Syndicate Bank | 100 |
| 80. | Uttar Pradesh | Amethi | BoB | 100 |
| 81. | Uttar Pradesh | Bareilly | BoB | 100 |

| 1 | 2 | 3 | 4 | 5 |
|------|---------------|------------------|----------------------|----------|
| 82. | Uttar Pradesh | Basti | SBI | 100 |
| 83. | Uttar Pradesh | Bhadohi | UBI | 100 |
| 84. | Uttar Pradesh | Bulanshahar | PNB | 100 |
| 85. | Uttar Pradesh | Faizabad | BoB | 100 |
| 86. | Uttar Pradesh | Gautam Budhnggr | Syndicate Bank | 100 |
| 87. | Uttar Pradesh | Ghaziabad | Syndicate Bank | 100 |
| 88. | Uttar Pradesh | Ghazipur | UBI | 100 |
| 89. | Uttar Pradesh | Gorakhpur | SBI | 100 |
| 90. | Uttar Pradesh | Jaunpur | UBI | 100 |
| 91. | Uttar Pradesh | Lucknow | Bank of Baroda | 100 |
| 92. | Uttar Pradesh | Mainpuri | Bank of Baroda | 100 |
| 93. | Uttar Pradesh | Mathura | Syndicate Bank | 100 |
| 94. | Uttar Pradesh | Meerut | Syndicate Bank | 100 |
| 95. | Uttar Pradesh | Moradabad | Syndicate Bank | 100 |
| 96. | Uttar Pradesh | Mou | UBI | 100 |
| 97. | Uttar Pradesh | Raibareilly | Allahabad Bank | 100 |
| 98. | Uttar Pradesh | Rampur | BoB | 100 |
| 99. | Uttar Pradesh | Sidhathnagar | SBI | 100 |
| 100. | Uttar Pradesh | Varanasi | UBI | 100 |
| 101. | Uttarakhand | Almorah | SBI | 100 |
| 102. | Uttarakhand | Udhamsinghnagar | BoB | 100 |
| 103. | West Bengal | 24 South Pargana | United Bank of India | 100 |
| 104. | West Bengal | Bankara | United Bank of India | 100 |
| 105. | West Bengal | Burdhwan | UCO Bank | 100 |
| 106. | West Bengal | Hooghly | UCO Bank | 100 |
| 107. | West Bengal | Howrah | UCO Bank | 100 |
| 108. | West Bengal | Howrah | United Bank of India | 100 |
| 109. | West Bengal | Jalpaiguri | CBI | 100 |
| 110. | West Bengal | Nadia | SBI | 100 |
| | | | Total | 10468.71 |

Statement Continue*Details of RSETIs proposals approved during 2009-10*

| Sl.No. | State | Name of the RSETIs/District | Name of the Bank | Amount Approved (Rs. in lakhs) |
|--------|------------------|-----------------------------|--------------------------|--------------------------------|
| 1 | 2 | 3 | 4 | 5 |
| 1. | Bihar | Vaishali | RUDSETI | 10 |
| 2. | Bihar | Bhagalpur | UCO Bank | 100 |
| 3. | Bihar | Gopalganj | Central Bank of India | 100 |
| 4. | Chhattisgarh | Durg | Dena Bank | 10 |
| 5. | Chhattisgarh | Surguja | Central Bank of India | 50 |
| 6. | Gujarat | Narmada | Bank of Baroda | 10 |
| 7. | Gujarat | Mehsana | Dena Bank | 10 |
| 8. | Gujarat | Bhavnagar | State Bank of India | 10 |
| 9. | Gujarat | Rajkot | State Bank of India | 100 |
| 10. | Gujarat | Jamnagar | State Bank of India | 100 |
| 11. | Haryana | Mewat | Syndicate Bank | 100 |
| 12. | Haryana | Gurgaon | RUDSETI | 10 |
| 13. | Himachal Pradesh | Hamirpur | RUDSETI | 10 |
| 14. | Jharkhand | East Singhbhum | Bank of India | 10 |
| 15. | Jharkhand | Hazaribagh | Allahabad Bank | 10 |
| 16. | Jharkhand | Ramgarh | Punjab National Bank | 10 |
| 17. | Jharkhand | Saraikala | Punjab National Bank | 10 |
| 18. | Karnataka | Belgaum | Syndicate Bank | 10 |
| 19. | Karnataka | Koppal | State Bank of Hyderabad | 100 |
| 20. | Karnataka | Bidar | DCC Bank | 100 |
| 21. | Kerala | Wayanad | State Bank of Travancore | 10 |
| 22. | Kerala | Thiruvananthapuram | Indian Overseas Bank | 10 |
| 23. | Madhya Pradesh | Datia | Punjab National Bank | 10 |
| 24. | Madhya Pradesh | Rewa | Union Bank of India | 10 |

| 1 | 2 | 3 | 4 | 5 |
|-----|----------------|-------------|--------------------------------|-----|
| 25. | Madhya Pradesh | Bhopal | RUDSETI | 10 |
| 26. | Madhya Pradesh | Gwalior | Central Bank of India | 100 |
| 27. | Madhya Pradesh | Jabalpur | Central Bank of India | 10 |
| 28. | Madhya Pradesh | Sagar | Central Bank of India | 100 |
| 29. | Maharashtra | Akola | Central Bank of India | 100 |
| 30. | Maharashtra | Ahmednagar | Central Bank of India | 100 |
| 31. | Maharashtra | Thane | TDCC Bank | 100 |
| 32. | Nagaland | Peren | State Bank of India | 100 |
| 33. | Orissa | Ganjam | Andhra Bank | 10 |
| 34. | Punjab | Jalandhar | RUDSETI | 10 |
| 35. | Punjab | Ludhiana | Punjab & Sind Bank | 100 |
| 36. | Puducherry | Puducherry | Indian Bank | 10 |
| 37. | Rajasthan | Karauli | Bank of Baroda | 10 |
| 38. | Rajasthan | Tonk | Bank of Baroda | 10 |
| 39. | Rajasthan | Ajmer | Bank of Baroda | 100 |
| 40. | Rajasthan | Dungarpur | Bank of Baroda | 10 |
| 41. | Rajasthan | Chittorgarh | Bank of Baroda | 10 |
| 42. | Rajasthan | Banswara | Bank of Baroda | 10 |
| 43. | Rajasthan | Dausa | UCO Bank | 10 |
| 44. | Rajasthan | Bhilwara | RUDSETI | 100 |
| 45. | Rajasthan | Bikaner | State Bank of Bikaner & Jaipur | 100 |
| 46. | Rajasthan | Hanumangarh | State Bank of Bikaner & Jaipur | 100 |
| 47. | Rajasthan | Sirohi | State Bank of Bikaner & Jaipur | 100 |
| 48. | Rajasthan | Jaitaran | State Bank of Bikaner & Jaipur | 10 |
| 49. | Rajasthan | Rajsamand | State Bank of Bikaner & Jaipur | 100 |
| 50. | Rajasthan | Jaisalmer | State Bank of Bikaner & Jaipur | 10 |
| 51. | Rajasthan | Barmer | State Bank of Bikaner & Jaipur | 10 |
| 52. | Rajasthan | Jalore | State Bank of Bikaner & Jaipur | 10 |
| 53. | Rajasthan | Churu | Bank of Baroda | 10 |

| 1 | 2 | 3 | 4 | 5 |
|-----|----------------|------------------------|-----------------------|---------|
| 54. | Rajasthan | Jhalawar/Jhalara Patan | Punjab National Bank | 50 |
| 55. | Tamil Nadu | Salem | Indian Bank | 10 |
| 56. | Tamil Nadu | Vellore | Indian Bank | 10 |
| 57. | Tamil Nadu | Nilgiris | Canara Bank | 10 |
| 58. | Tripura | Udaipur | United Bank of India | 10 |
| 59. | Uttar Pradesh | Allahabad | Bank of Baroda | 100 |
| 60. | West Bengal | Paschim Medinipur | Allahabad Bank | 10 |
| 61. | West Bengal | Birbhum | Allahabad Bank | 10 |
| 62. | West Bengal | Murshidabad | RUDSETI | 100 |
| 63. | Madhya Pradesh | Shivpuri | State Bank of Indore | 10 |
| 64. | Orissa | Puri | UCO Bank | 10 |
| 65. | Rajasthan | Baran | RUDSETI | 100 |
| 66. | Punjab | Patiala | State Bank of Patiala | 10 |
| 67. | Gujarat | Amreli | State Bank of India | 100 |
| 68. | Gujarat | Porbandar | State Bank of India | 100 |
| | | | Total | 3010.00 |

Statement Complete

Details RSETIs proposals approved during 2010-11

| Sl.No. | Name of State | District | Name of the Bank | Approved amount |
|--------|---------------|------------|------------------|-----------------|
| 1 | 2 | 3 | 4 | 5 |
| 1. | Bihar | Sheikhpura | Canara Bank | 100 |
| 2. | Gujarat | Panchmahal | BoB | 100 |
| 3. | Gujarat | Patan | Dena Bank | 100 |
| 4. | Kerala | Iduki | UBI | 100 |
| 5. | Karnataka | Udupi | RUDSETI | 60.66 |
| 6. | M.P. | Panna | SBI | 100 |
| 7. | M.P. | Neemuch | SB of Indore | 100 |
| 8. | M.P. | Tikamgarh | SBI | 100 |

| 1 | 2 | 3 | 4 | 5 |
|-----|------------|------------|-------------|---------|
| 9. | M.P. | Chattarpur | SBI | 100 |
| 10. | Rajasthan | Kota | SBI | 100 |
| 11. | Tamil Nadu | Erode | Canara Bank | 100 |
| 12. | Tamil Nadu | Dindigul | Canara Bank | 100 |
| | | | Total | 1160.66 |

Statement II*Details of funds released to RSETIs during the year 2009-10 & 2010-11*

| Sl.No. | State | District | Bank | Amount released in 2009-10 (Rs. in lakh) | Amount released in 2010-11 (Apr.-July) (Rs. in lakh) |
|--------|----------------|----------------|-----------------------|--|---|
| 1 | 2 | 3 | 4 | 5 | 6 |
| 1. | Andhra Pradesh | East Godavari | Andhra Bank | 50 | |
| 2. | | Krishna | Andhra Bank | 50 | |
| 3. | | Srikakulam | Andhra Bank | 50 | |
| 4. | | Mahbubnagar | State Bank of India | 10 | |
| 5. | | Medak | State Bank of India | 50 | |
| 6. | | Vishakhapatnam | State Bank of India | 50 | |
| 7. | | Vizianagram | State Bank of India | 10 | |
| 8. | | Kadapa | Syndicate Bank | 50 | |
| 9. | | Kurnool | Syndicate Bank | 50 | |
| 10. | | Prakasan | RUDSETI | 0 | 50 |
| 11. | Bihar | Shekpura | Canara Bank | 0 | 10 |
| 12. | | Vaishali | RUDSETI | 10 | 40 |
| 13. | Chhattisgarh | Durg | Dena Bank | 10 | |
| 14. | | Surguja | Central Bank of India | 0 | 50 |
| 15. | Gujarat | Narmada | Bank of Baroda | 10 | |

| 1 | 2 | 3 | 4 | 5 | 6 |
|-----|------------------|----------------|----------------------|------|----|
| 16. | | Mehsana | Dena Bank | 10 | |
| 17. | | Bhavnagar | State Bank of India | 10 | |
| 18. | | Jamnagar | State Bank of India | 10 | 40 |
| 19. | | Rajkot | State Bank of India | 10 | 40 |
| 20. | | Surendranagar | State Bank of India | 50 | |
| 21. | | Amreli | State Bank of India | 0 | 50 |
| 22. | | Porbandar | State Bank of India | 0 | 50 |
| 23. | | Banaskantha | Dena Bank | 0 | 50 |
| 24. | | Sabarkantha | Dena Bank | 0 | 50 |
| 25. | | Patan | Dena Bank | 0 | 50 |
| 26. | | Panchmahal | Bank of Baroda | 0 | 10 |
| 27. | Haryana | Gurgaon | RUDSETI | 10 | |
| 28. | | Mewat | Syndicate Bank | 10 | 40 |
| 29. | Himachal Pradesh | Hamirpur | Punjab National Bank | 10 | |
| 30. | Jharkhand | Hazaribagh | Allahabad Bank | 10 | |
| 31. | | East Singhbhum | Bank of India | 10 | |
| 32. | | Ramgarh | Punjab National Bank | 10 | |
| 33. | | Saraikala | Punjab National Bank | 10 | |
| 34. | Karnataka | Hassan | Canara Bank | 50 | |
| 35. | | Kolar | Canara Bank | 40 | |
| 36. | | Ramanagara | Canara Bank | 40 | |
| 37. | | Shimoge | Canara Bank | 35 | |
| 38. | | Chickmagalur | Corporation Bank | 30 | |
| 39. | | Bagalkot | ING Vysya Bank | 40.4 | |
| 40. | | Bijapur | RUDSETI | 27 | 27 |
| 41. | | Churadurga | RUDSETI | 31 | 31 |

| 1 | 2 | 3 | 4 | 5 | 6 |
|-----|----------------|--------------------------|--------------------------|-------|-------|
| 42. | | Dharwad | RUDSETI | 31 | 31 |
| 43. | | Ujire (D.K) | RUDSETI | 27 | 27 |
| 44. | | Mysore | RUDSETI | 34 | 34 |
| 45. | | Gulbarga | Krishna Grameen Bank | 80 | |
| 46. | | Gadag | State Bank of India | 50 | |
| 47. | | Uttara Kannada/ Kumta | Syndicate Bank | 100 | |
| 48. | | Belgaum | Syndicate Bank | 10 | 40 |
| 49. | | Haveri | Vijaya Bank | 77.86 | |
| 50. | | Mandya | Vijaya Bank | 45.42 | |
| 51. | | Bidar | Bidar DCC | 0 | 49.52 |
| 52. | | Davangere | Canara Bank | 0 | 50 |
| 53. | | Udupi | RUDSLTI | 0 | 30.33 |
| 54. | Kerala | Kassargod | Andhra Bank | 50 | |
| 55. | | Malappuram | Canara Bank | 30 | |
| 56. | | Alappuzha | State Bank of Travancore | 50 | |
| 57. | | Kotlayam | State Bank of Travancore | 50 | |
| 58. | | Palhanamthitta | State Bank of Travancore | 50 | |
| 59. | | Wayanad | State Bank of Travancore | 10 | |
| 60. | | Kollam | Syndicate Bank | 50 | |
| 61. | | Emakulam | Union Bank of India | 50 | |
| 62. | | Idukki | Union Bank of India | 0 | 50 |
| 63. | | Thiruvananthapuram | Indian Overseas Bank | 0 | 10 |
| 64. | Madhya Pradesh | Datia | Punjab National Bank | 10 | |
| 65. | | Bhopal | RUDSFTI | 10 | |
| 66. | | Rewa | Union Bank of India | 10 | |

| 1 | 2 | 3 | 4 | 5 | 6 |
|-----|-------------|---------------------|---------------------------|-----|----|
| 67. | | Gwalior | Central Bank of India | 0 | 50 |
| 68. | | Sagar | Central Bank of India | 0 | 50 |
| 69. | | Shivpuri | State Bank of Indore | 0 | 10 |
| 70. | Maharashtra | Ratnagiri | Bank of India | 50 | |
| 71. | | Amravati | Bank of Maharashtra | 50 | |
| 72. | | Aurangabad | Bank of Maharashtra | 50 | |
| 73. | | Nagpur | Bank of Maharashtra | 50 | |
| 74. | | Nasik | Bank of Maharashtra | 50 | |
| 75. | | Pune | Bank of Maharashtra | 5 | |
| 76. | Orissa | Ganjarn | Andhra Bank | 1 | |
| 77. | | Keonjhar | Bank of India | 5 | |
| 78. | | Mayurbhanj/Baripada | Bank of India | 5 | |
| 79. | | Puri | UCOBank | | 10 |
| 80. | Puducherry | Puducherry | Indian Bank | 1 | |
| 81. | Punjab | Ferozepur | Oriental Bank of Commerce | 5 | |
| 82. | | Moga | Punjab & Sind Bank | 5 | |
| 83. | | Ludhiana | Punjab & Sind Bank | 1 | 40 |
| 84. | | Faridkot | Punjab & Sind Bank | 5 | |
| 85. | | Jalandhar | RUDSETI | 1 | |
| 86. | | Patiala | State Bank of Patiala | | 10 |
| 87. | Rajasthan | Ajmer | Bank of Baroda | 1 | 40 |
| 88. | | Banswara | Bank of Baroda | 1 | |
| 89. | | Chittorgarh | Bank of Baroda | 10 | |
| 90. | | Churu | Bank of Baroda | 10 | |
| 91. | | Dungarpur | Bank of Baroda | 10 | |
| 92. | | Karauli | Bank of Baroda | 10 | |
| 93. | | Tonk | Bank of Baroda | 10 | |
| 94. | | Udaipur | Bank of Rajasthan | 100 | |

| 1 | 2 | 3 | 4 | 5 | 6 |
|-------|---------------|--------------------|--------------------------------|---------|---------|
| 95. | | Jhalara Patan | Punjab National Bank | 50 | |
| 96. | | Bhilwara | RUDSETI | 50 | |
| 97. | | Bikaner | State Bank of Bikaner & Jaipur | 50 | |
| 98. | | Hanumangarh | State Bank of Bikaner & Jaipur | 50 | |
| 99. | | Rajsamand | State Bank of Bikaner & Jaipur | 50 | |
| 100. | | Sirohi | State Bank of Bikaner & Jaipur | 50 | |
| 101. | | Dausa | UCO Bank | 10 | |
| 102. | | Baran | RUDSETI | 0 | 50 |
| 103. | Tamil Nadu | Sivagangai | Canara Bank | 100 | |
| 104. | | Coimbatore | Canarra Bank | 17.5 | |
| 105. | | Salem | Indian Bank | 111 | |
| 106. | | Vellore | Indian Bank | 10 | |
| 107. | | Nilgiris | Canara Bank | 0 | 10 |
| 108. | | Erode | Canara Bank | 0 | 10 |
| 109. | | Dindigul | Canara Bank | 0 | 10 |
| 110. | Uttar Pradesh | Amethi | Bank of Baroda | 10 | |
| 111. | | Bareilly | Bank of Baroda | 10 | |
| 112. | | Faizabad | Bank of Baroda | 10 | |
| 113. | | Mathura | Syndicate Bank | 50 | |
| 114. | | Meerut | Syndicate Bank | 10 | |
| 115. | | Moradbad | Syndicate Bank | 10 | |
| 116. | Uttarakhand | Udamsingh Nagar | Bank of Baroda | 50 | |
| 117. | | Almora | State Bank of India | 50 | |
| 118. | West Bengal | Birbnum | Allahabad Bank | 10 | |
| 119. | | Paschim Medinipur | Allahabad Sank | 10 | |
| 120. | | Jalpaiguri | Central Bank of India | 10 | |
| 121. | | Murshidabad | RUDSETI | 10 | 40 |
| 122. | | Sount 24 Paraganas | United Bank of India | 50 | |
| | | | | 3176.18 | 1239.85 |
| TOTAL | | | | 4416.03 | |

Statement III*State-wise number of candidates trained by the RSETIs during 2009-10 and 2010-11 (Q1)*

| Sl.No. | State | District/Bank/Org | Total No. of Youth trained in 2009-10 | Total No. of Youth trained in 2010-11(Q1) |
|--------|----------------|--------------------|---|---|
| 1 | 2 | 3 | 4 | 5 |
| 1. | Andhra Pradesh | East Godavari | 438 | 187 |
| 2. | Andhra Pradesh | Krishna | 771 | 457 |
| 3. | Andhra Pradesh | Srikakulam | 504 | 191 |
| 4. | Andhra Pradesh | Kurnool | 915 | 372 |
| 5. | Andhra Pradesh | Kadapa | 528 | 28 |
| 6. | Andhra Pradesh | Vishakapatnam | 241 | 0 |
| 7. | Andhra Pradesh | Vizianagaram | 177 | 177 |
| 8. | Andhra Pradesh | Medak | 42 | 84 |
| 9. | Andhra Pradesh | Mahbubnagar | 37 | 74 |
| 10. | Andhra Pradesh | Prakasam | 0 | 29 |
| 11. | Bihar | Sheikpura | 0 | 0 |
| 12. | Bihar | Vaishali | 690 | 469 |
| 13. | Chhattisgarh | Durg | 53 | 0 |
| 14. | Chhattisgarh | Surguja | 0 | 0 |
| 15. | Gujarat | Bhavanagar | 435 | 56 |
| 16. | Gujarat | Rajkot | 54 | 0 |
| 17. | Gujarat | Jamnagar | 120 | 40 |
| 18. | Gujarat | Mehasana | 508 | 7 |
| 19. | Gujarat | Rajpipla (Narmada) | 0 | 0 |
| 20. | Gujarat | Surendranagar | 301 | 78 |
| 21. | Gujarat | Amreli | 0 | 0 |
| 22. | Gujarat | Porbandar | 0 | 0 |

| 1 | 2 | 3 | 4 | 5 |
|-----|------------------|------------------|------|-----|
| 23. | Gujarat | Banaskantha | 0 | 0 |
| 24. | Gujarat | Sabarkantha | 0 | 0 |
| 25. | Gujarat | Patan | 0 | 0 |
| 26. | Gujarat | Panchmahal | 0 | 0 |
| 27. | Haryana | Gurgaon | 801 | 143 |
| 28. | Haryana | Mewat/Nuh | 655 | 52 |
| 29. | Himachal Pradesh | Hamirpur | 804 | 72 |
| 30. | Jharkhand | Saraikela | 216 | 77 |
| 31. | Jharkhand | Ramgarh | 867 | 93 |
| 32. | Jharkhand | Hazaribagh | 752 | 59 |
| 33. | Jharkhand | East Signhbhum | 274 | 81 |
| 34. | Karnataka | Gulbarga | 3490 | 274 |
| 35. | Karnataka | Chickmagalur | 2773 | 248 |
| 36. | Karnataka | Bagalkot | 2506 | 398 |
| 37. | Karnataka | Dakshina Kannada | 644 | 202 |
| 38. | Karnataka | Dharwad | 1650 | 549 |
| 39. | Karnataka | Chitradurga | 1541 | 362 |
| 40. | Karnataka | Mysore | 1434 | 141 |
| 41. | Karnataka | Bijapur | 1054 | 207 |
| 42. | Karnataka | Haveri-VYB | 2968 | 372 |
| 43. | Karnataka | Mandya-VYB | 1843 | 186 |
| 44. | Karnataka | Uttara Kannada | 1357 | 138 |
| 45. | Karnataka | Belgaum | 1705 | 12 |
| 46. | Karnataka | Gadag | 1514 | 142 |
| 47. | Karnataka | Ramanagara | 2251 | 114 |
| 48. | Karnataka | Kolar | 3413 | 54 |

| 1 | 2 | 3 | 4 | 5 |
|-----|----------------|--------------------|------|-----|
| 49. | Karnataka | Shimoga | 1062 | 163 |
| 50. | Karnataka | Hassan | 2114 | 97 |
| 51. | Karnataka | Bidar | 0 | 0 |
| 52. | Karnataka | Davangere | 0 | 271 |
| 53. | Karnataka | Udupi | 0 | 0 |
| 54. | Kerala | Kasaragod | 410 | 149 |
| 55. | Kerala | Kollam/Kottiyam | 1124 | 70 |
| 56. | Kerala | Alappuzha | 23 | 55 |
| 57. | Kerala | Kottayam | 22 | 156 |
| 58. | Kerala | Pathanamthitta | 230 | 262 |
| 59. | Kerala | Wayanad | 1212 | 197 |
| 60. | Kerala | Ernakulam | 488 | 0 |
| 61. | Kerala | Malapuram | 679 | 159 |
| 62. | Kerala | Ernakulam | | 0 |
| 63. | Kerala | Idukki | | 0 |
| 64. | Kerala | Thiruvananthapuram | | 30 |
| 65. | Madhya Pradesh | Bhopal | 647 | 119 |
| 66. | Madhya Pradesh | Datia | 764 | 177 |
| 67. | Madhya Pradesh | Gwalior | 0 | 0 |
| 68. | Madhya Pradesh | Sagar | 0 | 0 |
| 69. | Madhya Pradesh | Rewa | 219 | 0 |
| 70. | Maharashtra | Pune | 197 | 38 |
| 71. | Maharashtra | Amravati | 223 | 46 |
| 72. | Maharashtra | Aurangabad | 238 | 0 |
| 73. | Maharashtra | Nagpur | 210 | 43 |
| 74. | Maharashtra | Nashik | 229 | 0 |
| 75. | Maharashtra | Ratnagiri | 452 | 132 |
| 76. | Orissa | Ganjam | 463 | 97 |
| 77. | Orissa | Baripada | 357 | 64 |

| 1 | 2 | 3 | 4 | 5 |
|------|------------|--------------------------|------|-----|
| 78. | Orissa | Keonjhar | 569 | 131 |
| 79. | Orissa | Puri | | 0 |
| 80. | Punjab | Jalandhar | 443 | 72 |
| 81. | Punjab | Ludhiana | 252 | 26 |
| 82. | Punjab | Moga | 92 | 0 |
| 83. | Punjab | Ferozpur | 1821 | 626 |
| 84. | Punjab | Faridkot | 107 | 17 |
| 85. | Punjab | Patiala | 0 | 0 |
| 86. | Rajasthan | Bhilwara | 0 | |
| 87. | Rajasthan | Bikaner | 626 | 73 |
| 88. | Rajasthan | Sirohi | 249 | 114 |
| 89. | Rajasthan | Jhalawar (Jhalara Patan) | 98 | 80 |
| 90. | Rajasthan | Nathdwara (Rajasamand) | 1309 | 237 |
| 91. | Rajasthan | Hanumangrah | 115 | 67 |
| 92. | Rajasthan | Udaipur | 1622 | 0 |
| 93. | Rajasthan | Tonk | 292 | 46 |
| 94. | Rajasthan | Karauli | 789 | 157 |
| 95. | Rajasthan | Chittorgarh | 1689 | 46 |
| 96. | Rajasthan | Dungarpur | 868 | 172 |
| 97. | Rajasthan | Banswara | 957 | 196 |
| 98. | Rajasthan | Churu | 632 | 255 |
| 99. | Rajasthan | Ajmer | 1461 | 434 |
| 100. | Rajasthan | Dausa | 817 | 0 |
| 101. | Rajasthan | Baran | 0 | 0 |
| 102. | Tamil Nadu | Sivagangai-Karaikudi | 33 | 83 |
| 103. | Tamil Nadu | Salem | 516 | 40 |
| 104. | Tamil Nadu | Vellore | 924 | 517 |

| 1 | 2 | 3 | 4 | 5 |
|-------|---------------|--------------------|-------|-------|
| 105. | Tamil Nadu | Coimbatore | 1108 | 104 |
| 106. | Tamil Nadu | Nilgiris | | 30 |
| 107. | Tamil Nadu | Erode | | 0 |
| 108. | Tamil Nadu | Dindigul | | 0 |
| 109. | Uttarakhand | Almora | 193 | 69 |
| 110. | Uttar Pradesh | Moradabad | 988 | 158 |
| 111. | Uttar Pradesh | Meerut | 540 | 100 |
| 112. | Uttar Pradesh | Mathura* | 0 | 0 |
| 113. | Uttar Pradesh | Amethi | 569 | 154 |
| 114. | Uttar Pradesh | Faizabad | 644 | 57 |
| 115. | Uttar Pradesh | Bareilly | 546 | 174 |
| 116. | Uttarakhand | Udham Singh Nagar* | 0 | 0 |
| 117. | West Bengal | South 24 Paraganas | 361 | 365 |
| 118. | West Bengal | Jalpaiguri | 719 | 0 |
| 119. | West Bengal | Murshidabad | 773 | 99 |
| 120. | West Bengal | Birbhum | 1556 | 347 |
| 121. | West Bengal | Paschim Midnapur | 578 | 36 |
| 122. | Puducherry | Puducherry | 519 | 82 |
| Total | | | 77064 | 13714 |

Statement IV

Details of Proposals for RSETIs received from Madhya Pradesh

| Sl.No. | District | Bank | Status |
|--------|------------|-----------------------|--|
| 1 | 2 | 3 | 4 |
| 1. | Bhopal | RUDSETI | Released Rs. 10 lakhs to meet Hiring Charges |
| 2. | Chhatarpur | State Bank of India | Awaiting land possession |
| 3. | Chhindwara | Central Bank of India | Awaiting land possession |

| 1 | 2 | 3 | 4 |
|-----|-----------|-----------------------|--|
| 4. | Damoh | State Bank of India | Awaiting land allotment & SLBC. Currently functioning in rented premises |
| 5. | Datia | Punjab National Bank | Released Rs. 10 lakhs to meet Hiring Charges |
| 6. | Guna | State Bank of Indore | Awaiting land possession |
| 7. | Gwalior | Central Bank of India | Released 1st Instalment of Rs. 50 lakhs |
| 8. | Harda | State Bank of India | Land possession complete. Awaiting SLBC recommendation |
| 9. | Jabalpur | Central Bank of India | Functioning on rented premises |
| 10. | Jhabua | Bank of Baroda | Awaiting Land Allotment |
| 11. | Khandwa | Bank of India | No land allotted to the Bank |
| 12. | Neemuch | State Bank of Indore | Awaiting land possession |
| 13. | Panna | State Bank of India | Awaiting land possession |
| 14. | Rewa | Union Bank of India | Released Rs. 10 lakhs to meet Hiring Charges |
| 15. | Sagar | Central Bank of India | Released 1st Instalment of Rs. 50 lakhs |
| 16. | Sheopur | State Bank of Indore | Awaiting land possession |
| 17. | Shivpuri | State Bank of Indore | Released Rs. 10 lakhs to meet Hiring Charges |
| 18. | Tikamgarh | State Bank of Indore | Awaiting Land Allotment. Operating in related premises free of cost |
| 19. | Umaria | State Bank of India | Land not allotted to Bank (but to ZP) |
| 20. | Vidisha | SB of Indore | Land not allotted to the Bank |

[English]

Pension Distribution System for Ex-Servicemen

3598. SHRI P. BALRAM:
SHRI PONNAM PRABHAKAR:

Will the Minister of DEFENCE be pleased to state:

(a) whether the Government proposes to streamline the pension distribution system for the ex-servicemen;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI M.M. PALLAM RAJU): (a) to (c) The pension distribution is presently through Banks, DPDOs and Treasuries. The Ministry of Finance have issued orders to Chief Executives of all Public Sector Banks for taking up immediate measures to implement orders issued in implementation of 6th Central Pay Commission and Cabinet Secretary Committee's recommendations. All Chief Secretaries have also been requested by the Ministry of Defence to instruct District Collectors to review the progress made with regard to revision of pension.

Review of Rules/Regulations of MMD

3599. SHRI S.R. JEYADURAI: Will the Minister of SHIPPING be pleased to state:

(a) whether the Government proposes to review Mercantile Marine Department (MMO) rules and regulations so as to out-source most peripheral functions and duties;

(b) if so, the details thereof;

(c) the hurdles in the way of Directorate General of Shipping(DGS) to revamping the outdated rule and manner of functioning of MMD and diverse technical wings of DGS;

(d) whether routine inspections of vessels have been elevated to complex situations; and

(e) if so, the steps taken to sensitize technical officers of MMD to avoid delays and harassment?

THE MINISTER OF SHIPPING (SHRI G.K. VASAN): (a) and (b) The Government has delegated most of the survey work in respect of Cargo Ships and other peripheral surveys to Indian Register of Shipping and six other Classification Societies. It has delegated, survey of ships with regard to Safety Construction, Safety Equipment, Safety Radio and Load Line assignment to the following seven Classification Societies:-

- (a) American Bureau of Shipping, Mumbai.
- (b) Bureau Veritas, Mumbai.
- (c) Det Norske Veritas, Mumbai.
- (d) Germanischer Lloyd, Mumbai.
- (e) Indian Register of Shipping, Mumbai.
- (f) Lloyds Register of Shipping, Mumbai.
- (g) Nippon Kaiji Kyokai, Mumbai.

(c) Rules and regulations are regularly being reviewed and updated to meet the latest national and international requirement of the industry and to keep pace with the amendments to International Conventions which the country has ratified.

(d) Routine inspection of the vessels has not been elevated to complex situations and most of the survey works have been delegated to Classification Societies.

(e) Since most of the survey work has been delegated to the Classification Societies whose working is closely monitored by the Directorate, the question of delay and harassment on account of the technical officers does not arise.

Development of I.T. Techniques

3600. SHRI L. RAJAGOPAL: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether the National Association of Software and Service Companies (NASSCOM) has any proposal to develop Information Technology (IT) techniques in small and medium enterprises sector in the country; and

(b) if so, the details thereof along with the criteria adopted in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI SACHIN PILOT): (a) and (b) National Association of Software and Services Companies (NASSCOM) and National Manufacturing Competitiveness Council (NMCC) have brought out a report "A Roadmap of ICT adoption in the Indian Manufacturing Sector". The objective of this report is to identify the current stage ICT adoption in the manufacturing sector, especially in the Micro, Small and Medium-sized Enterprises [MSME] and the factors hindering the adoption of ICT therein. The "roadmap" identifies shared responsibilities between the Government, technology companies, industry association, academia, and manufacturing firms for enhancing ICT adoption.

SSN to EPF Subscribers

3601. SHRI G.M. SIDDESHWARA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the Government has provided Social Security Number (SSN) to the members of Employees Provident Fund (EPF) in the country;

(b) if so, the details thereof alongwith the number of EPF members that have been allotted SSN during each of the last three years and the current year, State-wise; and

(c) the time by which the SSN is likely to be provided to all EPF subscribers in the country?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT):

(a) to (c) The Employees' Provident Fund Organisation (EPFO) had planned the allotment of a unique national identification number called Social Security Number (SSN) for members/subscribers of EPFO. Presently, the members/subscribers of Employees' Provident Fund (EPF) have EPF code number linked to the employer.

The project under which the SSN was initially planned has been reviewed and a revised 'Modernisation Project' has been developed in collaboration with National Informatics Centre (NIC), which is currently being implemented since April, 2008. Under the 'Modernisation Project' the SSN is not required and existing EPF code numbers will continue to be used. Furthermore, no SSN has been allotted during the last three years.

Allocation to Rural Development Schemes

3602. SHRI RAMSINH RATHWA: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the details of allocation of funds to States on various rural development schemes during the last three years and current year, scheme-wise, State-wise and year-wise;

(b) whether the schemes have benefited the targeted sections;

(c) if so, the scheme-wise details thereof;

(d) whether States have failed to utilize the funds earmarked for the specific scheme; and

(e) if so, the details of the fund utilized by each of the State, scheme-wise, State-wise and year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) to (e) The Ministry of Rural Development implements major schemes namely Swarnjayanti Gram Swarozgar Yojana (SGSY), Indira Awaas Yojana (IAY), Pradhan Mantri Gram Sadak Yojana (PMGSY) and National Rural Drinking Water Programme (NRDWP), where State-wise allocation of funds is made. As per the reports received from the States and information available in the Ministry of Rural Development, all these schemes have benefited the targeted sections. Scheme-wise and State-wise Central allocation, releases and utilization under these programmes during the last three years (*i.e.* 2007-08, 2008-09 and 2009-10) and current year are given at Statement-I. Scheme-wise and State-wise physical targets and achievements made during the same period are given at Statement-II. The utilization of the funds by the State Governments have been generally found to be satisfactory.

Statement I

State-wise Central Allocation, Central Releases Utilisation of funds under Swarnjayanti Gram Swarozgar Yojana (SGSY) during last three years and current year i.e. 2007-08, 2008-09, 2009-10 and 2010-11

(Rs. in crore)

| Sl.No. | States/U.Ts. | 2007-08 | | | 2008-09 | | | 2009-10 | | | 2010-11 | | |
|--------|-------------------|--------------------|------------------|-------------|--------------------|------------------|-------------|--------------------|------------------|-------------|--------------------|------------------|-------------|
| | | Central Allocation | Central Releases | Utilisation | Central Allocation | Central Releases | Utilisation | Central Allocation | Central Releases | Utilisation | Central Allocation | Central Releases | Utilisation |
| 1 | 2 | 3 | 4 | 6 | 6 | 7 | 8 | 9 | 10 | 11 | 12 | 13 | 14 |
| 1. | Andhra Pradesh | 89.80 | 89.63 | 123.77 | 106.16 | 106.14 | 123.87 | 114.77 | 114.77 | 162.22 | 125.57 | 62.79 | 17.64 |
| 2. | Arunachal Pradesh | 4.98 | 3.08 | 1.99 | 6.09 | 3.74 | 1.79 | 6.10 | 4.35 | 2.48 | 6.92 | 2.01 | 0.29 |
| 3. | Assam | 129.51 | 135.66 | 150.81 | 158.29 | 175.68 | 187.65 | 158.29 | 177.34 | 225.22 | 179.88 | 89.94 | 20.49 |
| 4. | Bihar | 213.63 | 104.34 | 151.15 | 252.56 | 235.86 | 201.69 | 273.02 | 137.27 | 305.04 | 298.72 | 75.85 | 36.86 |
| 5. | Chhattisgarh | 47.44 | 47.36 | 65.30 | 56.09 | 56.09 | 69.19 | 60.64 | 60.47 | 79.80 | 66.35 | 33.18 | 3.85 |
| 6. | Goa | 0.75 | 0.66 | 0.66 | 1.25 | 0.82 | 0.79 | 1.58 | 0.75 | 0.85 | 2.00 | 0.71 | 0.09 |

| 1 | 2 | 3 | 4 | 6 | 6 | 7 | 8 | 9 | 10 | 11 | 12 | 13 | 14 |
|-------|--------------------------------|---------|---------|---------|---------|---------|---------|---------|---------|---------|---------|---------|--------|
| 7. | Gujarat | 33.80 | 33.46 | 43.52 | 39.96 | 39.96 | 51.80 | 43.20 | 43.20 | 62.16 | 47.27 | 23.64 | 5.63 |
| 8. | Haryana | 19.89 | 19.89 | 26.85 | 23.51 | 23.51 | 29.98 | 25.42 | 25.42 | 36.10 | 27.81 | 13.91 | 4.39 |
| 9. | Himachal Pradesh | 8.38 | 7.06 | 8.55 | 9.90 | 9.89 | 13.25 | 10.70 | 8.44 | 14.67 | 11.71 | 5.81 | 1.01 |
| 10. | Jammu and Kashmir | 10.37 | 7.85 | 9.34 | 12.25 | 10.84 | 8.79 | 13.25 | 8.28 | 6.99 | 14.49 | 4.85 | 0.14 |
| 11. | Jharkhand | 80.55 | 75.08 | 81.39 | 95.23 | 93.74 | 99.74 | 102.95 | 67.07 | 128.83 | 112.64 | 53.56 | 15.65 |
| 12. | Karnataka | 67.81 | 65.93 | 98.80 | 80.17 | 80.03 | 104.15 | 86.66 | 86.66 | 120.27 | 94.82 | 47.41 | 1.16 |
| 13. | Kerala | 30.43 | 30.41 | 39.32 | 35.97 | 35.97 | 47.21 | 38.89 | 38.55 | 50.88 | 42.55 | 21.28 | 2.19 |
| 14. | Madhya Pradesh | 101.67 | 99.65 | 131.82 | 120.20 | 120.18 | 168.59 | 129.92 | 135.91 | 156.90 | 142.14 | 71.07 | 11.36 |
| 15. | Maharashtra | 134.05 | 131.18 | 182.38 | 158.48 | 157.30 | 215.71 | 171.31 | 171.31 | 226.59 | 187.44 | 93.72 | 22.21 |
| 16. | Manipur | 8.68 | 1.80 | 2.18 | 10.61 | 3.52 | 2.64 | 10.61 | 4.63 | 2.52 | 12.06 | 0.75 | 0.08 |
| 17. | Meghalaya | 9.73 | 4.50 | 5.31 | 11.89 | 2.50 | 2.46 | 11.89 | 6.48 | 6.79 | 13.51 | 2.63 | 1.86 |
| 18. | Mizoram | 2.25 | 2.47 | 2.57 | 2.75 | 2.71 | 3.52 | 2.75 | 3.70 | 4.11 | 3.13 | 1.57 | 0.66 |
| 19. | Nagaland | 6.67 | 4.23 | 1.48 | 8.16 | 6.36 | 2.98 | 8.16 | 6.50 | 4.05 | 9.27 | 3.85 | 0.00 |
| 20. | Orissa | 102.71 | 100.36 | 116.95 | 121.42 | 121.32 | 148.18 | 131.27 | 119.81 | 181.84 | 143.63 | 71.82 | 4.25 |
| 21. | Punjab | 9.66 | 9.23 | 13.16 | 11.43 | 11.30 | 11.09 | 12.35 | 10.22 | 15.90 | 13.51 | 6.76 | 1.48 |
| 22. | Rajasthan | 51.49 | 50.73 | 60.54 | 60.87 | 60.87 | 75.49 | 65.81 | 65.81 | 92.10 | 72.00 | 36.00 | 7.29 |
| 23. | Sikkim | 2.49 | 2.25 | 2.82 | 3.05 | 3.46 | 3.17 | 3.05 | 3.82 | 2.91 | 3.46 | 1.73 | 0.37 |
| 24. | Tamil Nadu | 79.40 | 79.40 | 108.07 | 93.87 | 93.87 | 120.56 | 101.48 | 101.48 | 138.89 | 111.03 | 55.52 | 11.72 |
| 25. | Tripura | 15.68 | 17.41 | 23.40 | 19.16 | 18.98 | 24.73 | 19.16 | 18.46 | 19.81 | 21.77 | 10.89 | 1.41 |
| 26. | Uttar Pradesh | 307.56 | 299.96 | 366.07 | 363.59 | 363.02 | 404.55 | 393.05 | 412.05 | 488.72 | 430.06 | 209.46 | 61.95 |
| 27. | Uttarakhand | 16.19 | 16.19 | 20.05 | 19.14 | 19.14 | 23.05 | 20.69 | 20.69 | 27.36 | 22.64 | 11.32 | 2.58 |
| 28. | West Bengal | 114.15 | 98.96 | 126.46 | 134.94 | 130.67 | 137.35 | 145.88 | 118.64 | 212.29 | 159.62 | 79.81 | 29.74 |
| 29. | Andaman and Nicobar Islands | 0.25 | 0.06 | 0.05 | 0.25 | 0.00 | 0.08 | 0.26 | 0.10 | 0.21 | 0.25 | 0.03 | 0.04 |
| 30. | Daman and Diu | 0.25 | 0.00 | 0.00 | 0.25 | 0.00 | 0.00 | 0.26 | 0.00 | 0.00 | 0.25 | 0.00 | 0.00 |
| 31. | Dadra and Nagar Haveli | 0.25 | 0.00 | 0.00 | 0.25 | 0.00 | 0.02 | 0.26 | 0.13 | 0.00 | 0.25 | 0.00 | 0.00 |
| 32. | Lakshadweep | 0.25 | 0.00 | 0.25 | 0.25 | 0.13 | 0.00 | 0.26 | 0.00 | 0.02 | 0.25 | 0.00 | 0.00 |
| 33. | Puducherry | 1.50 | 1.50 | 0.98 | 2.00 | 2.00 | 1.31 | 2.64 | 2.64 | 2.69 | 3.00 | 1.50 | 0.06 |
| Total | | 1702.24 | 1540.28 | 1965.97 | 2020.00 | 1989.60 | 2285.40 | 2166.54 | 1974.96 | 2779.19 | 2380.00 | 1093.32 | 266.46 |

Utilisation is out of total available funds which include Opening balance + State releases + Misc.funds

State-wise Central Allocation, Central Releases and Utilisation of funds under Indira Awaas Yojana (IAY) during last three years and current year i.e. 2007-08, 2008-09, 2009-10 and 2010-11 (upto July, 10)

| Sl.No. | Name of the States/U.Ts. | 2007-08 | | | 2008-09 | | | 2009-10 | | | 2010-11 | | |
|--------|--------------------------|--------------------|------------------|----------------------|--------------------|------------------|----------------------|--------------------|------------------|----------------------|--------------------|------------------|----------------------|
| | | Central Allocation | Central Releases | Utilisation of funds | Central Allocation | Central Releases | Utilisation of funds | Central Allocation | Central Releases | Utilisation of funds | Central Allocation | Central Releases | Utilisation of funds |
| 1 | 2 | 3 | 4 | 6 | 6 | 7 | 8 | 9 | 10 | 11 | 12 | 13 | 14 |
| 1. | Andhra Pradesh | 360.28 | 362.01 | 468.39 | 504.35 | 820.83 | 899.38 | 759.01 | 856.29 | 1307.96 | 867.73 | 433.86 | 428.70 |
| 2. | Arunachal Pradesh | 13.95 | 18.74 | 13.33 | 19.55 | 34.83 | 27.75 | 29.36 | 33.37 | 24.01 | 33.73 | 10.31 | 5.89 |
| 3. | Assam | 308.54 | 324.30 | 433.47 | 432.26 | 683.53 | 627.04 | 649.15 | 667.37 | 863.55 | 745.76 | 347.62 | 207.60 |
| 4. | Bihar | 1063.44 | 956.94 | 1494.29 | 1488.70 | 2397.82 | 2154.36 | 2240.39 | 2061.89 | 2995.94 | 2561.30 | 1148.79 | 545.46 |
| 5. | Chhattisgarh | 55.71 | 55.71 | 79.13 | 77.99 | 158.49 | 107.33 | 117.37 | 162.80 | 322.05 | 134.19 | 67.09 | 16.01 |
| 6. | Goa | 2.22 | 1.88 | 1.10 | 3.11 | 2.89 | 3.98 | 4.67 | 4.67 | 5.43 | 5.34 | 2.67 | 1.85 |
| 7. | Gujarat | 176.69 | 176.69 | 242.30 | 247.34 | 358.38 | 338.37 | 372.23 | 415.75 | 567.96 | 425.55 | 222.37 | 81.09 |
| 8. | Haryana | 24.81 | 24.81 | 36.67 | 34.73 | 50.31 | 53.55 | 52.26 | 52.45 | 84.53 | 59.75 | 29.87 | 15.12 |
| 9. | Himachal Pradesh | 8.75 | 8.75 | 11.50 | 12.25 | 18.06 | 23.61 | 18.43 | 18.64 | 30.56 | 21.07 | 9.78 | 1.73 |
| 10. | Jammu and Kashmir | 27.18 | 27.18 | 29.58 | 38.04 | 71.29 | 39.39 | 57.25 | 57.25 | 59.68 | 65.46 | 24.41 | 0.72 |
| 11. | Jharkhand | 94.85 | 94.85 | 118.61 | 132.79 | 296.92 | 163.80 | 199.83 | 301.60 | 359.98 | 228.46 | 114.68 | 124.00 |
| 12. | Karnataka | 138.81 | 138.81 | 134.73 | 194.31 | 282.09 | 217.84 | 292.43 | 356.27 | 536.34 | 334.31 | 167.16 | 38.05 |
| 13. | Kerala | 77.19 | 77.19 | 101.87 | 108.06 | 156.56 | 151.91 | 162.62 | 194.71 | 212.57 | 185.91 | 92.95 | 46.93 |
| 14. | Madhya Pradesh | 110.80 | 112.01 | 150.72 | 155.11 | 234.36 | 408.30 | 233.44 | 240.86 | 339.54 | 266.87 | 127.65 | 28.96 |
| 15. | Maharashtra | 217.27 | 219.15 | 355.97 | 304.16 | 470.24 | 545.59 | 457.74 | 474.43 | 1285.89 | 523.30 | 257.29 | 34.47 |
| 16. | Manipur | 12.11 | 8.37 | 8.04 | 16.97 | 16.40 | 4.25 | 25.48 | 20.66 | 16.84 | 29.28 | 11.13 | 2.43 |
| 17. | Meghalaya | 21.09 | 5.91 | 5.98 | 29.55 | 21.38 | 21.11 | 44.38 | 37.83 | 38.54 | 50.99 | 24.38 | 7.02 |
| 18. | Mizoram | 4.50 | 4.52 | 4.94 | 6.30 | 12.51 | 15.29 | 9.46 | 12.68 | 14.22 | 10.87 | 5.43 | 2.71 |
| 19. | Nagaland | 13.96 | 12.41 | 13.39 | 19.56 | 39.59 | 54.99 | 29.37 | 39.96 | 30.39 | 33.74 | 16.87 | 22.01 |
| 20. | Orissa | 208.93 | 202.80 | 343.95 | 292.48 | 460.82 | 257.09 | 440.17 | 460.26 | 768.84 | 503.21 | 234.66 | 127.94 |
| 21. | Punjab | 30.68 | 30.68 | 36.99 | 42.95 | 62.04 | 43.80 | 64.63 | 64.63 | 77.83 | 73.89 | 28.63 | 17.23 |
| 22. | Rajasthan | 88.79 | 88.89 | 113.30 | 124.29 | 181.11 | 204.54 | 187.05 | 205.90 | 298.67 | 213.85 | 106.92 | 38.88 |
| 23. | Sikkim | 2.67 | 2.31 | 3.20 | 3.74 | 5.79 | 6.86 | 5.62 | 6.45 | 7.81 | 6.45 | 3.23 | 0.00 |
| 24. | Tamil Nadu | 144.25 | 144.25 | 200.91 | 201.93 | 294.14 | 339.43 | 303.89 | 305.47 | 444.87 | 347.42 | 173.71 | 1.20 |
| 25. | Tripura | 27.18 | 27.45 | 53.62 | 38.08 | 66.97 | 63.44 | 57.113 | 63.69 | 38.19 | 65.70 | 32.85 | 0.00 |
| 26. | Uttar Pradesh | 477.66 | 467.21 | 699.77 | 668.66 | 975.69 | 1070.97 | 1006.29 | 1014.80 | 1587.70 | 1150.43 | 575.22 | 257.24 |
| 27. | Uttarakhand | 23.95 | 23.95 | 36.54 | 33.52 | 48.57 | 42.43 | 50.45 | 50.45 | 78.28 | 57.68 | 28.56 | 8.99 |

| 1 | 2 | 3 | 4 | 6 | 6 | 7 | 8 | 9 | 10 | 11 | 12 | 13 | 14 |
|-------|--------------------------------|---------|---------|---------|---------|---------|---------|---------|---------|----------|---------|---------|---------|
| 28. | West Bengal | 288.21 | 260.45 | 270.92 | 403.45 | 572.12 | 453.94 | 607.17 | 607.27 | 891.64 | 694.14 | 311.82 | 128.90 |
| 29. | Andaman and Nicobar Islands | 4.57 | 3.13 | 0.53 | 6.40 | 0.93 | 0.74 | 9.63 | 0.98 | 1.67 | 11.01 | 0.00 | 0.39 |
| 30. | Dadra and Nagar Haveli | 0.76 | 0.38 | 0.02 | 1.07 | 0.53 | 0.17 | 1.60 | 0.80 | 0.00 | 1.83 | 0.92 | 0.00 |
| 31. | Daman and Diu | 0.34 | 0.00 | 0.01 | 0.48 | 0.00 | 0.00 | 0.72 | 0.00 | 0.00 | 0.82 | 0.00 | 0.00 |
| 32. | Lakshadweep | 0.30 | 0.30 | 0.35 | 0.41 | 0.60 | 0.74 | 0.62 | 0.62 | 0.57 | 0.71 | 0.00 | 0.00 |
| 33. | Puducherry | 2.28 | 0.38 | 0.42 | 3.19 | 0.00 | 0.16 | 4.79 | 2.40 | 0.38 | 5.48 | 0.00 | 0.00 |
| Total | | 4032.70 | 3882.37 | 5464.54 | 5645.77 | 8795.79 | 8342.14 | 8494.70 | 8793.21 | 13292.46 | 9716.20 | 4610.85 | 2191.50 |

State-wise and year-wise allocation, release and expenditure under Pradhan Mantri Gramin Sadak Yojana (PMGSY) from 2007-08 to 2010-11 (upto May, 2010)

(Rs. in crore)

| Sl.No. | State | 2007-08 | | | 2008-09 | | | 2009-10 | | | 2010-11 | | |
|--------|-------------------|------------|---------|-------------|------------|---------|-------------|------------|---------|-------------|------------|---------|-------------|
| | | Allocation | Release | Expenditure | Allocation | Release | Expenditure | Allocation | Release | Expenditure | Allocation | Release | Expenditure |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 | 13 | 14 |
| 1. | Andhra Pradesh | 105.00 | 316.57 | 381.89 | 105.00 | 470.60 | 494.47 | 89.67 | 877.46 | 886.37 | 36.84 | 127.71 | 122.11 |
| 2. | Arunachal Pradesh | 57.00 | 102.03 | 131.76 | 57.00 | 104.49 | 152.01 | 48.68 | 282.52 | 247.61 | 20.00 | 189.37 | 49.84 |
| 3. | Assam | 181.00 | 555.00 | 608.75 | 181.00 | 967.32 | 1007.05 | 154.58 | 1179.00 | 1412.91 | 63.50 | 232.17 | 222.59 |
| 4. | Bihar | 337.00 | 701.15 | 580.68 | 337.00 | 1022.62 | 1067.54 | 287.81 | 1750.73 | 1874.51 | 118.24 | 602.91 | 290.34 |
| 5. | Chhattisgarh | 240.00 | 1050.89 | 932.50 | 240.00 | 964.12 | 863.34 | 204.97 | 540.03 | 805.06 | 84.20 | 434.94 | 43.06 |
| 6. | Goa | 5.00 | 0.00 | 0.00 | 5.00 | 0.00 | 0.00 | 1.71 | 0.00 | 0 | 0.70 | 0.00 | 0 |
| 7. | Gujarat | 65.00 | 144.56 | 156.99 | 65.00 | 229.67 | 255.26 | 55.51 | 193.80 | 190.46 | 22.80 | 69.00 | 74.72 |
| 8. | Haryana | 30.00 | 216.21 | 216.51 | 30.00 | 272.02 | 313.09 | 25.62 | 255.49 | 277.16 | 10.53 | 46.00 | 3.93 |
| 9. | Himachal Pradesh | 87.00 | 320.58 | 281.98 | 87.00 | 268.90 | 240.51 | 74.30 | 124.95 | 220.1 | 30.52 | 75.00 | 30.70 |
| 10. | Jammu and Kashmir | 65.00 | 72.20 | 105.09 | 65.00 | 190.66 | 190.71 | 55.51 | 372.60 | 359.42 | 22.80 | 20.00 | 22.31 |
| 11. | Jharkhand | 175.00 | 0.00 | 63.18 | 175.00 | 208.67 | 211.47 | 149.45 | 417.74 | 457.79 | 61.40 | 201.11 | 115.18 |
| 12. | Karnataka | 110.00 | 271.49 | 349.12 | 110.00 | 634.63 | 550.37 | 93.94 | 764.87 | 883.97 | 38.59 | 226.11 | 84.10 |
| 13. | Kerala | 30.00 | 24.68 | 61.32 | 30.00 | 82.29 | 84.41 | 25.62 | 100.11 | 113.77 | 10.53 | 24.00 | 3.35 |
| 14. | Madhya Pradesh | 440.00 | 1615.66 | 1358.73 | 440.00 | 1877.10 | 2198.06 | 375.17 | 2135.65 | 2234.83 | 154.37 | 355.45 | 299.78 |
| 15. | Maharashtra | 145.00 | 563.96 | 637.33 | 145.00 | 1030.00 | 929.98 | 123.83 | 949.18 | 994.6 | 50.87 | 394.41 | 192.45 |
| 16. | Manipur | 33.00 | 76.17 | 64.28 | 33.00 | 20.00 | 37.97 | 28.18 | 149.16 | 145.13 | 11.58 | 33.00 | 27.43 |
| 17. | Meghalaya | 45.00 | 0.00 | 15.59 | 45.00 | 35.70 | 12.64 | 38.43 | 0.00 | 20.38 | 15.79 | 0.00 | 0.33 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 | 13 | 14 |
|-------|---------------|---------|----------|----------|---------|----------|----------|---------|----------|----------|----------|---------|---------|
| 18. | Mizoram | 32.00 | 19.39 | 59.47 | 32.00 | 65.00 | 54.55 | 27.33 | 44.58 | 66.86 | 11.23 | 10.00 | 13.59 |
| 19. | Nagaland | 30.00 | 12.51 | 20.42 | 30.00 | 85.71 | 87.31 | 25.62 | 65.02 | 71.61 | 10.52 | 0.00 | 5.93 |
| 20. | Orissa | 273.00 | 546.83 | 677.41 | 273.00 | 1251.38 | 1163.01 | 233.15 | 1594.35 | 1895.25 | 95.78 | 289.12 | 332.72 |
| 21. | Punjab | 35.00 | 360.21 | 366.95 | 35.00 | 243.42 | 269.02 | 29.89 | 348.42 | 322.64 | 12.28 | 73.00 | 54.46 |
| 22. | Rajasthan | 234.00 | 1646.64 | 1455.44 | 234.00 | 1771.32 | 1695.54 | 200.70 | 603.41 | 795.03 | 82.45 | 128.00 | 95.25 |
| 23. | Sikkim | 30.00 | 170.46 | 88.81 | 30.00 | 55.00 | 103.99 | 25.62 | 71.80 | 80.17 | 10.53 | 19.00 | 0 |
| 24. | Tamil Nadu | 90.00 | 71.03 | 108.65 | 90.00 | 88.68 | 127.87 | 76.86 | 525.00 | 560.2 | 31.58 | 102.63 | 97.55 |
| 25. | Tripura | 40.00 | 130.00 | 155.60 | 40.00 | 359.98 | 315.77 | 34.16 | 168.49 | 253.74 | 14.03 | 90.00 | 72.49 |
| 26. | Uttar Pradesh | 375.00 | 1222.15 | 1201.04 | 375.00 | 1660.78 | 2000.07 | 323.68 | 2844.51 | 2914.96 | 132.97 | 524.71 | 240.99 |
| 27. | Uttarakhand | 100.00 | 78.74 | 99.73 | 100.00 | 114.89 | 152.79 | 85.40 | 165.95 | 172.57 | 35.08 | 62.69 | 33.78 |
| 28. | West Bengal | 226.00 | 544.69 | 439.47 | 226.00 | 623.44 | 583.18 | 193.01 | 375.00 | 575.82 | 79.29 | 140.00 | 98.99 |
| Total | | 3615.00 | 10833.80 | 10618.69 | 3615.00 | 14698.39 | 15161.98 | 3089.00 | 16899.82 | 18832.92 | 1,269.00 | 4470.33 | 2627.97 |

State-wise Central Allocation, Central Releases and Utilisation of funds under National Rural Drinking Water Programme (NRDWP) during last three years and current year i.e. 2007-08, 2008-09, 2009-10 and 2010-11 (upto June, 2010)

(Rs. in crore)

| Sl.No. | State | 2007-08 | | | 2008-09 | | | 2009-10 | | | 2010-11 | | |
|--------|-------------------|------------|---------|-------------|------------|---------|-------------|------------|---------|-------------|------------|----------|--------------|
| | | Allocation | Release | Utilisation | Allocation | Release | Utilisation | Allocation | Release | Utilisation | Allocation | Release* | Utilisation* |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 | 13 | 14 |
| 1. | Andhra Pradesh | 295.30 | 305.24 | 388.41 | 394.53 | 395.05 | 398.05 | 437.09 | 537.37 | 389.79 | 491.02 | 233.23 | 51.96 |
| 2. | Arunachal Pradesh | 112.41 | 112.41 | 121.31 | 146.12 | 162.46 | 160.97 | 180.00 | 178.20 | 198.91 | 123.01 | 58.43 | 0.00 |
| 3. | Assam | 189.59 | 189.59 | 117.26 | 246.44 | 187.57 | 265.40 | 301.60 | 323.50 | 241.77 | 412.81 | 206.41 | 0.10 |
| 4. | Bihar | 279.37 | 169.69 | 0.00 | 425.38 | 452.38 | 73.30 | 372.21 | 186.11 | 284.87 | 341.46 | 0.00 | 44.26 |
| 5. | Chhattisgarh | 95.95 | 95.95 | 104.16 | 130.42 | 125.26 | 112.42 | 116.01 | 128.22 | 104.07 | 130.27 | 61.88 | 21.57 |
| 6. | Goa | 3.31 | 1.86 | 2.31 | 3.98 | 0.00 | 0.00 | 5.64 | 3.32 | 0.50 | 5.34 | 0.00 | 0.00 |
| 7. | Gujarat | 205.89 | 205.89 | 219.12 | 314.44 | 369.44 | 289.33 | 482.75 | 482.75 | 484.38 | 542.67 | 271.34 | 82.93 |
| 8. | Haryana | 93.41 | 93.41 | 109.54 | 117.29 | 117.29 | 117.29 | 207.89 | 206.89 | 132.35 | 233.69 | 111.00 | 12.11 |
| 9. | Himachal Pradesh | 117.46 | 130.42 | 132.45 | 141.51 | 141.51 | 141.49 | 138.52 | 182.85 | 144.50 | 133.71 | 66.86 | 10.64 |
| 10. | Jammu and Kashmir | 329.92 | 329.92 | 361.41 | 397.86 | 396.49 | 176.67 | 447.74 | 402.51 | 383.49 | 449.22 | 0.00 | 38.73 |
| 11. | Jharkhand | 113.88 | 84.46 | 117.51 | 160.67 | 80.33 | 18.85 | 149.29 | 111.34 | 86.04 | 165.93 | 78.82 | 0.00 |
| 12. | Karnataka | 278.51 | 283.16 | 286.57 | 477.19 | 477.85 | 449.15 | 573.67 | 627.86 | 473.71 | 644.92 | 306.34 | 0.00 |
| 13. | Kerala | 82.93 | 84.25 | 83.46 | 103.33 | 106.97 | 106.56 | 152.77 | 151.89 | 150.99 | 144.28 | 68.53 | 9.76 |
| 14. | Madhya Pradesh | 251.62 | 251.62 | 267.56 | 370.47 | 380.47 | 368.61 | 367.66 | 379.66 | 347.03 | 399.04 | 199.52 | 13.48 |
| 15. | Maharashtra | 404.40 | 404.40 | 378.38 | 572.57 | 648.24 | 511.06 | 652.43 | 647.81 | 618.56 | 733.27 | 348.30 | 0.00 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 | 13 | 14 |
|-------|--------------------------------|---------|---------|---------|---------|---------|---------|---------|---------|---------|---------|---------|--------|
| 16. | Manipur | 38.59 | 45.59 | 34.71 | 50.16 | 45.23 | 36.33 | 61.60 | 38.57 | 32.19 | 54.61 | 25.94 | 0.00 |
| 17. | Meghalaya | 44.46 | 55.29 | 56.61 | 57.79 | 63.38 | 74.50 | 70.40 | 79.40 | 68.57 | 62.83 | 31.42 | 1.57 |
| 18. | Mizoram | 31.88 | 38.88 | 30.16 | 41.44 | 54.19 | 45.48 | 50.40 | 55.26 | 51.31 | 35.71 | 17.66 | 0.00 |
| 19. | Nagaland | 32.72 | 39.75 | 27.39 | 42.53 | 42.53 | 39.60 | 52.00 | 47.06 | 76.57 | 51.70 | 24.56 | 0.00 |
| 20. | Orissa | 168.85 | 171.95 | 233.60 | 298.68 | 298.68 | 273.12 | 187.13 | 226.66 | 198.87 | 204.88 | 102.44 | 9.45 |
| 21. | Punjab | 52.91 | 51.80 | 40.28 | 86.56 | 86.56 | 96.68 | 81.17 | 88.81 | 95.35 | 82.21 | 41.11 | 18.08 |
| 22. | Rajasthan | 606.72 | 606.72 | 619.67 | 970.13 | 971.83 | 967.95 | 1036.46 | 1012.16 | 680.00 | 1165.44 | 276.79 | 105.10 |
| 23. | Sikkim | 13.42 | 20.13 | 15.36 | 17.45 | 32.45 | 28.85 | 21.60 | 20.60 | 30.58 | 15.45 | 7.34 | 1.96 |
| 24. | Tamil Nadu | 190.90 | 190.90 | 190.90 | 241.82 | 287.82 | 230.58 | 320.43 | 317.95 | 364.21 | 316.91 | 158.46 | 0.00 |
| 25. | Tripura | 39.43 | 54.43 | 54.30 | 51.25 | 41.01 | 36.99 | 62.40 | 77.40 | 76.51 | 53.88 | 26.94 | 3.79 |
| 26. | Uttar Pradesh | 401.51 | 401.51 | 421.14 | 539.74 | 615.78 | 514.54 | 959.12 | 956.36 | 974.14 | 899.12 | 449.56 | 240.14 |
| 27. | Uttarakhand | 89.30 | 89.30 | 114.14 | 107.58 | 85.87 | 61.09 | 126.16 | 124.90 | 63.83 | 139.39 | 66.21 | 0.00 |
| 28. | West Bengal | 191.37 | 191.37 | 230.55 | 389.39 | 389.39 | 371.62 | 372.29 | 394.30 | 390.76 | 418.03 | 198.56 | 0.00 |
| 29. | Andaman and Nicobar Islands | 0.00 | 0.00 | 4.72 | 0.00 | 0.00 | 30.78 | 0.00 | 0.00 | 0.00 | 1.01 | 0.00 | 0.00 |
| 30. | Dadra and Nagar Haveli | 0.38 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 1.09 | 0.00 | 0.00 |
| 31. | Daman and Diu | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.61 | 0.00 | 0.00 |
| 32. | Delhi | 0.31 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 4.31 | 0.00 | 0.00 |
| 33. | Lakshadweep | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.24 | 0.00 | 0.00 |
| 34. | Puducherry | 0.31 | 0.00 | 0.00 | 0.00 | 0.00 | 1.00 | 0.00 | 0.00 | 0.00 | 1.54 | 0.00 | 0.00 |
| 35. | Chandigarh | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.40 | 0.00 | 0.00 |
| Total | | 4757.01 | 4699.67 | 4762.96 | 6896.72 | 7056.02 | 5998.28 | 7986.43 | 7989.72 | 7143.83 | 8460.00 | 3437.12 | 665.62 |

*Release upto 29.6.2009

#As per information received till 29.6.2009.

Statement II

*Target and achievements under Swaranajayanti Gram Swarozgar Yojana (SGSY)
during last three years and current year*

| Sl.No. | States/U.T. | 2007-08 | | 2008-09 | | 2009-10 | | 2010-11 | |
|--------|-------------------|-----------------------------------|-------------|-----------------------------------|-------------|-----------------------------------|-------------|-----------------------------------|-------------|
| | | Total No. of Swarozgaris Assisted | | Total No. of Swarozgaris Assisted | | Total No. of Swarozgaris Assisted | | Total No. of Swarozgaris Assisted | |
| | | Target | Achievement | Target | Achievement | Target | Achievement | Target | Achievement |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 |
| 1. | Andhra Pradesh | 71390 | 263615 | 93601 | 188837 | 98391 | 295568 | 116974 | 9268 |
| 2. | Arunachal Pradesh | 3962 | 1599 | 4883 | 774 | 4277 | 1496 | 5375 | 139 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 |
|-------|--------------------------------|---------|---------|---------|---------|---------|---------|---------|--------|
| 3. | Assam | 102960 | 100261 | 126875 | 142728 | 111087 | 164752 | 139636 | 11777 |
| 4. | Bihar | 169832 | 100159 | 222669 | 127226 | 234063 | 157801 | 278264 | 22772 |
| 5. | Chhattisgarh | 37715 | 44914 | 49449 | 46542 | 51982 | 50311 | 61814 | 3121 |
| 6. | Goa | 596 | 735 | 1102 | 592 | 1426 | 1489 | 1881 | 60 |
| 7. | Gujarat | 26873 | 45189 | 35233 | 41728 | 37036 | 46131 | 44034 | 6845 |
| 8. | Haryana | 15810 | 19891 | 20728 | 20639 | 21792 | 24392 | 25902 | 3078 |
| 9. | Himachal Pradesh | 6658 | 7764 | 8729 | 11863 | 9171 | 12284 | 10903 | 860 |
| 10. | Jammu and Kashmir | 8240 | 6818 | 10804 | 6990 | 11360 | 5644 | 13497 | 65 |
| 11. | Jharkhand | 64035 | 77168 | 83957 | 83103 | 88258 | 116670 | 104932 | 17010 |
| 12. | Karnataka | 53910 | 95409 | 70682 | 99950 | 74295 | 96470 | 88327 | 8514 |
| 13. | Kerala | 24189 | 39683 | 31715 | 43784 | 33342 | 47426 | 39633 | 1388 |
| 14. | Madhya Pradesh | 80826 | 73091 | 105972 | 99200 | 111385 | 106481 | 132407 | 37567 |
| 15. | Maharashtra | 106567 | 119344 | 139730 | 154647 | 146869 | 159026 | 174609 | 13531 |
| 16. | Manipur | 6902 | 3144 | 8506 | 3640 | 7449 | 3362 | 9365 | 148 |
| 17. | Meghalaya | 7733 | 3419 | 9529 | 2195 | 8344 | 5211 | 10491 | 2697 |
| 18. | Mizoram | 1789 | 5830 | 2205 | 8748 | 1932 | 8159 | 2429 | 1046 |
| 19. | Nagaland | 5305 | 2259 | 6537 | 3205 | 5721 | 3884 | 7194 | 0 |
| 20. | Orissa | 81656 | 87171 | 107051 | 126206 | 112544 | 131334 | 133803 | 286 |
| 21. | Punjab | 7683 | 15402 | 10074 | 13109 | 10594 | 14504 | 12581 | 3046 |
| 22. | Rajasthan | 40936 | 50351 | 53671 | 58495 | 56421 | 62094 | 67072 | 5318 |
| 23. | Sikkim | 1981 | 1718 | 2441 | 1689 | 2135 | 1463 | 2688 | 280 |
| 24. | Tamil Nadu | 63125 | 152907 | 82764 | 113097 | 87004 | 107486 | 103430 | 17288 |
| 25. | Tripura | 12463 | 13672 | 15357 | 23847 | 13448 | 30959 | 16900 | 16325 |
| 26. | Uttar Pradesh | 244500 | 292105 | 320567 | 319568 | 336975 | 345408 | 400612 | 49767 |
| 27. | Uttarakhand | 12873 | 13482 | 16877 | 18044 | 17738 | 18590 | 21090 | 1671 |
| 28. | West Bengal | 90744 | 60736 | 118976 | 99905 | 125070 | 63092 | 148696 | 11048 |
| 29. | Andaman and Nicobar Islands | 149 | 195 | 165 | 243 | 170 | 587 | 176 | 18 |
| 30. | Daman and Diu | 149 | 0 | 165 | 0 | 170 | 0 | 176 | 0 |
| 31. | Dadra and Nagar Haveli | 149 | 0 | 165 | 24 | 170 | 0 | 176 | 0 |
| 32. | Lakshadweep | 149 | 177 | 165 | 0 | 170 | 0 | 176 | 0 |
| 33. | Puducherry | 894 | 1087 | 1323 | 1257 | 1695 | 3103 | 2100 | 0 |
| Total | | 1352745 | 1699295 | 1762670 | 1861875 | 1822482 | 2085177 | 2177343 | 244933 |

Target and achievements under Indira Awas Yagna (IAY) during last three years and current year

| Sl.No. | Name of the States/UTs | 2007-08 | | 2008-09 | | 2009-10 | | 2010-11 (July,2010) | |
|--------|------------------------|---------------|-------------------------------------|---------------|------------------------------------|---------------|------------------------------------|---------------------|------------------------------------|
| | | Annual Target | Nos. of Houses Constructed upgraded | Annual Target | Nos of Houses Constructed upgraded | Annual Target | Nos of Houses Constructed upgraded | Annual Target | Nos of Houses Constructed upgraded |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 |
| 1. | Andhra Pradesh | 192148 | 194861 | 192132 | 266654 | 371982 | 371982 | 257104 | 55949 |
| 2. | Arunachal Pradesh | 6765 | 6422 | 6770 | 7046 | 10873 | 3631 | 7726 | 960 |
| 3. | Assam | 149593 | 150776 | 149699 | 112706 | 240446 | 181162 | 170849 | 56446 |
| 4. | Bihar | 567171 | 430864 | 567125 | 484197 | 1098001 | 637871 | 758904 | 136551 |
| 5. | Chhattisgarh | 29714 | 30093 | 29712 | 30023 | 57520 | 33586 | 39759 | 14626 |
| 6. | Goa | 1183 | 735 | 1183 | 586 | 2291 | 1530 | 1584 | 182 |
| 7. | Gujarat | 94234 | 110908 | 94226 | 122412 | 182429 | 154458 | 126090 | 22751 |
| 8. | Haryana | 13231 | 13398 | 13229 | 13281 | 25611 | 24138 | 17703 | 2495 |
| 9. | Himachal Pradesh | 4242 | 4029 | 4242 | 4715 | 8212 | 9236 | 5793 | 49 |
| 10. | Jammu and Kashmir | 13177 | 15361 | 13176 | 13211 | 25508 | 15209 | 17995 | 621 |
| 11. | Jharkhand | 50589 | 45936 | 50585 | 53317 | 97926 | 53636 | 67691 | 55620 |
| 12. | Karnataka | 74029 | 39990 | 74023 | 87051 | 143311 | 155744 | 99055 | 20389 |
| 13. | Kerala | 41167 | 37094 | 41164 | 53133 | 79695 | 38758 | 55084 | 15975 |
| 14. | Madhya Pradesh | 59096 | 60222 | 59091 | 74651 | 114396 | 75264 | 79073 | 18873 |
| 15. | Maharashtra | 115879 | 126117 | 115869 | 118611 | 224323 | 194645 | 155052 | 9438 |
| 16. | Manipur | 5872 | 3379 | 5877 | 514 | 9439 | 2176 | 6707 | 385 |
| 17. | Meghalaya | 10228 | 2271 | 10235 | 5590 | 16440 | 9630 | 11681 | 1438 |
| 18. | Mizoram | 2180 | 1918 | 2181 | 5179 | 3504 | 2956 | 2489 | 265 |
| 19. | Nagaland | 6768 | 7491 | 6773 | 24717 | 10878 | 11645 | 7730 | 6862 |
| 20. | Orissa | 111431 | 140853 | 111422 | 62447 | 215715 | 151168 | 149100 | 29768 |
| 21. | Punjab | 16362 | 17992 | 16361 | 12189 | 31674 | 15456 | 21893 | 2521 |
| 22. | Rajasthan | 47354 | 42517 | 47350 | 52654 | 91670 | 84287 | 63362 | 3718 |
| 23. | Sikkim | 1294 | 1533 | 1295 | 1774 | 2080 | 1170 | 1478 | 0 |
| 24. | Tamil Nadu | 76932 | 103379 | 76925 | 94675 | 148929 | 134014 | 102939 | 0 |
| 25. | Tripura | 13178 | 12945 | 13187 | 26389 | 21182 | 8322 | 15050 | 0 |
| 26. | Uttar Pradesh | 254750 | 264296 | 254729 | 266962 | 493156 | 479205 | 340868 | 15473 |
| 27. | Uttarakhand | 11611 | 18766 | 11610 | 11874 | 22476 | 17016 | 15856 | 1359 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 |
|-------|--------------------------------|---------|---------|---------|---------|---------|---------|---------|--------|
| 28. | West Bengal | 153709 | 107575 | 153697 | 126016 | 297564 | 229999 | 205671 | 41076 |
| 29. | Andaman and Nicobar Islands | 1828 | 297 | 1828 | 124 | 2750 | 242 | 2446 | 16 |
| 30. | Dadra and Nagar Haveli | 305 | 121 | 305 | 41 | 458 | 0 | 407 | 0 |
| 31. | Daman and Diu | 136 | 12 | 136 | 0 | 205 | 0 | 182 | 0 |
| 32. | Lakshadweep | 118 | 97 | 118 | 190 | 229 | 88 | 158 | 0 |
| 33. | Puducherry | 910 | 101 | 910 | 42 | 1370 | 47 | 1218 | 0 |
| Total | | 2127184 | 1992349 | 2127165 | 2132971 | 4052243 | 3098271 | 2808697 | 513806 |

*Target and achievements under Pradhan Mantri Gramin Sadak Yojana (PMGSY)
during last three years and current year*

| Sl.No. | State | 2007-08 | | 2008-09 | | 2009-10 | | 2010-11 | |
|--------|-------------------|-----------------------|---------------------|-----------------------|---------------------|-----------------------|---------------------|-----------------------|--|
| | | Target for 2007-08 | Length completed | Target for 2007-08 | Length completed | Target for 2008-09 | Length completed | Target for 2009-10 | Length completed (Upto-May, 2010) |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 |
| 1. | Andhra Pradesh | 2551.00 | 1656.80 | 2500.00 | 1885.00 | 2980.00 | 2675.00 | 1975 | 79.68 |
| 2. | Arunachal Pradesh | 361.50 | 271.90 | 290.00 | 317.43 | 500.00 | 528.43 | 178 | 48.43 |
| 3. | Assam | 1685.00 | 1141.00 | 2730.00 | 1985.11 | 2585.00 | 1989.66 | 1877 | 40.9900 |
| 4. | Bihar | 4005.00 | 1665.35 | 5857.00 | 2532.20 | 5200.00 | 1705.04 | 5344 | 116.40 |
| 5. | Chhattisgarh | 4417.00 | 2719.36 | 4250.00 | 2427.08 | 3500.00 | 2860.91 | 1820 | 81.43 |
| 6. | Goa | 17.69 | 0.00 | 5.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 |
| 7. | Gujarat | 1118.63 | 830.24 | 1000.00 | 1262.07 | 1500.00 | 1088.53 | 597 | 2.9 |
| 8. | Haryana | 585.96 | 670.21 | 750.00 | 969.87 | 700.00 | 727.75 | 150 | 39.89 |
| 9. | Himachal Pradesh | 1298.40 | 1555.20 | 1660.00 | 1360.10 | 1500.00 | 1296.51 | 594 | 58.55 |
| 10. | Jammu and Kashmir | 538.60 | 140.69 | 1550.00 | 469.80 | 1450.00 | 562.97 | 366 | 96.6 |
| 11. | Jharkhand | 959.27 | 277.15 | 1200.00 | 214.97 | 1950.00 | 1270.07 | 1482 | 176.53 |
| 12. | Karnataka | 1823.82 | 1427.01 | 1820.00 | 2099.13 | 2600.00 | 2642.40 | 1000 | 170.46 |
| 13. | Kerala | 433.23 | 100.54 | 480.00 | 240.22 | 300.00 | 186.23 | 157 | 37.86 |
| 14. | Madhya Pradesh | 6712.00 | 5231.45 | 7000.00 | 7893.72 | 8000.00 | 8684.04 | 4622 | 840.7 |
| 15. | Maharashtra | 3823.33 | 2942.19 | 4000.00 | 4138.65 | 2950.00 | 2141.34 | 592 | 437.56 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 |
|-------------|---------------|----------|----------|----------|----------|----------|----------|-------|---------|
| 16. | Manipur | 63.01 | 265.99 | 900.00 | 78.95 | 200.00 | 796.31 | 517 | 18.61 |
| 17. | Meghalaya | 175.75 | 52.47 | 150.00 | 30.80 | 100.00 | 43.16 | 64 | 0 |
| 18. | Mizoram | 333.77 | 207.43 | 280.00 | 195.18 | 200.00 | 154.28 | 212 | 19.27 |
| 19. | Nagaland | 384.05 | 398.42 | 430.00 | 298.53 | 150.00 | 258.00 | 171 | 10 |
| 20. | Orissa | 3124.00 | 1836.04 | 6000.00 | 2641.00 | 2980.00 | 3179.27 | 4327 | 512.18 |
| 21. | Punjab | 1023.87 | 1036.49 | 1000.00 | 751.62 | 365.00 | 570.34 | 0 | 165.25 |
| 22. | Rajasthan | 9215.00 | 9887.50 | 8200.00 | 10349.93 | 3750.00 | 3896.96 | 1005 | 447 |
| 23. | Sikkim | 230.91 | 142.47 | 280.00 | 308.57 | 300.00 | 112.73 | 147 | 8.91 |
| 24. | Tamil Nadu | 1279.58 | 747.90 | 938.00 | 609.59 | 1170.00 | 1630.25 | 1020 | 427.75 |
| 25. | Tripura | 442.41 | 59.51 | 750.00 | 361.27 | 800.00 | 341.28 | 609 | 26.61 |
| 26. | Uttar Pradesh | 4976.00 | 3551.98 | 7610.00 | 6461.02 | 6850.00 | 8057.42 | 2707 | 802.85 |
| 27. | Uttarakhand | 1169.43 | 842.08 | 750.00 | 645.60 | 700.00 | 580.35 | 320 | 25.5 |
| 28. | West Bengal | 2272.21 | 1573.81 | 2060.00 | 1877.11 | 1720.00 | 941.66 | 2237 | 104.91 |
| Grand Total | | 55020.42 | 41231.18 | 64440.00 | 52404.52 | 55000.00 | 48920.87 | 34090 | 4796.82 |

*Target and achievements under National Rural Drinking Water Programme (NRDWP)
during last three years and current year*

| Sl.No. | State/UT | 2007-08 | | 2008-09 | | 2009-10 | | 2010-11 | |
|--------|-------------------|---------|----------|---------|----------|---------|----------|---------|-----------|
| | | Target | Coverage | Target | Coverage | Target | Coverage | Target | Coverage* |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 |
| 1. | Andhra Pradesh | 10094 | 7070 | 15889 | 15647 | 8500 | 5553 | 6673 | 61 |
| 2. | Arunachal Pradesh | 1584 | 464 | 2390 | 905 | 2400 | 567 | 534 | |
| 3. | Assam | 12792 | 5060 | 23099 | 8703 | 23000 | 12015 | 8157 | 260 |
| 4. | Bihar | 15863 | 6171 | 39956 | 25785 | 40508 | 27103 | 18749 | 1311 |
| 5. | Chhattisgarh | 4342 | 3852 | 4408 | 8178 | 3551 | 12212 | 9948 | 1591 |
| 6. | Goa | 4 | 1 | 3 | 4 | 0 | 0 | 0 | 0 |
| 7. | Gujarat | 3771 | 3864 | 4232 | 2374 | 1396 | 1598 | 1100 | 96 |
| 8. | Haryana | 1140 | 917 | 635 | 965 | 950 | 912 | 1007 | 30 |
| 9. | Himachal Pradesh | 4510 | 4510 | 5184 | 6390 | 5000 | 5256 | 5000 | 451 |
| 10. | Jammu and Kashmir | 2241 | 747 | 4704 | 2234 | 4700 | 433 | 962 | 99 |
| 11. | Jharkhand | 5479 | 6548 | 7170 | 6832 | 1552 | 14918 | 1099 | 200 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 |
|--------------|--------------------------------|---------------|---------------|---------------|---------------|---------------|---------------|---------------|--------------|
| 12. | Karnataka | 9176 | 5418 | 12950 | 5586 | 13000 | 12538 | 8750 | 0 |
| 13. | Kerala | 3258 | 906 | 4596 | 7650 | 395 | 254 | 744 | 0 |
| 14. | Madhya Pradesh | 10107 | 10035 | 3718 | 5302 | 4500 | 11414 | 13300 | 3728 |
| 15. | Maharashtra | 14975 | 9612 | 19877 | 17128 | 8605 | 7465 | 9745 | 1499 |
| 16. | Manipur | 153 | 144 | 0 | 115 | 730 | 160 | 330 | 3 |
| 17. | Meghalaya | 1558 | 1205 | 1881 | 1116 | 500 | 407 | 840 | 12 |
| 18. | Mizoram | 145 | 185 | 306 | 46 | 300 | 124 | 124 | 0 |
| 19. | Nagaland | 379 | 69 | 170 | 584 | 200 | 84 | 105 | 3 |
| 20. | Orissa | 10361 | 11585 | 16492 | 13507 | 3452 | 9777 | 5494 | 1286 |
| 21. | Punjab | 2845 | 588 | 4933 | 1523 | 1651 | 1881 | 2023 | 157 |
| 22. | Rajasthan | 19123 | 5353 | 25654 | 7434 | 10929 | 10644 | 7764 | 222 |
| 23. | Sikkim | 307 | 299 | 300 | 27 | 300 | 110 | 175 | 16 |
| 24. | Tamil Nadu | 9625 | 9832 | 4602 | 9097 | 7000 | 8238 | 8009 | 15 |
| 25. | Tripura | 784 | 179 | 138 | 555 | 3132 | 843 | 825 | 65 |
| 26. | Uttar Pradesh | 3479 | 1979 | 1639 | 1190 | 2000 | 1877 | 2142 | 168 |
| 27. | Uttarakhand | 1451 | 2117 | 1450 | 1351 | 1199 | 1200 | 1565 | 95 |
| 28. | West Bengal | 5896 | 6632 | 11460 | 2747 | 9093 | 4806 | 6630 | 112 |
| 29. | Andaman and Nicobar Islands | 14 | — | 34 | 0 | 42 | 0 | 8 | 0 |
| 30. | Dadra Nagar Haveli | 15 | 21 | 0 | 0 | 0 | 0 | — | 0 |
| 31. | Daman and Diu | 0 | — | 0 | — | 0 | — | — | — |
| 32. | Delhi | 0 | — | 0 | — | 0 | — | — | — |
| 33. | Lakshadweep | 7 | — | 10 | — | 0 | — | 10 | — |
| 34. | Puducherry | 21 | 52 | 18 | 15 | 4 | 40 | — | 0 |
| Total | | 155499 | 105415 | 217898 | 152990 | 158589 | 152429 | 121812 | 11480 |

Note: Coverage does not include habitations under ongoing schemes in case of quality affected habitations

*As per IMIS data on 20.7.10

DEPB Scheme

(b) if so, the details thereof and the reasons therefor?

3603. SHRI K.R.G. REDDY: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Ministry seeks continuation of the Duty Entitlement Pass Book (DEPB) scheme after the GST is introduced; and

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA): (a) and (b) Duty Entitlement Pass Book (DEPB) Scheme, a post export Duty Remission Scheme, neutralizes the basic customs duty on the inputs used in

the manufacture of the export product. This scheme is in force upto 31st December, 2010. The Ministry of Commerce and Industry seeks to extend the scheme from time to time based on the prevailing situation and the revenue implications thereof.

National Commission for Backward Classes

3604. SHRI PRASANTA KUMAR MAJUMDAR:
SHRI MANOHAR TIRKEY:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the mandate of the National Commission for Backward Classes (NCBC);

(b) the number of castes, sub-castes synonyms, communities etc. notified on the advice tendered by NCBC at present;

(c) the comparative powers of NCBC vis-a-vis the National Commission for Scheduled Castes; and

(d) the extent to which NCBC has achieved its objectives since its inception in 1993, year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) Sub-Section (1) of Section 9 of the National Commission for Backward Classes (NCBC) Act, 1993 lays down the functions of the Commission as follows:

“The Commission shall examine requests for inclusion of any class of citizens as a backward class in the lists and hear complaints of over-inclusion or under inclusion of any backward class in such list and tender such advice to the Central Government as it deems appropriate”.

(b) 306 entries have been made in the Central List of Other Backward Classes till August 10, 2010, on the basis of advice received from NCBC. An “entry” for this purpose includes caste, its synonyms and sub-castes.

(c) Both the National Commission for Backward Classes and National Commission for Scheduled Castes have all the powers of a Civil Court trying a suit.

(d) The NCBC has been functioning as per its mandate laid down in the NCBC Act.

Leasing of Major Port Lands

3605. SHRI ABDUL RAHMAN: Will the Minister of SHIPPING be pleased to state:

(a) the details of ports which are directly under the control of the Union Government in the country;

(b) the total land area of each of these ports, port-wise;

(c) whether land of some ports have been leased out;

(d) if so, the details thereof and the criteria adapted by the Government for the purpose alongwith the companies/corporation or other entities to whom the land has been leased out by ports, port-wise;

(e) the total amount involved in leasing out the land to such companies/corporations or other entities, port-wise;

(f) the revenue earned by the Government as a result thereof during each of the last three years and the current year, port-wise;

(g) whether all legal formalities were completed before leasing out the land by ports;

(h) if so, the details thereof and if not, the reasons therefor; and

(i) the action taken by the Government against officers who leased out ports land without adhering to the laid down rules and regulations?

THE MINISTER OF SHIPPING (SHRI G.K. VASAN): (a) Ports which are directly under the control of the Union Government are:

1. Kolkata Port including Haldia Dock Complex
2. Paradip Port
3. Vishakhapatnam Port
4. Chennai Port
5. Tuticorin Port
6. Cochin Port
7. New Mangalore Port
8. Mormugao Port

9. Mumbai Port
10. Jawaharlal Nehru Port
11. Kandla Port
12. Port Blair Port

In addition Ennore Port Ltd. is also under the control of the Union Government.

(b) Port wise land area is detailed in the enclosed Statement.

(c) Yes, Madam.

(d) to (f) Information is being collected from the Major Ports.

(g) Yes, Madam.

(h) Ports have been directed that land should be given in accordance with the land policy guidelines.

(i) Information is being collected from all the Major Ports.

Statement

Total land area of each of the ports

| Sl.No. | Port | |
|--------|------------|-----------------|
| 1. | Kolkata | 4576 acres |
| 2. | Haldia | 6736 acres |
| 3. | Paradip | 6382.07 acres |
| 4. | VPT | 7576 acres |
| 5. | Ennore | 2034.8 acres |
| 6. | Chennai | 586.96 acres |
| 7. | Tuticorin | 2928.25 acres |
| 8. | Cochin | 2132.23 acres |
| 9. | NMPT | 2352 acres |
| 10. | Mormugao | 533.48 acres |
| 11. | Mumbai | 781.11 hectares |
| 12. | JNPT | 2584 hectares |
| 13. | Kandla | 220416 acres |
| 14. | Port Blair | * |

*Port Blair Port Trust has been notified on 1 June, 2010.

[Translation]

Funds Allocated Under MGNREGS

3606. SHRIMATI SUSHILA SAROJ: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether 27.67 per cent of the funds allocated under Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) could not be spent during the year 2008-09;

(b) whether only 48 days employment was provided per person, per family against 100 days employment under MGNREGS during 2008-09;

(c) whether those persons who were not provided employment have been identified;

(d) if so, whether the Government proposes to take any action in this regard; and

(e) if so, the break-up of the funds provided, utilized and unspent balance under the said scheme during the period from the financial years 2006-07 to 2009-10?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) Mahatma Gandhi NREGA is demand based. The Act provides a legal guarantee for 100 days of wage employment to every rural household in a year on demand for doing unskilled manual work. A worker may avail the benefit of employment any time during the year subject to a ceiling of 100 days per household per year. Therefore, to meet any sudden rise in labour demand, funds under Mahatma Gandhi NREGA are kept upfront. Funds under the Act are non-lapsable. Un-utilized funds of a financial year are carried over to the next financial year. More funds are released to the State/districts on receipt of a proposal alongwith documents indicating utilisation of atleast 60% of the available resources.

(b) A wage seeker needs to apply in writing for getting employment under Mahatma Gandhi NREGA. Number of days of employment availed by a household also depends on the availability of other employment opportunities in the area. Workers are free to avail any other employment opportunities available to them. National average for number of days of employment availed per household in 2008-09 is 48 days.

(c) Workers who apply for work under Mahatma Gandhi NREGA, are provided employment as per the provisions of the Act.

(d) Does not arise in view of (c) above.

(e) Details are given in the Statement.

Statement

(Rs. In Lakhs)

| Sl. No. | State | 2006-07 | | | | 2007-08 | | | |
|---------|-------------------|-----------------|-----------------------|-------------------|-----------------|-----------------|-----------------------|-------------------|-----------------|
| | | Central Release | Total Funds Available | Total Expenditure | Unspent balance | Central Release | Total Funds Available | Total Expenditure | Unspent balance |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 |
| 1. | Andhra Pradesh | 99961.43 | 114224.39 | 68020.32 | 46204.07 | 136874.40 | 229320.82 | 208374.75 | 20946.07 |
| 2. | Arunachal Pradesh | 1210.85 | 1211.25 | 221.34 | 989.91 | 705.38 | 972.49 | 303.90 | 668.59 |
| 3. | Assam | 23970.85 | 70769.10 | 59252.93 | 11516.17 | 51317.01 | 80609.74 | 54914.93 | 25694.81 |
| 4. | Bihar | 48581.38 | 119117.81 | 71276.16 | 47841.65 | 46557.83 | 152308.63 | 105222.66 | 47165.97 |
| 5. | Chhattisgarh | 70130.74 | 84088.78 | 66882.16 | 17206.62 | 114318.71 | 151755.67 | 140183.20 | 11572.47 |
| 6. | Gujarat | 6743.94 | 12374.74 | 8585.03 | 3789.71 | 4973.71 | 12680.45 | 8184.24 | 4496.21 |
| 7. | Haryana | 3129.39 | 4652.85 | 3594.67 | 1058.18 | 3908.97 | 5802.46 | 5235.01 | 567.45 |
| 8. | Himachal Pradesh | 4207.64 | 5719.20 | 3940.12 | 1779.08 | 12278.06 | 16150.35 | 12564.88 | 3585.47 |
| 9. | Jammu and Kashmir | 3776.37 | 5012.40 | 3454.44 | 1557.96 | 6538.37 | 8880.16 | 4200.26 | 4679.90 |
| 10. | Jharkhand | 54994.59 | 98220.95 | 71155.13 | 27065.82 | 65049.07 | 125468.19 | 106253.85 | 19214.34 |
| 11. | Karnataka | 22970.69 | 34131.33 | 24829.67 | 9301.66 | 24783.52 | 43671.67 | 23650.54 | 20021.13 |
| 12. | Kerala | 3179.51 | 4835.18 | 2789.73 | 2045.45 | 6310.55 | 9973.95 | 8336.83 | 1637.12 |
| 13. | Madhya Pradesh | 186954.20 | 213368.36 | 186268.63 | 27099.73 | 259180.82 | 328848.34 | 289172.60 | 39675.74 |
| 14. | Maharashtra | 19235.64 | 48693.66 | 17461.18 | 31232.48 | 2008.75 | 49783.33 | 18907.21 | 30876.12 |
| 15. | Manipur | 1252.89 | 2037.59 | 2025.50 | 12.09 | 5894.13 | 6400.54 | 6276.15 | 124.39 |
| 16. | Meghalaya | 2564.68 | 2583.63 | 2111.85 | 471.78 | 5798.73 | 7389.93 | 5091.18 | 2298.75 |
| 17. | Mizoram | 1783.90 | 2598.21 | 1643.11 | 955.10 | 3143.49 | 4595.38 | 4200.70 | 394.68 |
| 18. | Nagaland | 430.11 | 1595.96 | 1457.62 | 138.34 | 4089.59 | 4495.41 | 2397.57 | 2097.84 |
| 19. | Orissa | 76230.49 | 89018.66 | 73346.62 | 15672.04 | 53303.69 | 81079.83 | 57956.90 | 23122.93 |
| 20. | Punjab | 2755.75 | 3839.21 | 2500.21 | 1339.00 | 2030.32 | 5027.36 | 3004.29 | 2023.07 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 |
|-----|-----------------------------|-----------|------------|-----------|-----------|------------|-------------|------------|-----------|
| 21. | Rajasthan | 76161.00 | 85617.30 | 69306.14 | 16311.16 | 104400.20 | 144067.79 | 147733.72 | -3665.93 |
| 22. | Sikkim | 451.50 | 456.50 | 261.89 | 194.61 | 564.75 | 1432.37 | 1185.76 | 246.61 |
| 23. | Tamil Nadu | 17089.21 | 25210.92 | 15163.63 | 10047.29 | 50429.09 | 70113.96 | 51642.38 | 18471.58 |
| 24. | Tripura | 1914.66 | 4977.63 | 4507.68 | 469.95 | 16951.45 | 21850.39 | 20860.34 | 990.05 |
| 25. | Uttar Pradesh | 56914.69 | 102871.22 | 77967.46 | 24903.76 | 164652.89 | 222726.19 | 189825.13 | 32901.06 |
| 26. | Uttarakhand | 3910.60 | 7105.31 | 4849.70 | 2255.61 | 10527.65 | 15319.60 | 9575.01 | 5744.59 |
| 27. | West Bengal | 35858.84 | 63023.42 | 39462.63 | 23560.79 | 88135.88 | 133148.55 | 100434.62 | 32713.93 |
| 28. | Andaman and Nicobar Islands | | | | | | | | |
| 29. | Dadra and Nagar Haveli | | | | | | | | |
| 30. | Daman and Diu | | | | | | | | |
| 31. | Goa | | | | | | | | |
| 32. | Lakshadweep | | | | | | | | |
| 33. | Puducherry | | | | | | | | |
| 34. | Chandigarh | | | | | | | | |
| | Total | 826365.54 | 1207355.56 | 882335.55 | 325020.01 | 1244727.01 | 19339953.55 | 1585688.61 | 348264.94 |

— *Contd.*

(Rs. in lakhs)

| Sl. No. | State | 2008-09 | | | | 2009-10 | | | |
|---------|-------------------|-----------------|-----------------------|-------------------|-----------------|-----------------|-----------------------|-------------------|-----------------|
| | | Central Release | Total Funds Available | Total Expenditure | Unspent balance | Central Release | Total Funds Available | Total Expenditure | Unspent balance |
| 1 | 2 | 11 | 12 | 13 | 14 | 15 | 16 | 17 | 18 |
| 1. | Andhra Pradesh | 321910.19 | 370669.63 | 296390.38 | 74279.25 | 378160.23 | 538354.80 | 450918.00 | 87436.80 |
| 2. | Arunachal Pradesh | 2948.84 | 4338.22 | 3289.54 | 1048.68 | 3386.17 | 4290.39 | 1725.74 | 2564.65 |
| 3. | Assam | 95872.16 | 136558.01 | 95380.73 | 41177.28 | 77888.50 | 142433.89 | 103350.71 | 39083.18 |
| 4. | Bihar | 138819.05 | 218785.90 | 131647.97 | 87137.93 | 103278.45 | 235820.39 | 181687.63 | 54132.76 |
| 5. | Chhattisgarh | 166449.34 | 200591.38 | 143447.52 | 57143.86 | 82710.30 | 162928.83 | 130373.56 | 32555.27 |

| 1 | 2 | 11 | 12 | 13 | 14 | 15 | 16 | 17 | 18 |
|-----|-----------------------------|-----------|-----------|-----------|-----------|-----------|-----------|-----------|-----------|
| 6. | Gujarat | 16419.20 | 28126.75 | 19600.66 | 8526.09 | 77729.70 | 98142.04 | 73975.11 | 24166.93 |
| 7. | Haryana | 13656.65 | 16415.91 | 10988.22 | 5427.69 | 12400.38 | 19455.21 | 14355.28 | 5099.93 |
| 8. | Himachal Pradesh | 40974.63 | 50125.23 | 33227.64 | 16897.59 | 39542.50 | 62308.71 | 55655.70 | 6653.01 |
| 9. | Jammu and Kashmir | 10472.53 | 15279.30 | 8772.02 | 6507.28 | 17568.95 | 25402.52 | 18236.28 | 7166.24 |
| 10. | Jharkhand | 180580.14 | 236337.36 | 134171.70 | 102165.66 | 81216.22 | 192450.63 | 137970.19 | 54480.44 |
| 11. | Karnataka | 39851.14 | 66157.34 | 35787.46 | 30369.88 | 276998.19 | 331990.63 | 281653.45 | 50337.18 |
| 12. | Kerala | 19887.32 | 29771.74 | 22453.65 | 7318.09 | 46771.42 | 58768.93 | 47184.81 | 11584.12 |
| 13. | Madhya Pradesh | 406111.54 | 507517.11 | 355496.21 | 152020.90 | 351923.66 | 567572.87 | 377972.03 | 189600.84 |
| 14. | Maharashtra | 18756.08 | 61828.50 | 36154.33 | 25674.17 | 24965.06 | 63775.42 | 32109.32 | 31666.10 |
| 15. | Manipur | 36540.97 | 38595.72 | 34965.82 | 3629.90 | 43681.36 | 51120.41 | 39316.87 | 11803.54 |
| 16. | Meghalaya | 7802.60 | 10975.76 | 8945.10 | 2030.66 | 21136.81 | 25228.69 | 18352.79 | 6875.90 |
| 17. | Mizoram | 15194.15 | 17426.30 | 16455.70 | 970.60 | 27697.63 | 29698.28 | 23823.99 | 5874.29 |
| 18. | Nagaland | 26805.72 | 28921.18 | 27231.15 | 1690.03 | 56292.34 | 62784.43 | 45985.00 | 16799.43 |
| 19. | Orissa | 87843.67 | 105128.86 | 67829.29 | 37290.57 | 44581.26 | 97686.66 | 93273.74 | 4412.92 |
| 20. | Punjab | 6775.32 | 11492.70 | 7177.06 | 4315.64 | 14318.45 | 20615.32 | 14871.55 | 5743.77 |
| 21. | Rajasthan | 652157.16 | 724534.48 | 616439.73 | 108094.75 | 594264.49 | 820272.52 | 564149.15 | 256123.37 |
| 22. | Sikkim | 4097.14 | 4810.69 | 4275.61 | 535.08 | 8857.35 | 10256.22 | 6408.99 | 3847.23 |
| 23. | Tamil Nadu | 140126.58 | 179459.04 | 100406.47 | 79052.57 | 137118.92 | 241131.95 | 176123.49 | 65008.46 |
| 24. | Tripura | 46036.60 | 51943.39 | 49077.13 | 2866.26 | 88636.01 | 96206.73 | 72393.18 | 23813.55 |
| 25. | Uttar Pradesh | 393390.13 | 470692.85 | 356887.72 | 113805.13 | 531887.16 | 713268.04 | 590003.87 | 123264.17 |
| 26. | Uttarakhand | 10116.44 | 15566.09 | 13579.33 | 1986.76 | 27960.22 | 35911.48 | 28309.06 | 7602.42 |
| 27. | West Bengal | 92275.09 | 133654.90 | 94038.47 | 39616.43 | 178728.96 | 240854.15 | 210898.16 | 29955.99 |
| 28. | Andaman and Nicobar Islands | 702.75 | 1557.83 | 327.54 | 1230.29 | 241.15 | 1603.75 | 1226.12 | 377.63 |
| 29. | Dadra and Nagar Haveli | 45.10 | 46.20 | 1.03 | 45.17 | 39.20 | 197.07 | 133.95 | 63.12 |
| 30. | Daman and Diu | 21.86 | 21.86 | 0 | 21.86 | 0 | 0 | 0 | 0.00 |
| 31. | Goa | 618.21 | 951.28 | 249.96 | 701.32 | 20.72 | 905.68 | 450.33 | 455.35 |
| 32. | Lakshadweep | 262.26 | 435.30 | 178.68 | 256.52 | 200.00 | 462.12 | 201.48 | 260.64 |

| 1 | 2 | 11 | 12 | 13 | 14 | 15 | 16 | 17 | 18 |
|--------------|------------|------------|------------|------------|------------|------------|------------|------------|------------|
| 33. | Puducherry | 419.44 | 969.44 | 136.10 | 833.34 | 459.93 | 1100.44 | 726.90 | 373.54 |
| 34. | Chandigarh | 20 | 20 | 0 | 20.00 | 0 | 0 | 0 | 0.00 |
| Total | | 2993960.00 | 3739706.15 | 2725009.92 | 1014696.23 | 3350661.09 | 4952999.20 | 3793816.43 | 1159182.77 |

In FY: 2006-07, Rs. 37720.00 lakhs released for Preparatory Arrangement of Phase-II districts

So, Total Central Released (FY: 2006-07): Rs. 864085.53 Lakhs

In FY: 2007-08, Rs. 16312.00 lakhs released for Preparatory Arrangement of Phase-III districts

So, Total Central Released (FY:FY: 2007-08): Rs. 1261039.01 Lakhs

[English]

Imports from China

3607. SHRI ASADUDDIN OWAISI: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Government has given/proposes to give relaxation to import certain items from China;

(b) if so, the details thereof alongwith the reasons therefor;

(c) the details of items imported from China during the last three years;

(d) whether the Government has received complaints regarding alleged dumping of sodium phosphate and steel imports from China; and

(e) if so, the details thereof alongwith the anti-dumping cases disposed and pending by the Directorate General of anti-Dumping and Allied Duties (DGAD), Country-wise?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M.

SCINDIA): (a) and (b) The Government has given relaxation in import of 570 items from China. These concessions have been given under Asia-Pacific Trade Agreement (APTA). Details are available on the website of Department of Commerce <http://commerce.nic.in/>

(c) The main items of import from China during the last three years were Electronic Goods, Machinery except electric and electronic, Organic Chemicals, Project Goods, Iron & Steel, Electric Machinery except electronic, Transport Equipments and Medicinal & Pharmaceutical Products.

(d) and (e) The Government received complaint regarding dumping of Sodium Tripoly Phosphate and antidumping investigation concerning imports of Sodium Tripoly Phosphate from China was initiated on 5.11.2009. Preliminary findings recommending imposition of provisional duty on imports of "Sodium Tripoly Phosphate (STPP)" from China PR were issued on 21.05.2010. The country wise details of anti-dumping cases initiated during the year 2009-10 are enclosed as Statement.

Statement

Anti-dumping cases initiated in 2009-10

| Sl.No. | Product | Countries | Date of initiation | Date of preliminary findings/date of provisional duty | Date of final findings/date of definitive duty |
|--------|---|---------------------|--------------------|---|--|
| 1 | 2 | 3 | 4 | 5 | 6 |
| 1. | Synchronous Digital Hierarchy (SDH) transmission equipment. | China PR and Israel | 21.4.2009 | 7.9.2009 8.12.2009 | FF yet to be issued |

| 1 | 2 | 3 | 4 | 5 | 6 |
|-----|--|--|-----------|-------------------------------------|---------------------|
| 2. | Recordable Digital Versatile Disc [DVD] | Malaysia, Thailand and Vietnam | 5.5.2009 | 13.11.2009 12.4.2010 | 2.7.2010 |
| 3. | Circular Weaving Machines | China PR | 18.5.2009 | 17.2.2010 12.4.2010 | FF yet to be issued |
| 4. | Barium Carbonate | China PR | 16.6.2009 | 8.1.2010 23.3.2010 | FF yet to be issued |
| 5. | Coumarin | China PR | 10.7.2009 | 29.1.2010 23.3.2010 | 7.7.2010 |
| 6. | Pencillin-G Potassium; and 6-APA | China PR & Mexico | 22.7.2009 | 11.2.2010 Duty yet to be imposed | FF yet to be issued |
| 7. | Phenol | Japan & Thailand | 11.8.2009 | 3.2.2010 19.4.2010 | FF yet to be issued |
| 8. | 1, 1, 1, 2-Tetrafluoroethane or R-134 a of all types | China PR & Japan | 19.8.2009 | 19.2.2010 19.4.2010 | FF yet to be issued |
| 9. | Acetone | Japan & Thailand | 3.9.2009 | 16.2.2010 9.4.2010 | FF yet to be issued |
| 10. | PVC Paste Resin | China PR, Japan, Korea RP, Malaysia, Russia, Taiwan & Thailand | 3.11.2009 | 11.6.2010 26.7.2010 | FF yet to be issued |
| 11. | Sodium tripoly phosphate (STPP) | China PR | 5.11.2009 | 21.5.2010 Duty yet to be imposed | FF yet to be issued |
| 12. | Glass Fibers | China PR | 8.1.2010 | 2.6.2010 14.7.2010 | FF yet to be issued |
| 13. | Seamless Tubes | China PR | 12.1.2010 | FF yet to be issued | FF yet to be issued |
| 14. | PVC Flex Films | China PR | 1.2.2010 | 22.6.2010 30.7.2010 | FF yet to be issued |
| 15. | Polypropylene | Korea, Taiwan & USA | 10.2.2010 | FF yet to be issued | FF yet to be issued |

Violation of Labour Laws by Airports Authority

3608. SHRI HARISHCHANDRA CHAVAN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the many airports authorities having contract labour who are deprived of minimum wages,

increment, bonus, Employees State Insurance (ESI) and Provident Fund (PF) and other benefits;

(b) if so, the number of complaints received by the Government regarding violation of labour laws by airport authorities during each of the last three years and the current year; and

(c) the remedial steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT):

(a) The Contract workers including those working in airports are eligible for benefits under Employees State Insurance Act, 1948, Employees' Provident Fund and Misc. Provisions Act, 1952 and Minimum Wages Act, 1948.

(b) The details of complaints for violation of labour laws in respect of airports are given below:

(i) Under Contract Labour (Regulation and Abolition) Act, 1970 & Minimum Wages Act, 1948.

| Year | Complaint received |
|---------|--------------------|
| 2007-08 | 13 |
| 2008-09 | 27 |
| 2009-10 | 08 |

(ii) Employees; Provident Fund & Misc. Provisions Act, 1952 and Employees' State Insurance Act, 1948 - 6 complaints in 2010-11.

(c) The Central Industrial Relations Machinery is responsible for ensuring that the contractors follow the relevant rules in case of minimum wages and bonus. Regular inspections are being carried out by the inspecting officers under the concerned Acts to detect violations including short/non-payment of minimum wages to contract labourers and claims have been filed before the Authority under the Minimum Wages Act for such less/non-payments of wages.

Lease of Defence Land

3609. SHRI UDAY PRATAP SINGH:
SHRI PRADEEP MAJHI:

Will the Minister of DEFENCE be pleased to state:

(a) whether the Government has sanctioned the lease of defence land of the Delhi Cantonment to the Institute for Defence Studies and Analyses (IDSA);

(b) if so, the details of terms and conditions of the lease agreement;

(c) whether IDSA has obtained sanction for construction of building from Delhi Cantonment Board;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):

(a) to (e) The information is being collected and will be laid on the Table of the House.

Criteria for Awarding Major Port Projects

3610. SHRI S. PAKKIRAPPA: Will the Minister of SHIPPING be pleased to state:

(a) whether any criteria has been laid down by the Government for awarding the project regarding expansion/development/modernisation of major ports under National Maritime Development Programme (NMDP); and

(b) if so, the details thereof and the names of the firms/companies to which such development project was awarded during each of the last three years and the current year, major port-wise and company/firm-wise?

THE MINISTER OF SHIPPING (SHRI G.K. VASAN):

(a) Under the National Maritime Development Programme (NMDP), projects related to port development include construction of jetties, berths etc. as well as mechanization. As per current policy, construction of jetties, berths is being taken up on Public-Private Partnership (PPP) basis for which the award of projects is based on the criteria of "revenue share". Public investments are primarily for common user infrastructure facilities in Ports.

(b) A list of PPP projects included under the NMDP awarded in the last three years and the current year is as under:

| Sl.No. | Project | Name of Company/Firm |
|--------|---|----------------------------------|
| 1 | 2 | 3 |
| 1. | Construction of Offshore Container Berths and Development of terminal on BOT basis at Mumbai Harbour at Mumbai Port | M/s Gammon India Ltd. |
| 2. | Construction of Captive Jetty New Mangalore Port | M/s Udupi Power Corporation Ltd. |

| 1 | 2 | 3 |
|-----|--|---|
| 3. | LNG Re-gasification Terminal at Cochin Port | M/s Petronet LNG Ltd. |
| 4. | Mechanisation at HDC berth No. 2 at Kolkata Port | M/s ABG Haldia Bulk Terminal Pvt. Ltd. |
| 5. | Mechanisation at HDC berth No. 8 at Kolkata Port | M/s ABG Haldia Bulk Terminal Pvt. Ltd. |
| 6. | Construction of Deep Draft Iron ore Berth at Paradip Port | M/s Blue Water Iron Ore Terminal |
| 7. | Construction of Deep Draft Coal Berth at Paradip Port. | M/s Essar Paradip Terminal |
| 8. | Setting up of Mechanised Iron Ore Handling Facilities at Berth No. 14 at New Mangalore Port | M/s SICAL Logistics Limited Chennai |
| 9. | Development of 13th to 16th multipurpose cargo berth (other than liquid and container cargo berth) at Kandla Port | M/s Alpha Vinimay Pvt. Ltd. |
| 10. | Development of Western quay (WQ-6) in the northern arm of inner harbour of VPT for handling Dry bulk cargo at Visakhapatnam Port | M/s ABG Infra Logistics |
| 11. | North Cargo Berth-I at Tuticorin Port | M/s Neyveli Lignite Corporation |
| 12. | Mechanised Coal handling facilities at General cum Cargo Berth (GCB) in the Outer Harbour at Visakhapatnam Port | M/s Sterlite Industries India Limited |
| 13. | Development of Container Terminal at Ennore Port | M/s Group Maritim TCB, SL |
| 14. | Development of Multipurpose Berth for handling clean cargo and containers at Paradip Port | M/s Sterlite Industries and M/s Leighton Ltd. |

Resentment among Defence Personnel

(b) Does not arise;

(c) No such trend has been observed.

(d) Does not arise.

(e) Nevertheless, continual steps have been taken to improve the service conditions of Defence personnel which include improved career progression, implementation of recommendations of VI Central Pay Commission with substantial improvements in pay and allowances, Married Accommodation Project (MAP) for augmenting housing facilities, liberalized provisions for grant of leave etc.

3611. SHRI R. THAMARAISELVAN: Will the Minister of DEFENCE be pleased to state:

(a) whether the Government has taken cognizance of growing resentment among the defence personnel at several places;

(b) if so, the details thereof and reasons therefor;

(c) whether the army personnel are not interested to continue in service after the stipulated duration required for pensionary benefits;

(d) if so, the reasons therefor; and

(e) the remedial steps taken/being taken by the Government in this regard?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):
(a) There is no report of resentment amongst the Defence personnel.

Land Acquisition by OFB

3612. SHRI K.J.S.P. REDDY: Will the Minister of DEFENCE be pleased to state:

(a) whether the Ordnance Factory Board (OFB) is acquiring lands in various States for expansion/setting up of production units;

(b) if so, the details thereof; and

(c) the specific purposes for which the lands are likely to be utilized?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI M.M. PALLAM RAJU): (a) Yes, Madam. Ordnance Factory Board (OFB) is in the process of acquiring the lands in various states.

(b) Details are given below:-

(i) **Ordnance Factory Korwa Project (UP):** Ordnance Factory Project, Korwa (OFPKR) is acquiring 21.517 hectares of land at Tehsil - Amethi, Sultanpur District, U.P. Out of 21.517 hectares, proposals for acquisition of 5.726 hectares of land has been submitted to district authorities at Sultanpur on 27.12.2008 and another proposal for 15.791 hectares of land submitted on 7.2.2009.

(ii) **Proof range at Multai, Betul (MP):** Proposal for acquisition of 5647.93 hectares of land at Multai, Betul District, Madhya Pradesh.

(c) The purpose for utilization of land:-

(i) **Ordnance Factory Korwa Project:** The land at Amethi is being utilized for setting up an Ordnance Factory to manufacture Small arms.

(ii) **Proof range at Multai, Betul:** The land at Multai will be utilized for setting up a dedicated Proof Range for testing of OFB products.

Promotion of e-Governance

3613. SHRI KODIKKUNNIL SURESH: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether the Government has receiving any proposal from the Government of Kerala for the implementation of Mission Mode Projects under National e-Governance Plan for approval and funding;

(b) if so, the details thereof;

(c) whether the Government has taken any decision in the regard;

(d) if so, the details thereof;

(e) whether the Government has any policy to promote e-Governance in various States of the country; and

(f) if so, the details thereof, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI SACHIN PILOT): (a) to (d) Yes, Madam. Department of Information Technology (DIT) received Detailed Project Reports for Mission Mode Projects (MMPs) under the National e-Governance Plan (NeGP) from Kerala. List of such projects are: (i) Agriculture (ii) Commercial Taxes (iii) Treasury (iv) Municipalities (v) E-District (vi) Registration (vii) SC/ST (viii) Transport (ix) Industries (x) Food and Civil Supplies (xi) Social Welfare (xii) Empowering women in Kerala through ICT (xiii) General Education (xiv) Employment & Training (xv) Panchayat (xvi) Police (xvii) Land Records (xviii) Health.

The State was advised that it would be appropriate to first design, develop and implement pilots before planning for full fledged rollout in the State and State wide rollout could be taken up by the State after successful implementation of the pilots with funding from the Line Ministries.

E-District pilot in Kannur and Pallakad districts of Kerala has been funded by DIT for a total cost of Rs. 599.01 lakh.

(e) and (f) In order to promote e-Governance in various States in the country, the Government has identified 11 State Mission Mode Projects under the National e-Governance Plan. In addition, State Governments have been given the flexibility to identify a few additional State specific projects (not exceeding 5) which are very relevant for the economic development of the State. In cases where Central assistance is required, such inclusions would be considered on the advice of the concerned line Ministries/Departments.

[Translation]

Status of e-Governance Plan

3614. SHRI GANESH SINGH: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether the Government proposes to review the status of National e-Governance Plan in the country;

(b) if so, the details thereof, State-wise; and

(c) the steps taken/proposed to be taken by the Government for promoting e-Governance in the country?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI SACHIN PILOT): (a) and (b) The status of the National e-Governance Plan (NeGP) is reviewed on a regular basis and a Programme management structure has been created for this purpose as detailed below:-

- (i) PM's Committee on NeGP under the Chairpersonship of the Prime Minister
- (ii) National e-Governance Advisory Group, headed by the Minister C&IT
- (iii) Apex Committee (NeGP), with Cabinet Secretary as its Chairman
- (iv) Apex committees at the State level headed by the Chief Secretary

(c) In order to promote e-Governance in the country, the National e-Governance Plan (NeGP) was approved by the Government in May, 2006 under which the Government is establishing Core Infrastructure to facilitate e-Governance and 27 Mission Mode Projects (MMPs) have been identified for implementation. In addition, State Governments have been given the flexibility to identify a few additional State specific projects (not exceeding 5) which are very relevant for the economic development of the State.

Also, a Capacity Building scheme has been approved by the Government in October, 2007 for promotion of e-Governance.

[English]

Diversion and Leakage of Funds under MGNREGS

3615. SHRI VARUN GANDHI: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Government has received any complaints relating to diversion and leakage of funds under the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS);

(b) if so, the details thereof and the action taken by the Government in this regard;

(c) the reaction of the Government over the Comptroller and Auditor General audit report in 2008 which said that the Ministry of Rural Development's figures on employment provided 'cannot be reliable or verifiable' because record maintenance was poor;

(d) whether the Government has received a proposal for rolling out a (GPS) global positioning system-enabled plan of biometric attendance for the job guarantee scheme workers; and

(e) if so, the details thereof and reaction of the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) and (b) Yes, Madam. 7 cases relating to diversion of funds released under Mahatma Gandhi NREGA have been received in the Ministry. State-wise details are as under:

| Sl.No. | State | No. of complaints received |
|--------|----------------|----------------------------|
| 1. | Chhattisgarh | 1 |
| 2. | Jharkhand | 1 |
| 3. | Manipur | 2 |
| 4. | Uttar Pradesh | 1 |
| 5. | Andhra Pradesh | 1 |
| 6. | Gujarat | 1 |

Since implementation of Mahatma Gandhi NREGA is done by the State Governments in accordance with the schemes formulated by each States as per the provisions of the Act, all complaints received in the Ministry are referred to the concerned State for taking appropriate action.

(c) With a view to improve upon record maintenance under Mahatma Gandhi NREGA, the Ministry has taken the following measures:

- (i) States have been asked to deploy adequate dedicated staff, both technical and non-technical, with implementing authorities at all levels for smooth and effective implementation of the Act. Ministry has enhanced the administrative expenses from 4% to 6% out of which salaries of such staff is paid.
- (ii) A Web enabled Management Information System (MIS) (www.nrega.nic.in) has been made operational which places all critical parameters such as job cards, muster rolls, wage payments, number of days of employment provided and works under execution online for monitoring and easy public access for information.

- (iii) Wage disbursement to MGNREGA workers through Banks/Post Office accounts has been made mandatory to ensure proper disbursement of wages. To cover the gaps in financial services and outreach and also to ensure greater transparency in wage disbursement, Rural ATM, hand held devices, smart cards, biometrics and business correspondent models have been initiated.

(d) and (e) The Ministry is considering rolling out a GPS-enabled plan of biometric attendance for Mahatma Gandhi NREGA workers and policy in this regard is under formulation.

Research Report on MGNREGS

3616. PROF. RANJAN PRASAD YADAV: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Ministry of Rural Development sponsored the B.B. Giri National Labour Institute has said in its research that there is rampant corruption in the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS);

(b) the concern of the Government for this research report and reaction of the Government thereto;

(c) whether it has been stated in the report to form a monitoring committee for the successful implementation of the scheme;

(d) the response of the Government on the said recommendation; and

(e) the steps which the Government is going to take to check corruption prevalent in MGNREGS?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) and (b) Ministry of Rural Development had commissioned the V.V. Giri National Labour Institute to study the Schedule of Rates prevailing in the States and also to examine the feasibility of a uniform Schedule of Rates in the States. The Institute has submitted its draft report. The Institute has been asked to conduct further study in the light of the revised wage policy announced by the Government.

(c) and (d) In the draft report submitted by the Institute, it has been suggested that there should be a Monitoring Committee consisting of some members of civil society, alongwith the panchayat functionaries and beneficiary workers.

(e) With a view to check corruption in the implementation of Mahatma Gandhi NREGA, the following steps have been taken:

- (i) Permissible administrative expenditure limit has been enhanced from 4% to 6% for deployment of dedicated staff for NREGA, strengthening of management and administrative support structures for social audit, grievance redressal and ICT infrastructure.
- (ii) Payment through accounts of NREGA workers to infuse transparency in wage disbursement. To cover gaps in financial services and outreach and also to ensure greater transparency in wage disbursement, Rural ATM, hand held devices, smart cards, biometrics have been initiated.
- (iii) Instructions have been issued on 7.9.09 directing all States to appoint ombudsman at district level for grievance redressal.
- (iv) Independent appraisal by professional institutions including IITs and IIMs and Agricultural Universities.
- (v) Independent Monitoring by NLM and Eminent Citizens.
- (vi) Visit by Central Council members
- (vii) ICT based MIS to make data available to public scrutiny, inclusive of Job cards, Employment demanded and allocated, Days worked, Muster rolls, shelf of works, Funds available/spent and fund to various implementing agencies, Social Audit findings, registering grievances and generating alerts for corrective action.
- (viii) Periodic reviews with State Governments.
- (ix) The Ministry has set up six Working Groups on different aspects impacting the implementation of the Act.

FDI in Telecom Sector

3617. DR. SANJEEV GANESH NAIK: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether despite of increasing the Foreign Direct Investment (FDI) limit from 49 per cent to 74 per cent, foreign investors have not utilised the higher investment ceiling in the country;

(b) if so, the reasons therefor; and

(c) the steps taken/being taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI SACHIN PILOT): (a) to (c) Composite FDI (Direct + Indirect) in telecom sector is 74%, which is sectoral cap. After increase of FDI limit from 49% to 74% in November 2005, the companies as per list given in the Statement have utilized increased FDI ceiling for telecom

services. In February 2009, the Government has further revised the methodology of calculation of indirect foreign investment, according to which FDI of less than 50% in investing company is not counted in the licensee company if the investing company is 'owned' and 'controlled' by resident Indian citizens. This change of methodology of calculation of indirect foreign investment from earlier proportionate basis to 'owned' and 'controlled' basis has brought down composite FDI in some of the licensee companies and have given more room to bring in further investment. However, actual foreign investment requirement of a licensee company depends on its business case.

Statement

FDI approved in Telecom sector from January 2006

| Sl.No. | Name of the Indian Company | Foreign Country | Activities | FDI |
|--------|--|---------------------------|-----------------------------------|-------|
| 1 | 2 | 3 | 4 | 5 |
| 1. | Hughes Escorts Communication Ltd. | | V-SAT equipment/services in India | 74% |
| 2. | Aircel Ltd. | Mauritius | CMTS | 74% |
| 3. | BT Telecom India Pvt. Ltd. | Mauritius | ILD, NLD | 74% |
| 4. | AT&T Global Network Services India Pvt. Ltd. | USA | ISP, ILD, NLD | 74% |
| 5. | Reliance Communication Ventures Ltd. | Flls | CMTS | 74% |
| 6. | Bharti Airtel Ltd. | Mauritius/Flls /OCBs/NRIs | CMTS | 74% |
| 7. | Chorus Call Inc. | USA | tele-conferencing | 51% |
| 8. | Hutchison Essar Ltd. | | CMTS | 68.1% |
| 9. | Essar Telecom Investments Ltd. | Mauritius | Investing company | 99% |
| 10. | Spice Communications Pvt. Ltd. | Mauritius | CMTS | 74.0% |
| 11. | Idea Cellular Ltd. | Flls, FVCIs | CMTS | 74% |
| 12. | Worldcom Communications (I) Pvt. Ltd. | Singapore | ISP | 74% |
| 13. | Reliance Communication Pvt. Ltd. | GDR | CMTS | 74% |
| 14. | India Holdco (Essar Communications) | Mauritius | Investing company | 100% |
| 15. | Cable & Wireless Networks India Pvt. Ltd. | UK | ILD, NLD | 74% |
| 16. | BT Telecom India Pvt. Ltd | Mauritius | ILD,NLD | 74% |

| 1 | 2 | 3 | 4 | 5 |
|-----|--|----------------|---|-----|
| 17. | Essar Spacetel Ltd. (now Vodafone Essar Spacetel Ltd.) | Netherlands | CMTS and UASL | 74% |
| 18. | Vodafone Essar Gujarat Ltd. | Netherlands | CMTS and UASL | 74% |
| 19. | Vodafone Essar Cellular Ltd. | Netherlands | CMTS and UASL | 74% |
| 20. | Vodafone Essar Mobile Services Ltd. | Netherlands | CMTS and UASL | 74% |
| 21. | Vodafone Essar South Ltd. | Netherlands | CMTS and UASL | 74% |
| 22. | Vodafone Telecom East Ltd. | Netherlands | CMTS and UASL | 74% |
| 23. | Vodafone Essar Digilink Ltd. | Netherlands | CMTS and UASL | 74% |
| 24. | Equant Network Services India Pvt. Ltd. | France | ISP | 74% |
| 25. | Sistema Joint Stock Financial Corporation | Russia | UASL | 41% |
| 26. | Global Assets Holdings Corporation P. Ltd. | Malaysia | Network Services | 49% |
| 27. | Ortel Communication Ltd. | Mauritius | Network Services | 71% |
| 28. | Hathway Cable & Datacom Pvt. Ltd. | Mauritius | Cable TV Network | 37% |
| 29. | Devas Multimedia Pvt. Ltd. | USA | ISP-operating cum holding | 70% |
| 30. | SingTel Australia Holding Pvt. Ltd. | Singapore | Internet, IT consultancy services etc. | 74% |
| 31. | Exl Services.com (India) Pvt. Ltd. | USA | Internet and voice based customer care | 74% |
| 32. | Hathway Cable & Datacom Pvt. Ltd. | Mauritius | Cable TV Network | 43% |
| 33. | Aditya Birla Telecom Ltd. | Mauritius | CMTS | 68% |
| 34. | Essel Shyam Communication Ltd. | CCPS | uplinking services, VSAT services | 49% |
| 35. | Den Network Ltd. | FII, FVCI, VCF | cables distribution and internet services | 49% |
| 36. | Equant Network Services India Pvt. Ltd. | Netherlands | ILD/NLD/ISP | 74% |
| 37. | Alcatel-Lucent India Ltd. | France | Telecom based services | 67% |
| 38. | Tata Teleservices (Maharashtra) Ltd. | Japan | Telecom services | 20% |
| 39. | Tata Teleservices Ltd. | Japan | Telecom services | 26% |
| 40. | Bharti telemedia Ltd. | NRI/OCB | Teleport Activity | 48% |
| 41. | Pacific Internet India Pvt. Ltd. | Singapore | ISP | 74% |
| 42. | Telecordia Technologies Inc | USA | MNP Solutions | 74% |
| 43. | Asianet Satellite Communications Ltd. | Mauritius | Teleport Activity | 48% |
| 44. | Broadband Pacenet India Pvt. Ltd | Cyprus | ISP | 45% |

| 1 | 2 | 3 | 4 | 5 |
|-----|--------------------------------------|---------------|-----------------------------------|-----|
| 45. | Tikona Digital Networks Pvt. Ltd. | - | ISP | 70% |
| 46. | Vodafone Essar Spacetel Pvt. Ltd. | - | ILD/NLD/ISP | 74% |
| 47. | Powermax Communications | USA | Broadband communications services | 74% |
| 48. | Unitech Wireless | Singapore | UASL | 67% |
| 49. | Devas Multimedia Pvt. Ltd. | Mauritius | ISP | 74% |
| 50. | Scorpios Beverages Pvt. Ltd. | Cayman Island | Investing company | 49% |
| 51. | AG Mercantile Company Pvt. Ltd. | Cayman Island | Investing company | 49% |
| 52. | Telecom Investments Indian Pvt. Ltd. | Cayman Island | Investing company | 49% |
| 53. | Sistema Shyam Teleservices Ltd. | Russia | UASL | 74% |
| 54. | Tikona Digital Networks Pvt. Ltd. | Mauritius | ISP | 69% |

Types of Houses under IAY

3618. SHRI PURNMASI RAM: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the number of pucca, semi-pucca and kachha houses constructed under Indira Awaas Yojana (IAY) during the last three years, State-wise;

(b) the number of shelterless people in the country as on date and the time by which houses for all will be constructed;

(c) the number of houses to be constructed for shelterless people;

(d) the reasons for constructing houses without smokeless chullahs and sanitary latrines;

(e) whether the standing committee on rural development have gone into the rural housing problems in the country; and

(f) if so, the details thereof and the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) to (c) Indira Awaas Yojana (IAY) is a Centrally Sponsored Scheme being implemented by the Ministry of Rural Development across the country (except Delhi and

Chandigarh), under which financial assistance is provided to the rural BPL households for construction of a dwelling unit. According to the estimates made by the Office of Registrar General of India based on 2001 Census, the total housing shortage in rural areas throughout the country excluding Delhi and Chandigarh, was 148.25 lakh. A Statement showing the State-wise rural housing shortage based on Census 2001 and number of houses constructed/upgraded during the last three years is enclosed. The Target set by the Planning Commission is 'to provide homestead sites to all by 2012 and to step up the pace of house construction for rural poor to cover all the poor by 2016-17.'

(d) Construction of sanitary latrine and smokeless chullha is an integral part of an IAY house. An amount of Rs. 2200/- is provided under 'Total Sanitation Campaign' Programme to those IAY beneficiaries who construct a sanitary latrine with the IAY house, in addition to the financial assistance provided under IAY. However, due to traditional and cultural attitudes, many rural households are reluctant to construct sanitary latrine and smokeless chullha.

(e) and (f) The Parliamentary Standing Committee on Rural Development had examined the subject 'Rural Housing' in detail from the year 2004-05 onwards and made 56 recommendations in August, 2006. The recommendations mainly related to enhancement of unit

assistance under IAY, housing scenario in rural areas in the country, rural housing finance and technology for rural housing. The replies to these recommendations were sent to the Committee and also laid on the Table of the Lok

Sabha on 12.12.2008 and in Rajya Sabha on 17.12.2008. The recommendations of the Committee alongwith the replies submitted by this Ministry are also available on the website www.parliamentofindia.nic.in.

Statement

State-wise Housing Shortage in Rural Areas and year-wise Houses Constructed/Upgraded under Indira Awaas Yojana during 2007-08, 2008-09 and 2009-10

| Sl.No. | Name of the States/UTs | Housing Shortage in Rural Areas | Number of Houses Constructed/Upgraded | | | |
|--------|------------------------|---------------------------------|---------------------------------------|---------|---------|---------|
| | | | 2007-08 | 2008-09 | 2009-10 | Total |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 |
| 1. | Andhra Pradesh | 1350282 | 194861 | 266654 | 434733 | 896248 |
| 2. | Arunachal Pradesh | 105728 | 6422 | 7236 | 6026 | 19684 |
| 3. | Assam | 2241230 | 150776 | 112706 | 181162 | 444644 |
| 4. | Bihar | 4210293 | 430864 | 484197 | 653214 | 1568275 |
| 5. | Chhattisgarh | 115528 | 30093 | 30023 | 58449 | 118565 |
| 6. | Goa | 6422 | 735 | 586 | 1864 | 3185 |
| 7. | Gujarat | 674354 | 110908 | 122412 | 166760 | 400080 |
| 8. | Haryana | 55572 | 13398 | 13302 | 24138 | 50838 |
| 9. | Himachal Pradesh | 15928 | 4029 | 4501 | 9295 | 17825 |
| 10. | Jammu and Kashmir | 92923 | 15361 | 13211 | 18594 | 47166 |
| 11. | Jharkhand | 105867 | 45936 | 56180 | 87524 | 189640 |
| 12. | Karnataka | 436638 | 39990 | 87051 | 158417 | 285458 |
| 13. | Kerala | 261347 | 37094 | 53133 | 51590 | 141817 |
| 14. | Madhya Pradesh | 207744 | 60222 | 74651 | 96877 | 231750 |
| 15. | Maharashtra | 612441 | 126117 | 118611 | 207695 | 452423 |
| 16. | Manipur | 69062 | 3379 | 514 | 3296 | 7189 |
| 17. | Meghalaya | 148657 | 2271 | 5619 | 9875 | 17765 |
| 18. | Mizoram | 30250 | 1918 | 5179 | 4851 | 11948 |
| 19. | Nagaland | 97157 | 7491 | 24717 | 11645 | 43853 |
| 20. | Orissa | 655617 | 140853 | 62447 | 170766 | 374066 |
| 21. | Punjab | 75374 | 17992 | 11700 | 27108 | 56800 |
| 22. | Rajasthan | 258634 | 42517 | 52654 | 86992 | 182163 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 |
|-------|-----------------------------|----------|---------|---------|---------|---------|
| 23. | Sikkim | 11944 | 1533 | 1774 | 1819 | 5126 |
| 24. | Tamil Nadu | 431010 | 103379 | 94160 | 169753 | 367292 |
| 25. | Tripura | 174835 | 12945 | 26389 | 8322 | 47656 |
| 26. | Uttar Pradesh | 1324028 | 264296 | 267543 | 483949 | 1015788 |
| 27. | Uttarakhand | 53521 | 18766 | 12696 | 20373 | 51835 |
| 28. | West Bengal | 974479 | 107575 | 123808 | 230155 | 461538 |
| 29. | Andaman and Nicobar Islands | 17890 | 297 | 124 | 242 | 663 |
| 30. | Dadra and Nagar Haveli | 1926 | 121 | 41 | 0 | 162 |
| 31. | Daman and Diu | 787 | 12 | 0 | 0 | 12 |
| 32. | Lakshadweep | 190 | 97 | 190 | 88 | 375 |
| 33. | Puducherry | 7778 | 101 | 52 | 47 | 200 |
| Total | | 14825436 | 1992349 | 2134061 | 3385619 | 7512029 |

Cultivation of Non-Edible Oil Seeds

3619. DR. SANJAY SINGH:
SHRI S. ALAGIRI:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Government has held any talk with the allied Departments/Ministries like Rural Development and Renewable Energy for promotion and cultivation of non-edible oil seeds for production of bio-fuel in the country:

(b) if so, the details thereof and if not, the reasons therefor and

(c) the extent to which the use/productions of bio-fuel in the country will lessen the import of petroleum products?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SISIR ADHIKARI): (a) and (b) Union Government vide notification dated 12th July, 2006 allocated specific responsibilities under the allocation of Business Rules to the concerned Ministries/Department to deal with the subject of Bio-fuel. Such Ministries/Departments include Ministry of New and Renewable

Energy, Environment and Forest, Ministry of Petroleum and Natural Gas, Department of Land Resources in Ministry of Rural Development, Ministry of Science and Technology, Department of Bio-technology. Ministry of New and Renewable Energy has been assigned overall coordination concerning bio-fuels. The Ministries/Departments have been interacting to discuss various issues relating to bio-fuels. National Policy on Bio-fuel announced in June, 2010 by the Ministry of New and Renewable Energy entails plantation of trees bearing non-edible oil seeds on Government/community wastelands degraded or fallow land in forest and non-forest areas. According to the Policy, plantations on agricultural land will be discouraged. Ministry of Rural Development had proposed for a Demonstration Phase of National Mission on bio-diesel based on Jatropha and Pongamia plants and while formulating the proposal, organizations consulted include ministries of Agriculture, Environment and Forests, Petroleum and Natural Gas, Panchayati Raj, New and Renewable Energy, Small-scale Industries, departments of Revenue, Expenditure, Science and Technology, Bio-technology and Rural Development and Railway Board/Planning Commission, Council of Scientific and Industrial Research (CSIR), Indian Council of Agriculture Research (ICAR) and NABARD. Cabinet has approved the Demonstration Phase of National Mission on Bio-diesel subject to the condition that it can be taken up only after

an assessment is carried out for plantation work already undertaken in the country and positive feedback received. Accordingly the Ministry has invited Expression of Interest (EOI) from Government organizations and reputed research and academic institutions to conduct the assessment study of the plantation work already undertaken in the country.

(c) According to the Report of the Working Group on Petroleum & Natural Gas for 11th Plan, the demand of petrol has been estimated at 14.55 MMT and diesel at 61.89 MMT in 2016-17. National Policy on Bio-fuels proposes indicative target of 20% blending of bio-fuels, both for bio-diesel and bio-ethanol by 2017. Import of petroleum products will depend upon the extent of its demand and production of bio-fuel in the country.

[Translation]

Transfer of Land

3620. SHRI MAROTRAO SAINUJI KOWASE: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Government has received any suggestions or requests from people and representatives and social organizations that the unauthorized transfer of tribal land to other persons is immediately returned to the rightful owners;

(b) if so, the reaction of the Government thereto;

(c) the action taken/proposed to be taken by the Government in this regard as on date; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SISIR ADHIKARI): (a) to (d) On the basis of the suggestions, requests from various quarters and with a view to looking into the unfinished task in land reforms including issues related to alienation of tribal lands, a Committee on State Agrarian Relations and the Unfinished Task in Land Reforms has been constituted under the Chairmanship of the Minister of Rural Development on 09.01.2008. The terms of reference of the committee, inter alia, include examination of the issues relating to alienation of tribal lands including traditional rights of the forest-dependent tribals and to suggest realistic measures including changes required in the relevant laws for restoration of such lands to them.

The Committee has submitted its report for consideration of the National Council for Land Reforms constituted under the Chairmanship of the Prime Minister. However, it has been decided that the recommendations

of the Committee may be examined by an appropriate Committee of Secretaries before they are placed for consideration of the Council. Accordingly, the recommendations are being considered by the Committee of Secretaries and three meetings of the Committee of Secretaries have been held so far.

[English]

Allocation of Funds under PMGSY

3621. SHRI ARJUN CHARAN SETHI: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether some of the States have not yet received the funds under Pradhan Mantri Gram Sadak Yojana (PMGSY) for the years 2008-09 and 2010-11 despite the fact that these States have submitted their proposals on time with required plan and estimates;

(b) if so, the reasons therefor; and

(c) the names of States/UTs yet to receive funds under the scheme during the said year?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) No, Madam.

(b) Does not arise.

(c) Pradhan Mantri Gram Sadak Yojana (PMGSY) is a demand driven programme. The funds under PMGSY are released to States/Union Territories based upon their demand, absorption capacity, works in hand and fulfilling of certain conditions laid down in the programme guidelines for release of funds. During 2008-09, no funds were released to Goa and Union Territories except Dadra and Nagar Haveli. In 2010-11, up to July, 2010, no funds have been released to Goa, Meghalaya, Nagaland and Union Territories, as either demand has not been received from the State Government/UT Administration or they have not met the conditions laid down by the Ministry of Rural Development during earlier release of funds for the programme as per programme guidelines.

Srinagar-Leh Highway

3622. SHRI HASSAN KHAN: Will the Minister of DEFENCE be pleased to state:

(a) whether the pace of work on the Zojila-Photula section of the Srinagar-Leh Highway is reported to be quite slow;

(b) if so, the details thereof and the reasons therefor; and

(c) the action plan being formulated by the Government to ensure smooth progress of work on the said section?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (c) Border Road Organisation (BRO) is entrusted with construction of Zojila (Km 108) - Photula (Km 300) sector of Srinagar-Leh Highway. The road stretch Km 108 to Km 110, and Km 116 to Km 147 has been completed. Road stretch Km 110 to Km 116, Km 205 to Km 216 and Km 236 to Km 288 formation completed and surfacing work in progress. Road stretch Km 147 to Km 204 has been out sourced. Preparation of Detailed Project Report for remaining road stretches from Km 216 to Km 236 and Km 288 to Km 300 is in progress. Probable date of completion (PDC) of this road is 2012 and all out efforts are being made to complete the road within time. The following action have been taken to expedite the work:

- (i) New Project named Vijayak has been raised in Kargil Sector.
- (ii) Latest state of art equipment has been inducted.
- (iii) Contractors are being motivated to speed up the work.

Cashew Cultivation

3623. SHRI K.C. VENUGOPAL: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the area under cashew cultivation of the country at present alongwith the yield derived therefrom, State-wise;

(b) the quantum of import and export of cashew recorded during the last three years;

(c) whether the Ministry has conducted any research for the development for new hybrid cashew plants;

(d) if so, the details thereof and the action taken in this regard;

(e) whether the Government has received any request from State Governments for the improvement of cashew industry; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA): (a) and (b) The area, production and productivity of cashew for the year 2009-10 and export & import for the years 2007-08, 2008-09 and 2009-10 are given in the Statement.

(c) and (d) The Department of Agriculture and Cooperation in consultation with the Directorate of Cashew Research, Puttur under Indian Council of Agricultural, Research, Centres of All India Coordinated Research Project on Cashew and State Agriculture Universities have released and recommended 30 high yielding varieties of cashew for multiplication in the country.

(e) and (f) A scheme on up-gradation of existing old cashew processing units in India has been sanctioned under NHM to be executed in the state of West Bengal, Orissa, Andhra Pradesh, and Tamil Nadu for a total cost of Rs. 56.00 lakhs during the year 2010-11. Recently, the Government has received a request for financial assistance for International brand building & new market development in Russia and China from the Kerala State Cashew Development Corporation Ltd.

Statement

Area, Production & Productivity-Cashew (2009-10)

| State | Area | Productive Area | Area — 000 ha | |
|----------------|------------|-----------------|---------------------|--------------------|
| | | | Production — 000 MT | Productivity Kg/ha |
| Kerala | 72 | 69 | 66 | 957 |
| Karnataka | 118 | 115 | 53 | 461 |
| Goa | 55 | 55 | 26 | 473 |
| Maharashtra | 175 | 167 | 198 | 1186 |
| Tamil Nadu | 133 | 127 | 60 | 472 |
| Andhra Pradesh | 183 | 182 | 99 | 544 |
| Orissa | 143 | 131 | 10 | 641 |
| West Bengal | 11 | 11 | 10 | 909 |
| Others | 33 | 25 | 17 | 680 |
| Total | 923 | 882 | 613 | 695 |

Export and Import of Cashew

| Particulars | Quantity in MT Value- Rs. in Crore | | | | | |
|---|---------------------------------------|---------|---------|---------|---------|---------|
| | 2007-08 | | 2008-09 | | 2009-10 | |
| | Qty. | Value | Qty. | Value | Qty. | Value |
| Export of cashew kernel | 114340 | 2288.90 | 109522 | 2988.40 | 108120 | 2905.82 |
| Export of CNSL (Cashew Nut shell Liquid) | 7813 | 11.97 | 9099 | 26.06 | 9748 | 24.12 |
| Import of Rawnut | 605970 | 1746.80 | 605850 | 2632.41 | 752894 | 3037.35 |

Irregularities in Postal Schemes

3624. SHRIMATI HARSIMRAT KAUR BADAL:
SHRI YASHWANT SINHA:

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether a large-scale irregularities have recently been noticed in the various postal schemes such as National Savings Schemes and Kisan Vikas Patras in the country;

(b) if so, whether Kisan Vikas Patras are being offered through unregistered trusts in the country;

(c) if so, the details thereof; and

(d) the action taken/being taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI GURUDAS KAMAT): (a) to (d) No large-scale irregularities have recently been noticed in the various postal schemes such as National Savings Schemes and Kisan Vikas Patras in the country. Kisan Vikas Patras are not being offered through unregistered trusts though some such cases were noticed prior to 13.5.2005. However, after amendment of rules on 13.5.2005, no such irregularity has come to notice.

[*Translation*]

Staff in Child Labour Schools

3625. SHRI SUDARSHAN BHAGAT: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether there is huge shortage of various staff and lack of basic facilities in Child Labour Residential Schools running under National Child Labour Project (NCLP) in the country;

(b) if so, the details thereof, State-wise; and

(c) the remedial steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): (a) The Scheme of National Child Labour Project does not provide for operation of Residential schools. However, it provides for running of non-residential special schools. No huge shortage of staff and lack of basic facilities in these non-residential schools is reported.

(b) and (c) Does not arise.

[*English*]

Namak Mazdoor Awas Yojana

3626. SHRI HARIN PATHAK:
SHRI MUKESH BHAIKAVDANJI GADHVI:
DR. KIRIT PREMJI BHAJI SOLANKI:
SHRIMATI JAYSHREEBEN PATEL:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether Namak Mazdoor Awas Yojana (NMAY) is still under implementation;

(b) if so the details thereof and if not, the reasons therefor;

(c) whether the objectives envisaged therein have been achieved; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA): (a) to (d) At present, Namak Mazdoor Awas Yojana (NMAY) is not being implemented. NMAY, a central sector scheme, was formulated and implemented during the 10th Five Year Plan for construction of 5000 dwelling units for salt workers at a cost of Rs. 50,000/- per unit with 90% assistance from the Government of India and the remaining 10% to be borne by the beneficiaries/State Governments/Non-Government Organizations/salt manufacturers. The scheme was implemented in the states of Gujarat, Tamil Nadu, Andhra Pradesh, Rajasthan and Orissa. 4881 dwelling units have been completed, 111 are at various stages of construction and 8 have been dropped. Presently, there is no decision on the continuation of the scheme into the current 11th Five Year Plan.

Assistance for Scholarships

3627. SHRI SURESH ANGADI: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the Government proposes to provide fifty per cent amount to States to enhance their limited financial provisions for scholarships to Scheduled Caste students up to secondary level;

(b) if so, the details thereof;

(c) whether under the post-matric scholarship scheme, annual income limit for students of SC has been fixed at Rs. One lakh by the Central Government; and

(d) if so, the details thereof and the measures taken by the Government to make it reasonable?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) No, Madam.

(b) Does not arise.

(c) and (d) Under the scheme of "Post Matric Scholarship to the Students belonging to Scheduled Castes for Studies in India", scholarship is paid to the students whose parent/guardian's annual income from all sources does not exceed rupees one lakh. A proposal to increase the income ceiling is under consideration.

Pending Industrial Disputes

3628. SHRI NISHIKANT DUBEY:
SHRI DEVJI M. PATEL:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the number of Industrial disputes filed, resolved and pending in various Central Government Industrial Tribunal-cum-Labour Courts during each of the last three years and the current year, State-wise;

(b) whether any time limit has been fixed for settlement of pending disputes;

(c) if so, the details thereof alongwith the reasons of such pendency;

(d) whether the Government proposes to appoint more Presiding Officers in such Labour Courts in view of increasing number of pending disputes; and

(e) if so, the details thereof alongwith the further steps taken by the Government for disposal of the pending cases expeditiously?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT):

(a) The details of number of industrial disputes filed, resolved and pending in the Central Government Industrial Tribunal-cum-Labour Courts, during each of the last three years and the current year is enclosed as Statements-I, II, III and IV.

(b) and (c) A time limit of 3 months is specified for submitting the award in terms of sub-section 2A of Section 10 of the Industrial Disputes Act, 1947. Proviso to sub section 2A of Section 10 of the said Act further provides for extension of above time limit by the Labour Court, Tribunal or National Tribunal on the request of parties to an industrial dispute jointly or separately. The reasons of pendency *inter-alia* include:

(i) Absence of affected parties at the time of hearing;

(ii) Seeking of frequent adjournments by the parties to file documents;

(iii) Parties approaching the High Courts or Supreme Court against order issued by the Tribunals on preliminary points resulting in stay on hearing for a long time;

- (iv) Unwillingness of parties to come forward for getting their cases settled in Lok Adalat where cases are settled through mutual agreement between the parties which is facilitated by the Presiding Officer of the tribunal; and
- (v) Greater awareness among workers of their rights leading to more disputes being raised in the Labour Courts.
- (d) There is no such proposal at present.
- (e) A scheme for holding of Lok Adalat as an Alternative Grievance Redressal Mechanism was

introduced in the Tenth Five Year Plan (2002-2007) for speedy disposal of the industrial disputes in the Central Government Industrial Tribunal-cum-Labour Courts. This Scheme has been made an indispensable part of the adjudication system in the Eleventh Plan. With a view to ensure continuity of disposal of pending cases in Central Government Industrial Tribunal-cum-Labour Courts, a system of link officers amongst Presiding Officers has been introduced from 2009-10 in order to ensure that the judicial work of the Central Government Industrial Tribunal-cum-Labour Court does not suffer when the post of regular Presiding Officer is vacant due to administrative exigencies.

Statement I

Year-wise Pendency Statement during the Financial-Year 2007-08 in CGIT-cum Labour Courts

| Sl.No. | Month | CASES | | | | APPLICATION | | | |
|--------|--------------|------------------------|----------|----------|---------|------------------------|----------|----------|---------|
| | | B/F from previous year | Received | Disposed | Pending | B/F from previous year | Received | Disposed | Pending |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 |
| 1. | Mumbai-I | 193 | 58 | 14 | 237 | 35 | 17 | 14 | 38 |
| 2. | Mumbai-II | 410 | 86 | 69 | 427 | 506 | 126 | 102 | 530 |
| 3. | Dhanbad-I | 1,821 | 67 | 11 | 1,877 | 351 | 6 | 1 | 356 |
| 4. | Dhanbad-II | 949 | 87 | 60 | 976 | 36 | 1 | 2 | 35 |
| 5. | Asansol | 601 | 104 | 44 | 661 | 62 | 12 | 6 | 68 |
| 6. | Kolkata | 286 | 44 | 27 | 303 | 98 | 7 | 3 | 102 |
| 7. | Chandigarh-I | 846 | 72 | 77 | 841 | 98 | 28 | 23 | 103 |
| 8. | New Delhi-I* | 540 | 34 | 354 | 220 | 369 | 9 | 36 | 342 |
| 9. | Kanpur | 560 | 74 | 108 | 526 | 154 | 23 | 27 | 150 |
| 10. | Jabalpur | 1,438 | 145 | 111 | 1,472 | 489 | 3 | 106 | 386 |
| 11. | Chennai | 293 | 101 | 89 | 305 | 30 | 15 | 3 | 42 |
| 12. | Bangalore | 288 | 185 | 105 | 368 | 86 | 9 | 15 | 80 |
| 13. | Hyderabad | 856 | 176 | 39 | 993 | 199 | 13 | 5 | 207 |
| 14. | Nagpur | 836 | 97 | 35 | 898 | 18 | 7 | 0 | 25 |
| 15. | Bhubneshwar | 412 | 60 | 67 | 405 | 136 | 28 | 37 | 127 |
| 16. | Lucknow | 379 | 85 | 70 | 394 | 38 | 3 | 12 | 29 |
| 17. | Jaipur | 205 | 73 | 2 | 276 | 39 | 4 | 0 | 43 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 |
|-----------------------|---------------|---------------|--------------|--------------|---------------|--------------|------------|------------|--------------|
| 18. | New Delhi-II | 333 | 424 | 189 | 568 | 82 | 15 | 54 | 43 |
| 19. | Guwahati | 37 | 10 | 20 | 27 | 7 | 0 | 1 | 6 |
| 20. | Ernakulam | 247 | 45 | 117 | 175 | 29 | 44 | 48 | 25 |
| 21. | Ahmedabad | 1,947 | 23 | 1,665 | 305 | 1,473 | 165 | 11 | 1,627 |
| 22. | Chandigarh-II | 946 | 68 | 134 | 880 | 112 | 38 | 6 | 144 |
| Total | | 14,423 | 2,118 | 3,407 | 13,134 | 4,447 | 573 | 512 | 4,508 |
| Mumbai Natl. | | 5 | 0 | 1 | 5 | 103 | 7 | 18 | 92 |
| Kolkata Natl. | | 10 | 0 | 0 | 10 | 0 | 0 | 0 | 0 |
| Total+National | | 14,438 | 2,118 | 3,408 | 13,149 | 4,550 | 580 | 530 | 4,600 |

*318 cases and 26 applications transferred to CGIT-II, New Delhi

Statement II

Year-wise Pendency Statement during the Financial-Year 2008-09 In CGIT-cum Labour Courts

| Sl.No. | CGIT | CASES | | | | APPLICATION | | | |
|--------|--------------|------------------------|----------|----------|---------|------------------------|----------|----------|---------|
| | | B/F from previous year | Received | Disposed | Pending | B/F from previous year | Received | Disposed | Pending |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 |
| 1. | Mumbai-I | 237 | 10 | 5 | 242 | 38 | 23 | 3 | 58 |
| 2. | Mumbai-II | 427 | 87 | 81 | 433 | 530 | 49 | 43 | 536 |
| 3. | Dhanbad-I | 1,877 | 62 | 139 | 1800 | 356 | 8 | 15 | 349 |
| 4. | Dhanbad-II | 976 | 17 | 40 | 953 | 35 | 0 | 0 | 35 |
| 5. | Asansol | 661 | 55 | 9 | 707 | 68 | 4 | 0 | 72 |
| 6. | Kolkata | 303 | 24 | 33 | 294 | 102 | 6 | 2 | 106 |
| 7. | Chandigarh-I | 841 | 28 | 467 | 402 | 103 | 111 | 143 | 71 |
| 8. | New Delhi-I | 220 | 0 | 0 | 220 | 342 | 0 | 0 | 342 |
| 9. | Kanpur | 526 | 65 | 48 | 543 | 150 | 256 | 79 | 327 |
| 10. | Jabalpur* | 2,146 | 65 | 46 | 2165 | 167 | 3 | 5 | 165 |
| 11. | Chennai | 305 | 53 | 50 | 308 | 42 | 8 | 26 | 24 |
| 12. | Bangalore | 368 | 94 | 13 | 449 | 80 | 10 | 1 | 89 |
| 13. | Hyderabad | 993 | 87 | 265 | 815 | 207 | 534 | 134 | 607 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 |
|------------------|---------------|--------|-------|-------|--------|-------|-------|-----|-------|
| 14. | Nagpur | 898 | 40 | 44 | 894 | 25 | 5 | 1 | 29 |
| 15. | Bhubneshwar | 405 | 100 | 74 | 431 | 127 | 263 | 12 | 378 |
| 16. | Lucknow | 394 | 41 | 47 | 388 | 29 | 2 | 0 | 31 |
| 17. | Jaipur | 276 | 63 | 5 | 334 | 43 | 1 | 0 | 44 |
| 18. | New Delhi-II | 568 | 84 | 236 | 416 | 43 | 16 | 1 | 58 |
| 19. | Guwahati | 27 | 12 | 9 | 30 | 6 | 0 | 0 | 6 |
| 20. | Ernakulam | 175 | 51 | 116 | 110 | 25 | 21 | 15 | 31 |
| 21. | Ahmedabad^ | 305 | 12 | 310 | 7 | 1,627 | 32 | 88 | 1571 |
| 22. | Chandigarh-II | 880 | 194 | 88 | 986 | 144 | 31 | 1 | 174 |
| Total | | 13,808 | 1244 | 2,125 | 12,927 | 4,289 | 1,383 | 569 | 5,103 |
| Mum.I National | | 5 | 1 | 0 | 6 | 92 | 23 | 0 | 115 |
| Kolkata National | | 10 | 0 | 1 | 9 | 0 | 0 | 0 | 0 |
| Total+National | | 13,823 | 1,245 | 2,126 | 12,942 | 4,381 | 1,406 | 569 | 5,218 |

*figures have been revised w.e.f. July 2008 after physical verification of cases and applications

^219 cases and 74 applications transferred to State Industrial Tribunal

Statement III

Year-wise Pendency Statement during the Financial-Year 2009-10 in CGIT-cum-Labour Courts

| SI.No. | CGIT | CASES | | | | APPLICATION | | | |
|--------|---------------|------------------------|----------|----------|---------|------------------------|----------|----------|---------|
| | | B/F from previous year | Received | Disposed | Pending | B/F from previous year | Received | Disposed | Pending |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 |
| 1. | Mumbal-I | 242 | 0 | 4 | 238 | 58 | 1 | 0 | 59 |
| 2. | Mumbal-II | 433 | 83 | 83 | 433 | 536 | 23 | 51 | 508 |
| 3. | Dhanbad-I^^ | 1819 | 89 | 209 | 1699 | 349 | 4 | 25 | 328 |
| 4. | Dhanbad-II | 953 | 1 | 3 | 951 | 35 | 0 | 0 | 35 |
| 5. | Asansol | 707 | 27 | 107 | 627 | 72 | 6 | 24 | 54 |
| 6. | Kolkata^ | 294 | 0 | 0 | 294 | 27 | 0 | 0 | 27 |
| 7. | Chandigarh-I* | 402 | 1213 | 1051 | 564 | 71 | 125 | 128 | 68 |
| 8. | New Delhi-I | 220 | 73 | 168 | 125 | 342 | 39 | 369 | 12 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 |
|------------------|---------------|--------|-------|-------|--------|-------|-----|-----|-------|
| 9. | Kanpur | 543 | 52 | 51 | 544 | 327 | 34 | 4 | 357 |
| 10. | Jabalpur | 2165 | 94 | 124 | 2135 | 165 | 2 | 6 | 161 |
| 11. | Chennai | 308 | 74 | 98 | 284 | 24 | 5 | 14 | 15 |
| 12. | Bangalore | 449 | 56 | 1 | 504 | 89 | 4 | 0 | 93 |
| 13. | Hyderabad | 815 | 201 | 70 | 946 | 607 | 13 | 21 | 599 |
| 14. | Nagpur | 894 | 40 | 66 | 868 | 29 | 0 | 0 | 29 |
| 15. | Bhubneshwar | 431 | 27 | 29 | 429 | 378 | 3 | 5 | 376 |
| 16. | Lucknow | 388 | 52 | 78 | 362 | 31 | 22 | 11 | 42 |
| 17. | Jaipur | 334 | 28 | 2 | 360 | 44 | 6 | 1 | 49 |
| 18. | New Delhi-II | 416 | 60 | 15 | 461 | 58 | 2 | 6 | 54 |
| 19. | Guwahati | 30 | 3 | 6 | 27 | 6 | 3 | 1 | 8 |
| 20. | Emakulam | 110 | 54 | 68 | 96 | 31 | 27 | 34 | 24 |
| 21. | Ahmedabad | 7 | 16 | 0 | 23 | 1571 | 26 | — | 1597 |
| 22. | Chandigarh-II | 986 | 506 | 986 | 506 | 174 | 28 | 175 | 27 |
| Total | | 12,948 | 2,749 | 3,219 | 12,478 | 5,024 | 373 | 875 | 4,522 |
| Mum.I National | | 6 | 0 | 0 | 6 | 115 | 0 | 0 | 115 |
| Kolkata National | | 9 | 0 | 0 | 9 | 79 | 0 | 0 | 79 |
| Total+National | | 12,961 | 2,749 | 3,219 | 12,491 | 5,218 | 373 | 875 | 4,716 |

*533 cases transferred to CGIT-II, Chandigarh

^^BF figure of cases revised after physical verification

^CGIT, Kolkata has now given bifurcated figures of applications for CGIT and National Tribunal

Statement IV

Year-wise Pendency Statement during the Financial-Year 2010-11 (upto 30.06.2010) in CGIT-cum-Labour Courts

| Sl.No. | CGIT | CASES | | | | APPLICATION | | | |
|--------|-----------|------------------------|----------|----------|---------|------------------------|----------|----------|---------|
| | | B/F from previous year | Received | Disposed | Pending | B/F from previous year | Received | Disposed | Pending |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 |
| 1. | Mumbai-I | 238 | 5 | 3 | 240 | 59 | 23 | 1 | 81 |
| 2. | Mumbai-II | 433 | 31 | 15 | 449 | 508 | 46 | 9 | 545 |
| 3. | Dhanbad-I | 1699 | 8 | 32 | 1,675 | 328 | 2 | 1 | 329 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 |
|------------------|---------------|--------|-----|-----|--------|-------|-----|----|-------|
| 4. | Dhanbad-II | 951 | 2 | 1 | 952 | 35 | 0 | 0 | 35 |
| 5. | Asansol | 627 | 4 | 20 | 611 | 54 | 4 | 8 | 50 |
| 6. | Kolkata | 294 | 26 | 0 | 320 | 27 | 0 | 0 | 27 |
| 7. | Chandigarh-I | 564 | 9 | 91 | 482 | 68 | 7 | 10 | 65 |
| 8. | New Delhi-I | 125 | 7 | 44 | 88 | 12 | 22 | 5 | 29 |
| 9. | Kanpur | 544 | 38 | 22 | 560 | 357 | 9 | 2 | 364 |
| 10. | Jabalpur | 2135 | 12 | 43 | 2,104 | 161 | 0 | 5 | 156 |
| 11. | Chennai | 284 | 25 | 22 | 287 | 15 | 3 | 1 | 17 |
| 12. | Bangalore | 504 | 9 | 8 | 505 | 93 | 1 | 1 | 93 |
| 13. | Hyderabad | 946 | 25 | 19 | 952 | 599 | 0 | 9 | 590 |
| 14. | Nagpur | 868 | 4 | 8 | 864 | 29 | 0 | 0 | 29 |
| 15. | Bhubneshwar | 429 | 9 | 22 | 416 | 376 | 2 | 0 | 378 |
| 16. | Lucknow | 362 | 7 | 6 | 363 | 42 | 1 | 0 | 43 |
| 17. | Jaipur | 360 | 2 | 10 | 352 | 49 | 0 | 0 | 49 |
| 18. | New Delhi-II | 461 | 13 | 11 | 463 | 54 | 2 | 1 | 55 |
| 19. | Guwahati | 27 | 8 | 2 | 33 | 8 | 1 | 2 | 7 |
| 20. | Ernakulam | 96 | 11 | 17 | 90 | 24 | 5 | 4 | 25 |
| 21. | Ahmedabad | 23 | 7 | 0 | 30 | 1,597 | 0 | 0 | 1,597 |
| 22. | Chandigarh-II | 506 | 43 | 18 | 531 | 27 | 0 | 0 | 27 |
| Total | | 12,476 | 305 | 414 | 12,367 | 4,522 | 128 | 59 | 4,591 |
| Mum.I National | | 6 | 0 | 0 | 6 | 115 | 39 | 0 | 154 |
| Kolkata National | | 9 | 0 | 0 | 9 | 79 | 0 | 0 | 79 |
| Total+National | | 12,491 | 305 | 414 | 12,382 | 4,716 | 167 | 59 | 4,824 |

[Translation]

Promotion of Exports

3629. SHRI DANVE RAOSAHEB PATIL:
SHRI ASHOK KUMAR RAWAT:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether export of commodities is likely to double in the coming years due to facilities made available to industries under the new Export-Import Policy;

(b) if so, the details thereof;

(c) whether the Government has received suggestions from export promotion councils regarding increase in exports;

(d) if so, the details thereof and the response of the Government thereto;

(e) whether there is improvement in jewellery, leather and textile sectors, export and consequent increase in employment opportunities in the recent past; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT):

(a) and (b) As per the Foreign Trade Policy, 2009-14, it is expected to double India's exports of goods and services, by 2014.

(c) and (d) Government reviews the export performance of the various sectors through consultation with the Export Promotion Councils (EPC) and the Trade & Industry on continuous basis and based on the suggestions so received, extends need based support measures from time to time as per the requirement and the revenue implications thereof. Based on the sectoral review conducted in December, 2009, Government extended additional support measures in January and March, 2010.

(e) and (f) India's merchandise export figures for specified sectors for the period 2009-10 vis-à-vis 2008-09 in US dollar billion are given below:

| Product Group | Value in US \$ Billion | |
|---------------------------------|------------------------|---------|
| | 2008-09 | 2009-10 |
| Gems & Jewellery | 28.41 | 29.00 |
| Leather & Leather Manufacturers | 3.49 | 3.28 |
| Textiles | 18.15 | 18.26 |

As per the Quarterly quick Surveys conducted by the Labour Bureau under the Ministry of Labour & Employment, the employment for the exporting units has increased by 1.87 lakh during the period January to March, 2010 over October to December, 2009.

[English]

Mobile Virtual Network Operator Route

3630. SHRI RUDRAMADHAB RAY:
SHRI SUSHIL KUMAR SINGH:

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether some telecom companies are planning to start the telecom operations through Mobile Virtual Network Operator (MVNO) route in the country;

(b) if so, the details thereof;

(c) whether the Government has formulated any guidelines in this regard;

(d) if so, the details thereof; and

(e) the time by which it is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI SACHIN PILOT): (a) to (e) Madam, the Government has taken the decision on introduction of Mobile Virtual Network Operator (MVNO). The policy guidelines for MVNO are under consideration in the Department of Telecom (DoT). Being a policy matter no time frame can be indicated. During March 2010, one company has indicated their desire to obtain MVNO Licence. However, after the policy guidelines are announced the interested companies may approach Government for MVNO Licence.

[Translation]

Indira Awaas Yojana

3631. SHRIMATI RAMA DEVI:
SHRI MAHESHWAR HAZARI:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the targets fixed under the Indira Awaas Yojana (IAY) have been achieved during the last three years and the current year;

(b) if so, the details thereof, State-wise;

(c) if not, the reasons therefor;

(d) whether the Government proposes to allot houses constructed under IAY directly to the allottee after getting the construction done by any public agency; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) to (c) The achievement of physical target was more than 90% in 2007-08 and more than 100% in 2008-09. During 2009-10, the physical target was not fully achieved mainly due to imposition of Model Code of Conduct because of General Election to the 15th Lok Sabha. A statement showing the State-wise target set and the achievement made during the last three years and the current year is enclosed.

(d) and (e) No, Madam. As per IAY guidelines, houses under the IAY Scheme are to be constructed by the beneficiary himself/herself. No contractor, Government Departments/Organization are involved in the construction

of dwelling units. The physical achievement under IAY is quite high mainly because of the fact that the houses are constructed by the beneficiaries themselves.

Statement

Year-wise State-wise Physical Target set and Achievement made under Indira Awaas Yojana during last three years and current year i.e. 2007-08, 2008-09, 2009-10 and 2010-11

(Unit in Nos.)

| Sl. No. | Name of the States/UTs | 2007-08 | | 2008-09 | | 2009-10 | | 2010-11 | |
|---------|------------------------|-----------------|----------------------|-----------------|----------------------|-----------------|----------------------|-----------------|----------------------|
| | | Physical Target | Physical Achievement | Physical Target | Physical Achievement | Physical Target | Physical Achievement | Physical Target | Physical Achievement |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 |
| 1. | Andhra Pradesh | 192148 | 194861 | 192132 | 266654 | 371982 | 434733 | 257104 | 55949 |
| 2. | Arunachal Pradesh | 6765 | 6422 | 6770 | 7236 | 10873 | 6026 | 7726 | 960 |
| 3. | Assam | 149593 | 150776 | 149699 | 112706 | 240446 | 181162 | 170849 | 56446 |
| 4. | Bihar | 567171 | 430864 | 567125 | 484197 | 1098001 | 653214 | 758904 | 136551 |
| 5. | Chhattisgarh | 29714 | 30093 | 29712 | 30023 | 57520 | 58449 | 39759 | 14626 |
| 6. | Goa | 1183 | 735 | 1183 | 586 | 2291 | 1864 | 1584 | 182 |
| 7. | Gujarat | 94234 | 110908 | 94226 | 122412 | 182429 | 166760 | 126090 | 22751 |
| 8. | Haryana | 13231 | 13398 | 13229 | 13302 | 25611 | 24138 | 17703 | 2495 |
| 9. | Himachal Pradesh | 4242 | 4029 | 4242 | 4501 | 8212 | 9295 | 5793 | 49 |
| 10. | Jammu and Kashmir | 13177 | 15361 | 13176 | 13211 | 25508 | 18594 | 17995 | 621 |
| 11. | Jharkhand | 50589 | 45936 | 50585 | 56180 | 97926 | 87524 | 67691 | 55620 |
| 12. | Karnataka | 74029 | 39990 | 74023 | 87051 | 143311 | 158417 | 99055 | 20389 |
| 13. | Kerala | 41167 | 37094 | 41164 | 53133 | 79695 | 51590 | 55084 | 15975 |
| 14. | Madhya Pradesh | 59096 | 60222 | 59091 | 74651 | 114396 | 96877 | 79073 | 18873 |
| 15. | Maharashtra | 115879 | 126117 | 115869 | 118611 | 224323 | 207695 | 155052 | 9438 |
| 16. | Manipur | 5872 | 3379 | 5877 | 514 | 9439 | 3296 | 6707 | 385 |
| 17. | Meghalaya | 10228 | 2271 | 10235 | 5619 | 16440 | 9875 | 11681 | 1438 |
| 18. | Mizoram | 2180 | 1918 | 2181 | 5179 | 3504 | 4851 | 2489 | 265 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 |
|-------|--------------------------------|---------|---------|---------|---------|---------|---------|---------|--------|
| 19. | Nagaland | 6768 | 7491 | 6773 | 24717 | 10878 | 11645 | 7730 | 6862 |
| 20. | Orissa | 111431 | 140853 | 111422 | 62447 | 215715 | 170766 | 149100 | 29768 |
| 21. | Punjab | 16362 | 17992 | 16361 | 11700 | 31674 | 27108 | 21893 | 2521 |
| 22. | Rajasthan | 47354 | 42517 | 47350 | 52654 | 91670 | 86992 | 63362 | 3718 |
| 23. | Sikkim | 1294 | 1533 | 1295 | 1774 | 2080 | 1819 | 1478 | 0 |
| 24. | Tamil Nadu | 76932 | 103379 | 76925 | 94160 | 148929 | 169753 | 102939 | 0 |
| 25. | Tripura | 13178 | 12945 | 13187 | 26389 | 21182 | 8322 | 15050 | 0 |
| 26. | Uttar Pradesh | 254750 | 264296 | 254729 | 267543 | 493156 | 483949 | 340868 | 15473 |
| 27. | Uttarakhand | 11611 | 18766 | 11610 | 12696 | 22476 | 20373 | 15856 | 1359 |
| 28. | West Bengal | 153709 | 107575 | 153697 | 123808 | 297564 | 230155 | 205671 | 41076 |
| 29. | Andaman and Nicobar Islands | 1828 | 297 | 1828 | 124 | 2750 | 242 | 2446 | 16 |
| 30. | Dadra and Nagar Haveli | 305 | 121 | 305 | 41 | 458 | 0 | 407 | 0 |
| 31. | Daman and Diu | 136 | 12 | 136 | 0 | 205 | 0 | 182 | 0 |
| 32. | Lakshadweep | 118 | 97 | 118 | 190 | 229 | 88 | 158 | 0 |
| 33. | Puducherry | 910 | 101 | 910 | 52 | 1370 | 47 | 1218 | 0 |
| Total | | 2127184 | 1992349 | 2127165 | 2134061 | 4052243 | 3385619 | 2808697 | 513806 |

*[English]***Mobile Number Portability**

3632. SHRI ANANDRAO ADSUL:
SHRI K. SUGUMAR:
SHRI GAJANAN D. BABAR:
SHRI RUDRAMADHAB RAY:

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether there is any delay in implementation of Mobile Number Portability (MNP) service in the country;

(b) if so, the reasons therefor;

(c) whether the Bharat Sanchar Nigam Limited and Mahanagar Telephone Nigam Limited have fixed the target to implement Mobile Number Portability (MNP) by 31st October, 2010 in the country;

(d) if so, the details thereof; and

(e) the steps taken/being taken by the Government to implement it within the fixed time-frame?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI SACHIN PILOT): (a) to (e) Madam, the Government had set the time line for implementation of Mobile Number Portability (MNP) Service as 31st March 2010 in the month of December, 2009 which was further extended to 30th June 2010. The whole network [all Access Service Providers in all service areas and International Long Distance Operators (ILDOS)] in the country have to be ready and tested before the MNP Service is implemented. In case, any of the networks is not ready and MNP service is launched, it will not be possible to make calls from that network to ported numbers of other networks. Keeping the complexity and enormity of the testing involved before MNP is implemented and keeping in view

the status of implementation by various operators in the month of June, 2010, Government has extended the time line for implementation of MNP to 31st October, 2010. This time line of 31st October, 2010 is also applicable for Bharat Sanchar Nigam Limited and Mahanagar Telephone Nigam Limited. Government is regularly monitoring the status of implementation of MNP including readiness of the networks for implementation of MNP within stipulated time line.

Clearance Problems in Exports

3633. SHRI M. SREENIVASULU REDDY: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Government is aware that exporters of non-dutiable products face clearance problems;

(b) if so, the details thereof; and

(c) the remedial steps being taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA): (a) No, Madam.

(b) and (c) Does not arise.

[Translation]

Shortage of Telephone Cables

3634. SHRI ASHOK KUMAR RAWAT: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether there is shortage of telephone cables for laying them underground;

(b) if so, the details thereof, State-wise;

(c) the time by which it is likely to be completed in all over the country; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI SACHIN PILOT): (a) No, Madam. On the whole, sufficient underground cables are available in Bharat Sanchar Nigam Limited (BSNL) & Mahanagar Telephone Nigam Limited (MTNL). Additional requirement of cables in some telecom circles are met through inter-circle diversions.

(b) to (d) Does not arise in view of (a) above.

[English]

India-ASEAN FTA

3635. SHRI ANTO ANTONY: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether natural rubber is included in the negative list of India-ASEAN Free Trade Agreement (FTA);

(b) if so, the details thereof alongwith the list of all items included in the negative list; and

(c) the rates of import duty for the commodities included in the negative list of India-ASEAN Free Trade Agreement?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA): (a) Yes, Madam.

(b) and (c) The list of all items included in the negative list and rates of import duty thereto are available at http://commerce.gov.in/trade/international_ta_indasean.asp.

National Rural Road Development Agency

3636. RAJKUMARI RATNA SINGH:
SHRI S. ALAGIRI:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the National Rural Road Development Agency has received any Action Taken Report from States on National Level Quality Monitors;

(b) if so, the details thereof during the last three years and the current year, State-wise;

(c) if not, the reaction of the Government thereto;

(d) the provision to investigate/look into the complaints of NQMs; and

(e) the number of persons found guilty after the investigation and the action taken thereon during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) and

(b) Yes, Madam. Action Taken Reports (ATRs) on observations of National Quality Monitors (NQMs) are received in National Rural Road Development Agency (NRRDA). The details of the Action Taken Reports from States on National Level Quality Monitors are given in the enclosed Statement.

(c) Question does not arise.

(d) and (e) State Governments are responsible for implementation of Pradhan Mantri Gram Sadak Yojana (PMGSY). It is also the responsibility of the States to ensure the quality of road works under the programme. A Three Tier Quality Mechanism has been put in place for ensuring the quality of road works under the programme. First Tier is in-house quality control and second tier is independent monitoring at State level. These two tiers are the responsibility of the States implementing the programme. The Third tier is envisaged as an independent monitoring mechanism at the central level. Under this tier, the independent National Quality Monitors (NQMs) are engaged for inspections of roads, selected

at random. The reports of NQMs are handed over to the Programme Implementation Units (PIUs) immediately after inspection and States are required to ensure action on the observations of NQMs and furnish Action Taken Reports to the NRRDA. Since, the States are responsible for implementation of the programme and ensuring quality of road works, therefore, the States are also responsible for taking action against any individual held responsible/ found guilty for defective works.

With a view to ensure better accountability, the performance of NQMs is also reviewed through an independent Performance Evaluation Committee. The observations of the Performance Evaluation Committee are placed before the independent Selection Committee for recommendation. The decision about continuation of individuals as NQM is taken by NRRDA on the basis of recommendations of the Selection Committee. During the last three years and current year (up to July, 2010) 42 NQMs have been removed from the panel of NQMs.

Statement

Details of Action Taken Reports (ATRs) received during the period 2007-08, 2008-09, 2009-10 and 2010-11 (up to May, 2010)

| Sl.No. | State | Total Inspections | ATRs Required | ATRs Received |
|--------|-------------------|-------------------|---------------|---------------|
| 1 | 2 | 3 | 4 | 5 |
| 1. | Andhra Pradesh | 751 | 364 | 204 |
| 2. | Arunachal Pradesh | 171 | 119 | 100 |
| 3. | Assam | 777 | 397 | 191 |
| 4. | Bihar (REO) | 285 | 265 | 94 |
| 5. | Bihar (NEA) | 240 | 122 | 108 |
| 6. | Chhattisgarh | 728 | 447 | 243 |
| 7. | Gujarat | 390 | 216 | 139 |
| 8. | Goa | 0 | 0 | 0 |
| 9. | Haryana | 265 | 138 | 92 |
| 10. | Himachal Pradesh | 422 | 198 | 70 |
| 11. | Jammu and Kashmir | 257 | 146 | 89 |
| 12. | Jharkhand | 358 | 218 | 76 |
| 13. | Karnataka | 660 | 342 | 267 |

| 1 | 2 | 3 | 4 | 5 |
|-----|----------------|-------|------|------|
| 14. | Kerala | 319 | 210 | 90 |
| 15. | Madhya Pradesh | 1440 | 475 | 323 |
| 16. | Maharashtra | 1443 | 825 | 645 |
| 17. | Manipur | 94 | 62 | 26 |
| 18. | Meghalaya | 65 | 44 | 12 |
| 19. | Mizoram | 77 | 61 | 26 |
| 20. | Nagaland | 73 | 68 | 30 |
| 21. | Orissa | 1191 | 629' | 306 |
| 22. | Punjab | 537 | 148 | 97 |
| 23. | Rajasthan | 908 | 372 | 324 |
| 24. | Sikkim | 144 | 92 | 21 |
| 25. | Tamil Nadu | 676 | 506 | 200 |
| 26. | Tripura | 138 | 38 | 24 |
| 27. | Uttar Pradesh | 1617 | 870 | 770 |
| 28. | Uttarakhand | 201 | 166 | 110 |
| 29. | West Bengal | 651 | 246 | 183 |
| | Total | 14878 | 7784 | 4860 |

[Translation]

Merging of Schemes

3637. SHRI DHARMENDRA YADAV: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the government has decided to merge rural schemes for creating new employment opportunities;

(b) if so, the details of the schemes merged during the last three years;

(c) the percentage increase in employment opportunities for rural youth registered as a result of merger of these schemes;

(d) whether the merger of these schemes has been opposed by States; and

(e) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) The Ministry of Rural Development has not decided to merge the rural development schemes being implemented by the Ministry for creating new employment opportunities.

(b) to (e) Do not arise.

[English]

Drinking Water Supply

3638. SHRI KALIKESH NARAYAN SINGH DEO: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the number of household connections individual as well as multiple being given under the National Rural Drinking Water Supply Programme (NRDWP) for the last three years, State-wise;

(b) the progress in terms of NRDWP (coverage) for Orissa in the year 2009-10;

(c) whether the Government is planning to amend the criteria for fund allocation for extremely backward region of the country under NRDWP;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (KUMARI AGATHA SANGMA):

(a) Under the National Rural Drinking Water Programme (NRDWP), assistance is provided to states to create public infrastructure to provide drinking water to rural habitations and achievement is monitored in terms of number of habitations covered. However, States are free to provide household connections from rural water supply schemes.

(b) During 2009-10, against a target to cover 3,452 rural habitations with provision of potable drinking water supply in Orissa, State Government has reported coverage of 9,777 habitations.

(c) to (e) The criteria for allocation of funds have been modified in March, 2010. The modified criteria for allocation of funds *inter alia* includes, weightage to rural population, SC and ST rural population and areas of the States under Desert Development Programme and Drought Prone Areas Programme, Hill Areas Development Programme and special category hill States. Thus, there is no proposal to amend the criteria for allocation of funds.

Penalty for Spyware

3639. SHRI SURESH KUMAR SHETKAR:
SHRI K.R.G. REDDY:
SHRI D.B. CHANDRE GOWDA:
SHRI P. BALRAM:
SHRI RAJAJIAH SIRICILLA:
SHRI PONNAM PRABHAKAR:

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether the Government has any proposal to ensure that the equipment and other software being deployed on their network is free from spyware;

(b) if so, the details thereof;

(c) whether there has been provision of penalty in violation of said proposal; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI SACHIN PILOT): (a) and (b) The Government is following an integrated approach with a series of technical, policy and legal steps to ensure that the equipment and other software deployed on the network is free from spyware. The key measures in regard to preventing virus and spyware attacks are:

- (i) The facility duly Internationally accredited for security testing of Information Technology products has been set up and functioning at Standards Testing and Quality Control (STQC) Lab, Kolkata.
- (ii) The organizations operating critical information infrastructure have been mandated to implement information security management practices based on International Standard ISO 27001.
- (iii) As part of the Crisis Management Plan (CMP) mandate, advisories and directions have been issued to Ministries and Departments to carry out their Information Technology (IT) systems audit regularly to ensure robustness of their systems against spyware attacks. Auditors for carrying out such audits are also empanelled.
- (iv) To prevent occurrence of spyware attacks, Indian Computer Emergency Response Team (CERT-In) issues regularly security alerts, advisories, vulnerability notes and white papers bringing out threat assessments & vulnerabilities in the IT systems and measures to protect them. To enhance awareness.
- (v) CERT-In regularly conducts security workshops and training programs to system, network and security administrators of the critical sector organizations.

(c) and (d) The Information Technology Act, 2000 provides legal framework to address the issues connected with security breaches of information infrastructure and provides penalty and punishment for spyware/virus attacks on the networks.

Report by NCEBC

3640. SHRIMATI JAYAPRADA:
SHRI GURUDAS DASGUPTA:
SHRI P. LINGAM:
SHRI ASADUDDIN OWAISI:
SHRI DEVJI M. PATEL:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the National Commission for economically backward classes has recently submitted its report to the Government;

(b) if so, the details of recommendations of the commission;

(c) whether the Commission has recommended for special treatment and reservation benefits for the poor among socially upper castes and has equated them to Other Backward Classes;

(d) if so, the details thereof;

(e) whether the Government proposes to amend the constitution to provide socially upper castes poor reservation in Government jobs, education, housing, health and social sector; and

(f) if so, the details thereof and if not the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) Yes, Madam.

(b) to (f) Recommendations of the Commission for Economically Backward Classes are under consideration.

[Translation]

Survey of Poor Families

3641. SHRI SAJJAN VERMA: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Government has any plan to issue Identity Cards to extremely poor families after conducting a survey of such families;

(b) if so, the details thereof;

(c) whether the Government proposes to provide loan at minimum rate of interest for providing employment to 12th class pass persons of such poor family; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) No, Madam. The Ministry of Rural Development has no such plan at present.

(b) Do not arise.

(c) The Ministry of Rural Development has no such proposal at present.

(d) Does not arise.

[English]

Gradation to Major Port Trusts

3642. SHRI BIBHU PRASAD TARAI: Will the Minister of SHIPPING be pleased to state:

(a) whether the Government has assured the Parliamentary Committee for removal of gradation of major ports and to declare, all major ports as one grade;

(b) if so, whether such assurance has been implemented by the Government;

(c) if so, the date of implementation and if not, the reasons therefor; and

(d) the parameters of determining gradation of major ports?

THE MINISTER OF SHIPPING (SHRI G.K. VASAN): (a) to (c) Yes, Madam. An assurance was given in Rajya Sabha while answering the Question No. *337 on 6th September, 2007 in this regard. This matter is still under examination of the Ministry.

(d) The main parameters for determining gradation of major ports were man power, capital employed, operating income and profit of the port.

Setting up of Post Offices

3643. SHRI MUKESH BHAIKAVDANJI GADHVI:
SHRI BASU DEB ACHARIA:
SHRI SOMEN MITRA:
PROF. RANJAN PRASAD YADAV:
SHRI MAROTRAO SAINUJI KOWASE:
SHRI MAHENDRA KUMAR ROY:
SHRI SAKTI MOHAN MALIK:
SHRI S.S. RAMASUBBU:

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether the Government has any proposal to set up new post offices including rural areas of the country;

(b) if so, the details thereof, State-wise and location-wise;

(c) whether the inept dealing by the Government is leading to decline in postal services in the country;

(d) if so, the details thereof; and

(e) the steps taken by the Government to improve the postal services in the country?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI GURUDAS KAMAT): (a) Yes, Madam. There is a proposal for opening of 200 branch post offices (mainly in rural areas) and 110 sub post offices in the country during the year 2010-11.

(b) Circle-wise detail of post offices proposed to be opened during the year 2010-11 is given in the enclosed Statement.

(c) No, Madam.

(d) Does not arise in view of (c) above.

(e) The steps taken by the Government to improve postal services in the country include upgradation of post offices in terms of enhancing the quality of service provided and improving its look and feel under Project Arrow, technology induction in post offices, leveraging of postal network for retailing various products and services and training of postal employees.

Statement

Circle-wise detail of post offices proposed to be opened during 2010-11

| Sl.No. | Circle | Branch Post Offices | Sub Post Offices |
|--------|-------------------|---------------------|------------------|
| 1 | 2 | 3 | 4 |
| 1. | Andhra Pradesh | 14 | 8 |
| 2. | Assam | 8 | 5 |
| 3. | Bihar | 8 | 6 |
| 4. | Chhattisgarh | 8 | 3 |
| 5. | Delhi | 2 | 5 |
| 6. | Gujarat | 8 | 7 |
| 7. | Haryana | 8 | 6 |
| 8. | Himachal Pradesh | 6 | 3 |
| 9. | Jammu and Kashmir | 6 | 2 |

| 1 | 2 | 3 | 4 |
|-------|----------------|-----|-----|
| 10. | Jharkhand | 10 | 3 |
| 11. | Karnataka | 12 | 6 |
| 12. | Kerala | 4 | 2 |
| 13. | Madhya Pradesh | 10 | 7 |
| 14. | Maharashtra | 14 | 8 |
| 15. | North East | 8 | 4 |
| 16. | Orissa | 10 | 5 |
| 17. | Punjab | 8 | 3 |
| 18. | Rajasthan | 14 | 8 |
| 19. | Tamil Nadu | 14 | 7 |
| 20. | Uttar Pradesh | 14 | 7 |
| 21. | Uttarakhand | 6 | 2 |
| 22. | West Bengal | 8 | 3 |
| Total | | 200 | 110 |

Procurement of Helicopters

3644. SHRI SHIVARAMA GOUDA:
SHRI ASADUDDIN OWAISI:

Will the Minister of DEFENCE be pleased to state:

(a) whether the Government has signed deal to procure 12 three-engined helicopters from an Italian Company;

(b) if so, the details thereof including the estimated cost and specification and the purpose for which these helicopters are being procured;

(c) whether the Finance Ministry had objected to this deal due to security concerns;

(d) if so, the circumstances which necessitated his Ministry to go for the deal;

(e) whether any tendering process was held in this deal; and

(f) if so, the steps taken or being taken by the Government to spend the funds judiciously?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):
 (a) and (b) A contract for the procurement of 12 AW-101 helicopters was signed between Ministry of Defence and M/s Agusta Westland Limited, United Kingdom on 8th February 2010. The cost of the project is Rs. 3546.17 crore. Out of these 12 helicopters, eight helicopters will be configured for VIP transportation and four helicopters will be the non-VVIP version.

(c) and (d) The helicopters were procured to replace the ageing Mi-8 helicopters being used in this role that are nearing completion of their technical life. There were no objections raised by the Ministry of Finance relating to any security concerns raised by the Special Protection Group (SPG) or the Indian Air Force.

(e) and (f) Yes, Madam. A global Request for Proposal was issued and a multi-vendor procurement procedure followed as per Defence Procurement Procedure-2006.

Licences to New Telephone Operators

3645. SHRI S. ALAGIRI:
 SHRI ADHI SANKAR:
 SHRI B. MAHTAB:

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether the Telecom Regulatory Authority of India (TRAI) has made its recommendations regarding issue of licences to new private telephone operators in the country;

(b) if so, the salient features of the recommendations made by TRAI; and

(c) the time by which these are likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI SACHIN PILOT): (a) to (c) Madam, the Telecom Regulatory Authority of India (TRAI) has made its Recommendations dated 11.5.2010 on "Spectrum Management and Licensing Framework" with inter-alia, includes its following recommendations regarding issue of new licences in the country;

- (i) No more Unified Access Services (UAS) licence linked with spectrum should be awarded. However, it is subject to the court decisions in this regard. The applicants will however be free

to apply for or opt for a Unified licence, which is being recommended for future licences.

- (ii) In so far as future licensing is concerned, spectrum should be delinked from UAS licence. Accordingly, there is no need for any cap on the number of access service providers. This recommendation of no cap is only if the future licences are delinked from spectrum. Otherwise, the TRAI's specific recommendation is that no more licences should be given.

- (iii) All future licences should be Unified licences and that spectrum be delinked from the licence. The Unified licence will cover UAS, NLD (National Long Distance), ILD (International Long Distance), Internet, JP-I (infrastructure Provider-I) and GMPCS (Global Mobile Personal Communications by Satellite) licencees;

Being a policy matter no timeframe can be prescribed for decision by the Government on the recommendations of TRAI.

Draft Tax Code for SEZs

3646. SHRI GURUDAS DASGUPTA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Ministry has opposed the new draft tax code in regard to new Units under SEZ;

(b) if so, the details thereof and the reasons therefor;

(c) whether the Commerce Ministry has forwarded its views to Ministry of Finance in this regard;

(d) if so, the details thereof and response from Finance Ministry in this regard; and

(e) the steps being taken by the Government to protect the interests of investors and encourage new SEZ units in the absence of tax sops to SEZs?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA): (a) to (e) The main objectives of the SEZ Scheme are:

- I. generation of additional economic activity
- II. promotion of exports of goods and services
- III. promotion of investment from domestic and foreign sources

- IV. creation of employment opportunities
V. development of infrastructure facilities

Special Economic Zones being set up under the SEZ Act, 2005 are primarily private investment driven. An investment of Rs. 1,66,526 crore has been made in SEZs and direct employment for 5,50,323 persons has been generated. The total physical Exports of Rs. 2,20,711.39 crore approximately have been made from SEZs during the year 2009-10 registering a growth of about 121.40% over the exports for the previous financial year. The exports in the first quarter of financial year 2010-11, has been to the tune of Rs. 58,685.46 crores approximately registering a growth of 68% over the exports of corresponding period of the previous financial year.

Impressive growth has been registered in SEZs mainly due to the stable fiscal regime provided by the SEZ Act. On the Direct Tax Code, views of the Department of Commerce have been suitably conveyed to the Department of Revenue in order to protect the interest of investors.

[Translation]

Beneficiaries under IGNOAPS

3647. SHRI RAKESH SACHAN:
SHRI UDAY SINGH:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the estimates of eligible beneficiaries for availing pension under the Indira Gandhi National Old Age Pension Scheme (IGNOAPS) and the number of people currently receiving benefits under the scheme, State-wise;

(b) the criteria for identifying eligible beneficiaries under the scheme and whether this includes the list of BPL households as maintained by the States with members greater than 65 years of age;

(c) the criteria for allocation of central funds to the States for financing the scheme;

(d) the criteria for setting quotas for Central fund allocation to the States for financing the scheme;

(e) the allocation of Central funds for the scheme during the last three years and current year, year-wise and State-wise; and

(f) the steps being taken to extend coverage to all eligible beneficiaries?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) The estimated number of beneficiaries under Indira Gandhi National Old Age Pension Scheme (IGNOAPS) and the number of people currently receiving benefits under the scheme state-wise are given at Statement-I.

(b) As per the criteria under IGNOAPS, persons who are 65 years or higher and belonging to a household below poverty line according to the criteria prescribed by the Government of India are eligible to receive old age pension.

(c) and (d) IGNOAPS is a component of National Social Assistance Programme (NSAP) and funds are released as a combined allocation for the programme. Central assistance to states under NSAP is allocated in proportion to the number of beneficiaries covered by them.

(e) The allocation of Central funds for the scheme during the last three years and current year, year-wise and State-wise is given at Statement-II.

(f) Universals coverage of all eligible beneficiaries is envisaged under IGNOAPS. States have been asked to identify all the eligible beneficiaries in rural areas from BPL List and from corresponding lists in urban areas. As a result, the coverage under IGNOAPS has increased from 87 lakh during 2007-08 to 163 lakh during 2009-10.

Statement I

| Sl.No. | State | Estimated No. of beneficiaries under IGNOAPS* | Coverage under IGNOAPS (for 2009-10) |
|--------|-------------------|---|--------------------------------------|
| 1 | 2 | 3 | 4 |
| 1. | Andhra Pradesh | 678294 | 919230 |
| 2. | Arunachal Pradesh | 6096 | 14500 |
| 3. | Assam | 211184 | 628949 |
| 4. | Bihar | 1527246 | 2369656 |
| 5. | Chhattisgarh | 431086 | 513829 |
| 6. | Delhi | 86289 | 194150 |

| 1 | 2 | 3 | 4 | 1 | 2 | 3 | 4 |
|-----|-------------------|---------|---------|-----|--------------------------------|-----------------|-----------------|
| 7. | Goa | 11592 | 2734 | 24. | Sikkim | 4322 | 18916 |
| 8. | Gujarat | 457296 | 238550 | 25. | Tamil Nadu | 976950 | 919069 |
| 9. | Haryana | 169400 | 137666 | 26. | Tripura | 34945 | 136592 |
| 10. | Himachal Pradesh | 42400 | 91440 | 27. | Uttar Pradesh | 2650568 | 3300260 |
| 11. | Jammu and Kashmir | 27162 | 129000 | 28. | Uttaranchal | 191268 | 168221 |
| 12. | Jharkhand | 439673 | 676003 | 29. | West Bengal | 1036659 | 1252795 |
| 13. | Karnataka | 765500 | 834405 | 30. | Andaman and Nicobar Islands | 2938 | 861 |
| 14. | Kerala | 393000 | 176064 | 31. | Chandigarh | 2485 | 4357 |
| 15. | Madhya Pradesh | 1131382 | 1056881 | 32. | Dadra and Nagar Haveli | 1992 | 944 |
| 16. | Maharashtra | 1937477 | 1086027 | 33. | Daman and Diu | 630 | 125 |
| 17. | Manipur | 19496 | 72514 | 34. | Lakshadweep | 480 | 36 |
| 18. | Meghalaya | 14222 | 44586 | 35. | Puducherry | 14112 | 20757 |
| 19. | Mizoram | 4735 | 23747 | | | | |
| 20. | Nagaland | 12885 | 40462 | | | | |
| 21. | Orissa | 1016160 | 643400 | | Total | 15061016 | 16356058 |
| 22. | Punjab | 144060 | 159292 | | | | |
| 23. | Rajasthan | 617032 | 480040 | | | | |

*The estimated number is calculated on the basis of the projected population as on 01.04.2006 and the poverty ratio as arrived at by the Planning Commission for the year 2004-05.

Statement II

(Rs. in lakh)

| Sl.No. | States/UTs | 2007-08 | 2008-09 | 2009-10 | 2010-11 | |
|--------|----------------|------------------------|------------------------|------------------------|----------------------------|----------|
| | | Allocation/ Release | Allocation/ Release | Allocation/ Release | Provisional Allocation# | Release* |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 |
| 1. | Andhra Pradesh | 20232.26 | 28989.21 | 36443.00 | 32639.00 | 16320.00 |
| 2. | Bihar | 25909.42 | 49996.41 | 59776.00 | 65811.00 | 32905.00 |
| 3. | Chhattisgarh | 11090.26 | 13408.63 | 15577.00 | 16955.00 | 8478.00 |
| 4. | Goa | 136.36 | 156.75 | 196.00 | 112.00 | 56.00 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 |
|-----|--------------------------------|----------|----------|-----------|-----------|----------|
| 5. | Gujarat | 2468.01 | 2568.67 | 7262.00 | 7007.00 | 3503.00 |
| 6. | Haryana | 2982.65 | 4127.50 | 3532.00 | 3920.00 | 1960.00 |
| 7. | Himachal Pradesh | 2290.41 | 1989.31 | 2179.00 | 2499.00 | 1250.00 |
| 8. | Jammu and Kashmir | 1863.99 | 2042.75 | 3322.00 | 3419.00 | 1709.00 |
| 9. | Jharkhand | 14180.12 | 20983.60 | 23606.00 | 25478.00 | 12739.00 |
| 10. | Karnataka | 21176.47 | 22850.20 | 31261.00 | 30291.00 | 15146.00 |
| 11. | Kerala | 7497.36 | 5779.21 | 5943.00 | 6007.00 | 3003.00 |
| 12. | Madhya Pradesh | 24397.63 | 43592.42 | 29747.00 | 38559.00 | 19279.00 |
| 13. | Maharashtra | 20199.06 | 31332.25 | 41540.00 | 38098.00 | 19049.00 |
| 14. | Orissa | 18479.38 | 20802.81 | 22043.00 | 29404.00 | 14702.00 |
| 15. | Punjab | 1229.47 | 4792.37 | 3769.00 | 4090.00 | 2045.00 |
| 16. | Rajasthan | 15959.34 | 14316.14 | 15259.00 | 15221.00 | 7610.00 |
| 17. | Tamil Nadu | 18479.19 | 32070.19 | 28618.00 | 25538.00 | 12769.00 |
| 18. | Uttar Pradesh | 33106.56 | 84300.35 | 112302.00 | 103389.00 | 51694.00 |
| 19. | Uttarakhand | 1841.90 | 4720.53 | 4745.00 | 5131.00 | 2566.00 |
| 20. | West Bengal | 17012.92 | 27842.45 | 37384.00 | 38110.00 | 19055.00 |
| 21. | Arunachal Pradesh | 390.85 | 488.02 | 365.00 | 379.00 | 190.00 |
| 22. | Assam | 16872.45 | 17941.11 | 17265.00 | 16356.00 | 8178.00 |
| 23. | Manipur | 2082.48 | 2051.86 | 2213.00 | 2024.00 | 1012.00 |
| 24. | Meghalaya | 950.23 | 1866.47 | 830.00 | 1213.00 | 607.00 |
| 25. | Mizoram | 429.71 | 602.20 | 578.00 | 654.00 | 327.00 |
| 26. | Nagaland | 789.22 | 835.15 | 691.00 | 1184.00 | 592.00 |
| 27. | Sikkim | 441.39 | 437.90 | 530.00 | 486.00 | 243.00 |
| 28. | Tripura | 2648.32 | 3339.35 | 3948.00 | 4199.00 | 2099.00 |
| 29. | Andaman and Nicobar Islands | 12.63 | 25.00 | 39.00 | 75.00 | 38.00 |
| 30. | Chandigarh | 30.91 | 181.00 | 212.66 | 145.00 | 73.00 |
| 31. | Dadra and Nagar Haveli | 30.00 | 61.00 | 96.00 | 215.00 | 108.00 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 |
|--------------|---------------|------------------|------------------|------------------|------------------|------------------|
| 32. | Daman and Diu | 6.69 | 13.00 | 16.08 | 17.00 | 9.00 |
| 33. | NCT Delhi | 3640.00 | 5327.00 | 3995.98 | 3998.00 | 1999.00 |
| 34. | Lakshadweep | 0.57 | 1.00 | 2.00 | 11.00 | 12.00 |
| 35. | Puducherry | 115.00 | 168.00 | 264.00 | 739.00 | 370.00 |
| Total | | 288973.21 | 450000.00 | 515549.72 | 523373.00 | 261695.00 |

*Releases upto September, 2010.

[English]

Joint Development of FGFA

3648. SHRI DHANANJAY SINGH: Will the Minister of DEFENCE be pleased to state:

(a) whether the Government has signed agreement with Russia for joint development of Fifth Generation Fighter Aircraft (FGFA);

(b) if so, the details thereof; and

(c) the terms and conditions of the agreement with regard to foreign investment limit in the project?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI M.M. PALLAM RAJU): (a) and (b) Yes, Madam. An Inter-Governmental Agreement was Signed on 18.10.2007 between the Government of Republic of India and the Government of Russian Federation for cooperation in the joint development and certification of the Prospective Multi-role Fighter aircraft; preparation and setting-up of the fighter serial production; joint production, joint marketing of the fighter in third countries; joint improvement, modification, sale, after sales support of the fighter and disposal of the fighter after completion of life-cycle.

(c) Since it is a joint development programme without formation of a Joint Venture Company, there is no foreign investment limit in the project.

Shortage of Bullet Proof Jackets

3649. SHRI BAL KUMAR PATEL: Will the Minister of DEFENCE be pleased to state:

(a) whether the Army is facing shortage of bullet proof jackets;

(b) if so, the details indicating the quantity thereof;

(c) the number of casualties occurred due to non-availability of bullet proof jackets;

(d) whether the Government proposes to purchase bullet proof jackets through fast-track procedure; and

(e) if not, the reasons therefor?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (e) Procurement of Bullet Proof Jackets (BPJs) is based on the requirements of the Army worked out periodically and is an ongoing process.

There are sufficient BPJs to meet operational requirements of Army.

Further, in the light of increased threat perception in counter-terrorist operations, a need was felt to review the General Staff Qualitative Requirement of BPJs and the same has been revised recently. These procurements are processed as per laid down procedures.

No recorded casualties have occurred on account of non availability of BPJs.

[Translation]

Rail Road Connectivity with Major Ports

3650. SHRI BHAUSAHEB RAJARAM WAKCHAURE: SHRI HANSRAJ G. AHIR:

Will the Minister of SHIPPING be pleased to state:

(a) whether the Government has formulated any plan to connect the major ports of the country with the National Highways and Railways;

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 | 13 | 14 | 15 |
|-----|-----------------------------------|-------------|-------|--------|-------|-------|--------|-------|-------|-------|-------|------|-------|-------|
| 5. | Paradip Port Road Co. Ltd. | NHAI | - | 88.87 | 88.87 | 1.80 | 69.68 | 71.48 | - | 35.20 | 35.20 | - | 4.96 | 4.96 |
| | | Port/Others | - | - | - | 20.00 | - | 20.00 | 20.00 | - | 20.00 | - | - | - |
| 6. | New Mangalore Port Road Co. Ltd. | NHAI | 37.90 | | 37.90 | 0.96 | 37.06 | 38.02 | - | 50.94 | 50.94 | | 13.96 | 13.96 |
| | | Port/Others | - | - | - | 19.65 | - | 19.65 | - | - | - | - | - | - |
| 7. | Tuticorin Port Road Co. Ltd. | NHAI | - | - | - | - | - | - | - | - | - | - | - | - |
| | | Port/Others | - | - | - | - | - | - | - | - | - | 1.26 | - | 1.26 |
| 8. | Moumugao Port Road Co. Ltd. | NHAI | - | 0.67 | 0.67 | | 0.84 | 0.84 | 3.16 | 5.95 | 9.11 | - | - | - |
| | | Port/Others | - | 0 | - | - | - | - | 0.50 | - | 0.30 | 0.50 | - | 0.50 |
| 9. | Vishakhapatnam Port Road Co. Ltd. | NHAI | - | 0.78 | 0.78 | - | 0.47 | 0.47 | - | 1.11 | 1.11 | - | 0.93 | 0.93 |
| | | Port/Others | - | - | - | - | - | - | - | - | - | - | - | - |
| 10. | ICTT Vallarpadam, Cochin | NHAI | | 152.15 | | | 145.96 | | | 285.3 | | | 27.74 | |

*[English]***Joint Patrolling in Indian Ocean**

3651. SHRI BAIJAYANT PANDA:
SHRI NITYANANDA PRADHAN:

Will the Minister of DEFENCE be pleased to state:

(a) whether India and Indonesia propose to organize a coordinated joint patrolling in the Indian Ocean;

(b) if so, the details thereof;

(c) the extent to which it will help in anti-piracy measures in the entire belt and in grant of safe passage to merchant ships; and

(d) the action plan to organize such a joint patrol on the Indo-Bangladesh border to check illegal entry of man and material?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):

(a) to (d) Indian Navy and the Indonesian Navy conduct, twice a year, a coordinated patrol along the international maritime boundary line between the two countries as part of a cooperative arrangement between the two countries. The purpose of such coordinated patrol is to check poaching, smuggling, drug-trafficking and other illegal activities. There is no proposal for such a coordinated patrolling between the Navies of India and Bangladesh.

*[Translation]***Redressal of Grievances**

3652. SHRI MAHABAL MISHRA: Will the Minister of DEFENCE be pleased to state:

(a) whether the Government has sent a circular to the State Governments regarding speedy redressal of the grievances of defence personnel;

(b) if so, the steps taken by the State Governments in this regard;

(c) whether the Government has also dispatched certain instructions to the State Governments for redressal of grievances of ex-servicemen; and

(d) if so, the action taken by the State Governments in this regard?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):

(a) to (d) Government has taken up the matter with State Governments at various levels for speedy redressal of grievances of serving defence personnel as well as ex-servicemen and to set up monitoring mechanism for the same. Several State Governments have established monitoring mechanism for redressal of grievances of serving defence personnel/ex-servicemen.

*[English]***Casualties in Anti-Terror Operations**

3653. SHRI S.S. RAMASUBBU: Will the Minister of DEFENCE be pleased to state:

(a) whether a large number of Army personnel have lost their lives while fighting with militants;

(b) if so, the details thereof during the last three years and the current year, State-wise;

(c) whether the Government has provided adequate compensation and employment to the victims and the next of kin;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):

(a) to (e) A total of 234 Army personnel laid down their lives while fighting with militants during the last three years and in the current year as detailed below:

| Year | Number of fatal casualties |
|-------|----------------------------|
| 2007 | 83 |
| 2008 | 64 |
| 2009 | 49 |
| 2010 | 38 |
| Total | 234 |

State-wise data is not maintained separately.

Pensionary and other benefits/compensation have been provided to Next of Kin of the deceased soldiers, as per rules. Employment to dependents of deceased Army personnel is considered as per policy laid down by various States/Central Government.

PF Scam

3654. SHRI NRIPENDRA NATH ROY:
SHRI GAJANAN D. BABAR:
SHRI NARAHARI MAHATO:
SHRI RUDRAMADHAB RAY:
SHRI ANANDRAO ADSUL:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether a large number of cases of misappropriation of Provident Fund (PF) are coming to the notice of Government during each of the last three years and the current year;

(b) if so, the details thereof alongwith the amount involved therein, State-wise;

(c) the number of persons/officials/firms so far booked by Central Bureau of Investigation in these scams during the said period, State-wise;

(d) whether the Government has no fool-proof system for maintaining and realisation of PF; and

(e) if so, the reasons therefor and the remedial measures taken or being taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT):

(a) and (b) 19 cases of misappropriation/evasion of Provident Fund have been reported during the last three years and the current year. The details are given at Statement-I.

(c) The details are given at Statement-II.

(d) The Employees' Provident Fund Organisation (EPFO) has a fool proof system for realization and maintaining of Provident Fund. There is a full-fledged Compliance Wing as well as an independent Vigilance Directorate in the Employees Provident Fund Organisation to take action against officers/officials to violate instructions/rules.

The claims of members are being settled as per the provisions of Manual of Accounting Procedure maintained by EPFO. As per the Manual of Accounting Procedure, Over Payment Review Committee (OPRC) is constituted in each region for fixation of responsibility in case of any over payment/fraudulent payments and to have an effective and prompt watch over the regularization of the over- payments/fraudulent payments made, if any.

The Committee is empowered to fix the responsibility of officer(s)/official(s) and the quantum of amounts recoverable for such payments occurred in settlement of claims, sanction of advances, transfer of accounts and compilation of annual accounts from the responsible officers/official.

(e) Does not arise in view of (d) above.

Statement I

| Sl.No. | Name of the Establishment & Code No. | Amount involved | | Region & State |
|--------|--|------------------|-----------------------------------|------------------------------|
| | | PF | PENSION | |
| 1. | M/s. Raspa Labs - AP/13524 | — | Rs. 29,452/- (Pension Arrears) | Guntur, Andhra Pradesh |
| 2. | Sh. Harsha Bardhao Bajarla - A/c. No. 26/1754 M/s. Hemalatha Textiles, Guntur | Rs. 2,55,762/- | — | Guntur, Andhra Pradesh |
| 3. | M/s. Thakur Savedekar & Co. | | Rs. 85,902/- | Nizamabad, Andhra Pradesh |
| 4. | Smt. P. Vijaya W/o C. Muralikrishna, M/s. studies 'N' Exams Academy - AP/16611/332 at RO, Guntur | Rs. 26,706/- | Rs. 15,080/- | Guntur, Andhra Pradesh |
| 5. | M/s. Rao Ideal Services (P) Ltd. | Rs. 13,00,000/- | — | Bangalore, Karnataka. |
| 6. | Themis Chemical, Vapi GJ/3992 | Rs. 86,000 | — | Surat, Gujarat |
| 7. | Alfa Automobiles, Jaipur RJ/4018 | Rs. 15,574 | — | Jaipur, Rajasthan |
| 8. | Mohd. Fakuruddin, Bhopal, MP/8132 | Rs. 48,981 | Rs. 8,915 | Indore, M.P. |
| 9. | Mohd, Fakuruddin, Bhopal, MP/8132 | Rs. 1,15,831 | Rs. 19,130 | Indore, M.P. |
| 10. | Jaikisan Agroproducts, Indore, MP/5798 | Rs. 35,405 | Rs. 8,490 | Indore, M.P. |
| 11. | R.C. Rathore & Sons MP 2815 | Rs. 2,96,572/- | Rs. 56,295/- | Indore, M.P. |
| 12. | All Services under One Roof | * | * | Mumbai, MH |
| 13. | Hiranandani Group | * | * | Mumbai, MH |
| 14. | M/s. Pratibha Industries | * | * | Mumbai, MH |
| 15. | M/s. Besco Lmt. WB/246 | Rs. 27.63 Lakhs. | — | West Bengal |
| 16. | M/s. PUNSUP-PN/13384 | Rs. 19,158 | — | Punjab |
| 17. | M/s. Sigma Corporation (India) Ltd.— DL/3787 | Rs. 79,043/- | — | Delhi |
| 18. | M/s. Hawk's Eye Security & Services— DL/18628 | Rs. 47,384/- | — | Delhi |
| 19. | M/s. Guru Paper Mills Ltd. PN/10907 | Rs. 26,400/- | — | Punjab |

Note:- *Amount involved are yet to be determined.

Statement II

| Sl.No. | Name of the Establishment and Code no. | Officials/officers or EPFO booked by the CBI | Other persons/firms booked by the CBI | State |
|--------|--|--|--|----------------|
| 1. | M/s. Raspa Labs-AP/13524, M/s. 3 Men Academy-AP/48842 (under suspicion, referred the matter to CBI). | Late Sh. P. Sattar, SSA | — | Andhra Pradesh |
| 2. | M/s. Rao ideal Services (P) Ltd.-KN/26206 | — | Regional Office, Bangalore registered a police case against the establishment employee Smt. Roopa. | Karnataka |
| 3. | All Services under One Roof | 1. K.S.Arya, RPFC-I Retd. 2. M.R. Yadav, RC-II Retd 3. Rajnikant, APFC | Smt. Sonal B. Chitroda, MD. Shri Suresh Binda Prasad Verma, Exec. MD, Smt. S.M. Nair. Accounts Executive of the said estt. | Maharashtra |
| 4. | M/s Hiranandani Group | 1. K.S. Arya, RPFC-I, Retd 2. M.R.Yadav Retd 3. Rajnikant, APFC 4. K.Gopalan, APFC | M/s Hiranandani Properties Pvt Ltd, Hiranandani Developers Pvt Ltd, Hiranandani Constructions Pvt Ltd, Roma Builders Pvt Ltd, Lake Meadow Hotels & Resorts Pvt Ltd. S/Shri Niranjana L. Hiranandani Surendra. L. Hiranandani, Directors of estt. | Maharashtra |
| 5. | M/s Pratibha Industries | 1. E.S.Sanjeeva Rao, RC-II 2. D.M. Ambokar, EO 3. Unknown officials of EPFO, Vashi, | Unknown officials of M/s Navi Mumbai Municipal Corp. & CIDCO officials. | Maharashtra |
| 6. | M/s Bisco Limited (WB/246) | 1. Sh. Sunil Kumar Mandal Sr. SSA 2. Sh. Manas Saha Sardar, SS 3. Sh. Aanjan Bose, AAO 4. Sh. Rupak Gupta, APFC 5. Sh. Sunil Kumar Mandal, Sr. SSA 6. Sh. Manas Saha Sardar, SS 7. Sh. Aanjan Bose, AAO 8. Sh. Altamash Ali, the then APFC 9. Sh. Vinod Kumar Singh, SSA | | West Bengal |

Non-Combat Vacancies in Army

3655. SHRIMATI DARSHANA JARDOSH: Will the Minister of DEFENCE be pleased to state:

(a) the shortage of officers in the non-combat units of the army;

(b) the number of Short Service Commissioned male officers inducted as Permanent Commissioned officers vis-a-vis the number of applications received in this regard during the last three years; and

(c) the other steps taken/proposed to be taken to meet the shortage in non-combat army units?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):

(a) to (c) There is an overall shortage of around 11,500 officers in the Army as a whole. There are no specified non-combat units in the Army.

Short Service Commissioned Officers (SSCOs) inducted as Permanent Commissioned Officers in the last three years are as under:

| Year | No. of SSCO's opted for Permanent Commission | No. of SSCO's granted for Permanent Commission |
|------|--|--|
| 2007 | 157 | 153 |
| 2008 | 135 | 132 |
| 2009 | 216 | 210 |

A number of steps have been taken to attract the talented youth to join the Armed Forces. All officers including those in Short Service Commission (SSC) are now eligible to hold substantive rank of Captain, Major and Lieutenant Colonel after 2, 6 and 13 years of reckonable service respectively. The tenure of SSC officers has been increased from 10 years to 14 years. A total number of 750 posts of Lt. Colonel have been upgraded to Colonel towards implementation of AV Singh Committee Report (Phase-I). Further, 1896 additional posts in the ranks of Colonel, Brigadier, Major General and Lieutenant General and their equivalents in the other two Services have been upgraded towards implementation of AV Singh Committee Report (Phase-II). The implementation of recommendations of the VI Central Pay Commission with substantial improvement in the pay structure of officers of Armed Forces is expected to make the Services more attractive.

The Armed Forces have undertaken sustained image projection and publicity campaign to create awareness among the youth on the advantages of taking up a challenging and satisfying career. Awareness campaigns, participation in career fairs and exhibitions, advertisements in print and electronic media, motivational lectures in schools, colleges are also some of the other measures in this direction.

[Translation]

EPF Information on Mobile Phone

3656. SHRI VISHWA MOHAN KUMAR: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:-

(a) whether the Government/Employees Provident Fund Organisation (EPFO) proposes to prepare a comprehensive scheme to provide information relating to Employee Provident Fund (EPF) to its subscribers through mobile phone in the country;

(b) if so, the details thereof alongwith the time by which the above facility is likely to be operationalised in the country;

(c) whether e-payment system has been started in regional offices of EPFO in the country; and

(d) if so, the details thereof alongwith the number of EPF subscribers benefited thereunder?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT):

(a) and (b) The Employees' Provident Fund Organisation has engaged Bharat Sanchar Nigam Limited (BSNL) and developed the system for intimating crediting of subscriber account through Short Messaging Service (SMS) on the mobile phone of members after the claim is settled and sent to the Bank. The information is provided to members who provide their mobile numbers in the claims forms. This facility was made operational on 12.07.2010 and is voluntary.

(c) and (d) E-payment system has been started in all Offices (120 offices) of the Employees' Provident Fund Organisation in the month of April, 2010 which ensures that the transfer of Provident Fund claims through the mode of National Electronic Fund Transfer (NEFT). The overall percentage of number of transfer of money through e-payment of the Provident Fund amount for the month of July 2010 is 46%.

*[English]***Skill Development Mission**

3657. SHRIMATI SUPRIYA SULE:
 SHRIMATI DEEPA DASMUNSI:
 SHRI RAYAPATI SAMBASIVA RAO:
 DR. RAGHUVANSH PRASAD SINGH:
 SHRI UMASHANKAR SINGH:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the Government has launched Skill Development Mission (SDM);

(b) if so, the details thereof alongwith its features and objectives;

(c) the funds allotted for the purpose; State-wise;

(d) whether the Government has set any target to train unskilled workforce in the next ten years;

(e) if so, the details thereof, State-wise and year-wise; and

(f) the steps taken by the Government to achieve the said target?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT):
 (a) to (c) Government has launched a National Skill Development Mission consisting of following three institutions;

- (i) Prime Minister's National Council on Skill Development-under the chairmanship of Hon'ble Prime Minister, for policy direction and review of spectrum of skill development efforts in country.
- (ii) National Skill Development Coordination Board-under the chairmanship of Dy. Chairman Planning Commission to enumerate strategies to implement the decisions of MP's council.
- (iii) National Skill Development Corporation (NSDC), a non-profit being funded by trust "National Skill Development Fund" to which the Government has contributed a sum of Rs. 995.10 crore. The corporation is expected to mobilize about Rs. 15,000 crore from other Governments, public sector entities, private sector, bilateral and multilateral sources.

The corporation is expected to meet the skill training requirements of the labour market including that of unorganized sector.

(d) to (f) National Policy on Skill Development (NPSD) approved by the Government has set a target for skilling 500 million persons by the year 2022. concerned central Ministries will involve respective departments of state Governments and other stake holders to achieve the target. The details of target for different Ministries/ Departments is enclosed as Statement. MoL&E would train 100 million and the same is planned to be achieved through the following schemes:

| Name of the Scheme | Target |
|---|----------------------|
| Craftsmen Training Scheme | 29.4 mn |
| Skill Development Centres | 57.2 mn |
| Apprenticeship Training Scheme | 05.4 mn |
| Skill Development Initiatives through MES | 11.0 mn |
| DGE&T field institutes | 0.5 mn |
| Total | 103.5 mn ~ 100 mn |

Statement

| Ministry/Department/ Organisation | Projected number of trained persons by the year 2022 (In million) |
|--|---|
| 1 | 2 |
| National Skill Development Corporation | 150 |
| Labour and Employment | 100 |
| Tourism | 5 |
| Textiles | 10 |
| Road Transport and Highways | 30 |
| Rural Development | 20 |
| Women and Child Development | 10 |
| Agriculture | 20 |
| HRD Higher Education | 50 |
| HRD Vocational Education | |

| | |
|---|------------|
| 1 | 2 |
| Heavy Industry | 10 |
| Urban Development | 15 |
| Information Technology | 10 |
| Food Processing | 5 |
| Construction Industry Development Council (under Planning Commission) | 20 |
| Health and Family Welfare | 10 |
| Micro, Small and Medium Enterprises | 15 |
| Social Justice and Empowerment | 5 |
| Overseas Indian Affairs | 5 |
| Finance-Insurance/Banking | 10 |
| Consumer Affairs | 10 |
| Chemicals and Fertilizers | 5 |
| Others (Power, Petroleum etc.) | 15 |
| Total | 530 |

NOTE: Distribution amongst Ministries/Departments have been kept higher than 500 millions.

[*Translation*]

Violation of Labour Laws

3658. SHRI HARISH CHOUDHARY:
SHRI MANSUKHBHAI D. VASAVA:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the Government has received complaints regarding violation of various labour laws by the several companies, factories and industries established under the public and the private sectors during each of the last three years and the current year;

(b) if so, the details thereof, State-wise and sector-wise;

(c) the steps taken by the Government against such companies, factories and industries for the protection of the interests of the labourers/workers employed therein;

(d) whether any official has been found guilty on the basis of these complaints;

(e) if so, the details thereof alongwith the action taken by the Government against such officials, State-wise;

(f) whether the Government has conducted any review/study regarding working of the labour inspectors in proper implementation of various labour laws in the country; and

((g) if so, the details and the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT):
(a) and (b) The enforcement of the various Labour laws has been prescribed under the relevant provisions of the Acts and is secured through the officers of the Central Industrial Relations Machinery (CIRM) in the Central Sphere, and through the State enforcement machinery in the State Sphere. In the central sphere, whenever any complaint is received either from the unions or the workers or otherwise, regular inspections are conducted by the Inspectors of Chief Labour Commissioners (Central) Organisation under various labour laws falling under the Central Sphere. The details of the inspection conducted, prosecution launched, convictions obtained and total fine imposed region-wise in the central sphere is at Statement. The information of State sphere is not centrally maintained.

(c) If any violations are detected during the course of inspection, the inspectors issue show cause notices to the erring employers with a request to rectify the irregularities within stipulated period. If no reply received about rectification of irregularities or the compliance report is not satisfactory prosecutions are launched against the erring employers in Criminal Courts.

(d) and (e) Disciplinary action has been initiated against 5 Labour Enforcement Officers for non-enforcement /dilution of enforcement of Labour Laws. The information of State sphere is not centrally maintained.

(f) No review/study regarding working of the labour inspectors has been got conducted. However, All India Conference of Deputy Chief Labour Commissioners (Central)/Regional Labour Commissioners (Central) are conducted regularly and the performance of all regions are reviewed. Similarly Regional Conferences are conducted where performances of all officers/inspectors are reviewed. The shortcomings of the officers are brought to their knowledge and guidance is given for proper implementation of various labour laws. Monthly

Assessment Reports of all officers are reviewed and shortcomings are communicated with a direction to improve the performance.

(g) It has been observed that whenever any shortcomings are brought to the knowledge of the Inspectors, their performance was found to have improved.

Statement

| Region | Year | No. of Inspections | No. of Irregularities | | No. of prosecutions launched | No. of convictions | |
|--------------|--------------|--------------------|-----------------------|-----------|------------------------------|----------------------|----------------------------|
| | | | Detected | Rectified | | In favour of workmen | Total fine imposed (in Rs) |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 |
| Asansol | 2007-08 | 1100 | 6445 | 6734 | 395 | 125 | — |
| | 2008-09 | 942 | 5088 | 3761 | 373 | 121 | 36000 |
| | Upto Dec. 09 | 441 | 3226 | 1825 | 44 | 202 | 47400 |
| Ajmer | 2007-08 | 2841 | 30482 | 20612 | 601 | 266 | 86750 |
| | 2008-09 | 3222 | 23259 | 34719 | 375 | 579 | 165400 |
| | Upto Dec. 09 | 2167 | 17140 | 10028 | 386 | 103 | 55840 |
| Ahmedabad | 2007-08 | 2067 | 22506 | 15053 | 485 | 164 | 288 |
| | 2008-09 | 1685 | 18476 | 21395 | 600 | 130 | 159920 |
| | Upto Dec. 09 | 2012 | 23705 | 18136 | 554 | 371 | 647700 |
| Bangalore | 2007-08 | 4802 | 28920 | 19396 | 527 | 475 | 1468660 |
| | 2008-09 | 5527 | 40501 | 22377 | 410 | 316 | 1180670 |
| | Upto Dec. 09 | 3514 | 24869 | 64659 | 291 | 271 | 1104100 |
| Bhubaneshwar | 2007-08 | 2733 | 21543 | 21532 | 1292 | 501 | 24434 |
| | 2008-09 | 3092 | 17981 | 17981 | 1439 | 540 | 306550 |
| | Upto Dec. 09 | 2513 | 14230 | 11969 | 1048 | 1048 | 49200 |
| Chandigarh | 2007-08 | 2355 | 19965 | 20003 | 696 | 668 | - |
| | 2008-09 | 1716 | 13810 | 8772 | 570 | 586 | - |
| | Upto Dec. 09 | 1482 | 2141 | 6031 | 509 | 239 | - |
| Chennai | 2007-08 | 4673 | 33148 | 30025 | 431 | 280 | - |
| | 2008-09 | 4152 | 33114 | 25540 | 386 | 221 | 387300 |
| | Upto Dec. 09 | 2425 | 104227 | 81182 | 247 | 163 | 420840 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 |
|-----------|--------------|------|-------|--------|-------|-----|---------------|
| Cochin | 2007-08 | 1093 | 13233 | 119216 | 136 | 298 | 169650 |
| | 2008-09 | 1941 | 19405 | 20985 | 121 | 439 | 368950 |
| | Upto Dec. 09 | 1158 | 13097 | 16148 | 117 | 346 | 324500 |
| Dhanbad | 2007-08 | 2460 | 18127 | 9931 | 743 | 67 | - |
| | 2008-09 | 2291 | 15456 | 10178 | 1038 | 410 | 491875 |
| | Upto Dec. 09 | 1145 | 7476 | 9472 | 9472 | 273 | 306200 |
| Guwahati | 2007-08 | 559 | 6939 | 4991 | 145 | - | - |
| | 2008-09 | 405 | 3998 | - | 145 | - | - |
| | Upto Dec. 09 | 465 | 498 | - | 82 | - | - |
| Hyderabad | 2007-08 | 2219 | 2234 | 28274 | 678 | 175 | 427 |
| | 2008-09 | 2600 | - | - | 617 | 293 | 867600 |
| | Upto Dec. 09 | 4621 | - | - | 512 | 229 | 630000 |
| Jabalpur | 2007-08 | 936 | 8064 | 7516 | 476 | 407 | - |
| | 2008-09 | 1723 | 12197 | 9495 | 759 | 249 | 332850 |
| | Upto Dec. 09 | 1081 | 9485 | 6806 | 672 | 148 | 204200 |
| Kanpur | 2007-08 | 1248 | 12940 | 13173 | 608 | 589 | 109900 |
| | 2008-09 | 1112 | 49222 | 12482 | 14864 | 330 | 522/ 15070 |
| | Upto Dec. 09 | 1298 | 46840 | 11954 | 11288 | 380 | 438/ 12765 |
| Kolkata | 2007-08 | 3107 | 19355 | 13511 | 657 | 345 | 55600 |
| | 2008-09 | 1942 | 20922 | 15911 | 982 | 404 | 63150 |
| | Upto Dec. 09 | 1637 | 13441 | 11185 | 522 | 447 | 99100 |
| Mumbai | 2007-08 | 2270 | 31777 | 17526 | 788 | 173 | 473540 |
| | 2008-09 | 2321 | 25931 | 26284 | 479 | 241 | 184180 |
| | Upto Dec. 09 | 1314 | 17777 | 15655 | 764 | 432 | 674650 |
| Nagpur | 2007-08 | 1404 | 16530 | 18276 | 440 | 145 | 190300 |
| | 2008-09 | 786 | 8212 | 14912 | 381 | 112 | 175200 |
| | Upto Dec. 09 | 924 | 12049 | 4605 | 228 | 60 | 262900 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 |
|-----------|--------------|------|-------|-------|-----|--------|--------|
| New Delhi | 2007-08 | 630 | 5732 | 3739 | 309 | 186 | 538000 |
| | 2008-09 | 521 | 3446 | 542 | 213 | 334700 | - |
| | Upto Dec. 09 | 1075 | 4312 | 482 | 349 | 347100 | - |
| Patna | 2007-08 | 1888 | 12536 | 10100 | 358 | 190 | 19500 |
| | 2008-09 | 2158 | 12380 | 10675 | 469 | 129 | 15550 |
| | Upto Dec. 09 | 1360 | 8408 | 4911 | 146 | 19 | - |
| Raipur | 2007-08 | 1768 | 16779 | 10069 | 683 | 208 | 229300 |
| | 2008-09 | 1829 | 18533 | 13411 | 753 | 247 | 373055 |
| | Upto Dec. 09 | 985 | 9268 | 7578 | 477 | 178 | 298600 |
| Dehradun | 2007-08 | 781 | 9051 | - | 352 | - | 4700 |
| | 2008-09 | 906 | 12533 | - | 493 | - | - |
| | Upto Dec. 09 | 356 | 4531 | - | 122 | - | - |

*[English]***Supervisory Agency for Panchayats**

3659. SHRI MANICKA TAGORE:
SHRI M. ANANDAN:
SHRI A. GANESHAMURTHI:
SHRI SONAWANE PRATAP NARAYANRAO:

Will the Minister of PANCHAYATI RAJ be pleased to state:

(a) whether the Union Government has appointed any supervisory agency to look into the affairs of Panchayat Raj in the country;

(b) if so, the details thereof;

(c) whether the Union Government has any plan to give incentive/award to the best Panchayat for recognition of the services rendered for the development of the panchayat;

(d) if so, the details thereof;

(e) whether any conference of Chief Ministers/Ministers of Panchayati Raj/Rural Development was held for development of rural areas in the country; and

(f) if so, the details for the last three years and outcome thereof?

THE MINISTER OF RURAL DEVELOPMENT AND MINISTER OF PANCHAYATI RAJ (DR. C.P. JOSHI): (a) and (b) No supervisory agency has been appointed to look into the affairs of Panchayati Raj in the country. However, under the Panchayat Empowerment and Accountability Incentive Scheme (PEAIS), an independent agency is assigned the task of preparation of Devolution Index (DI) to measure the extent of devolution of functions. funds and functionaries to Panchayats by the States and rank them for incentive awards each year. The study for preparation of DI and ranking of States for the years 2006-07, 2007-08 and 2008-09 was assigned to the National Council for Applied Economic Research (NCAER), New Delhi and that for 2009-10 to the Indian Institute of Public Administration (IIPA), New Delhi. In addition, Vigilance & Monitoring Committees are constituted at the State as well as District level to function as an important instrument for effective monitoring of implementation of programmes of the Ministry of Rural Development.

(c) and (d) Giving incentive/award to the best performing Panchayats in States/UTs would depend on availability of funds.

(e) and (f) Meetings/Conferences with State Governments are held from time to time to discuss implementation of programmes and other issues. The Council of State Ministers of Panchayati Raj under the Chairmanship of the Union Minister of Panchayati Raj has reviewed from time to time the implementation of the resolutions passed in the Seven Round Tables of Ministers in-charge of Panchayati Raj (July-December, 2004). During the last three years, two meetings of the Council were held on (i) 17th - 18th August 2007; and (ii) 25th April 2008. The topics of discussion included People's Plan in Kerala, Backward Regions Grant Fund etc. and charter of demands from Panchayati Raj Institutions presented to the Prime Minister of India on 24th April 2008 respectively. Central Government has taken appropriate action and also issued necessary advisories to States/UTs on the outcomes of these meetings.

Setting up of Ombudsman

3660. SHRI NAMA NAGESWARA RAO: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether the Government has any proposal to set up Ombudsman in the Telecom Sector;

(b) if so, the details thereof;

(c) whether the proposed ombudsman would look the complaints relating to mobile subscribers also in the country;

(d) if so, the details thereof; and

(e) the time by which it is likely to be set up?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI SACHIN PILOT): (a) No, Madam.

(b) to (e) Do not arise in view of (a) the above.

Pension Scheme for BPL Persons

3661. SHRI JOSE K. MANI: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Government has issued instructions to the District Collectors, BDOs and Panchayats to identify BPL citizens above the age of 65 years and entitle them to Old Age Pension Scheme;

(b) if so, the details thereof;

(c) whether a grievance redressal system has been established for beneficiaries who have not been covered in the identification process; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) and (b) State Governments have been asked to identify all eligible beneficiaries for old age pension under Indira Gandhi National Old Age Pension Scheme (IGNOAPS).

(c) and (d) Identification of beneficiaries, sanction and disbursement of pension is done by the respective State Governments. The beneficiaries who have not been covered in the identification process may approach the officials of the concerned department implementing the scheme in the State with their grievance.

Launch of IPv6

3662. SHRI C. SIVASAMI: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether the Government proposes to launch Internet Protocol version 6 (IPv6) in the country;

(b) if so, whether the Government has prepared and released any roadmap for the implementation of the said project;

(c) if so, the details and salient features thereof; and

(d) the steps taken by the Government for migration of stakeholders to a higher platform from the existing one in the country?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI SACHIN PILOT): (a) The Government decided to facilitate the use of Internet Protocol Version 6 (IPv6) in the country in June 2009.

(b) and (c) National IPv6 Deployment Roadmap was released in July 2010. Salient features of this roadmap include action plan for telecom service providers, formation of Task Force for implementation of IPv6, formation of Indian IPv6 Centre for Innovation and development of standards and specifications for IPv6 conformance and interoperability etc.

(d) The steps taken by the Government for transition from Internet Protocol Version 4 (IPv4) to IPv6 by stakeholders include the following:

- (i) Telecom Engineering Centre (TEC) in Department of Telecom is coordinating with all stakeholders for transition from (IPv4) to IPv6.
- (ii) Central Government Ministries/Departments, State Governments and Telecom operators have been advised to procure IPv6 complaint equipments.
- (iii) Five workshops were held in New Delhi, Bangalore, Chennai, Mumbai and Kolkata during 2009-10 for creating awareness and working out methodology for transition from (IPv4) to IPv6.
- (iv) IPv6 training program was held in November 2009 in association with Asia Pacific Network Information Centre (APNIC), Australia.
- (v) Checklist for facilitating (IPv4) to IPv6 transition has been issued by TEC in December 2009.
- (vi) Interactions and meetings are held by TEC with nodal officers from various Government organizations and service providers for transition to IPv6.
- (vii) It has been decided to form a Task Force on IPv6 implementation with three tier structure having oversight committee, steering committee and nine working groups.

Implementation of MGNREGS

3663. SHRI GOPINATH MUNDE: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Government is aware that a fact finding Committee has found serious irregularities in the implementation of Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) in several States;

(b) if so, the details thereof;

(c) whether several districts which have been misusing the MGNREGS funds are continuously getting assistance; and

(d) if so, the details thereof and steps taken by the Government to check such irregularities and ensure effective implementation of the scheme?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) and (b) The Government has not constituted any Fact Finding Committee to monitor the implementation of Mahatma Gandhi NREGA. However, during regular reviews of the implementation of the Act, visits by NLMs and Central

Council members, through media reports and by way of complaints made by individuals, irregularities in the implementation of the Act have come to the notice of the Ministry of Rural Development. All cases of irregularities are referred to the concerned State Governments for taking appropriate action in accordance with the provisions of the Act.

(c) and (d) Mahatma Gandhi NREGA is demand based. Funds are released by the Centre based on the labour demand arising at the field level. Under the Act, Central Government is committed to bear the entire cost of wages paid to unskilled workers which are to be paid within 15 days from the date on which work was done. Cases relating to misuse of MGNREGA funds are taken up with the concerned State Governments for conducting enquiry and for taking action against the guilty officials in accordance with the provisions of the Act and also for taking disciplinary action against the service rules applicable to the officials.

To check such irregularities and to ensure effective implementation of the scheme, the following steps have been taken:

- (i) Orders dated 7.9.2009 have been issued directing all State Governments for setting up of the office of Ombudsman at district level for redressal of grievances in a time bound manner.
- (ii) A Web enabled Management Information System (MIS) (www.nrega.nic.in) has been made operational which places all critical parameters such as job cards, muster rolls, wage payments, number of days of employment provided and works under execution online for monitoring and easy public access for information.
- (iii) Wage disbursement to NREGA workers through Banks/Post Office accounts has been made mandatory to ensure proper disbursement of wages to NREGA workers. To cover the gaps in financial services and outreach and also to ensure greater transparency in wage disbursement, Rural ATM, hand held devices, smart cards, biometrics and business correspondent models have been initiated.
- (iv) The Ministry has accorded utmost importance to the organization of Social Audits by the Gram Panchayats and issued instructions to the States to make necessary arrangements for the purpose. Modifications have been made in para 13 of Schedule-I of the Act to provide for procedures on conducting social audits. The Ministry has issued instructions to the State Governments for enforcement of the new social audit provisions under NREGA.

- (v) Scheme of Independent Monitoring by eminent citizens has been introduced.
- (vi) District level Vigilance and Monitoring Committees have been set up for monitoring of rural development programmes including NREGA.
- (vii) In cases of misappropriation and embezzlement of Government funds under MGNREGA, all State Governments have been requested to ensure that not only disciplinary action should be taken against the guilty officials, but simultaneously criminal prosecution should also be initiated under Indian Penal Code and Prevention of Corruption Act, besides recovering the amount involved from the persons concerned in accordance with the Law.

[Translation]

Increase in Amount of Scholarship

3664. SHRI PREMCHAND GUDDU: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the Government proposes to increase the scholarship being provided to Scheduled Caste (SC) students; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEAN): (a) and (b) A proposal to increase the amount of scholarship under the scheme of Post Matric Scholarship for students belonging to Scheduled Castes is under process. Final decision in this regard is yet to be taken.

[English]

Implementation of Rural Livelihood Mission

3665. SHRI P.T. THOMAS: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Government has specified the norms for the implementation of the Scheme National Rural Livelihood Mission (NRLM);

(b) if so, the details thereof;

(c) whether any agency other than Government institutions are being entrusted in the implementation of NRLM in various States;

(d) if so, the details thereof;

(e) whether the Government will strictly direct the State Governments to adhere the norms specified and implement the scheme in a phased manner; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) and (b) The National Rural Livelihoods Mission will be a demand driven programme under which the States will formulate their own poverty reduction action plans and a detailed strategy based on their past experience, resources and skills base. The NRLM programme will be implemented in a phased manner. The States are expected to fulfill the following conditions for transiting from SGSY to NRLM:

- (i) Setting up of State level agencies and the district/sub-district level units
- (ii) Professional staff has been recruited and trained
- (iii) State level poverty reduction strategy has been formulated

In addition, the following norms have been approved under NRLM. The details of operationalisation of the norms will be contained in the guidelines of NRLM.

- (i) The training cost for SHG members will be up to Rs. 25000 for Basic Training & Rs 50000 for skill development training per SHG @ Rs 7500 per Swarozgari.
- (ii) Revolving fund assistance will be provided to SHGs @ Rs 15,000 per SHG.
- (iii) Capital Subsidy will be provided to the beneficiaries up to @ Rs 15000 in case of General and Rs. 20,000 for SC/ST Swarozgaris subject to maximum of Rs. 2.5 lakh per SHG to be given directly to the SHGs or through their federations.
- (iv) Interest subsidy will be provided, which will be the difference between Prime Lending Rate (PLR) and 7% per annum interest on a maximum of Rs. 1 lakh loan per beneficiary, based on prompt repayments of loans.
- (v) One time financial assistance will be provided to federations of SHGs @ Per federation-Rs. 10,000 at village/panchayat level, Rs. 20,000 at Block level and Rs 100,000 at District level.
- (vi) Up to 20% of the allocation under SGSY will be permitted as expenditure on infrastructure and marketing components.

(vii) 5% of allocation, net of the component relating to skill development & placement and net of the component of RSETIs, will be provided for dedicated structure at various levels.

(viii) For the Special Projects component, 20% of allocation will be earmarked of which expenditure on innovative projects should not exceed 5%. Of the balance 7.5% to be retained at the centre for multi-state skill development projects and remaining 7.5% for states to implement state specific special projects.

(c) and (d) Under NRLM, it is proposed to establish a sensitive and professional Mission implementation support Structure by inducting professional support at State, District and sub-district levels suitably linked to the DRDAs. They will also be suitably linked to the PRIs. The State Government can also designate a suitable existing structure in the State as the implementation machinery for NRLM. Regarding the entrusting of the implementation of NRLM to any agency or partnering with any agency other than Government institutions, the decision will rest with the State Governments.

(e) and (f) NRLM will follow a demand driven approach. The NRLM Guidelines will provide a broad framework which will have certain non-negotiable components. The States would have to strictly adhere to the non-negotiables. Simultaneously, it is also proposed to provide flexibility to the States for formulating their own poverty alleviation plans on the basis of available resources and skills.

[*Translation*]

Recruitment in Defence Forces

3666. SHRI DILIP SINGH JUDEV:
SHRI MAROTRAO SAINUJI KOWASE:

Will the Minister of DEFENCE be pleased to state:

(a) the details of the recruitment made for all the three wings of the defence forces from various States including Maharashtra, particularly from the tribal areas during the last three years and the current year;

(b) whether the total number of recruits from Maharashtra, particularly from the tribal areas of the State is less as compared to other States of the country;

(c) if so, the details thereof including the number of recruits from the tribal areas during the last three years;

(d) the number of recruitment centres, location-wise;

(e) the details of the centres in the tribal areas which made recruitments during the last three years and the current year; and

(f) the details of the tribal places where the recruitments are proposed to be made during the current financial year?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):

(a) to (f) The recruitment in the Armed Forces is based on merit and is equally open to every citizen of the country without discrimination irrespective of caste, creed, tribe or religion, provided the candidate meets the laid down age, physical, medical and educational criteria. Recruitment of officers in the Armed Forces is on All India basis and therefore, State-wise data is not maintained. The number of officers recruited in Army, Navy and Air Force during last three years is at Statement-I. The number of personnel Below Officers Rank (PBOR) recruited during the said period is at Statement-II.

In Army, recruitment of PBOR is carried out as per vacancies allotted to a State based on its Recruitable Male Population. Recruitment into Navy is carried out on All India basis on State wise merit of eligible recruitable male population, as per the number of vacancies available. In Air Force, recruitment of PBOR is carried out on All India merit basis. As such, recruitments made in different States cannot be compared with one another. Recruitment of youth, including from tribal areas across the country, is an ongoing process. The recruitment data for a particular region, religion, tribe, caste or creed is not maintained.

Location-wise lists of recruitment centres for Army, Navy and Air Force are at Statements-III, IV and V respectively.

Recruitment to the Defence Forces is an ongoing process and is carried out through the recruitment centres on a regular basis.

Statement I

Number of Officers Recruited during the Last Three Years

| | 2007 | 2008 | 2009 |
|-----------|------|------|------|
| Army | 2088 | 1698 | 1919 |
| Navy | 474 | 361 | 526 |
| Air Force | 485 | 401 | 262 |

Statement II*List of Recruitment of Personnel Below Officer Rank (PBOR) in Army, Navy and Air Force*

| Sl. No. | Name of the State & UT | Army# | | | Navy | | | | Air Force | | | |
|---------|------------------------|---------|---------|---------|------|------|------|------|-----------|------|------|------|
| | | 2006-07 | 2007-08 | 2008-09 | 2006 | 2007 | 2008 | 2009 | 2006 | 2007 | 2008 | 2009 |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 | 13 |
| 1. | Assam | 464 | 516 | 534 | 37 | 66 | 97 | 106 | 82 | 57 | 106 | 56 |
| 2. | Andhra Pradesh | 1196 | 1791 | 2170 | 271 | 65 | 92 | 196 | 483 | 310 | 328 | 293 |
| 3. | Arunachal Pradesh | 20 | 49 | 27 | - | 01 | - | - | - | - | 01 | 03 |
| 4. | Bihar | 1628 | 2325 | 2639 | 323 | 391 | 269 | 395 | 1978 | 1205 | 995 | 832 |
| 5. | Chhattisgarh | 266 | 269 | 394 | 07 | 15 | 05 | 08 | 07 | 05 | 07 | 31 |
| 6. | Delhi | 476 | 803 | 547 | 15 | 04 | - | 11 | 86 | 60 | 54 | 38 |
| 7. | Gujarat | 755 | 906 | 1112 | 02 | 02 | 08 | 14 | 121 | 50 | 104 | 32 |
| 8. | Goa | 11 | 16 | 16 | 02 | 02 | 02 | 04 | 08 | - | 01 | - |
| 9. | Himachal Pradesh | 623 | 1072 | 1189 | 105 | 28 | 105 | 127 | 170 | 53 | 48 | 200 |
| 10. | Haryana | 718 | 2106 | 1383 | 305 | 207 | 200 | 372 | 787 | 611 | 647 | 647 |
| 11. | Jharkhand | 474 | 701 | 548 | 27 | 30 | 59 | 120 | 289 | 184 | 148 | 103 |
| 12. | Jammu and Kashmir | 850 | 1299 | 1212 | 112 | 39 | 76 | 119 | 206 | 50 | 222 | 284 |
| 13. | Karnataka | 760 | 1143 | 1645 | 18 | 19 | 01 | 34 | 97 | 48 | 63 | 66 |
| 14. | Kerala | 698 | 1021 | 1348 | 41 | 93 | 204 | 255 | 153 | 248 | 123 | 379 |
| 15. | Madhya Pradesh | 1042 | 1509 | 1969 | 36 | 38 | 77 | 139 | 50 | 118 | 61 | 91 |
| 16. | Maharashtra | 2138 | 2901 | 4763 | 54 | 23 | 22 | 76 | 99 | 37 | 74 | 208 |
| 17. | Manipur | 115 | 245 | 287 | 24 | 37 | 48 | 61 | 75 | 69 | 204 | 44 |
| 18. | Meghalaya | 34 | 80 | 31 | - | 03 | 04 | 04 | 05 | 01 | 09 | 01 |
| 19. | Mizoram | 108 | 102 | 67 | 07 | 06 | 07 | 14 | 12 | 01 | - | - |
| 20. | Nagaland | 189 | 148 | 103 | 10 | 13 | 31 | 26 | 10 | - | 05 | - |
| 21. | Orissa | 753 | 732 | 926 | 128 | 73 | 108 | 309 | 219 | 154 | 105 | 41 |
| 22. | Punjab | 1533 | 2944 | 3830 | 66 | 25 | 31 | 51 | 415 | 93 | 154 | 183 |
| 23. | Rajasthan | 1522 | 2098 | 1401 | 205 | 147 | 246 | 430 | 876 | 636 | 985 | 695 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 | 13 |
|-----|-----------------------------|------|------|------|-----|-----|-----|-----|------|------|------|------|
| 24. | Sikkim | 10 | 55 | 30 | 11 | 13 | 16 | 25 | - | 02 | 12 | 06 |
| 25. | Tamil Nadu | 980 | 1715 | 2274 | 34 | 16 | 19 | 48 | 42 | 11 | 62 | 74 |
| 26. | Tripura | 30 | 91 | 116 | 02 | - | 01 | 01 | 05 | 32 | 19 | 02 |
| 27. | Uttar Pradesh | 3391 | 4556 | 5797 | 573 | 404 | 416 | 621 | 1739 | 1264 | 2060 | 2157 |
| 28. | Uttarakhand | 1196 | 1455 | 2082 | 72 | 70 | 107 | 133 | 370 | 73 | 501 | 687 |
| 29. | West Bengal | 969 | 1333 | 1887 | 109 | 27 | 62 | 122 | 139 | 107 | 86 | 112 |
| 30. | Puducherry | 01 | 03 | 14 | - | - | - | - | 24 | 04 | - | 01 |
| 31. | Andaman and Nicobar Islands | 28 | 38 | 71 | 06 | 14 | - | 02 | 34 | 03 | 07 | 02 |
| 32. | Daman and Diu | - | - | - | - | - | - | - | - | - | - | - |
| 33. | Lakshadweep | - | 10 | - | - | - | - | - | - | - | - | 07 |
| 34. | Dadra and Nagar Haveli | - | - | - | - | - | - | - | - | - | - | - |
| 35. | Chandigarh | - | - | - | 05 | - | 1 | - | 32 | 15 | 05 | 15 |

Recruitment is on Financial Year basis in Army whereas in Navy and Air Force, it is on Calendar Year basis.

Statement III

List of Recruiting Organisation (Recruiting Offices & Army Recruiting Office) of Army

Sl.No. Place (Recruiting Office/Army Recruiting Office)

| 1 | 2 |
|----|---------------------------------------|
| | Haryana & UT of Chandigarh |
| 1. | Ambala (RO) |
| 2. | Rohtak (ARO) |
| 3. | Hissar (ARO) |
| 4. | Charkhi Dadri (ARO) |
| | Himachal Pradesh |
| 5. | Palampur (ARO) |
| 6. | Himirpur (ARO) |
| 7. | Shimla (ARO) |
| 8. | Mandi (ARO) |

| 1 | 2 |
|-----|---|
| | Karnataka, Kerala, Goa and UT of Mahe & Ladshadweep |
| 9. | Bangaluru(RO) |
| 10. | Mangalore (ARO) |
| 11. | Belguam (ARO) |
| 12. | Thiruvananthapuram (ARO) |
| 13. | Calicut (ARO) |
| | Tamil Nadu, Andhra Pradesh, UT of Pondicherry and Andaman & Nicobar Islands. |
| 14. | Chennai (RO) |
| 15. | Trichirapalli (ARO) |
| 16. | Coimbatore (ARO) |
| 17. | Secunderabad (ARO) |
| 18. | Guntur (ARO) |

| 1 | 2 |
|-----|--|
| 19. | Vishakapatnam (ARO) |
| | Bihar and Jharkhand |
| 20. | Danapur (RO) |
| 21. | Muzaffarpur (ARO) |
| 22. | Gaya (ARO) |
| 23. | Katihar (ARO) |
| 24. | Ranchi (ARO) |
| | Madhya Pradesh and Chhattisgarh |
| 25. | Jabalpur (RO) |
| 26. | Gwalior (ARO) |
| 27. | Mhow (ARO) |
| 28. | Bhopal (ARO) |
| 29. | Raipur (ARO) |
| | Rajasthan |
| 30. | Jaipur (RO) |
| 31. | Alwar (ARO) |
| 32. | Jhunjhunu (ARO) |
| 33. | Jodhpur (ARO) |
| 34. | Kota (ARO) |
| | Punjab and Jammu & Kashmir |
| 35. | Jalandhar(RO) |
| 36. | Amritsar (ARO) |
| 37. | Ferozpur (ARO) |
| 38. | Patiala (ARO) |
| 39. | Ludhiana (ARO) |
| 40. | Jammu (ARO) |

| 1 | 2 |
|-----|---|
| 41. | Srinagar (ARO) |
| | West Bengal, Sikkim and Orissa |
| 42. | Kolkata (RO) |
| 43. | Siliguri (ARO) |
| 44. | Kanchrapara (ARO) |
| 45. | Behrampore (ARO) |
| 46. | Cuttack (ARO) |
| 47. | Sambalpur (ARO) |
| 48. | Gopalpur Cantt. (ARO) |
| | Uttar Pradesh and Uttarakhand |
| 49. | Lucknow (RO) |
| 50. | Meerut (ARO) |
| 51. | Bareilly (ARO) |
| 52. | Agra (ARO) |
| 53. | Varanasi (ARO) |
| 54. | Amethi (ARO) |
| 55. | Lansdowne (ARO) |
| 56. | Almora (ARO) |
| 57. | Pithoragarh (ARO) |
| | Maharashtra, Gujarat and Union Territories of Daman & Diu and Dadra & Nagar Haveli |
| 58. | Pune (RO) |
| 59. | Mumbai (ARO) |
| 60. | Nagpur (ARO) |
| 61. | Kolhapur (ARO) |
| 62. | Aurangabad (ARO) |
| 63. | Ahmedabad (ARO) |

| 1 | 2 |
|-----|---|
| 64. | Jamnagar (ARO) |
| | Assam, Meghalaya, Arunachal Pradesh, Nagaland, Manipur and Tripura |
| 65. | Shillong (RO) |
| 66. | Jorhat (ARO) |
| 67. | Narangi (ARO) |
| 68. | Rangapahar (ARO) |
| 69. | Silchar (ARO) |
| 70. | Aizawal (ARO) |
| | Nepal and Bhutan |
| 71. | Kunraghat (RO) |
| 72. | Ghoom (ARO) |
| | Delhi and Distts. of Gurgaon, Mewat and Faridabad of Haryana |
| 73. | Delhi Cantt. (Independent Recruiting Office) |

Statement IV*List of State-wise Recruiting Centre NAVY*

| Sl.No. | State/Union Territory | Centres |
|--------|----------------------------------|-------------------|
| 1 | 2 | 3 |
| 1. | Andaman & Nicobar Islands | Port Blair |
| 2. | Andhra Pradesh | Visakhapatnam |
| 3. | Arunachal Pradesh | Guwahati |
| 4. | Assam, Tripura & Manipur | Guwahati & Tezpur |
| 5. | Madhya Pradesh & Chhattisgarh | Gwalior |
| 6. | Delhi | Delhi |
| 7. | Goa | Goa |
| 8. | Gujarat | Jamnagar |

| 1 | 2 | 3 |
|-----|-------------------------|---|
| 9. | Haryana | Ambala |
| 10. | Himachal Pradesh | Shimla/Dharamshala |
| 11. | Jammu & Kashmir | Jammu & Srinagar/ Leh |
| 12. | Bihar & Jharkhand | Ranchi |
| 13. | Karnataka | Karwar |
| 14. | Kerala & Lakshdweep | Kochi |
| 15. | Maharashtra | Mumbai & Lonavala |
| 16. | Meghalaya | Shillong |
| 17. | Mizoram | Aizawal |
| 18. | Nagaland | Kohima |
| 19. | Orissa | Chilka |
| 20. | Punjab | Jalandhar |
| 21. | Rajasthan | Jodhpur |
| 22. | Sikkim | Gangtok |
| 23. | Tamil Nadu & Pondichery | Chennai, Arkkonam, Tirunelveli & Coimbatore |
| 24. | Uttar Pradesh | Kanpur |
| 25. | Uttarakhand | Dehradun & Almora/ Pauri |
| 26. | West Bengal | Kolkata |
| 27. | Gujarat | Jamnagar |

Statement V*List of Airmen Selection Centre (ASC)*

| Sl.No. | Place |
|--------|-----------|
| 1 | 2 |
| 1. | Ambala |
| 2. | New Delhi |
| 3. | Kanpur |

| 1 | 2 |
|-----|-------------|
| 4. | Barrackpore |
| 5. | Jodhpur |
| 6. | Mumbai |
| 7. | Bangaluru |
| 8. | Tambaram |
| 9. | Bhubaneswar |
| 10. | Bihta |
| 11. | Guwahati |
| 12. | Begumpet |
| 13. | Cochin |
| 14. | Bhopal |

[English]

Monitoring of Schemes for Unorganised Workers

3667. SHRI N.S.V. CHITTHAN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the Government has constituted/proposed to constitute any panel/agency/autonomous organization regarding review/monitor the various welfare schemes being implemented for the unorganized workers/labourers in the country;

(b) if so, the details and composition thereof; and

(c) if not, the reasons therefor alongwith the steps taken by the Government to ensure that the benefits under such schemes must be reached to targeted persons?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT):
(a) and (b) There is no such proposal under consideration of the Government.

(c) With a view to providing social security to unorganised workers, the Government has enacted the Unorganised Workers' Social Security Act, 2008. The Act provides for constitution of National Social Security Board which shall recommend formulation of social security schemes for unorganised workers/categories of unorganised workers from time to time. The Board is to

monitor/review the social security schemes for unorganised workers as are administered Central Government. Composition of the National Social Security Board is enclosed as Statement.

Statement

Composition of National Social Security Board

| | | |
|-----|---|-----------------------------------|
| 1. | Minister of Labour and Employment | Chairman, ex-officio |
| 2. | Director General (Labour Welfare), Ministry of Labour and Employment | Member Secretary Ex-officio |
| 3. | Shri Bhagwan Das Gondane Member National Executive Committee, Bhartiya Mazdoor Sangh (BMS) | Member |
| 4. | Dr. G. Sanjeeva Reddy, M.P. President, Indian National Trade Union Congress, (INTUC) | Member |
| 5. | Ms. K. Hemalata Secretary Centre of Indian Trade Unions | Member |
| 6. | Shri A.D. Nagpal Secretary Hind Mazdoor Sabha | Member |
| 7. | Shri S.N. Thakur National Secretary All India Trade Union Congress, (AITUC) | Member |
| 8. | Shri Sankar Saha General Secretary United Trade Union Centre (LS) | Member |
| 9. | Ms. Renana Jhabwala National Co-ordinator-SEWA | Member |
| 10. | Mr. Ravi Wig Chairman Wig Brothers (India) Private Ltd. Federation of Indian Chamber of Commerce & Industry | Member |
| 11. | Shri Manoj Kumar Goyal Group Company Secretary Raheja Developers (P) Ltd. The Associated Chambers of Commerce and Industry of India | Member |

- | | | | |
|---|--------|---|--------|
| 12. Prof. K.N. Vaid Director General Akruti Foundation for Knowledge and Research Akruti Centre Point MIDC Central Road, Adheri (E) Council of Indian Employers, | Member | 26. Dr. Ariun Sengupta, Member, Raiya Sabha | |
| 13. Mr. Babulal B. Todi Immediate Past President, All India Manufactures Organisation (AIMO) | Member | 27. Secretary, Ministry of Agriculture | Member |
| 14. Ms. Indrani Kar Senior Director Confederation of Indian Industry | Member | 28. Secretary, Ministry of Health and Family Welfare | Member |
| 15. Er Sushil Kumar Gupta National President Laghu Udyog Bharati | Member | 29. Secretary, Ministry of Urban Development | Member |
| 16. Shri V.K. Agarwal Senior Vice President Federation of Indian Small and Medium Micro Enterprises | Member | 30. Secretary, Ministry of Housing and Urban Poverty Alleviation | Member |
| 17. Shri N.R. Narayana Murthy, Chairman and Chief Mentor, Infosys Technologies | Member | 31. Secretary, Ministry of Rural Development | Member |
| 18. Justice P. Ramakrishnam Raju Retd. Judge, High Court | Member | 32. Principal Secretary/Secretary, Labour Department, Government of Assam | Member |
| 19. Smt. Ela Bhatt, Founder Self Employed Women's Association | Member | 33. Principal Secretary/Secretary, Labour Department, Government of Haryana | Member |
| 20. Dr. Amrita Patel Chairman National Dairy Development Board, Anand | Member | 34. Principal Secretary/Secretary, Labour Department, Government of Kerala | Member |
| 21. Ms. Aruna Roy Mazdoor Kisan Shakti Sangathan, Raiasthan | Member | 35. Principal Secretary/Secretary, Labour Department, Government of Maharashtra | Member |
| 22. Shri Iqbal Ahmed Saradgi 1-1166/9-E, Aiwan-e-Shai Area, Station Bazar Gulbarga, Karnataka | Member | 36. Principal Secretary/Secretary, Labour Department, Government of West Bengal | Member |
| 23. Dr. Bhalchandra Mungekar Former Member, Planning Commission | Member | | |
| 24. Shri Abdul Mannan Hossain, Member, Lok-Sabha | | | |
| 25. Sbri Virendra Kumar, Member, Lok-Sabha | | | |
- [Translation]*
- Construction of Houses under RHS**
3668. SHRIMATI SUMITRA MAHAJAN: Will the Minister of RURAL DEVELOPMENT be pleased to state:
- (a) the target set for construction of houses during the year 2009-10 by the Government under Rural Housing Scheme (RHS) in Bharat Nirman Karyakram being implemented in the country alongwith the amount utilised for this purpose;
- (b) whether the Government has failed to achieve the target; and
- (c) if so, the details thereof and the reasons therefor alongwith the reaction of the Government thereto?
- THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) to (c) Rural Housing is one of the six components of 'Bharat Nirman' Programme, which is being implemented through

Indira Awaas Yojana (IAY). Under 'Bharat Nirman' Programme, 120 lakh houses are to be constructed during the five years period starting from the year 2009-10 at an average rate of 24 lakh houses per year. During the year 2009-10, 33.85 lakh houses were constructed by utilizing an amount of Rs. 13291.05 crore, although the physical target under IAY for the year was for construction of 40.52 lakh houses. The physical target during 2009-10 was not fully achieved mainly due to imposition of Model Code of Conduct because of General Election to the 15th Lok Sabha. However, the balance houses are under construction at various stages and most of which are likely to be completed during the current year.

Gramin Haat

3669. SHRI ARJUN RAM MEGHWAL: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether a review of the scheme named Gramin Haat has been conducted at the level of the Union Government;

(b) if so, the details of the outcome of the review;

(c) whether the Government has received any complaint in regard to the shortcomings in the way of the operation of the Gramin Haat scheme; and

(d) if so, the details of the efforts made by the Government for the redressal of these complaints?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) and (b) Under Swarnjayanti Gram Swarozgar Yojana (SGSY), a major self employment programme of the Ministry of Rural Development, there is a provision for setting up of permanent marketing centres or Haats at various levels in the State including at village level. The progress of village haats has been reviewed by the Ministry in various meetings of the Performance Review Committee (PRC) including in the last meeting of PRC held on 16th-17th July, 2010. Central assistance amounting to Rs. 9462.375 lakhs was released during the year 2008-09 to 27 States and one U.T for setting up of three village haats each in 549 Districts of the country. The Ministry has also conveyed administrative approval to the remaining districts during the year 2009-10 to incur expenditure in this regard out of SGSY funds available with the District Rural Development Agencies (DRDAs). A total of Rs. 972 lakhs has been released as second instalment to States during 2009-10 and 2010-11 so far, for setting up Village Haats.

(c) No Madam.

(d) Does not arise.

Seizure of Material by Coast Guard

3670. SHRI SONAWANE PRATAP NARAYANRAO: Will the Minister of DEFENCE be pleased to state:

(a) the details of objectionable material/arms seized by the Indian Coast Guard from the coastal areas of Maharashtra during the last two years and the current year;

(b) the sources and destinations of the said items; and

(c) the preventive measures taken by the Government in this regard?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (c) No objectionable material/arms were seized by the Indian Coast Guard from the coastal areas of Maharashtra during last two years and the current year. The security and surveillance apparatus of the Indian Coast Guard has been enhanced over the years and surveillance has been intensified. Further improvement is a continuing process.

[English]

Purchase by Tobacco Board

3671. SHRI ADAGOORU H. VISHWANATH: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the details of quantity of tobacco purchased from tobacco farmers through Tobacco Board during the last three years, year-wise and State-wise;

(b) whether the State Government of Karnataka has requested the Central Government to purchase tobacco on the basis of the State's production capacity; and

(c) if so, the details of action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA): (a) The details of the quantity of tobacco, auctioned at the platforms established by Tobacco Board,

during the last three years, year-wise and state-wise, are as follows:

| Year of auction | Quantity of tobacco marketed in auctions at auction platforms establishment by the Board (M. Kgs) | | | |
|-----------------|---|----------------|-------------|--------|
| | Karnataka | Andhra Pradesh | Maharashtra | Orissa |
| 2007 | 87.65 | 171.17 | 0.10 | 0.68 |
| 2008 | 114.00 | 164.70 | 0.12 | 0.51 |
| 2009 | 115.67 | 203.37 | 0.13 | 0.44 |

(b) No, Madam.

(c) Does not arise.

Transfer of Airport to Army

3672. SHRI JAYWANT GANGARAM AWALE: Will the Minister of DEFENCE be pleased to state:

(a) the number of Army controlled airports in the country;

(b) whether his Ministry has requested the Ministry of Civil Aviation to lease Bilaspur Airport to Army; and

(c) if so, the details thereof?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):

(a) and (c) Army Aviation controls helidromes. However, it has two airports, at Nasik Road and Jhansi. Ministry of Defence had requested Ministry of Civil Aviation to lease Bilaspur Airport to Army. Ministry of Civil Aviation have intimated their consent for transfer of Bilaspur Airport on leased basis to Ministry of Defence.

Control on ESIC

3673. SHRI KUNVARJIBHAI MOHANBHAI BAVALIA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the services by Employees State Insurance Corporation (ESIC) are not being provided properly due to dual control of both the State and Union Governments; and

(b) if so, the details thereof alongwith the remedial steps proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): (a) and (b) Dual control of both the State and the Union Government of the ESIC Scheme affect the services due to the following difficulties:

- Delay in release of funds by the State Government to ESI Hospitals and dispensaries.
- Funds available to the State Government are not fully utilized.
- Delayed decision making at State Government level.
- Delay/non filling of vacancies of medical & Para-medical staff.
- Non-availability of equipments in State ESI Hospitals & Dispensaries.
- Non implementation/extension of ESI Scheme in new areas.

To over come the difficulties arising out of quality of control, ESI Corporation has taken following action:

(a) REVOLVING FUND SCHEME: - To cut down delays in provision of super specialty treatment, supply of drugs and dressings and repair & maintenance of equipments, ESIC has set up revolving fund with the consent of State Government. Under this scheme the payment is made by ESIC against the valid sanction of the State Government out of the money kept with the State Medical Commissioner office of ESI Corporation.

(i) MODEL HOSPITAL SCHEME: The ESI Corporation has taken a decision to set one hospital in each State as Model Hospital. At present, the ESI Corporation has set up Model Hospitals in 18 States. These hospitals me being up-graded as per norms and standards laid down by ESI Corporation. The expenditure on Model Hospitals is fully borne by ESI Corporation.

(ii) RUNNING OF ESI MEDICAL SCHEME DIRECTLY IN NEW GEOGRAPHICAL AREAS: Implementation of ESI Scheme in new areas directly by ESI Corporation in new geographical areas.

(iii) TAKING OVER OF ESI MEDICAL SCHEME IN THE STATES BY ESI CORPORATION:

ESI Corporation in its 136th meeting held on 15.6.06 decided to take over the administration of medical scheme from the States who are willing to hand over the Scheme to ESI Corporation under Section 59 of ESI Act, 1948.

Accordingly, a letter has been sent to Chief Secretaries of all the States intimating the decision of the Corporation and requesting them to give their consent for handing over ESI Scheme in their State to ESI Corporation. In response 4 states *i.e.* M.P., Bihar, H.P. & Meghalaya have given their consent for handing over ESI Scheme to ESI Corporation.

India-EU Trade

3674. SHRI PONNAM PRABHAKAR: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Government proposes to attend India-EU trade meet in Brussels;

(b) if so, the details thereof; and

(c) the issues identified to be discussed in the said meeting?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA): (a) to (c) India and EU have established bilateral trade mechanisms like India EU Joint Commission to which report the India EU Sub Commission on Trade India EU Sub Commission on Economic Cooperation and India EU Sub Commission on Development Cooperation. Their meetings take place on an annual basis. The next India EU Joint Commission Meeting is scheduled to be held on 29th September, 2010. The India EU Joint Commission reviews and assesses the bilateral trade between India and EU and other trade issues including Sanitary and Phytosanitary measures (SPS), Technical Barriers to Trade (TBT) and Non Tariff Barriers to Trade (NTBs) etc., are also discussed.

[*Translation*]

Zero Rental Plan

3675. SHRI JAI PRAKASH AGARWAL: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether some mobile telecom companies are misleading the customers by offering zero rental plan;

(b) if so, the details thereof; and

(c) the steps taken/being taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY

(SHRI SACHIN PILOT): (a) and (b) Regulation of Tariff has been mandated to Telecom Regulatory Authority of India (TRAI) vide the TRAI Act of 1997. As per the extant TRAI guidelines, there is no bar on offering tariff plans such as Zero Rental Plans provided that there are no fixed monthly charges applicable in such plans.

(c) In order to protect the interest of the subscribers and to enhance transparency in the provision of service, TRAI has issued Direction to the Telecom companies on 16th September, 2005, which *inter-alia* mandates-

(i) No tariff plan shall be offered, presented, marketed or advertised in a manner that is likely to mislead the subscribers. For example, title of a tariff plan which suggests absence of Rental would be misleading if the plan has Monthly Mandatory Fixed charge in one form or other.

(ii) All monthly fixed recurring charges which are compulsory for a subscriber under any given plan shall be shown under one head. This should also include charges for Value Added Services if such Value Added Services are not optional for the subscriber.

MADAM SPEAKER: The House Stands adjourned to meet against at 12.00 Non.

11.02 hrs.

The Lok Sabha then adjourned till Twelve of the Clock.

12.00 hrs.

The Lok Sabha re-assembled at Twelve of the Clock.

[MADAM SPEAKER *in the Chair*]

MADAM SPEAKER: The House would now take up Papers to be laid on the Table of the House.

...(Interruptions)

12.0 $\frac{1}{2}$ hrs.

At this stage, Shri Dalipkumar Mansukhlal Gandhi, Shri Sanjay Singh Chauhan, Shri Dharmendra Yadav and some other Hon. Members came and stood on the floor near the Table.

...(Interruptions)

12.01 hrs.

PAPERS LAID ON THE TABLE

[English]

THE MINISTER OF SHIPPING (SHRI G.K. VASAN):
Madam, I beg to lay on the Table:-

- (1) A copy of the Notification No. 38 (Hindi and English versions) published in Gazette of India dated 1st February, 2010 regarding requirements and procedures to obtain approval from Indian Maritime University for the conduct of Pre Sea Courses for training for service in the Merchant Navy, under Indian Maritime University Act, 2008.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 2862/15/10]

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA): Madam, I beg to lay on the Table a copy of the Notification No. S.O. 1881(E) (Hindi and English versions) published in Gazette of India dated 30th July, 2010, making certain amendments in the Notification No. S.O. 477(E) dated 25th July, 1991, issued under sub-section (2) of Section 29B of the Industries (Development and Regulation) Act, 1951.

[Placed in Library, See No. LT 2863/15/10]

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI GURUDAS KAMAT): Madam, I beg to lay on the Table a copy of the Indian Post Office (Second Amendment) Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 282(E) in Gazette of India dated 24th April, 2009, under sub-section (4) of Section 74 of the Indian Post Office Act, 1898, together with a corrigendum thereto published in Notification No. G.S.R. 517(E) dated 17th June, 2010.

[Placed in Library, See No. LT 2867/15/10]

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): Madam, I beg to lay on the Table a copy of the Apprenticeship (Second Amendment) Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 609(E) in Gazette of India dated 21st July, 2010, under sub-section (3) of Section 37 of the Apprentices Act, 1961.

[Placed in Library, See No. LT 2868/15/10]

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI A. RAJA): Madam, on behalf of Shri Sachin Pilot, I beg to lay on the Table a copy of the Telecom Regulatory Authority of India (Officers and Staff Appointment) (Tenth Amendment) Regulations, 2010 (Hindi and English versions) published in Notification No. F. No. 5-4/2000-A&P in Gazette of India dated 14th July, 2010, under Section 37 of the Telecom Regulatory Authority of India Act, 1997.

[Placed in Library, See No. LT 2869/15/10]

...(Interruptions)

12.01¹/₄ hrs.

MESSAGE FROM RAJYA SABHA

[English]

SECRETARY GENERAL: Madam, I have to report the following message received from the Secretary-General of Rajya Sabha:-

"In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 12th August, 2010 agreed without any amendment to the State Bank of India (Amendment) Bill, 2010 which was passed by the Lok Sabha at its sitting held on the 2nd August, 2010".

...(Interruptions)

12.01¹/₂ hrs.

ELECTION TO COMMITTEE Central Advisory Committee for the National Cadet Corps

[English]

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):
Madam, I beg to move:

"That in pursuance of clause (i) of sub-section (1) of Section 12 of the National Cadet Corps Act, 1948, the members of the House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Central Advisory Committee for the National Cadet Corps, subject to the other provisions of the said Act."

MADAM SPEAKER: The question is:

“That in pursuance of clause (i) of sub-section (1) of Section 12 of the National Cadet Corps Act, 1948, the members of the House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Central Advisory Committee for the National Cadet Corps, subject to the other provisions of the said Act.”

The motion was adopted.

...(Interruptions)

12.02 hrs.

STATEMENTS BY MINISTERS

- (i) **Status of implementation of the recommendations contained in the 8th Report of the Standing Committee on Information Technology on Demands for Grants (2010-11), pertaining to the Department of Telecommunication, Ministry of Communication and Information Technology***

[English]

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI A. RAJA): Madam, I beg to lay a statement regarding the status of implementation of the recommendations contained in the 8th Report of the Standing Committee on Information Technology on Demands for Grants (2010), pertaining to the Department of Telecommunications, Ministry of Communications and Information Technology.

...(Interruptions)

12.02¹/₂ hrs.

- (ii) **Status of implementation of the recommendations contained in the 7th Report of the Standing Committee on Rural Development on Demands for Grants (2010-11), pertaining to the Department of Land Resources, Ministry of Rural Development****

[Translation]

THE MINISTER OF RURAL DEVELOPMENT AND MINISTER OF PANCHAYATI RAJ (DR. C.P. JOSHI): Madam Speaker, I beg to lay a statement regarding the

status of implementation of the recommendations contained in the 7th Report of the Standing Committee on Rural Development on Demands for Grants (2010-11) pertaining to the Department of Land Resources, Ministry of Rural Development.

I am giving this statement with regard to the status of implementation of the recommendations contained in the 7th report of the Standing Committee on Rural Development (15th Lok Sabha) in compliance of the direction 73A of the hon. Speaker, Lok Sabha, which had been issued vide bulletin Part-II of Lok Sabha, dated September 1, 2004.

The 7th Report of the Standing Committee on Rural Development (15th Lok Sabha) had been presented in Lok Sabha on 16.4.2010. This recommendation is pertaining to the inquiry of the Demands for Grants of the Department of Land Resources for the year 2010-11. The Action Taken Report on the recommendations/comments contained in the report of the committee had been sent to the Standing Committee on Rural Development on 19.7.2010.

The present status of implementation of the various recommendations made by the Committee has been given in the annexure enclosed with my statement placed on Table of the House. I would request that this be deemed as read.

...(Interruptions)

12.03 hrs.

REPATRIATION OF PRISONERS (AMENDMENT) BILL, 2010*

[English]

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): Madam, on behalf of Shri P. Chidambaram, I beg to move for leave to introduce a Bill to amend the Repatriation of Prisoners Act, 2003.

MADAM SPEAKER: The question is:

“That leave be granted to introduce a Bill to amend the Repatriation of Prisoners Act, 2003.”

The motion was adopted.

*Laid on the Table and also Placed in Library, See No. LT 2870/15/10

**Laid on the Table and also Placed in Library, See No. LT 2871/15/10

*Published in the Gazette of India, Extraordinary Part-II, Section-2 dated 16.08.2010

SHRI AJAY MAKEN: Madam, I introduce the Bill.

...(Interruptions)

MADAM SPEAKER: The House stands adjourned to meet again at 2 p.m.

12.03¹/₂ hrs.

*The Lok Sabha then adjourned till Fourteen of the
Clock.*

14.00 hrs.

*The Lok Sabha re-assembled at Fourteen
of the Clock.*

[MR. DEPUTY SPEAKER *in the Chair*]

*At this stage, Shri Jayant Chaudhary, Shri Shailendra
Kumar, Prof. Ramshankar and some other
Hon. Members came and stood on the
floor near the Table.*

...(Interruptions)

[*Translation*]

MR. DEPUTY SPEAKER: Please go back to your seat.

...(Interruptions)

MR. DEPUTY SPEAKER: Let the House run.

...(Interruptions)

14.00¹/₂ hrs.

MATTERS UNDER RULE 377*

[*English*]

MR. DEPUTY SPEAKER: Hon. Members, the matters under Rule 377 shall be laid on the Table of the House. Members who have been permitted to raise matters under Rule 377 today and are desirous of laying them may personally hand over slips at the Table of the House immediately.

...(Interruptions)

- (i) **Need to revive the HMT factories and undertake pay-revision of the employees of HMT factories**

SHRI CHARLES DIAS (Nominated): The seven factories of Hindustan Machine Tools in our country were

*Treated as laid on the Table.

managed well for more than three decades. Among these, five units of machine tools were having a monopoly of machines and the others were manufacturing watches, tractors and bearings. The products were having much demand and the employees and the management cared to maintain their reputation. The HMT was the reliable brand among the Public Sector Undertakings in our country.

But, for the last more than ten years, some factories were running on loss and some units have been closed down. It is learnt that since 1997 there was no pay-revision on the ground that the factories were running in loss. But, at the same time it is understood that the HMT Machine Tools factories are making profit.

The employees of HMT started their protests and demonstrations against delay in wage revision since more than 8 months. In the meanwhile it was learnt that there was a move to handover the Machine Tool factories to a private group. Either the Government should take initiative to manage these factories in an efficient way or handover the management to an agency who can manage it well for the better interest of the employees and the nation. The Government should also consider segregation of the affairs of each factory and implement pay-revision for the employees in the factories running on profit.

The relevant question is how these factories failed to maintain the manufacturing and marketing techniques. If the Government adopts a policy of discouraging Public Sector Undertakings and thereby closing down PSUs, it will not be according to the policy of mixed economy adopted by the Government. The Government has to look urgently in this matter and take necessary steps to strengthen HMT by bold and effective steps.

- (ii) **Need to take steps to make Surat in Gujarat as an International Diamond Hub and suitably amend the proposed Direct Tax Code Bill to provide relief to diamond merchants**

[*Translation*]

SHRI SATPAL MAHARAJ (Garhwal): Through the hon. Speaker, I would like to draw the attention of this House towards the diamond industry of Surat, Gujarat. In the trade policy (2009-14), the hon. Minister of Commerce and Industry has announced to make an International Diamond Hub in Surat. During the past few years, clouds of crises have been hovering over this industry due to economic recession and lakhs of people engaged in this industry such as small, medium and high class traders,

artisans, brokers, contractors, importers and exporters are becoming unemployed. In such a scenario, this Industry also is in need of concessions by the Government on the lines of the concessions given by it to the textile, leather and handicraft industries. Otherwise, it will be impossible to make Surat the International Diamond Hub of Diamond Industry. As such, this diamond industry is in urgent need of protection.

I would also like to submit here that the section 139(1) and (2f) of the Direct Tax Code Bill empowers the income tax officers to 'seize precious and semi-precious stones or jewellery found during search'. You all very well know that precious stones and jewellery are worth crores of rupees. If the said stock is seized on grounds of apprehension, the trader will be ruined, as due to decision in more than ten years pertaining to the old cases, stocks worth crores of rupees are lying seized. Carrot to carrot accounting for the diamond industry is impossible. Diamond industrialists are, as such, demanding the constitution of a tax module for the industry. This should be seriously considered. Therefore, it would be appropriate to drop the said provision from the Direct Tax Code Bill.

I would be pertinent to mention here that lack of knowledge in regard to the Goods Sales Tax (GST) being levied on the diamond and jewellery industry from 2011 will lead to the closure of the trade of most of the small traders. As production of cut diamonds is held in Gujarat and it is exported from Mumbai, the tax credit therefor is also given from Mumbai. In such a condition, it would be difficult to get this amount adjusted. Therefore, it would be appropriate to completely discontinue GST from the sale of diamond and jewellery. However, even in case it is levied, it should not be more than 0.5 per cent. As such, I request the Government to take required steps to make Surat the International Diamond Hub.

(iii) Need to provide special financial package for revival of textile industries in Siricilla and other towns of Karim Nagar Constituency in Andhra Pradesh

[English]

SHRI PONNAM PRABHAKAR (Karimnagar): Siricilla is the Power loom capital of Andhra Pradesh, which has now fallen into hard times pushing many families into difficult circumstances. Many Power looms are closing down in the absence of work and wages, and little help

is coming from the Government and industry during the last few years though there are many schemes and financial assistances under implementation like 'Pavala Vaddi' and 'Technology Up gradation Fund Schemes' in Andhra Pradesh. The weaver families are getting depressed and hundreds of people have committed suicides in Siricilla and other towns of my constituency during the last few years. Thousands of weaver families migrated to Maharashtra, Karnataka and Ahmedabad leaving their ancestral homes. Some weavers are in dilemma whether to live or die. I think it would be better if Government gives subsidy for material and for all other purposes used by weavers to revive the textile industry in my Constituency. They do not know the other type of work for their livelihood. Not only Siricilla town, but all other major power loom towns are facing similar situation.

I, therefore, request the Hon'ble Minister of Textiles, through the Chair, to kindly intervene in the matter to ensure to announce special packages for the textile industries and for weaving community for Siricilla and other regions in my Karim Nagar Constituency in Andhra Pradesh in the remaining current Five Year Plan (2007-12).

(iv) Need to take welfare measures for the workers engaged in Sanitation work

[Translation]

SHRIMATI SANTOSH CHOWDHARY (Hoshiarpur): The first Prime Minister of the country Pt. Jawahar Lal Nehru launched a number of schemes of ameliorate the condition of the poor. However, when these schemes were reviewed after 5 years, it was found that the rich had become richer and the poor, poorer. Today, 63 years have elapsed since Independence, however, the practice of carrying nightsoil is still in prevalence in a number of states of our country. The reason is the State Governments are not paying attention towards this exploited class of the society.

Being the chairperson of the Safai Karmchari Commission from November 2004 to 2009, I have witnessed from close quarters the agony of the safai karmcharis working in the municipalities and corporations of our country. They neither get adequate remuneration for their work, nor the health facilities or the benefits of any of the schemes of the Government.

As such, through you, I request the hon. Minister that State Governments be directed to fill up the vacant posts and regularize them over ruling the decision of the contractor and mohalla improvement committees to enable them to think themselves a part of Independent India.

(v) Need to confer Bharat Ratna on Shri Vinayak Damodar Savarkar posthumously

SHRI HANSRAJ G. AHIR (Chandrapur): The armed revolutionaries have played a major role in the struggle for India's independence. The 'Swatantrya' Veer Savarkar is considered as the hero of these revolutionaries. He sacrificed his entire life—from his childhood to youth—for the freedom of the nation. The Swatantrya Veer Savarkar should be decorated with Bharat Ratna posthumously so that his inspiring personality continues to be the guiding light for the future generations.

The Swatantrya Veer Savarkar was not only a revolutionary, he was also a poet, a dramatist and a social reformer. During the period of his life imprisonment, he wrote several works of patriotism. Later on, he led a temple-entry movement of dalits in Nasik and organized programmes where people of all castes got together and ate. During the freedom struggle, he advocated the use of country-made goods and organized programmes for burning of imported goods. We shall enhance the dignity of Bharat Ratna award by conferring it on such a multifaceted and extraordinary personality. I, through you, request the Government to confer Bharat Ratna posthumously on the hero of the nation, a leading revolutionary and the torch-bearer of social harmony, Swatantrya Veer Savarkar.

(vi) Need to provide funds for construction of roads under Pradhan Mantri Gram Sadak Yojana in Kaushambi Parliamentary Constituency, Uttar Pradesh

SHRI SHAILENDRA KUMAR (Kaushambi): The Pradhan Mantri Gram Sadak Yojana (PMGSY) has an important place in the development of country. There are still a number of villages and hamlets in districts Kaushambi, Pratapgarh (Uttar Pradesh) which are not connected with the highways. I wish that the Government take immediate action on the proposals forwarded for the districts in the current financial year and make budgetary provision to build long distance roads in both of these districts.

(vii) Need to open a Computerised Railway Reservation Centre at Sambhal, Mordabad, Uttar Pradesh

DR. SHAFIQR RAHMAN BARQ (Sambhal): I would like to draw your attention to the lack of computerized

reservation centre in my parliamentary constituency, Sambhal. This industrial town has a population of 6 lakh and the railway passengers have to go to Chandauli or Moradabad which are located at a distance of 30 km. and 35 km. respectively to get their tickets reserved. This is quite a hassle for the passengers. The Government will earn a good measure of revenue by opening railway reservation centre at Sambhal.

I, therefore, request the Central Government to immediately open a computerized railway reservation centre at Sambhal, district Moradabad, Uttar Pradesh.

(viii) Need to bring the management of sick tea gardens under the control of the Central Government and expand the purview of various welfare schemes to the tea garden workers

[English]

SHRI MAHENDRA KUMAR ROY (Jalpaiguri): The Supreme Court have directed the Government on 6 August, 2010 to take over the Management of ailing tea gardens across the country within six months by involving the Tea Act, 1953. Over 30,000 workers in these sick Tea Gardens are living in a pathetic situation. More than 100 tea garden workers had died and their dues such as gratuity and provident fund have not been cleared. The tea garden owners owe a hefty Rs. 3000 crore to the workers.

A bench headed by Chief Justice S.H. Kapadia passed the order directing the Government to deal with the problems according to the provision of the Tea Act, 1953 under section 16 B, C and E. The Act entitles it to investigate the affairs of tea gardens and even take it over in case it fails to pay workers' dues.

Hence, I urge upon the Government for implementation of Tea Act, 1953 within six months and also provide the benefit of Mahatma Gandhi National Rural Employment Guarantee scheme to the workers of tea gardens who have not been paid the wages and gratuity for almost ten years and also extend their benefits under ICDS scheme and the Public Distribution System to the workers of sick tea gardens.

(ix) Need to review the decision to invite Private investors for setting up foodgrain storage facilities in the country

SHRI JAYANT CHAUDHARY (Mathura): Due to high global wheat prices, crores of poor people of the country

are sleeping hungry and tonnes of wheat is rotting under tarpaulin which shows that we do not have an effective foodgrain distribution and trade strategy. The Government is debating a law on food security, which would entail ramp-up in the storage and distribution infrastructure. There are inadequacies in our food grain storage policy and infrastructure. Government's estimates point out that food items worth Rs 58000 crore are wasted annually. Assurances in Parliament to probe into the matter have had no impact. There are problems in almost all northern states. Uttar Pradesh a major producer of foodgrains lacks sufficient storage capacity and there is no representation in FCI's plans to set up 127.65 lakh tonnes of storage capacity through entrepreneurs. In the light of the need for investment in modern storage facilities, I demand a review of the schemes to invite private investment, and also request the Government to step up public investment to enhance capacity of central agencies and to encourage states to follow the same.

(x) Need to start work on Subarnarekha Barrage-cum-Dolong Dam Project in West Bengal

SHRI PRABODH PANDA (Midnapore): Subarnarekha Barrage-cum-Dolong Dam Project (SBDP) in West Bengal was conceptualized as a part of Subarnarekha Multipurpose Project (SMP) with a view to provide: (i) reliable water supply to vast areas of agricultural lands covering about 12 blocks of Pashchim Medinipur district of West Bengal; (ii) to reduce the flood damages in West Bengal and Orissa and (iii) to generate hydroelectric power through medium and micro-hydroelectric projects to be located at various points of the river canal system.

The project started in 1982-83 with a view to benefit directly 1,30,000 farmer families, increasing the irrigated area of 2,55,000 hectares, increasing food grain production by 1000 tonnes, increasing water supply, generating farm employment of 1,38,000 jobs and non-farm employment of 25,000 jobs. However, it has not been implemented properly.

The work on the main project has not started at all so far, in West Bengal. With each passing day the cost of the project is mounting. It is, therefore, my appeal to the Hon'ble Minister of Water Resources to take steps on urgent basis and start the work to complete the project with right earnest, so that the country becomes fully able to appropriate the gifts of nature. It would be the major project to address the Maoist-affected areas in both Paschim and Purba Medinipur districts.

(xi) Need to take steps to check the spread of Swine flu in Maharashtra

[Translation]

SHRI RAJU SHETTI (Hatkanangle): Swine flu has once again taken Maharashtra in its grip. It has claimed 102 lives in the last 113 days. At about 1174 persons are afflicted from this disease and it is feared to spread further. Last the disease take a vicious form, the Government, both at the Central and State, should take steps at war footing level to control it. The required medicines should be made available in sufficient quantity at Panchayat level and the people should be made aware through media.

I request the Government to take all measures with regard to Swine flu so that the health of the common people is safeguarded. Further, my suggestion is to provide for mandatory vaccination for this disease on the lines of Polio so that its spread in the country could be stopped. We need to take strict measures for this purpose.

14.01 hrs.

STATEMENTS BY MINISTERS—Contd.

(iii) Situation caused by cloudburst in Leh, Jammu and Kashmir*

[English]

THE MINISTER OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): Hon'ble Members are aware that a massive cloud burst occurred in Leh after torrential rains lashed Leh and its surrounding areas at about 0100-0200 hrs on the intervening night of 5-6 August, 2010. This triggered flash floods in Leh Town and surrounding areas of Chogilumsar, Pathar Sahib, Phyang, Hanoyogma and Nimu. Since the tragedy occurred during the night there has been substantial loss of precious human lives. Damage to property and disruption of communication and services have also been widely reported. A full assessment is under way.

As per the Government of J&K's latest assessment, 179 persons including 6 foreign nationals have lost their lives and approximately 400 persons have been injured and treated in various Army and other medical facilities.

There has also been extensive damage to public utilities viz. BSNL exchange,, civil hospital, airport, drinking water supply works, National Highways connecting Leh-Manali, Leh-Kargil and also to private properties.

On receipt of the information of the cloud burst, Government of India immediately swung into action and responded to the requirements projected by the Government of Jammu & Kashmir for undertaking rescue and relief operations in the affected areas. More than 6000 personnel of Army, Air Force, Border Roads Organization, NDRF and ITBP have been deployed along with rescue equipment to assist the civil administration in relief operations. Large quantities of tents (800), blankets (6900), tarpaulins (620), mattresses (1000), food packets and bottled water have been sent. Contributions from the charitable organizations and other sources have also been airlifted.

Apart from the medical teams available with Army/CPMFs/State, etc. one medical team consisting of 8 Doctors and 4 Nurses along with 10 Qtls. of emergent surgical/medical consumables have been deployed in the affected area. Additional medical supplies are being dispatched. Medical equipments have been sent to the affected area.

The Civil hospital has been made functional and two water purification machines of 4000 litres per hour capacity have been delivered at Leh. An additional water purification plant has also been sent. Sufficient quantities of chlorine/water purification tablets have been dispatched. 30% water supply has been resumed.

50 civil aircrafts were deployed between 8.8.10 to 15.8.10 and more than 7400 passengers have been evacuated from Leh to Delhi/Jammu. These aircrafts have also carried more than. 25 tonnes of relief material to Leh, free of cost since 8.8.2010.

Air Force has carried out 202 sorties and airlifted 269.64 tonnes of relief material and equipments and 789 passengers and 15 dead bodies. Prime Minister's Office has announced an ex-gratia amount of Rs. 1 Lakh each to the next of kin of the deceased.

The focus is now on the restoration of road link and telecommunication for which Border Roads Organization and BSNL are working round the clock. The Leh-Srinagar road link has been restored and Leh-Manali road is open

for light vehicles. 9 BSNL towers have been restored and mobile connectivity established in city area. Landline connectivity to be restored fully by 31.8.2010. Heavy machinery have been airlifted to Leh to expedite restoration of road links. Bailey bridge components are also being airlifted over the last few days. Electricity in Leh town has been restored.

As on date, Rs. 429.24 crore is available with the State Government in their State Disaster Relief Fund (SDRF) account for carrying out rescue and relief operations.

A High Level Central Team consisting of Union Ministers Shri Farooq Abdullah, Shri Ghulam Nabi Azad and Shri Prithvi Raj Chavan visited the affected area on 07.08.2010 to assess the situation.

The situation is also being reviewed continuously and the Ministry of Home Affairs is coordinating with all Ministries/Departments/agencies concerned for convergence of the rescue and relief efforts.

The thrust now will be on the rehabilitation of the affected people. The Government of Jammu and Kashmir has been requested to assess the damage and submit a detailed memorandum so that necessary assistance is considered by the Government of India for relief operations as well as long term rehabilitation.

I would like to assure the august House that Government of India would extend all possible help to the Government of J&K for relief and rehabilitation of the affected persons. I would also be happy to receive suggestions of the Hon'ble Members in continuing to provide comprehensive and optimal response to the people in their hour of need.

14.02¹/₂ hrs.

PAPERS LAID ON THE TABLE— *Contd.*

[English]

MR. DEPUTY SPEAKER: Now, Shri Pallam Raju may lay his Papers on the Table

...(Interruptions)

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN

KUMAR BANSAL: Sir, on behalf of Shri M.M. Pallam Raju, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Jawahar Institute of Mountaineering and Winter Sports, Pahalgam, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawahar Institute of Mountaineering and Winter Sports, Pahalgam, for the year 2007-2008.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, *See* No. LT 2864/15/10]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Himalayan Mountaineering Institute, Darjeeling, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Himalayan Mountaineering Institute, Darjeeling, for the year 2007-2008.

[Placed in Library, *See* No. LT 2865/15/10]

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Institute of Mountaineering, Uttarkashi, for the year 2008-2009, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nehru Institute of Mountaineering, Uttarkashi, for the year 2008-2009.

- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library, *See* No. LT 2866/15/10]

...(Interruptions)

MR. DEPUTY SPEAKER: The House stands adjourned to meet again at 11 a.m. on the 17th of August, 2010.

14.02 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Tuesday, August 17, 2010/Sravana 26, 1932 (Saka).

ANNEXURE I

Member-wise Index to Starred Questions

| Sl.No. | Member's Name | Question Number |
|--------|----------------------------------|-----------------|
| 1. | Shri Adsul Anandrao | 306 |
| 2. | Shri Ahir Hansraj G. | 308 |
| 3. | Shri Anandan M. | 307 |
| 4. | Shri Ananth Kumar | 314 |
| 5. | Shri Angadi, Suresh | 313 |
| 6. | Shrimati Badal Harsimrat Kaur | 316 |
| 7. | Shri Banerjee, Ambica | 304 |
| 8. | Shrimati Botcha, Jhanshi Lakshmi | 307 |
| 9. | Shri Nishikant Dubey | 319 |
| 10. | Shri Varun Gandhi | 312 |
| 11. | Shri Hooda Deepender Singh | 317 |
| 12. | Shri Jaiswal, Gorakh Prasad | 309 |
| 13. | Dr. Jyoti Mirdha | 313 |
| 14. | Shri Karwariya, Kapil Muni | 315 |
| 15. | Shri Maharaj, Satpal | 311 |
| 16. | Shri Majumdar, Prasanta Kumar | 301 |
| 17. | Dr. Naik, Sanjeev Ganesh | 306 |
| 18. | Shri Patel Devji M. | 318 |
| 19. | Shri Patel R.K. Singh | 318 |
| 20. | Shri Pathak Harin | 310 |
| 21. | Shri Purkayastha Kabindra | 302 |
| 22. | Shri Ramkishun | 303 |
| 23. | Shri Rawat, Ashok Kumar | 320 |
| 24. | Shri Ray, Rudra Madhab | 320 |
| 25. | Shri Reddy, K.J.S.P. | 305 |
| 26. | Shri S. Alagiri | 309 |
| 27. | Shri S.R. Jeyadurai | 316 |
| 28. | Shri Singh Pradeep Kumar | 312 |
| 29. | Shri Tarai Bibhu Prasad | 305 |
| 30. | Shri Tirkey, Manohar | 301 |
| 31. | Prof. Yadav Ranjan Prasad | 314 |

Member-wise Index to Unstarred Questions

| Sl.No. | Member's Name | Question Number |
|--------|-------------------------------|------------------------|
| 1 | 2 | 3 |
| 1. | Shri Abdul Rahman | 3469, 3478, 3605 |
| 2. | Shri Achariya, Basudeb | 3452, 3643 |
| 3. | Shri Adhi Sankar | 3502, 3645 |
| 4. | Shri Adsul Anandrao | 3577, 3632, 3654 |
| 5. | Shri Agarwal Jai Prakash | 3483, 3675 |
| 6. | Shri Agrawal, Rajendra | 3459 |
| 7. | Shri Ahir Hansraj G. | 3590, 3650 |
| 8. | Dr. Ajnala, Rattan Singh | 3563 |
| 9. | Shri Anandan M. | 3509, 3538, 3596, 3659 |
| 10. | Shri Angadi, Suresh | 3627 |
| 11. | Shri Argal Ashok | 3491 |
| 12. | Shri Awale Jaywantrao | 3579, 3672 |
| 13. | Shri Babar Gajanan D. | 3577, 3632, 3654 |
| 14. | Shrimati Badal Harsimrat Kaur | 3624 |
| 15. | Shri Bairwa Khiladi Lal | 3587 |
| 16. | Shri Bajwa Partap Singh | 3550 |
| 17. | Shri Baske, Pulin Bihari | 3569 |
| 18. | Shri Bavalia Kunvarjibhai M. | 3519, 3673 |
| 19. | Shri Bhagat Sudarshan | 3510, 3625 |
| 20. | Shri Bhoi Sanjay | 3588 |
| 21. | Shri Biju P.K. | 3446 |
| 22. | Shri Biswal Hemanand | 3516 |
| 23. | Shri Bundela Jeetendra Singh | 3485 |
| 24. | Shri C., Sivasami | 3456, 3538, 3662 |
| 25. | Shri Chaudhary Harish | 3472, 3658 |
| 26. | Dr. Chauhan Mahendrasinh P. | 3555 |
| 27. | Shri Chavan, Harishchandra | 3487, 3608 |
| 28. | Shri Chitthan N.S.V. | 3573, 3667 |

| 1 | 2 | 3 |
|-----|-------------------------------------|------------------|
| 29. | Shri Choudhary Bhudeo | 3499, 3565 |
| 30. | Shri Dasgupta, Gurudas | 3543, 3640, 3646 |
| 31. | Shrimati Dasmunsi, Deepa | 3657 |
| 32. | Shrimati Davidson J. Helen | 3540 |
| 33. | Shri Deo, Kalikesh N. Singh | 3508, 3638 |
| 34. | Shrimati Devi Rama | 3497, 3534, 3631 |
| 35. | Shri Dhotre Sanjay | 3502 |
| 36. | Shri Dhurva Narayana | 3500 |
| 37. | Shri Dubey Nishikant | 3628 |
| 38. | Adv. Dudhgaonkar, Ganeshrao | 3531 |
| 39. | Shri Ering Ninong | 3580 |
| 40. | Shri Gaddigoudar, P.C. | 3581 |
| 41. | Shri Gadhvi Mukesh Bhairavadanji | 3501, 3626, 3643 |
| 42. | Shri Gaikwad Eknath M. | 3503, 3570 |
| 43. | Shri Gajender Singh Rajukhedi | 3505 |
| 44. | Shri Gandhi, Varun | 3615 |
| 45. | Shri Ganeshamurthi, A. | 3509, 3659 |
| 46. | Shri Gopal, L. Raja | 3471, 3600 |
| 47. | Shri Gouda, Shivarama | 3541, 3644 |
| 48. | Shri Gowda Chandre D.B. | 3639 |
| 49. | Shri Hazari Maheshwar | 3631 |
| 50. | Shri Hussain Syed Shahnawaz | 3481 |
| 51. | Shri Jadhav Baliram | 3531 |
| 52. | Dr. Jagannath Manda | 3475 |
| 53. | Shri Jaiswal, Gorakh Prasad | 3498, 3573, 3595 |
| 54. | Shrimati Jardosh Darshana | 3514, 3655 |
| 55. | Shrimati Jaya Prada | 3524, 3640 |
| 56. | Shri Jindal, Naveen | 3476 |
| 57. | Shri Joshi, Pralhad | 3448 |

| 1 | 2 | 3 |
|-----|---|---------------------------------|
| 58. | Shri Judev, Dilip Singh | 3462, 3570, 3573, 3666 |
| 59. | Shri K.C. Singh 'Baba' | 3474 |
| 60. | Shri Karwariya, Kapil Muni | 3592 |
| 61. | Shri Kaswan, Ram Singh | 3538 |
| 62. | Shri Kataria Lal Chand | 3523 |
| 63. | Shri Khaire Chandrakant | 3566 |
| 64. | Shri Khan Hassan | 3522, 3622 |
| 65. | Dr. Kirodi Lal Meena | 3557 |
| 66. | Shri Kowase Marotrao Sainuji | 3482, 3531, 3620, 3643, 3666 |
| 67. | Shri Kumar Vishwa Mohan | 3560, 3656 |
| 68. | Shri Kumar, P. | 3562 |
| 69. | Shri Laguri Yashbant N.S. | 3582 |
| 70. | Shri Lingam P. | 3564, 3640 |
| 71. | Shri M. Krishnasswamy | 3588 |
| 72. | Shri Madam Ahir Vikrambhai Arjanbhai | 3480 |
| 73. | Shrimati Mahajan, Sumitra | 3576, 3668 |
| 74. | Shri Mahato, B.N. Prasad | 3497 |
| 75. | Shri Mahato, Narahari | 3464, 3654 |
| 76. | Shri Mahtab Bhartruhari | 3645 |
| 77. | Shri Majhi Pradeep | 3457, 3489, 3609 |
| 78. | Shri Majumdar, Prasanta Kumar | 3604 |
| 79. | Shri Malik, Sakti Mohan | 3643 |
| 80. | Shri Mani Jose K. | 3661 |
| 81. | Shri Meghwal Arjun | 3512, 3535, 3669 |
| 82. | Dr. Meinya, Thokchom | 3517 |
| 83. | Shri Mishra, Mahabal | 3551, 3652 |
| 84. | Shri Mitra, Somen | 3567, 3643 |
| 85. | Shri Munda Arjun | 3556 |

| 1 | 2 | 3 |
|------|--|---------------------------------|
| 86. | Shri Munde Gopinath | 3568, 3663 |
| 87. | Shri P. Balram | 3455, 3598, 3639 |
| 88. | Dr. Naik, Sanjeev Ganesh | 3617 |
| 89. | Shri Nama, Nageswara Rao | 3530, 3660 |
| 90. | Shri Naranbhai, Kachhadia | 3469 |
| 91. | Shri Narayanrao Sonawane Pratap | 3578, 3659, 3670 |
| 92. | Shri Nishad (Capt.) Jai Narain Prasad | 3542 |
| 93. | Shri Owaisi Asaduddin | 3486, 3570, 3607, 3640, 3644 |
| 94. | Shri Panda, Jay Bajjayant | 3549, 3651 |
| 95. | Shri Panda, Prabodh | 3506, 3589 |
| 96. | Shri Paswan, Kamlesh | 3538, 3546 |
| 97. | Shri Patel Deoraj Singh | 3528 |
| 98. | Shri Patel Devji M. | 3591, 2628, 3640 |
| 99. | Shrimati Patel, Jayshreeben | 3515, 3626 |
| 100. | Shri Patel, Bal Kumar | 3525, 3649 |
| 101. | Shri Patel, Natubhai Gomanbhai | 3484 |
| 102. | Shri Pathak Harin | 3626 |
| 103. | Shri Pateil Sanjay Dina | 3521, 3575, 3584 |
| 104. | Shri Patil A.T. Nana | 3583 |
| 105. | Shri Patil Rao Saheb Danve | 3513, 3629 |
| 106. | Shri Patil, B.B. | 3503, 3570 |
| 107. | Dr. Patil, Padmasinha Bajirao | 3554 |
| 108. | Shri Prabhakar, Ponnam | 3488, 3588, 3598, 3639, 3674 |
| 109. | Shri Pradhan Nityananda | 3651 |
| 110. | Shri Premchand [Guddu] | 3571, 3664 |
| 111. | Shri Radadiya Vitthalbhai Hansrajbhai | 3526 |
| 112. | Shri Rajesh, M.B. | 3559 |

| 1 | 2 | 3 |
|------|------------------------------------|---------------------------|
| 113. | Shri Ram Purnamasi | 3504, 3618 |
| 114. | Dr. Rane, Nilesh N. | 3477, 3534 |
| 115. | Shri Rao, Sambasiva Rayapati | 3538, 3575, 3657 |
| 116. | Shri Rathwa Ramsinh | 3474, 3551, 3602 |
| 117. | Shri Rawat, Ashok Kumar | 3629, 3634 |
| 118. | Shri Ray Arjun | 3573 |
| 119. | Shri Ray, Rudra Madhab | 3533, 3630, 3632, 3654 |
| 120. | Shri Reddy K.R.G. | 3450, 3603, 3639 |
| 121. | Shri Reddy M. Raja Mohan | 3572 |
| 122. | Shri Reddy Magunta Sreenivasulu | 3460, 3633 |
| 123. | Shri Reddy, K.J.S.P. | 3612 |
| 124. | Shri Roy Nripendra Nath | 3464, 3654 |
| 125. | Shri Roy, Mahendra Kumar | 3643 |
| 126. | Shri S. Alagiri | 3619, 3636, 3645 |
| 127. | Shri S. Semmalai | 3537 |
| 128. | Shri S., Pakkirappa | 3490, 3610 |
| 129. | Shri S.R. Jeyadurai | 3599 |
| 130. | Shri S.S. Ramasubbu | 3454, 3643, 3653 |
| 131. | Shri Sachan, Rakesh | 3544, 3647 |
| 132. | Shri Sardinha Francisco | 3527 |
| 133. | Shrimati Saroj, Sushila | 3449, 3606 |
| 134. | Shri Saroj, Tufani | 3529 |
| 135. | Shri Satpathy, Tathagata | 3520 |
| 136. | Shri Sethi, Arjun Charan | 3461, 3621 |
| 137. | Shri Shanavas M.I. | 3532 |
| 138. | Shrimati Shantha, J. | 3496 |
| 139. | Shri Shariq Shariefuddin | 3470 |
| 140. | Shri Shetkar, Suresh Kumar | 3467, 3639 |
| 141. | Shri Shri, Anto Antony | 3506, 3535, 3635 |
| 142. | Shri Siddeshwara, G.M. | 3473, 3601 |

| 1 | 2 | 3 |
|------|--|------------------|
| 143. | Shri Singh Bhoopendra | 3465, 3597 |
| 144. | Shri Singh Ganesh | 3448, 3614 |
| 145. | Shri Singh Ijyaraj | 3472 |
| 146. | Shri Singh Jagadanand | 3574 |
| 147. | Dr. Singh Raghuvansh Prasad | 3657 |
| 148. | Shri Singh Rakesh | 3453, 3594 |
| 149. | Shri Singh Ravneet | 3534 |
| 150. | Shri Singh Sushil Kumar | 3630 |
| 151. | Shri Singh Uday | 3647 |
| 152. | Shri Singh, Dhananjay | 3545, 3648 |
| 153. | Shri Singh, Rajiv Ranjan <i>Alias</i> Lalan Singh | 3497 |
| 154. | Singh, Rajkumari Ratna | 3536, 3573, 3636 |
| 155. | Shri Singh, Uday Pratap | 3489, 3609 |
| 156. | Shri Singh, Umashankar | 3657 |
| 157. | Shri Singla Vijay Inder | 3538, 3585 |
| 158. | Dr. Singh, Sanjay | 3466, 3536, 3619 |
| 159. | Shri Sinha Yashwant | 3624 |
| 160. | Shri Siricilla Rajaiah | 3639 |
| 161. | Dr. Solanki Kirit Premjibhai | 3518, 3626 |
| 162. | Shri Sugavanam, E.G. | 3468, 3538, 3570 |
| 163. | Shri Sugumar, K. | 3632 |
| 164. | Shrimati Sule, Supriya | 3538, 3561, 3657 |
| 165. | Shri Suresh Kodikkunnil | 3495, 3613 |
| 166. | Shri Swamy N. Chaluvarya | 3447, 3513, 3520 |

| 1 | 2 | 3 |
|------|--|---------------------------------|
| 167. | Shri Tagore Manicka | 3509, 3659 |
| 168. | Shri Tarai Bibhu Prasad | 3642 |
| 169. | Shri Tewari Manish | 3548, 3558 |
| 170. | Shri Thakor Jagdish | 3591 |
| 171. | Shri Thamaraiselvan R. | 3493, 3570, 3611 |
| 172. | Shri Thomas P.T. | 3451, 3665 |
| 173. | Shri Tirkey, Manohar | 3604 |
| 174. | Shri Tomar Narendra Singh | 3479 |
| 175. | Shri Vardhan, Harsh | 3553 |
| 176. | Shri Vasava, Mansukh Bhai D. | 3498, 3526, 3582, 3595, 3658 |
| 177. | Shri Venugopal K.C. | 3507, 3551, 3623 |
| 178. | Shri Verma Sajjan | 3539, 3641 |
| 179. | Shri Vishwanath, Adagooru | 3463, 3671 |
| 180. | Shri Viswanathan P. | 3458, 3593 |
| 181. | Shri Wakchaure, Bhausahab Rajaram | 3511, 3650 |
| 182. | Shri Yadav Anjan Kumar M. | 3494, 3555 |
| 183. | Shri Yadav Dharmendra | 3492, 3637 |
| 184. | Shri Yadav Om Prakash | 3552 |
| 185. | Prof. Yadav Prof. (Dr.) Ranjan Prasad | 3616, 3643 |
| 186. | Shri Yadav, Hukmadeo Narayan | 3547 |
| 187. | Shri Yaskhi Madhu Goud | 3503 |
| 188. | Yogi, Adityanath | 3586. |

ANNEXURE II

Ministry-wise Index to Starred Questions

| | | |
|--|---|------------------------------|
| <i>Commerce and Industry</i> | : | 305, 308, 309, 318 |
| <i>Communications and Information Technology</i> | : | 304, 312, 313, 314, 316, 319 |
| <i>Defence</i> | : | 306, 310, 320 |
| <i>Labour and Employment</i> | : | 301, 302, 307, 311, 317 |
| <i>Panchayati Raj</i> | : | |
| <i>Rural Development</i> | : | 303, 315. |
| <i>Shipping</i> | : | |
| <i>Social Justice and Empowerment</i> | : | |

Ministry-wise Index to Unstarred Questions

| | | |
|--|---|--|
| <i>Commerce and Industry</i> | : | 3455, 3458, 3462, 3464, 3467, 3496, 3497, 3498, 3503, 3506, 3510, 3519, 3520, 3526, 3561, 3572, 3575, 3581, 3588, 3593, 3603, 3607, 3623, 3626, 3629, 3633, 3635, 3646, 3671, 3672, 3674 |
| <i>Communications and Information Technology</i> | : | 3456, 3466, 3477, 3487, 3501, 3523, 3524, 3529, 3541, 3553, 3555, 3564, 3577, 3579, 3595, 3600, 3613, 3614, 3617, 3624, 3630, 3632, 3634, 3639, 3643, 3645, 3660, 3662, 3675 |
| <i>Defence</i> | : | 3450, 3451, 3453, 3460, 3468, 3470, 3471, 3475, 3478, 3483, 3485, 3486, 3490, 3492, 3509, 3514, 3516, 3517, 3518, 3521, 3522, 3525, 3530, 3537, 3548, 3551, 3553, 3554, 3565, 3566, 3567, 3580, 3582, 3591, 3594, 3596, 3598, 3609, 3611, 3612, 3622, 3644, 3648, 3649, 3551, 3652, 3653, 3655, 3666, 3670 |
| <i>Labour and Employment</i> | : | 3452, 3457, 3480, 3489, 3491, 3495, 3532, 3542, 3544, 3550, 3556, 3559, 3560, 3568, 3590, 3601, 3608, 3625, 3628, 3654, 3656, 3657, 3658, 3667, 3673 |
| <i>Panchayati Raj</i> | : | 3659 |
| <i>Rural Development</i> | : | 3446, 3447, 3448, 3449, 3454, 3459, 3461, 3463, 3472, 3473, 3474, 3476, 3479, 3482, 3484, 3488, 3493, 3494, 3499, 3500, 3502, 3504, 3505, 3508, 3512, 3513, 3515, 3534, 3536, 3538, 3539, 3540, 3543, 3546, 3547, 3549, 3557, 3562, 3563, 3567, 3569, 3571, 3573, 3574, 3583, 3585, 3587, 3589, 3592, 3597, 3602, 3606, 3615, 3616, 3618, 3619, 3620, 3621, 3631, 3636, 3637, 3638, 3641, 3647, 3661, 3663, 3665, 3668, 3669 |
| <i>Shipping</i> | : | 3465, 3469, 3527, 3558, 3584, 3599, 3605, 3610, 3642, 3650 |
| <i>Social Justice and Empowerment</i> | : | 3481, 3507, 3511, 3528, 3531, 3533, 3535, 3545, 3570, 3578, 3586, 3604, 3627, 3640, 3664. |

INTERNET

The Original version of Lok Sabha proceedings is available on Parliament of India Website at the following address:

<http://www.parliamentofindia.nic.in>

LIVE TELECAST OF PROCEEDINGS OF LOK SABHA

Lok Sabha proceedings are being telecast live on Lok Sabha T.V. Channel. Live telecast begins at 11 A.M. everyday the Lok Sabha sits, till the adjournment of the House.

LOK SABHA DEBATES ON SALE

Printed copies of Lok Sabha Debates of Original version, English version, Hindi version and indices thereto, DRSCs reports and other Parliamentary Publications and Souvenir items with logo of Parliament are available for sale at the Sales Counter, Reception, Parliament House, (Tel. Nos. 23034726, 23034495, 23034496) New Delhi-110001. The information about all these publications and items is also available on the website mentioned above.

© 2010 BY LOK SABHA SECRETARIAT

Published under Rules 379 and 382 of the Rules of Procedure and Conduct of Business in Lok Sabha
(Thirteenth Edition) and printed by M/s. Anupam Arts Printer, New Delhi.
